OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application No.360 of 2018 and other Environmental Issues of the State of Punjab

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To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi, Delhi 110001

No.CMC/2022/958
Dated: 15.5.2022

Subject: **Report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, in compliance to order dated 21.04.2022 in O.A. no. 286 of 2022 in reference to News item published in The Indian Express dated 20th April 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" and meeting with the District Level Officers, Commissioner, Municipal Corporation, Ludhiana and the Executive Officers of Municipal Councils of District Ludhiana held on 27.04.2022 in compliance to order dated 08.02.2022 in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma v/s Union of India and others under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab and Haryana High Court and now as Chairman of the Monitoring Committee.**

.....

It is submitted that the Hon'ble National Green Tribunal has taken up the issue in light of captioned media report to the effect that several persons have been charred to death in the fire at a garbage dump site at Tajpur Road in Ludhiana. Most of the deceased belong to a rag picker family who were living near the site for the last 10 years. Deceased have been identified as Suresh, aged 55, his wife Rona Rani aged 50 and their children Rakhi aged 15, Manisha aged 10, Chandni aged 5, Geeta aged 6 and Sunny aged 5. There is huge dump of 20 lakhs ton.

The Hon'ble National Green Tribunal has observed that there appears to be failure of the authority of the State of Punjab in remediating the garbage dump site, as per mandate under the Solid Waste Management Rules, 2016 and right of the citizens to clean environment. This tribunal has passed order for compliance of rules within stipulated timelines in OA no. 606 of 2018, compliance of Municipal Solid Waste Management Rules, 2016, particularly order dated 07.03.2019 and 10.04.2022, passed in the presence of Chief Secretary, Punjab. Not clearing the legacy waste is continuous health hazard, apart from being source of pollution. The said case has been considered on 21.04.2022 in terms of OA no. 286 of 2022 in the reference to News item published in The Indian Express dated 20th April 2022, titled **"7 Charred to death in fire near Ludhiana dumpsite,"** and has passed the detailed orders dated 21.4.2022. Hon'ble National Green Tribunal in para no. 4 of the said order has directed as under:

Para 4

We also request the Monitoring Committee, constituted by this Tribunal to monitor compliance of certain orders of this Tribunal in Punjab, headed by Justice Jasbir Singh, former Judge of the Punjab & Haryana High Court, to

furnish a factual situation with regard to cause of death, persons responsible for failure, remedial action, including measure to prevent such incidents in future. The Monitoring Committee may undertake visit to the site and interact with stake holders. The committee will also be assisted by CPCB, State PCB and District Magistrate. The report may be furnished preferably within 15 days by email at Judicial-ngt@gov.in preferably in the form of searchable PDF / OCR. Support PDF and not in the form of Image PDF. A copy of the report be also given to the Chief Secretary, Punjab, to enable his response.

The case has been listed for further consideration on 26/5/2022.

Therefore, in compliance to order dated 21.4.2022 in OA No. 286 of 2022, the Monitoring Committee has undertaken visit to the site as mentioned in the said order on 27.4.2022 and interacted with the stakeholder departments and accordingly, the Monitoring Committee has prepared its report and the same is enclosed herewith for kind consideration of the Hon'ble National Green Tribunal.

It is submitted that the above said report is sent herewith through email at *judicial-ngt@gov.in.*

(Justice Jasbir Singh)
Former Judge Punjab and Haryana High Court
and now as Chairman of the Monitoring Committee

Endst. No. CMC/2022/959 Dated: 15.5.2022

A copy of the above is forwarded to the Chief Secretary, Punjab for information and necessary action please.

(Justice Jasbir Singh)
Former Judge Punjab and Haryana High Court
and now as Chairman of the Monitoring Committee

Report

of the Monitoring Committee,

constituted by the Hon'ble National Green Tribunal,

in compliance to order dated 21.04.2022 in O.A. no. 286 of 2022

in reference to News item published in The Indian Express dated 20th April 2022, titled "7 Charred to death in fire near Ludhiana dumpsite"

and

meeting with the District Level Officers, Commissioner, Municipal Corporation, Ludhiana and the Executive Officers of Municipal Councils of District Ludhiana held on 27.04.2022

in compliance to order dated 08.02.2022 in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma v/s Union of India and others under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab and Haryana High Court and now as Chairman of the Monitoring Committee

Submitted on:

15th May, 2022

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Report of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, in compliance to order dated 21.04.2022 in O.A. no. 286 of 2022 in reference to News item published in The Indian Express dated 20th April 2022, titled "7 Charred to death in fire near Ludhiana dumpsite" and meeting with the District Level Officers, Commissioner, Municipal Corporation, Ludhiana and the Executive Officers of Municipal Councils of District Ludhiana held on 27.04.2022 in compliance to order dated 08.02.2022 in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma v/s Union of India and others under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab and Haryana High Court and now as Chairman of the Monitoring Committee.

1.0 Background

1.1 Basic need of the society

The citizens of the State have a right to take breath in fresh air, drink clean potable water, enjoy unhindered sunlight and uncontaminated food. The Monitoring Committee is of the firm opinion, based on the facts hereinafter to be mentioned that all above rights and many others, are being denied to the residents of Ludhiana area. It is either lack of commitment or failure of leadership to provide appropriate solutions to make compliance of Solid Waste Management Rules, 2016, environment laws and directions issued by Hon'ble National Green Tribunal from time to time.

1.2 About solid waste dumping site at Ludhiana

i. In Municipal Corporation Ludhiana, about 1100 TPD wet and dry waste is generated and for processing of wet and dry waste, solid waste processing plant was installed in the year 2007 and the same was operated for 13-14 years. Thereafter, the concessionaire stopped the operation of the solid waste processing plant and the Municipal Corporation Ludhiana terminated the agreement on 21.03.2021.

As per the information available, the present solid waste dumping site is in existence for the past above 30 years and the solid waste management rules were notified in the year 2016, as such, no siting criteria was prescribed for dumping of solid waste at the site, where it is now existing.

ii. As per the audit conducted by PPCB, in the year 2020, negligible treatment was given to the legacy waste and only about 49% of the daily solid waste was being treated by the concessionaire namely M/S A2Z Waste Management Ltd. Therefore, considering an average of 900 TPD solid waste receiving at dump site, the estimated quantity of legacy waste lying dumped at legacy waste dump site is 25-30 lakh ton. The area occupied under legacy waste dump site is 52 acres, as per the data ascertained by PPCB from Google earth images.

iii. Presently, for the treatment of legacy waste, no steps have been taken. Municipal Corporation, Ludhiana has prepared proposal to remediate the legacy waste by the year 2025. No boundary wall and green belt have been provided around the legacy waste dump site except providing boundary wall of length about 2 km on one side.

1.3 Habitation around solid waste dumping site

The site conditions indicate that mostly rag pickers(200-300) are residing near the solid waste dumping site at 3-4 pockets. These rag pickers are engaged in the recovering of recyclable material from the waste. They have constructed their temporary houses consisting of grass and tarpaulins and there is every possibility that the houses of said material may catch fire at any time because fire incidents occur at various locations of the legacy waste dump site. Therefore, there is need to rehabilitate these rag pickers by the State authority. These rag pickers may also be incentivize in terms of employing them at material recovery facility sites or secondary points for recovering the recyclable material, which will also reduce the quantity of solid waste being received at the solid waste dump site.

1.4 Measures and on site emergency plan to be taken/prepared to reduce the incidences of fire at the solid waste dumping site.

I. Since the treatment of legacy waste shall take time for its 100% remediation and the incidences of fire, occurring at various locations of solid waste dump site, may create panic situation at any time. Therefore, there is need to provide vents at appropriate locations at the solid waste dumping site to release the methane gas, generated from the dumping of solid waste, in the atmosphere.

II. Presently, mixed solid waste is reaching at the solid waste dumping site and in case dry waste is totally segregated at material recovery facilities sites and wet waste may be composted at appropriate places, the problem of accumulation of solid waste at solid waste dumping sites may be reduced. However, for the development of such mechanism, long time is required, therefore, as a temporary measures, the solid waste collected at one site, may be spread in layered manner. As onsite emergency plan, fire hydrants may be installed at appropriate locations at the solid waste dumping site and fire-fighting staff may be employed along with proper infrastructures to douse the fire immediately so as to avoid any causality due to fire incident. Fire alarms/sirens may also be installed at appropriate locations at the solid waste dumping site.

1.5 About News item published in the Indian Express dated 20.4.2022 mentioning death of the 07 persons in a fire in Ludhiana dump site and orders of Hon'ble National Green Tribunal

The Hon'ble National Green Tribunal has taken up the issue in light of captioned media report to the effect that several persons have been charred to death in the fire at a garbage dump site at Tajpur Road in Ludhiana. Most of the deceased belong to a rag picker family who were living near the site for the last 10 years. Deceased have been identified as Suresh, aged 55, his wife Rona Rani aged 50 and their children Rakhi aged 15, Manisha aged 10, Chandni aged 5, Geeta aged 6 and Sunny aged 5. There is huge dump of 20 lakhs ton.

The Hon'ble National Green Tribunal has observed that there appears to be failure of the authority of the State of Punjab in remediating the garbage dump site, as per mandate under the Solid Waste Management Rules, 2016 and right of the citizens to clean environment. This tribunal has passed order for compliance of rules within stipulated

timelines in OA no. 606 of 2018, compliance of Municipal Solid Waste Management Rules, 2016, particularly order dated 07.03.2019 and 10.01.2020, passed in the presence of Chief Secretary, Punjab. Not clearing the legacy waste is continuing health hazard, apart from being source of pollution. The said case has been considered on 21.04.2022 in terms of OA no. 286 of 2022 in the reference to News item published in The Indian Express dated 20th April 2022, titled **"7 Charred to death in fire near Ludhiana dumpsite,"** and has passed the detailed orders dated 21.4.2022. Hon'ble National Green Tribunal in para no. 4 of the said order has directed as under:

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We also request the Monitoring Committee, constituted by this Tribunal to monitor compliance of certain orders of this Tribunal in Punjab, headed by Justice Jasbir Singh, former Judge of the Punjab & Haryana High Court, to furnish a factual situation with regard to cause of death, persons responsible for failure, remedial action, including measure to prevent such incidents in future. The Monitoring Committee may undertake visit to the site and interact with stake holders. The committee will also be assisted by CPCB, State PCB and District Magistrate. The report may be furnished preferably within 15 days by email at Judicial-ngt@gov.in preferably in the form of searchable PDF / OCR. Support PDF and not in the form of Image PDF. A copy of the report be also given to the Chief Secretary, Punjab, to enable his response.

A copy of the order dated 1.4.2022 of Hon'ble National Green Tribunal is annexed as per **Annexure-1.**

1.5.1 Compliance of order dated 21.04.2022 of Hon'ble National Green Tribunal.

In compliance to said order, the Monitoring Committee in the presence of Officers of Punjab Pollution Control Board, CPCB, District Administration and Department of Police, visited the site on 27.04.2022 where seven persons were charred to death in the fire near Ludhiana dumpsite. The Monitoring Committee observed that hut/jhuggi of the deceased, which belonged to the rag picker family, has been totally burnt, vanished and only ashes remained there. It appears that the hut/jhuggi was constructed of kana grass, bamboo strips and some others wooden pieces and roof of the hut seemed to be covered with grass. Joint Commissioner, Department of Police informed that he has made a detailed enquiry in the matter and he has entered a report in the Daily Dairy Register, the copy of which is enclosed as per **Annexure -2.**

1.5.1.1 The probable reasons for catching the fire and cause of death

The officers of the Department of Police stated that there are following possibilities for charring to death of 7 persons in the fire.

i. There may be foul play in this case, as in the jhuggi, which is situated very near to the deceased family's jhuggi, there was no burning or damage to the same.
ii. There may be short circuiting of electricity as illegal/kundi connections have been taken by these rag pickers residing near the solid waste dumping site.
iii. The possibility of causing fire to the jhuggi of deceased family, due to existing of large dump site of solid waste spread in an area of 52 acres and occurrence of fire incident at various locations of the solid waste dump, cannot be ruled out.

The Department of Police has got conducted post mortem of burnt bodies and the report and viscera have been sent to the Forensic Laboratory to ascertain the cause of death.

When the members of the Committee were present at the site, the sole surviving male member of the family initially stated that it was an accidental fire. Thereafter, he again came alongwith another lady and stated that the hut/jhuggi was put to fire by a person whose photo was retained in his mobile phone and was shown to the police officer and the Monitoring Committee. The Joint Commissioner of police assured the Committee on the issue that further investigation will also be conducted after recording the statement of above surviving member of the family. The surviving member of the family also made a request to the Distt. Administration to rehabilitate him either by making payment of compensation or appointing him against a suitable post.

The Photographs showing the location of site near to solid waste dumping site, where fire incident occurred, remains of ashes after complete burning of jhuggi and charring of 7 persons in the incident and location of nearby jhuggi, which is absolutely safe, are mentioned as per **plates 1 to 3.**

Plate-1- Photograph showing remains of ashes after burning of Jhuggi and charring of 7 persons died due to fire incident.

Plate-2- Photograph showing nearby Jhuggi to the fire incident site, which was found safe.

Plate-3- Photograph showing remains of ashes after burning of Jhuggi and charring of 7 persons died due to fire incident.

The investigation by the police is under process. Under the above circumstances, no firm opinion can be expressed at this stage as to how the hut/jhuggi caught fire. However, the possibility of hut getting fire on account of some splinter/fire tun falling on it from the ongoing fire at various locations on the solid waste dump site cannot be ruled out. The Committee

observed that underneath the solid waste dump site, fire may still be going on as the smoke was noticed coming out from the solid waste dump site opposite to the burnt hut.

The photographs showing the smoke coming out of the burning of solid waste dump site is mentioned as per **plate 4.**

Plate 4- Photograph showing smoke coming out from burning of solid waste at solid waste dumping site.

1.6 Living status of rag pickers and their rehabilitation

The Monitoring Committee observed that rag pickers were living in a vary pitiable condition. A huge quantity of plastic waste and inflameable material was found lying near the huts and in the open area near the huts. These huts are made of dry grass covered with tarpaulin sheets and their homes are without any authorized water/electricity connections, which is the basic need of every citizen. They can't be left at the mercy of nobody. They are sitting on a volcano. One escaped splinter/ fire tun may turn the entire area into burning war field. These persons need to be saved. The Monitoring Committee made the following suggestions:

i) **The Government may think of rehabilitating the rag pickers families at a safe place away from solid waste dump site.**

ii) **Next to rag pickers habitation, immediately height of the wall around solid waste dump site may be increased to 10 feet. Next to it, 10-12 feet wide motorable passage may be provided on the periphery of entire solid waste dump site. Next to it, upto the distance of 30 feet, the height of solid waste dump site which is about 20 feet may be reduced to 7 feet by spreading the waste on the other available areas. The rag pickers may be asked to dispose off the plastic waste collected by them before the sun set.**

iii) **Facility of light system on poles of 10 feet height near to the huts and the facility of potable drinking water may also be given to them.**

iv) **The rag pickers families may be provided huts constructed of non burnable material and may be asked to remove their huts made of inflameable material and construct their huts with mud.**

1.7 Facts leading to fire incident

The Hon'ble National Green Tribunal directed the Monitoring Committee to give findings about persons responsible for failure, on account of which, 7 people had died in fire.

It is stated that the administrative set up at Ludhiana has failed so far as the compliance to Solid Waste Management Rules, 2016, notified on 8.4.2016, is concerned. There is a story of failed promises. In the rules for 11 thematic areas in the field of Solid Waste Management Rules, 2016, the time frame to implement each activity was given. By now, the timelines for all those activities have expired.

In terms of order passed by Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of Solid Waste Management Rules, 2016, the Monitoring Committee convened a meeting at Ludhiana on 13.2.2020 to check the compliance to above said rules. It was found as a matter of fact that compliance to most of the thematic areas shown in rule 22 of the said rules was not upto the mark. In some of the MCs of District Ludhiana, source segregation was wrongly claimed upto 90% and for Ludhiana, it was claimed more than 90%. Similarly, poor progress was observed in the case of treatment of wet waste, dry waste, on site composting in parks, removal of garbage vulnerable points, providing compartmentalized garbage carrying vehicles, management of solid waste by bulk waste generators, frequency of removing the solid waste from public places. Status of material recovery facilities, treatment of legacy waste, management of C&D waste etc. were also not upto the mark.

In Ludhiana area, the timelines were not fixed to construct compost pits on the ground that a solid waste processing plant to process wet and dry waste, was available. It was also stated that funds amounting to Rs. 200 crores are required to remediate the legacy waste lying dumped at legacy waste dump site. No scheme was prepared to do the same.

Taking note of facts given above, fresh timelines were fixed. Boundary wall around the solid waste dump site of Ludhiana was to be constructed by 30.6.2020. However, it was not done. The other activities were also not completed.

The Monitoring Committee convened 2nd meeting on 24.8.2020 at Ludhiana and fresh timelines were again fixed to achieve the target. For not completing various activities, it was directed to furnish a bank guarantee to the office of Punjab Pollution Control Board, Ludhiana. It was also noticed that the solid waste processing plant to process the fresh solid waste was not working properly. Punjab Pollution Control Board was directed to conduct an audit, which was done thereafter, it was found that the solid waste processing plant was running, on an average period of 4 hours per day, whereas it should have run atleast 16 hours per day. For not starting the work of remediation of legacy waste, another bank guarantee was ordered to be furnished by Municipal Corporation, Ludhiana. Same was the situation with the other MCs.

The 3rd meeting was convened on 21.5.2021. In the meeting, the Municipal Corporation, Ludhiana and other MCs were found lacking w.r.t. compliance Solid Waste Management Rules, 2016. The timelines given in the said meeting regarding management of Solid Waste were also expired. Municipal Corporation, Ludhiana and some other MCs were directed to furnish bank guarantees to construct the boundary wall. The timelines were

further extended. Same was the position with regard to remediation of legacy waste lying dumped at solid waste dumping site of various MCs.

Thereafter, the Committee remained busy in the preparation of District Environment Plans in the State. Meetings were conducted with the State & District Level officers. They were told to give true facts showing their achievements and gaps regarding any activity so that the said activities be complied in future. The plans of Ludhiana and Jalandhar were selected as model District Environment Plans. Discussions were made on these two District Environment plans by the Monitoring Committee with the stake holders about 3 times. Thereafter, at their own level, plan was prepared and uploaded on the website.

When all the District Environment Plans were prepared and uploaded on web-site of Punjab Pollution Control Board and Central Pollution Control Board, the Monitoring Committee got an information that the facts given in the District Environment Plans, were not correct. To verify the correctness of the facts given in the plans, the Monitoring Committee went to Ludhiana on 25.11.2021 and after visiting some of the facilities, it was observed that the material recovery facilities were not working. Source segregation of solid waste was only about 5%, entire mixed waste was reaching at the solid waste dump site. No arrangements for composting of wet waste at the dump site have been made. Till today, Municipal Corporation is lacking in compliance to the above said rules. The part of the report dated 25.11.2021 is annexed as per **Annexure 3**.

Those facts were found to be true when the committee look into a report submitted by AEE, Punjab Pollution Control Board on dated 24.4.2022 which is reproduced as under:

i. **About 1100 TPD of Municipal solid waste is disposed of on daily basis at the dump site located at village Kakka, Tajpur Road, Ludhiana. Legacy waste is lying dumped at dump site in an area of more than 50 acres.**
ii. **Un-segregated Municipal solid waste consisting biodegradable and non-biodegradable material and lot of plastic waste is disposed off at dump site.**
iii. **MC has not provided boundary wall along the entire dump site. No Green belt has been provided, CCTV Cameras have also not installed at dump site.**
iv. **Only one piezometer is provided at dump site near processing plant.**
v. **The processing plant provided at dump site is not operational.**
vi. **The MRF facilities provided by the MCL are not operational.**
vii. **During visit, fire was observed at the dump site in three pockets.**
viii. **Vehicles which were earlier on contract with M/s A2Z Waste Management Ltd., pass through weighing bridge side and all other vehicles of MCL are dumping waste from processing plant side without any weighing of the vehicles.**
ix. **During visit to the dump site, it was observed that during unloading of unsegregated waste from a truck at site, leachate water in large quantity was flowing from backside of truck and 4-5 children were**

present at site. During dumping of waste, children started playing with leachate water. After unloading of truck, all children started collecting valuable materials from waste.

At the time of inspection by the said officer, the situation of the site was also seen through online system by the Chairman of the Monitoring Committee. During online monitoring, a heart touching scene was noticed when at the time of unloading a truck, containing solid waste, some small children started playing with leachate/water which came out, in plenty from the said solid waste loaded in the truck. It was a pathetic situation which may wet eyes of any on looker.

The photographs showing children playing with leachate water and collecting the recyclable material from the solid waste are mentioned as per **Plate 5 to 8.**

Plates 5 to 8: Photographs showing children playing with water and picking up recyclable material from solid waste.

On 27.4.2022, the Monitoring Committee also took a meeting with the officers of Municipal Corporation, Ludhiana and other officers at 10 Municipal Councils of the district in the presence of Deputy Commissioner, Ludhiana. **The facts w.r.t extending timelines in most of the activities have been mentioned in the later part of this report.**

In this meeting, it was stated by the officials of Municipal Corporation, Ludhiana that MCL has prepared a compost pad within the solid waste dump yard to process wet waste segregated at source.

To verify above fact, the officers of Punjab Pollution Control Board at Ludhiana were sent to solid waste dump site on 29.4.2022. The observations made by the officers are reproduced as under:

1. **The solid waste processing plant was not in operation.**
2. **The MCL has cleared up waste from floor area adjacent to the existing processing shed. The Sanitary Inspector present at the site informed that now this area will be used for composing of the wet waste. However, no composting was being carried out during the visit. It is worth mentioning here that this open area was earlier completely covered with solid waste.**
3. **The area was shown to the Chairman of the Monitoring Committee through video call during the visit.**
4. **During visit, fire was again observed at various places. Videography & photography was carried out and the same was also shown to the Chairman of the Monitoring Committee through vide call during the visit.**
5. **Record of waste received from 23.4.2022 and 24.4.2022 was taken from the weighing bridge.**
6. **During the visit, two trucks came at the site, which were carrying unsegregated waste and the same was dumped at the dump site.**
7. **It was also found that the rag pickers were still present at the dump site and were collecting recyclable waste. Some temporary structures were also observed set up by them near the fire zone on the dump site for shade which can again lead to accidents.**

This process was also shown to the Chairman of the Monitoring Committee through online system. Patch of land is available without any concrete compost pad made on their own. The space is open to sky. No wet waste composting was under process at that time. It was also noticed that fire was still going on at the dump site.

The photographs showing the floor area near the existing processing shed which is to be used for composting as claimed by MC, Ludhiana officials, fire at dump site on 29.04.2022 and temporary structure set up near burning waste are mentioned as per **Plates 9 to 12.**

Plate9: Photographs showing the floor area near the existing processing shed which is to be used for composting as claimed by MC, Ludhiana officials

Plate 10

Plate 11

Plates 10 and 11: Photographs showing fire at the dump site on 29.04.2022

Plate12 : Photograph showing temporary structure set up near burning waste

The facts mentioned above show that the MC Ludhiana is totally non compliant w.r.t compliance of the provisions of Solid Waste Management Rules, 2016.

1.8 Disturbing trend to finish solid waste by burying it into womb of Mother earth

On 27.4.2022 before going to the solid waste dump site, the Monitoring Committed assembled at CETP facility of 40 MLD capacity at Tajpur Road, Ludhiana. When entering that building, the Committee saw solid waste scattered in a large area and it came to the notice of the Monitoring Committee that MC, Ludhiana has dumped huge quantity of solid waste in low lying area owned by PSIEC. The Committee directed the officer of PPCB to assess the quantity of solid waste dumped in that area. Said process was undertaken by the officer of Punjab Pollution Control Board on 28.4.2022, report made by him reads as under:

i) **Total area at which legacy waste is lying is about 1 acre. On the basis of average depth of waste, this area can be divided into three pockets.**

ii) **Pocket-1 (located near CETP entrance gate) has an area of about 1200 sq. yard and has average depth of solid waste about 06 feet. The average quantity of solid waste lying in this pocket is about 195 tons.**

iii) **Pocket-2 (located along the road connecting Central Jail with CETP entrance gate) has an area of about 1100 sq. yard and has average**

depth of solid waste about 05 feet. The average quantity of solid waste lying in this pocket is about 150 tons.

iv) **Pocket-3 has an area of about 2400 sq. yard and has average depth of solid waste about 10 feet (maximum depth about 13 feet). The average quantity of solid waste lying in this pocket is about 652 tons.**

v) **Thus, there is total solid waste of about 997 tons is lying at this point.**

vi) **Average quantity carried by a tipper is about 9 tons. Thus, 111 tippers are required for the lifting of the solid waste lying at this point.**

vii) **Presently, no fresh waste is disposed off at site and waste lying at site is partially covered with layer of sand.**

The photographs showing solid waste lying dumped on PSIEC land are mentioned as per **Plates 13 to 15.**

Plates 13 to 15- Photographs showing solid waste lying dumped at PSIEC land near CETP 40 MLD capacity.

From perusal of the report, it was noticed that about 1000 tons of solid waste is lying buried in the above area.

Similar situation was found at the time of monitoring by the officers of Punjab Pollution Control Board on 24.4.2022 at Jagraon. The MC, Jagroan has dumped legacy waste in low lying area and the fresh unsegregated solid waste is dumped into 20 feet deep pit which was a result of illegal mining of soil.

In similar manner, a large quantity of solid waste was found buried by MC, Batala. Vide separate report, it has been ordered to be retrieved and process the solid waste as per norms. There is total violation of the rules and attempt has been made to cause huge loss to the water through contaminated waste and on account of generation of hazardous gases.

1.9 Non compliance of orders of Hon'ble National Green Tribunal in certain cases.

Municipal Corporation, Ludhiana has been found non-complaint of orders of Hon'ble National Green Tribunal, which are mentioned as under:

1.9.1 Mismanagement of wastewater and solid waste generated by carcass disposal points located at Ladhowal, Ludhiana.

The Monitoring Committee during its meeting /visit to Ludhiana area on 27.4.2022, was informed that out of total 5 carcass disposal sites located at Village Ladhowal, 02 sites have been closed and presently, 03 carcass disposal sites are in operation. The Hada roadies are generating wastewater and the same is leading to river Sutlej and contaminating its water quality. Further, the solid waste generated by carcass disposal points are big source of nuisance in the area. **As such, these carcass disposal plants (Hadda roadies) are violating the directions of the Hon'ble NGT in OA no. 465 of 2019 in the matter of Kulwinder Singh and Others vs Ram Murti and Others.** The photographs showing the discharge of wastewater and generation of solid waste by these carcass disposal plant are mentioned as per **plates 16 & 17**.

Plate: 16

Plate: 17

Plates 16 & 17: Photographs showing the discharge of wastewater and generation of solid waste by the Hada roadies.

The Monitoring Committee recommended that MC, Ludhiana shall commission modern carcass utilization plant by 21.05.2022, which is ready & waiting for inauguration for the last 6 months

1.9.2 Solid waste dumping point existing near Chattar Singh Park, Ludhiana.

The Monitoring Committee in the presence of Officers of PPCB and Municipal Corporation, Ludhiana visited the solid waste dumping point near Chattar Singh Park, Ludhiana on 27.4.2022 and it was observed that mixed solid waste was found dumped at the site. The photographs showing solid waste dumped near Chattar Singh Park, Ludhiana are mentioned in **Plates 18 &19**.

Plate: 18 **Plate: 19**

Plates 18& 19: Photographs showing solid waste dumped near Chattar Singh Park, Ludhiana

It is mentioned here that the Monitoring Committee while submitting its report to the Hon'ble NGT in OA no. 191 of 2020 in the matter of Gurinderpreet Singh and Other vs State of Punjab and other had recommended as under: -

i) **Compartmentalized portable municipal solid waste compactor for temporary storage of wet waste, dry waste and domestic hazardous waste may be set up at Bhai Chatter Singh Park within 03 Months.**

ii) **Municipal Corporation, Ludhiana shall increase the frequency of lifting of solid waste twice in a day to remove the segregated solid waste from the said location and the same may be transported to the solid waste management site and hazardous waste management site.**

iii) **A boundary wall of suitable material with its one gate for entry & exist of vehicles may be provided around the solid waste collection centre within 01 month.**

iv) **A green belt of suitable width to attenuate obnoxious odour from the site may be developed within 01 month.**

The Monitoring Committee has observed that the Municipal Corporation, Ludhiana has not complied with any of the said recommendations of the Monitoring Committee, affirmed by the Hon'ble National Green Tribunal.

Therefore, it is recommended that the Hon'ble NGT may be requested that Environment compensation of suitable amount may be imposed on the Municipal Corporation, Ludhiana for not complying with the recommendations of the Monitoring Committee and this collection point may immediately be stopped.

1.10 Secondary points of solid waste maintained by Municipal Corporation, Ludhiana as verified by officers of PPCB on 24.4.2022.

The officers of PPCB has visited the secondary points of solid waste maintained by Municipal Corporation, Ludhiana at various locations on 24.4.2022 and it was observed that 38 secondary points of solid waste have been maintained by Municipal Corporation, Ludhiana, copy of which is enclosed as per **Annxure-4**. The perusal of the photographs indicates that the solid waste was being collected in a very unhygienic and unscientific manner.

The Monitoring Committee recommends that all the 38 secondary points of solid waste maintained by Municipal Corporation Ludhiana at various locations may be removed permanently and the solid waste collected from the various areas of Ludhiana may be sent to the solid waste dumping site. Compartmentalized trolleys may be stationed at the requisite places and solid waste received through small rickshaw rehries/ vehicles be filled in it and it may be sent to solid waste dumping site and another compartmentalized trolleys may be placed at the site.

1.11 Non-compliance by the Municipal Councils of District Patiala, Fatehgarh Sahib, Sangrur & Malerkotla, SBS Nagar, Mansa, Ropar, Gurdaspur, Pathankot, Fazilka and Sri Mukatsar Sahib w.r.t activities as mentioned in the District Environment Plan as observed by the Monitoring Committee during its meeting with District Level officers of the Districts and visit to the solid waste dumping site on 24.2.2022, 15.3.2022, 22.3.2022, 28.3.2022, 4.4.2022, 11.4.2022, 25.4.2022, 26.4.2022 and 6.5.2022, respectively.

The Monitoring Committee held its meetings with District Level officers of District Patiala, Fatehgarh Sahib, Sangrur & Malerkotla SBS Nagar, Mansa, Ropar, Gurdaspur, Pathankot, Fazilka and Sri Mukatsar Sahib on 24.2.2022, 15.3.2022, 22.3.2022, 28.3.2022, 4.4.2022, 11.4.2022, 25.4.2022, 26.4.2022 and 6.5.2022, respectively w.r.t activities as mentioned in the District Environment Plan to review the action taken on the activities as mentioned in the District Environment Plan of the said districts in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and Ors. It was observed that in almost all the Municipal Councils, the compliance of activities w.r.t management of solid waste was poor and no significant progress has been made to achieve the target to complete the activities within the time schedule. The minutes of the meetings held with District Level officers of various districts have been conveyed separately to the concerned Deputy Commissioners of the districts as well as Punjab Pollution Control Board.

Copies of the reports sent to the Deputy Commissioners of 11 districts are annexed as per **Annexures 5 to 13.**

The Monitoring Committee recommends that PPCB may be directed to impose environmental compensation of suitable amount on all the said MCs as already recommended by the Monitoring Committee while conveying the minutes of the meeting to all the concerned Deputy Commissioner of the districts and Punjab Pollution Control Board.

1.12. Other Environmental issue: Shifting of dairy complex located at Tajpur Road and Haibowal, Ludhiana and installation effluent treatment plants and bio gas power plants for treatment of wastewater and animal dung generated by dairy units.

There are 275 dairy units are operating in dairy complex at Tajpur road, Ludhiana. These dairy units discharge 3 MLD wastewater and 400 TPD animal dung. Both these sources contribute high organic load (BOD and COD) in sewerage system as well as in Budha Nallah and degrade its water quality. Presently, no effluent treatment plant and management system for management of animal dung have been provided by Municipal Corporation, Ludhiana.

Similarly, another dairy complex exists at Haibowal, Ludhiana, which discharge about 7.5 MLD untreated effluent into Budha Nallah. Animal dung about 1000 TPD is generated by the dairy units existing in the said complex. For management of 235 TPD animal dung, a bio gas based power plant of capacity 1 MW/hr has been installed. However, no management system for management of remaining quantity of about 765 TPD animal dung has been provided. Also, no effluent treatment plant for treatment of wastewater generated by dairy units existing in said dairy complex has been installed. As such, untreated discharge of wastewater and animal dung generated by the dairy units of said dairy complex degrade the quality of water of Budha Nallah.

The issue was raised by the Monitoring Committee in number of meetings held with the District Level Officers of district Ludhiana and State Level Officers and Monitoring Committee was informed that there is a proposal to shift these dairy complex at suitable location in Ludhiana area but no concrete decision in this regard has been taken by the State Government so far.

It is mentioned here that Municipal Corporation, Ludhiana is installing 225 MLD capacity STP at Tajpur road, Ludhiana to treat the domestic sewage of Ludhiana area. The said STP is likely to be commissioned by 2.12.2022. However, in case no treatment is imparted to the effluent and animal dung generated by the dairy complex of Tajpur raod, Ludhiana, the performance of New STP of capacity of 225 MLD shall be affected badly and possibly in the few years, it may become non functional.

Therefore, the Monitoring Committee recommends that the State Government may be issued directions to take immediate decision about shifting of dairy complex located at Tajpur road and Haibowal, Ludhiana within 1 month or install effluent treatment plants and bio gas based power plants of adequate capacity to treat wastewater and animal dung generated by these dairy complexes by 31.3.2023.

2.0. Visit to the Solid Waste dumping site of Ludhiana at Village Kakka, Tajpur Road, Ludhiana by the Monitoring Committee on 27.4.2022

The Monitoring Committee in the presence of officers of PPCB and Municipal Corporation, Ludhiana visited the solid waste dumping site located at Village Kakka, Tajpur Road, Ludhiana and it was observed as under:

a) Observations of the Monitoring Committee

i) More than 20 Lakhs MT of solid waste is lying dumped at legacy waste dump site.

ii) The solid waste processing plant, installed at site, was not in operation as the agreement made with concessionaire by the Municipal Corporation, Ludhiana, has been terminated.

iii) Whole of the machinery of the solid waste processing plant was found in defunct stage and dumping of fresh mixed solid waste at site is increasing the quantity of legacy waste.

Iv) The incidents of fires were also found at many places.

The photographs showing the huge quantity of solid waste lying dumped at dump site are mentioned as per **plates 20 to23.**

Plate 20

Plate 21

Plate 22

Plate 23

Plates 20 to 23: Photographs showing incidents of fire at Solid Waste dumping site, stray animals found eating solid waste and defunct machinery of solid waste processing plant.

b) Recommendations of monitoring committee

1. **The Municipal Corporation Ludhiana is generating 1100 TPD solid waste and entire waste is not sent to the dump site. As per the report submitted by PPCB, 968 TPD and 985 TPD solid waste has been sent to solid waste dumping site on 23.04.2022 and 24.04.2022, respectively and the remaining quantity is thrown at garbage vulnerable points causing lot of damage to the environment.**

   Copy of the report sent by Punjab Pollution Control Board, Ludhiana is annexed as per **Annexure 14.**

2. **Since the fresh solid waste processing plant is lying defunct, as such, there is need to appoint a new concessionaire to process the solid waste by the Municipal Corporation, Ludhiana at the earliest. As per the District Environment Plan, the timelines for commissioning of the solid waste processing plant for processing of fresh solid waste was mentioned as 30.04.2024. However, the processes of preparation of DPR, approval of DPR, floating of RFP and appoint of consultant are yet to be initiated by the Corporation. Therefore, the Monitoring committee recommended that an**

Environment compensation of suitable amount may be imposed on the Corporation as a cost of damage caused to the environment. PPCB may also initiate the process of encashment of bank guarantees submitted for not completing the various activities like source segregation of solid waste to be achieved by 31.08.2021, providing onsite composting in the remaining parks to manage horticulture waste by 31.8.2021, constructing remaining material recovery facilities by 30.11.2021 and construction of boundary wall by 31.08.2021 and stating the work of treatment of legacy waste by 28.02.2021. The compensation be imposed in terms of the formula recognized by the Hon'ble Hon'ble National Green Tribunal in OA no. 593 of 2018 and WPC No. 375 of 2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. The total amount works out to more than Rs. 100 crores.

3. **As per District Environment Plan, for installation of machinery for processing of legacy waste, DPR was to prepared by 31.12.2021, approval of DPR by 31.01.2022, preparation of RFP by 31.03.2022 and appointment of new concessionaire by 31.07.2022. However, the most of the timelines of said activities have been expired and concessionaire to process the legacy waste is yet to be appointed, as such, for the treatment of legacy waste, long time will be required and the quantity of legacy waste shall be continued to be increased day by day. Therefore, the Municipal Corporation, Ludhiana has to appoint the concessionaire at the earliest. For delay in processing the legacy waste, the Monitoring Committee recommends that Environment Compensation of suitable amount may be imposed by PPCB as a cost of damage caused to the Environment in a manner as mentioned in recommendation no. 2 as above.**

3.0 Dumping of Solid Waste in an area about 1 Acre on PSIEC land near CETP, Tajpur Road, Ludhiana

Lot of mixed solid waste was found dumped in an area of 1 acre on PSIEC land near CETP, Tajpur Road, Ludhiana. It was observed that the solid waste has been dumped in deep area, which needs to be excavated. The photographs showing the dumped solid waste near CETP land are mentioned as per **plates 24 & 25.**

Plate:24

Plate: 25

Plates 24 & 25: Photographs showing solid waste dumped on land belonging to PSEIC near CETP, Tajpur Road.

3.1 Recommendations of Monitoring Committee

i) **Municipal Corporation, Ludhiana may be directed to excavate the solid waste from the said site and the same may be got processed by installing mechanical separator/screener at the site by 30.6.2022 under the supervision of Chief Environmental Engineer, Ludhiana.**

ii) **The reclaimed land, belonging to PSIEC, may be handed over to the said authority and a display board may be erected at site mentioning that "*No solid waste dumping is allowed, land belongs to Govt.*"**

iii) **PSIEC shall provide boundary wall all around the site so that solid waste may not be dumped at the site in future.**

iv) **Deputy Commissioner, Ludhiana shall conduct an enquiry to fix the liability of the officer who permitted such an illegal activity.**

4.0 Sewage Treatment Plant of capacity 225 MLD

The Monitoring Committee in the presence of officers of the PPCB and Municipal Corporation, Ludhiana, visited the STP of capacity 225 MLD on 27.4.2022. It was informed that 44% construction work of STP has been completed and the remaining construction work shall be completed by 30.09.2022 and STP shall be commissioned on 02.12.2022.

The Monitoring Committee recommended that PWSSB and Municipal Corporation, Ludhiana shall ensure that STP of capacity 225 MLD shall be commissioned by 02.12.2022.

5.0 Garbage vulnerable point at site near Greatway industry, opp., Dholewal Military Complex, Ludhiana.

The Monitoring Committee in the presence of Officers of PPCB and Municipal Corporation, Ludhiana visited the Garbage vulnerable point maintained near Greatway industry, opp., Dholewal Military Complex on 27.4.2022. It was observed that the mixed solid waste was found thrown at site and no segregation of solid waste was done by the Municipal Corporation, Ludhiana. The photographs showing solid waste dumped near Greatway industry are mentioned as per **Plates 26 & 27**.

Plate: 26

Plate:27

Plates 26 and 27: Photographs showing solid waste dumped near Greatway industry.

The Monitoring committee recommends as under: -

5.1 Recommendations of the Monitoring Committee.

i) **Municipal Corporation, Ludhiana shall remove Garbage vulnerable point maintained at site by 21-05-2022 and the said site may be beautified by maintaining sitting place or any other useful usage.**

ii) **Municipal Corporation, Ludhiana shall ensure that no solid waste may be thrown at the site and the public may also be not allowed to throw any solid waste at the site. In case any person found throwing solid waste at site, a fine of suitable amount may be imposed by MC Ludhiana on the violators.**

6.0 Garbage vulnerable point near Shani Mandir in Kalyan Nagar area, Ludhiana.

The Monitoring Committee in the presence of Officers of PPCB and Municipal Corporation, Ludhiana visited the garbage vulnerable point maintained near Shani Mandir in Kalyan Nagar area, Ludhiana on 27.4.2022. It was observed that the mixed solid waste was found dumped at site and no segregation of solid waste was done by the Municipal Corporation, Ludhiana. The residents and shop keepers near to the garbage vulnerable point stated that they are facing lot of odour problem and it is big nuisance for them. The photographs showing solid waste dumped near Shani Mandir in Kalyan Nagar area are mentioned as per **plates 28 & 29**.

Plate: 28

Plate: 29

Plates 28 & 29: Photographs showing solid waste dumped near Shani Mandir in Kalyan Nagar area.

The Monitoring committee recommends as under: -

6.1 Recommendations of the Monitoring Committee.

i) **Municipal Corporation, Ludhiana shall remove garbage vulnerable point maintained near Shani Mandir, Kalyan Nagar by 21-05-2022.**

ii) **Municipal Corporation, Ludhiana shall ensure that no solid waste is thrown at site and the public may also be not allowed to throw any solid waste at the site. In case any person found throwing solid waste at site, a fine of suitable amount may be imposed on the violators by MC Ludhiana.**

7.0 Material recovery facility and compacter installed at Sarabha Nagar, Ludhiana.

The Monitoring Committee along-with officers of PPCB and Municipal Corporation, Ludhiana visited the MRF site and compacter for compaction of wet and dry waste on 27.04.2022 and it was observed that dry waste was being segregated at MRF site and some of the dry waste was found stored in different cabins of MRF. The Monitoring Committee further observed that unsegregated solid waste was found packed in the campacter.

The Monitoring Committee recommends as under:-

7.1 Recommendations of the Monitoring Committee: -

i) **Municipal Corporation, Ludhiana shall operate compacter in a scientific manner and wet and dry waste shall be packed in the dedicated cabins meant for said waste and no unsegregated solid waste may be packed in the compacter.**

ii) **MC, Ludhiana shall maintain proper record of the segregated solid waste received at site on daily basis and the record of the said facility and the remaining compacters installed at other sites may be sent to PPCB on monthly basis.**

8.0 Meeting with District Level Officers, Commissioner, Municipal Corporation, Ludhiana, ADC (UD) and Executive Officers of Municipal Councils of District, Ludhiana in the presence of Deputy Commissioner, Ludhiana on 27.4.2022.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of date of meeting (to be held on 27.4.2022) with District Level Officers of District Ludhiana on 24.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Ludhiana on 24.04.2022 and the observations along with photographs are mentioned in **Annexures 15 to 25**.

The violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of solid waste by these MCs was not effective.

The above violations along with photographs showing facts in the case of all the 11 MCs namely Ludhiana, Doraha, Jagroan, Payal, Raikot, Samrala, Machhiwara, Sahnewal, Mullanpur, Khanna and Maloudh were brought into the notice of District Administration, Executive Officers of MCs and officer of the other departments concerning to the matter, who were present in the meeting, and it was informed that there is poor condition w.r.t. management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Ludhiana was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Ludhiana, whose timelines have been expired on 31/3/2022 or going to expire on 30.6.2022/30.9.2022, were taken up for discussion.

8.1 Solid waste management:

8.1.1 Segregation of Solid Waste

The Monitoring Committee observed that as per District Environment Plan, source segregation of solid waste by MCs, Ludhiana, Doraha, Jagroan, Payal, Raikot, Samrala, Machhiwara, Sahnewal, Mullanpur, Khanna and Maloudh was mentioned more than 90%, whereas, the Monitoring Committee informed that as per the inspection carried out by PPCB, Regional Offices, Ludhiana on 24/04/2022, poor segregation of solid waste was observed and the data mentioned in the District Environment Plan seems to be incorrect.

The Executive Officers of all the MCs requested that the timelines for achieving 100% source segregation of solid waste may be extended upto 30/06/2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.1.2 Sweeping (manual sweeping)

The Monitoring Committee was informed that all the MCs are carrying out manual sweeping on regular basis.

The Monitoring Committee noted the compliance and directed that night sweeping may be also be started by 30.09.2022.

8.1.3 Mechanical Road Sweeping.

MC, Ludhiana informed that out of 04 mechanical road sweeping machines to be purchased, 01 machines has been purchased and the same is in operation. The remaining mechanical road sweeping machines shall be purchased by 30.09.2022.

The Monitoring Committee noted the submission made by MC, Ludhiana and directed that the remaining mechanical road sweeping machines may be purchased by 30.09.2022. Further, for suppression of dust emitted during mechanical sweeping of roads, treated wastewater of nearby STP may be used and no fresh water may be used for the said activity.

8.1.4 Waste Deposition Centre (For domestic Hazardous waste)

The Monitoring Committee was informed that all the MCs, except MC, Ludhiana have claimed that the activity has been completed, whereas, the Monitoring Committee has observed that the data mentioned in DEP is incorrect and waste deposition centre need to be provided by the MCs, at the earliest.

The Executive Officers of all the MCs requested that the timelines for providing waste deposition centre (for domestic hazardous waste) may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed that waste deposition centers for domestic hazardous waste may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.1.5 Wet-waste management: On-site composting by bulk waste generators (BWGs)

It was apprised that MCs have identified bulk waste generators and all this bulk waste generator have been directed to construct compost pits in their premises. For the management of dry waste, agreement with BWGs shall be made by the concerned MCs by 30.06.2022.

The Monitoring Committee noted the submission made by the MCs and directed that adequate number of compost pits by the bulk waste generators existing in MCs shall be provided by 30/06/2022 and the necessary agreement for lifting and management of dry waste generated by these bulk waste generators shall be made with the concerned MCs by 30/06/2022 with suitable user charges to be paid to the MCs by the bulk waste generators and the said timelines may be mentioned in the revised District Environment Plan.

8.1.6 Wet Waste Management: Composting of Wet Waste

It was apprised that all the MCs have provided adequate compost pits to manage wet waste. MC Ludhiana has proposal to provide biomethanization plant by 30.04.2025.

The Monitoring Committee noted the compliance and directed that MC, Ludhiana shall provide biomethanization plant to manage wet waste in a time bound manner.

8.1.7 Dry Waste Management: Material Recovery Facilities (MRFs)

It was apprised that all the MCs have provided adequate MRFs to manage dry waste (RDF). MC Ludhiana has proposal to provide waste to energy plant by 30.04.2025.

The Monitoring Committee noted the compliance and directed that MC, Ludhiana shall provide waste to energy plant to manage dry waste (RDF) in a time bound manner.

8.1.8 Remediation of historic/ legacy dump site

It was informed that all the MCs have assessed the quantity of legacy waste and it was requested the legacy waste shall be remediated by 31.12.2022. M.C., Ludhiana has proposal to provide waste to energy plant by 30.4.2025.

The Monitoring committee accepted the requested made by MCs and directed that legacy waste may be remediated by all MCs 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan. M.C., Ludhiana shall remediate the legacy waste by 30.4.2025.

8.1.9 Disposal of inert and non-recyclable waste: sanitary landfill site.

All the MCs requested the Monitoring Committee to extend the timelines for providing sanitary landfill site by 31.12.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that sanitary landfill site may be provided by all MCs 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.1.10 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by each MC.

The Monitoring Committee noted the compliance.

8.1.11 Removal of Garbage Vulnerable Points (GVPs).

All the MCs informed that all the GVPs existing within MC limits except MC Ludhiana have been removed.

The Chairman of the Monitoring directed that all the vacated places after the removal of the GVPs may be converted in the useful usage by providing sitting place, playground, green area, parks etc. M.C., Ludhiana shall also remove all the GVPs by 31.5.2022.

8.1.12 Provision of greenbelt and boundary wall around legacy waste dump site:

As per the District Environment Plan, Most of the MCs have not provided boundary wall and green belt around the legacy waste dump site.

The MCs requested that the timelines for providing green belt and boundary wall around the legacy waste dump site may be extended to 31/12/2022.

The Monitoring Committee accepted the request made by MCs and directed that boundary wall and greenbelt /plantation, around the legacy waste dump site may be provided by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan. MC, Ludhiana shall also complete the work of construction of boundary wall and green belt around legacy waste dump site by 31.12.2022.

8.1.13 Stopping solid waste/garbage being thrown into Budha Nallah.

MC Ludhiana informed that chain link fencing has been provided in some part of Budha Nallah.

It was requested that the timelines for providing chain link fencing along the remaining portion of Budha Nallah may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by MCs and directed that chain link fencing along the remaining portion of Budha Nallah may be provided by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.1.14 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that none of the MCs have provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 31.12.2021.

The Monitoring Committee directed that the quantity of leachate generated at legacy waste dump sites of MCs may be assessed within 15 days and strategy may be chalked out for treatment of leachate generated at legacy waste dump sites of these MCs either at individual level or in cluster form by 30/06/2022 and thereafter, the effluent treatment plant for treatment of leachate generated by these MCs may be installed by 31.12.2022.

8.1.15 CCTV cameras and Piezometer to be installed at dumping sites.

The MCs informed that CCTV cameras and Piezometers are required to provided by them and it was requested that the timelines for providing the same may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs directed that CCTV cameras and piezometers at the legacy waste dump site may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.1.16 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

All the MCs/DDPO informed that as short term measures for management of carcass disposal sites, boundary wall, green belt, plantation and hedges etc shall be provided by 30.06.2022 and as long term measures, carcass utilization plant by adopting rendering process or incineration, shall be provided by 31/12/2023.

The Monitoring Committee noted the submission made by all the MCs.

8.2 C & D Waste Management

8.2.1 C & D recycling facility

All the MCs apprised that the C & D waste recycling facilities shall be provided by them by 30/06/2022.

The Monitoring Committee noted the submission made by MC.

8.2.2 E-Waste Collection Centre.

All the MCs requested that e-waste collection points shall be provided by 30.06.2022 and the timelines for completion of said activity may be extended accordingly.

The Monitoring Committee noted the submission made by all the MCs and directed that E-waste collection centre may be provided by all the MCs by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

9.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt by District Development and Panchayat Officer.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Ludhiana shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management by 15/05/2022 and the same may be implemented in phased manner.

10.0 Consolidated recommendations of the Monitoring Committee

A) Meeting with District Level Officers, Commissioner, Municipal Corporation, Ludhiana, ADC (UD) and Executive Officers of Municipal Councils of District, Ludhiana in the presence of Deputy Commissioner, Ludhiana on 27.4.2022.

During the meeting held with District Level Officer, Commissioners, Municipal Corporation, Ludhiana and the Executive Officers of Municipal Councils of district Ludhiana in the presence of Deputy Commissioner, Ludhiana on 27.4.2022 w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is poor progress regarding compliance of the various activities as mentioned in the District Environment Plan. The details have been mentioned at pages 20 to 25 of this report.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs, Ludhiana, Doraha, Jagroan, Payal, Raikot, Samrala, Machhiwara, Sahnewal, Mullanpur, Khanna and Maloudh were got inspected from the officers of Punjab Pollution Control Board, posted at Ludhiana on 24/04/2022 and it was observed that mixed solid waste was found thrown at dumping site. Few steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount on each MC as per the provisions of the EPA, 1986. Further, since MC Ludhiana has failed to treat wet waste, dry waste and legacy waste inspite of persuasion by the Monitoring Committee, therefore, the Monitoring Committee also recommends that over and above the environmental compensation to be imposed as mentioned above, additional environmental compensation of suitable amount may also be imposed on Municipal Corporation Ludhiana.

B) The probable reasons for catching the fire and cause of death

The officers of the Department of Police stated that there are following possibilities for charring to death of 7 persons in the fire.

i. **There may be foul play in this case, as in the jhuggi, which is situated very near to the deceased family's jhuggi, there was no burning or damage to the same.**

ii. **There may be short circuiting of electricity as illegal/kundi connections have been taken by these rag pickers residing near the solid waste dumping site.**

iii. The possibility of causing fire to the jhuggi of deceased family, due to existing of large dump site of solid waste spread in an area of 52 acres and occurrence of fire incident at various locations of the solid waste dump, cannot be ruled out.

The Department of Police has got conducted post mortem of burnt bodies and the report and viscera have been sent to the Forensic Laboratory to ascertain the cause of death.

C) Remedial action to save the lives of the persons residing near solid waste dumping site.

i. The Government may think of rehabilitating the rag pickers families at a safe place away from solid waste dump site.

ii. Next to rag pickers habitation, immediately height of the wall around solid waste dump site may be increased to 10 feet. 10-12 feet wide motorable passage may be provided on the periphery of entire solid waste dump site. Next to it, upto the distance of 30 feet, the height of solid waste dump site which is about 20 feet may be reduced to 7 feet by spreading the waste on the other available areas. The rag pickers may be asked to dispose off the plastic waste collected by them before the sun set.

iii. Facility of light system on poles of 10 feet height near to the huts and the facility of potable drinking water may also be given to them.

iv. The rag pickers families may be provided huts constructed of non burnable material and may be asked to remove their huts made of inflameable material and construct their huts with mud.

D) Facts leading to fire incident

The Hon'ble National Green Tribunal directed the Monitoring Committee to give findings about persons responsible for failure, on account of which, 7 people had died in fire.

It is stated that the administrative set up at Ludhiana has failed so far as the compliance to Solid Waste Management Rules, 2016, notified on 8.4.2016, is concerned. There is a story of failed promises. In the rules for 11 thematic areas in the field of Solid Waste Management Rules, 2016, the time frame to implement each activities was given. By now, the timelines for all those activities have expired.

The Monitoring Committee held its 3 meetings with District Level Officers of District Ludhiana on 13.02.2020, 24.08.2020 and 21.05.2021 to check the compliance of the Solid Waste Management Rules, 2016 and it was found that compliance to the most of the thematic area mentioned in rule 22 of the said rules was poor. The details are mentioned at pages no. 6 to 10 of this report.

The facts mentioned at point 1.7 (pages 6 to 10) show that MC, Ludhiana is totally non complying w.r.t. compliance of the provisions of the Solid Waste Management Rules, 2016

E) Disturbing trend to finish solid waste by burying it into womb of Mother earth

i) Dumping of Solid Waste in an area about 1 Acre on PSIEC land near CETP, Tajpur Road, Ludhiana

During the visit of the Monitoring Committee on 27.04.2022 to Ludhiana area, it was observed that the MC, Ludhiana has dumped huge quantity of solid waste in low lying area owned by PSIEC. The Committee directed the officer of PPCB to assess the quantity of solid waste dumped in that area and after assessing the quantity of solid waste dumped at site, it was estimated as 1000 MT.

ii) Dumping of legacy waste and fresh unsegregated solid waste in low lying area into 20 feet deep pit by MC Jagraon.

At the time of monitoring by the officers of Punjab Pollution Control Board on 24.4.2022 at Jagraon, it was observed that MC, Jagroan has dumped legacy waste in low lying area and the fresh unsegregated solid waste is dumped into 20 feet deep pit which was a result of illegal mining of soil.

iii) Dumping of solid waste in low lying area in deep pit by MC Batala.

The Monitoring Committee during its visit to Batala area on 25.4.2022, it was observed that large quantity of solid waste was found buried by MC, Batala. Vide separate report, it has been ordered to be retrieved and process the solid waste as per norms. There is total violation of the rules and attempt has been made to cause huge loss to the water through contaminated waste and on account of generation of hazardous gases. The details are mentioned at pages no. 10 to 11 in this report.

The Monitoring Committee recommends as under:

i) **Municipal Corporation, Ludhiana may be directed to excavate the solid waste from the said site and the same may be got processed by installing mechanical separator/screener at the site by 30.6.2022 under the supervision of Chief Environmental Engineer, Ludhiana.**

ii) **The reclaimed land, belonging to PSIEC may be handed over to the said authority and a display board may be erected at site mentioning that "*No solid waste dumping is allowed, land belongs to Govt.*"**

iii) **PSIEC shall provide boundary wall all around the site so that solid waste may not be dumped at the site in future.**

iv) **Deputy Commissioner, Ludhiana shall conduct an enquiry to fix the liability of the officer who permitted such an illegal activity.**

v) **Municipal Corporation, Jagraon shall extract the solid waste dumped in 20 feet pit within 02 days and process the solid waste by deploying mechanical separator / screeners within 01 month and the byproducts may be disposed of in an environment sound manner.**

vi) **Municipal Corporation, Batala shall extract the solid waste dumped in deep pit within 02 days and process the solid waste by deploying**

mechanical separator / screeners within 01 month and the byproducts may be disposed of in an environment sound manner.

vii) **SDM, Jagraon and Batala shall conduct an enquiry to fix the liability of the officers who permitted such an illegal activity as mentioned in point ii and iii above.**

F) Non compliance of orders of Hon'ble National Green Tribunal in certain cases.

a) Mismanagement of wastewater and solid waste generated by carcass disposal points, located at Ladhowal, Ludhiana

The Monitoring Committee, during its meeting /visit to Ludhiana area on 27.4.2022, was informed that out of total 5 carcass disposal sits located at Village Ladhowal, 02 sites have been closed and presently, 03 carcass disposal sites are in operation. The Hada roadies are generating wastewater and the same is leading to river Sutlej and contaminating its water quality. Further, the solid waste generated by carcass disposal points are also big source of nuisance in the area. As such, these carcass disposal plants are violating the directions of the Hon'ble NGT in OA no. 465 of 2019 in the matter of Kulwinder Singh and Others vs Ram Murti and Others.

The Monitoring Committee recommended that MC, Ludhiana shall commission modern carcass utilization plant by 21.05.2022, which is ready and waiting for inauguration for the last 6 months. Also, PPCB shall close 03 carcasses disposal sites located at Ladhowal, Ludhiana within one month under the provisions of the Water Act, 1974 and EPA, 1986.

b) Solid waste dumping point existing near Chatter Sing Park, Ludhiana

The Monitoring Committee in the presence of Officers of PPCB and Municipal Corporation, Ludhiana visited the solid waste dumping point near Chattar Singh Park, Ludhiana on 27.4.2022 and it was observed that mixed solid waste was found dumped at the site.

It is mentioned here that the monitoring committee while submitting its report to the Hon'ble NGT in OA no. 191 of 2020 in the matter of Gurinderpreet Singh and Other vs State of Punjab and other had recommended as under: -

i) **Compartmentalized portable municipal solid waste compactor for temporary storage of wet waste, dry waste and domestic hazardous waste may be set up at Bhai Chatter Singh Park within 03 Months.**

ii) **Municipal Corporation, Ludhiana shall increase the frequency of lifting of solid waste twice in a day to remove the segregated solid waste from the said location and the same may be transported to the solid waste management site and hazardous waste management site.**

iii) **A boundary wall of suitable material with its one gate for entry & exist of vehicles may be provided around the solid waste collection centre within 01 month.**

iv) **A green belt of suitable width to attenuate obnoxious odour from the site may be developed within 01 month.**

The Monitoring Committee has observed that the Municipal Corporation has not complied with any of the said recommendations of the Monitoring Committee, affirmed by the Hon'ble National Green Tribunal.

Therefore, it is recommended that the Hon'ble NGT may be requested that Environment compensation of suitable amount may be imposed on the Municipal Corporation, Ludhiana for not complying with the recommendations of the Monitoring Committee and this collection point may immediately be stopped.

G) Garbage vulnerable points in Ludhiana

a) Garbage vulnerable point at site near Greatway industry, opposite Dholewal Military Complex

i) **Municipal Corporation, Ludhiana shall remove Garbage vulnerable point maintained at site by 21-05-2022 and the said site may be beautified by maintaining sitting place or any other useful usage.**

ii) **Municipal Corporation, Ludhiana shall ensure that no solid waste may be thrown at the site and the public may also be not allowed to throw any solid waste at the site. In case any person found throwing solid waste at site, a fine of suitable amount may be imposed by MC Ludhiana on the violators.**

b) Garbage vulnerable point near Shani Mandir in Kalyan Nagar area, Ludhiana

i) **Municipal Corporation, Ludhiana shall remove Garbage vulnerable point maintained near Shani Mandir, Kalyan Nagar by 21-05-2022.**

ii) **Municipal Corporation, Ludhiana shall ensure that no solid waste is thrown at site and the public may also be not allowed to throw any solid waste at the site. In case any person found throwing solid waste at site, a fine of suitable amount may be imposed on the violator by MC Ludhiana.**

H) Other secondary points of solid waste maintaining by Municipal Corporation, Ludhiana as verified by officers of PPCB on 24.4.2022

The Monitoring Committee recommends that all the 38 secondary points of solid waste maintained by Municipal Corporation Ludhiana at various locations may be removed permanently and the solid waste collected from the various areas of Ludhiana may be sent to the solid waste dumping site. Compartmentalized trolleys may be stationed at the requisite places and solid waste received through small rickshaw rehries/ vehicles be filled in it and it may be sent to solid waste dumping site and another compartmentalized trolleys may be placed at the site.

I) **Visit to the solid waste dumping site of Ludhiana at Village Kakka, Tajpur Road, Ludhiana by the Monitoring Committee on 27.4.2022**

1. **The Municipal Corporation Ludhiana is generating 1100 TPD solid waste and entire waste is sent to the dump site. As per the report submitted by PPCB, 968 TPD and 985 TPD solid waste has been sent to solid waste dumping site on 23.04.2022 and 24.04.2022, respectively and the remaining quantity is thrown at garbage vulnerable points causing lot of damage to the environment.**
2. **Since the fresh solid waste processing plant is lying defunct, as such, there is need to appoint a new concessionaire to process the solid waste by the Municipal Corporation, Ludhiana at the earliest. As per the District Environment Plan, the timelines for commissioning of the solid waste processing plant for processing of fresh solid waste was mentioned as 30.04.2024. However, the processes of preparation of DPR, approval of DPR, floating of RFP and appoint of consultant are yet to be initiated by the Corporation. Therefore, the Monitoring committee recommended that an Environment compensation of suitable amount may be imposed on the Corporation as a cost of damage caused to the environment. PPCB may also initiate the process of encashment of bank guarantees submitted for not completing the various activities like source segregation of solid waste by 31.08.2021, providing onsite composting in the remaining parks to manage horticulture waste by 31.8.2021, constructing remaining material recovery facilities by 30.11.2021 and construction of boundary wall by 31.08.2021 and stating the work of treatment of legacy waste by 28.02.2021. The compensation be imposed in terms of the formula recognized by the Hon'ble Hon'ble National Green Tribunal in OA no. 593 of 2018 and WPC No. 375 of 2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. The total amount works out to more than Rs. 100 crores.**
3. **As per District Environment Plan, for installation of machinery for processing of legacy waste, DPR was to prepared by 31.12.2021, approval of DPR by 31.01.2022, preparation of RFP by 31.03.2022 and appointment of new concessionaire by 31.07.2022. However, the most of the timelines of said activities have been expired and concessionaire to process the legacy waste is yet to be appointed, as such, for the treatment of legacy waste, long time will be required and the quantity of legacy waste shall be continued to be increased day by day. Therefore, the Municipal Corporation, Ludhiana has to appoint the concessionaire at the earliest. For delay in processing the legacy waste, the Monitoring Committee recommends that Environment Compensation of suitable amount may be imposed by PPCB as a cost of damage caused to the Environment in a manner as mentioned in recommendation no. 2 as above.**

4. **Municipal Corporation, Ludhiana shall assess the quantity of leachate generated at solid waste dumping site and effluent treatment plant for treatment of leachate may be installed by 31.12.2022.**

J) **Other Environmental issue: Shifting of dairy complex located at Tajpur Road and Haibowal, Ludhiana and installation effluent treatment plants and bio gas power plants for treatment of wastewater and animal dung generated by dairy units.**

The details have been mentioned as page 15 of this report.

The Monitoring Committee recommends that the State Government may be issued directions to take immediate decision about shifting of dairy complex located at Tajpur road and Haibowal, Ludhiana within 1 month or install effluent treatment plants and bio gas based power plants of adequate capacity to treat wastewater and animal dung generated by these dairy complexes by 31.3.2023.

K) **Non-compliance by the Municipal Councils of District Patiala, Fatehgarh Sahib, Sangrur & Malerkotla SBS Nagar, Mansa, Ropar, Gurdaspur, Pathankot, Fazilka and Sri Mukatsar Sahib w.r.t activities as mentioned in the District Environment Plan as observed by the Monitoring Committee during its meeting with District Level officers of the Districts and visit to the solid waste dumping site on 24.2.2022, 15.3.2022, 22.3.2022, 28.3.2022, 4.4.2022, 11.4.2022, 25.4.2022, 26.4.2022 and 6.5.2022, respectively.**

The Monitoring Committee held its meetings with District Level officers of District Patiala, Fatehgarh Sahib, Sangrur & Malerkotla, SBS Nagar, Mansa, Ropar, Gurdaspur, Pathankot, Fazilka and Sri Mukatsar Sahib on 24.2.2022, 15.3.2022, 22.3.2022, 28.3.2022, 4.4.2022, 11.4.2022, 25.4.2022, 26.4.2022 and 6.5.2022, respectively w.r.t activities as mentioned in the District Environment Plan to review the action taken on the activities as mentioned in the District Environment Plan of the said districts in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and Ors. It was observed that in almost all the Municipal Councils, the compliance of activities w.r.t management of solid waste was poor and no significant progress has been made to achieve the target to complete the activities within the time schedule. The minutes of the meetings held with District Level officers of various districts have been conveyed separately to the concerned Deputy Commissioners of the districts as well as Punjab Pollution Control Board.

The Monitoring Committee recommends as under:

i. **PPCB may be directed to impose environmental compensation of suitable amount on all the said MCs as already recommended by the Monitoring Committee while conveying the minutes of the meeting to all the concerned Deputy Commissioner of the districts and Punjab Pollution Control Board.**

ii. **The minutes of the meeting held with District Level Officers of these 11 Districts may be sent to the State Government with the directions to effect recovery of Environmental Compensation imposed by the Monitoring Committee as well as PPCB from the ULBs for non-compliance of the Solid Waste Management Rules, 2016 and other**

action points as mentioned in the District Environment Plan of these districts.

L) Imposition of Environment Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 and non adoption of in situ remediation of drains, non-commencement and non-commissioning of STPs.

a) Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period 01.07.2020 to 31.03.2021 and 01.04.2021 to 28.02.2022.

Punjab Pollution Control Board has assessed the environment compensation for non-compliance serial no. 1 to 10 of rules 22 of Solid Waste Management Rules, 2016 for 9 months w.e.f. 01.07.2020 till 31.03.2021, which has been mentioned as Rs. 17.01 crores. Similarly, environment compensation for violation of said rule has been assessed for the period 01.04.2021 to 28.02.2022 and the same has been mentioned as Rs. 20.35 crores.

a) Imposition of Environmental Compensation upon the ULBs for non-adoption of in site remediation of drains, non-commencement and non-commissioning of STPs for the period 01.07.2020 to 31.03.2021 and 01.04.2021 to 28.02.2022.

Punjab Pollution Control Board has also assessed the environment compensation upon ULBs for non-compliance of in situ remediation of drains, non-commencement and non-commissioning of STPs, which has been mentioned as Rs. 93.22 crores.

Copy of the letter no. 7268 dated 23.03.2021, letter no. 07 dated 29.04.2022 and letter no. 2849 dated 17.02.2022 of Punjab Pollution Control Board mentioning the amount of environment compensation to be paid by State Government for above said non-compliances are annexed as per **Annexure 26 to 28.**

As per the information received, the State Government has paid only Rs. 17 crores for non-compliance of Solid Waste Management Rules, 2016, which is very small part of environment compensation to be paid by the State Government.

The Monitoring Committee recommended that the directions may be issued to the State Government to deposit environment compensation imposed by Punjab Pollution Control Board for non-compliance of Solid Waste Management Rules, 2016 and non-adoption of in site remediation of drains, non-commencement and non-commissioning of STPs, which is more than Rs. 100 crore.

Dr. Babu Ram

Sant Balbir Singh Seechewal

J.P. Meena
Scientist D, CPCB
Chandigarh

S.C. Agrawal

Justice Jasbir Singh
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

ANNEXURE-1

Item No. 07 (Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 286/2022

In re: **News item published in The Indian Express dated 20th April, 2022, titled "7 Charred to death in fire near Ludhiana dumpsite"**

Date of hearing: 21.04.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

ORDER

1. Proceedings in this matter have been taken up in the light of captioned media report to the effect that seven persons have been charred to death in the fire at a garbage dump site at Tajpur Road in Ludhiana. Most of the deceased belong to the rag picker family who were living near the site for the last ten years. Deceased have been identified as Suresh, aged 55, his wife Rona Rani aged 50, and their children Rakhi aged 15, Manisha aged 10, Chandini aged 5, Geeta aged 6 and Sunny aged 2. There is a huge dump of 20 lakhs tons.

2. In view of the media report, there appears to be failure of the Authorities of State of Punjab in remediating the garbage dump site, as per mandate under the Solid Waste Management Rules, 2016 and right of citizens to clean environment. This Tribunal has passed orders for compliance of Rules within the stipulated timelines in O.A. No. 606/2018, *Compliance of Municipal Solid Waste Management Rules, 2016,* particularly orders dated 07.03.2019 and 10.01.2020, passed in

the presence of Chief Secretary, Punjab. Not clearing the legacy waste is continuing health hazard, apart from being source of pollution.

3. Having regard to the above, we issue notice to the Chief Secretary, Punjab to explain the reasons for such continued failure, to the prejudice of public health and environment and why accountability of the State be not fixed under section 15 of the NGT Act for such continuing failure inspite of repeated orders of this Tribunal. Response may be filed before the next date which may give a comprehensive plan to handle such situations at all locations where legacy waste is lying unremediated with potential for such incidents and continuing damage to environment and public health and plan for solution with timelines, keeping in mind past directions of Hon'ble Supreme Court, statutory Rules and orders of this Tribunal.

4. We also request the Monitoring Committee, constituted by this Tribunal to monitor compliance of certain orders of this Tribunal in Punjab, headed by Justice Jasbir Singh, former Judge of the Punjab and Haryana High Court, to furnish a factual situation with regard to cause of death, persons responsible for failure, remedial action, including measure to prevent such incidents in future. The Monitoring Committee may undertake visit to the site and interact with stake holders. The Committee will also be assisted by CPCB, State PCB and District Magistrate. The report may be furnished preferably within 15 days by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. A copy of the report be also given to the Chief Secretary, Punjab, to enable his response.

5. We also direct CPCB to collect information about garbage dumpsites from all States/UTs in respect of atleast Metro cities and issue

statutory directions/guidelines for preventing such fires and handling them effectively if they take place, specifying serious consequences of delay in dealing with the issue, in violation of binding rules.

A copy of this order be forwarded to Justice Jasbir Singh former Judge of the Punjab and Haryana High Court, Chief Secretary, Punjab, CPCB, State PCB and District Magistrate, Ludhiana, by email.

List for further consideration on 26.05.2022.

Adarsh Kumar Goel, CP

Prof. A. Senthil Vel, EM

April 21, 2022
Original Application No. 286/2022
A

ANNEXURE-2

General Diary Details

State (ਰਾਜ): PUNJAB P.S. (ਥਾਣਾ): TIBBA

District (ਜ਼ਿਲ੍ਹਾ): POLICE COMMISSIONERATE

1. G.D. No. (ਰੋਜ਼ਨਾਮਚਾ ਸਾਂ.): 005
2. G.D. Date (ਰੋਜ਼ਨਾਮਚਾ ਤਾਰੀਖ): 20/04/2022 07:10 hrs
3. G.D. Type (ਰੋਜ਼ਨਾਮਚਾ ਕਿਸਮ): UIDB/Unnatural Death
4. Entry for (officer) (ਦਾਖਲਾ(ਅਧਿਕਾਰੀ ਲਈ)): SWARAN SINGH
5. Case Type (ਐਪੀਡਕ ਪ੍ਰਕਾਰ) : ADULT
6. G.D. Brief (ਰੋਜ਼ਨਾਮਚਾ ਸੰਖੇਪ):

ਇਸ ਵਕਤ ਦਰਜ ਹੈ ਕਿ ਇੱਕ ਬਿਆਨ ਅਜਾਨੇ ਰਾਜੇਸ਼ ਕੁਮਾਰ S/O ਸੁਰੇਸ਼ ਸਾਹਨੀ ਵਾਸੀ ਗਾਂਵ ਸਾਸਨ ਜਿਲਾ ਸਮਸਤੀਪੁਰ (ਬਿਹਾਰ) ਹਾਲ ਵਾਸੀ ਝੁੱਗੀਆ ਮੱਕੜ ਕਲੋਨੀ ਨੇੜੇ ਕੂੜਾ ਡੰਪ ਥਾਣਾ ਟਿੱਬਾ ਲੁਧਿਆਣਾ ਉਮਰ ਕਰੀਬ 17 ਸਾਲ 9779780348 ਲਿਖਤੀ SI ਬਲਦੇਵ ਰਾਜ 103/KPT ਹੱਥੀ PHG ਮੇਜਰ ਸਿੰਘ 16944 ਦੇ ਥਾਣਾ ਮੋਸੂਲ ਹੋਇਆ ਜਿਸਦਾ ਮਜਬੂਨ ਜੈਲ ਹੈ।ਬਿਆਨ ਕਰਤਾ ਹੂੰ ਕਿ ਮੈ ਉਕਤ ਪਤੇ ਕਾ ਰਹਿਣੇ ਵਾਲਾ ਹੂੰ ਮੈ ਲੇਬਰ ਕਾ ਕਾਮ ਕਰਤਾ ਹੂੰ ਮੈ ਆਪਣੇ ਪਿਤਾ ਸੁਰੇਸ਼ ਸਾਹਨੀ ਪੁੱਤਰ ਦਿਲਾਰ ਸਾਹਨੀ, ਉਮਰ ਕਰੀਬ 55 ਸਾਲ, ਮੇਰੀ ਮੰਮੀ ਰੋਨਾ ਦੇਵੀ ਉਮਰ ਕਰੀਬ 50 ਸਾਲ ਅੱਰ ਮੇਰੀ ਭੈਣ ਰਾਖੀ ਕੁਮਾਰੀ ਉਮਰ ਕਰੀਬ 15 ਸਾਲ ਇਸਸੇ ਛੋਟੀ ਭੈਣ ਮਨੀਸ਼ਾ ਕੁਮਾਰੀ ਉਮਰ ਕਰੀਬ 10 ਸਾਲ ਇਸਸੇ ਛੋਟੀ ਭੈਣ ਚੰਦਾ ਕੁਮਾਰੀ ਉਮਰ ਕਰੀਬ 08 ਸਾਲ ਇਸਸੇ ਛੋਟੀ ਭੈਣ ਗੀਤਾ ਕੁਮਾਰੀ ਉਮਰ ਕਰੀਬ 06 ਸਾਲ ਅੱਰ ਸਬ ਸੇ ਛੋਟਾ ਭਾਈ ਸਨੀ ਉਮਰ ਕਰੀਬ 02 ਸਾਲ ਪਿਛਲੇ ਕਰੀਬ 10-11 ਸਾਲ ਸੇ ਮੱਕੜ ਕਲੋਨੀ ਮੇ ਇੱਕ ਹੀ ਝੁੱਗੀ ਵਿੱਚ ਰਹਿੰਦੇ ਸੀ ਮੇਰੇ ਮੰਮੀ ਪਾਪਾ ਕੂੜਾ ਡੰਪ ਤੋ ਕੂਵਾੜ ਚੁਗਣ ਦਾ ਕੰਮ ਕਰਤੇ ਥੇ। ਮਿਤੀ 19-4-22 ਕੋ ਮੇਰੀ ਮੰਮੀ ਨੇ ਸਭੀ ਪਰਿਵਾਰ ਕੇ ਲਈਏ ਖਾਣਾ ਬਣਾਇਆ ਅੱਰ ਹਮ ਸਾਰੇ ਪਰਿਵਾਰ ਨੇ ਰਾਤ ਕੋ ਕਰੀਬ 8 ਵਜੇ ਖਾਣਾ ਖਾਇਆ, ਖਾਣਾ ਖਾਣੇ ਕੇ ਬਾਦ ਮੈ ਆਪਣੇ ਦੋਸਤ ਅਜੀਤ ਕੇ ਘਰ ਜੋ ਹਮਾਰੀ ਝੁੱਗੀ ਕੇ ਕਰੀਬ ਹੀ ਹੈ ਬਹਾ ਸੋਣ ਕੇ ਲਈਏ ਚਲਾ ਗਿਆ ਅੱਰ ਮੇਰੀ ਮੰਮੀ, ਪਾਪਾ ਅੱਰ ਚਾਰ ਭੈਣੇ ਅੱਰ ਇੱਕ ਭਾਈ ਝੁੱਗੀ ਮੇ ਹੀ ਸੋ ਗਏ ਰਾਤ ਕੋ ਮਿਤੀ 20-4-22 ਕੋ ਵਕਤ ਕਰੀਬ 1.30 AM ਅਜੀਤ ਕਾ ਭਾਈ ਸੁਜੀਤ ਬਾਥਰੂਮ ਕਰਨੇ ਕੇ ਲਈਏ ਉਠਾ ਤੋ ਉਸਨੇ ਹਮਾਰੀ ਝੁੱਗੀ ਕੋ ਅੱਗ ਲੱਗੀ ਦੇਖ ਕੇ ਸ਼ੋਰ ਮਚਾਇਆ ਤੋ ਆਸ-ਪਾਸ ਕੀ ਝੁੱਗੀ ਵਾਲੇ ਆਦਮੀ ਅੱਰਤੇ ਇੱਕਠੇ ਹੋ ਗਏ ਅੱਰ ਅੱਗ ਬੁਝਾਣੇ ਲਗੇ ਅੱਰ ਅਜੀਤ ਨੇ ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਅੱਰ ਪੁਲਿਸ ਕੋ ਫੋਨ ਕਰ ਦਿਆ ਤੋ ਝੁੱਗੀ ਵਾਲੇ ਅੱਰ ਫਾਇਰ ਬ੍ਰਿਗੇਡ ਨੇ ਮੌਕਾ ਪਰ ਆ ਕਰ ਅੱਗ ਬੁਝਾਈ ਅੱਗ ਬੁਝਾਣੇ ਕੇ ਬਾਅਦ ਹਮਨੇ ਦੇਖਾ ਕਿ ਝੁੱਗੀ ਮੇ ਸੋਏ ਮੇਰੇ ਪਾਪਾ ਸੁਰੇਸ਼ ਸਾਹਨੀ, ਮੇਰੀ ਮੰਮੀ ਰੋਨਾ ਦੇਵੀ, ਮੇਰੀ ਭੈਣ ਰਾਖੀ ਕੁਮਾਰੀ, ਮਨੀਸ਼ਾ ਕੁਮਾਰੀ, ਚੰਦਾ ਕੁਮਾਰੀ, ਗੀਤਾ ਕੁਮਾਰੀ ਅੱਰ ਮੇਰਾ ਭਾਈ ਸਨੀ ਅੱਗ ਸੇ ਬੁਰੀ ਤਰਾ ਸੜ ਚੁੱਕੇ ਥੇ ਅੱਰ ਸਭੀ ਕੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਥੀ ਹਮਾਰੀ ਝੁੱਗੀ ਮੈ ਅੱਗ ਕੁਦਰਤੀ ਅੱਰ ਅਚਾਨਕ ਲਗੀ ਹੈ ਇਸ ਮੈ ਕਿਸੀ ਕਾ ਕੋਈ ਕਸੂਰ ਨਹੀ ਹੈ। ਆਪ ਪਾਸ ਬਿਆਨ ਲਿਖਾ ਦਿਆ ਹੈ ਸੁਣ ਅੱਰ ਅੱਛੀ ਤਰਾ ਸਮਝ ਲਿਆ ਹੈ ਸਹੀ ਹੈ। SD/- ਰਾਕੇਸ਼ ਕੁਮਾਰ (L.T.I) ਤਾਇਦ SD/- ਸੰਜੇ ਕੁਮਾਰ ਤਸਦੀਕ ਸਹੀ/- ਬਲਦੇਵ ਰਾਜ SI ਥਾਣਾ ਟਿੱਬਾ ਲੁਧਿਆਣਾ ਮਿਤੀ 20-04-2022 ਕਾਰਵਾਈ ਪੁਲਿਸ:- ਅੱਜ SI ਬਤੌਰ ਡਿਊਟੀ ਅਫਸਰ ਥਾਣਾ ਟਿੱਬਾ ਹਾਜਰ ਸੀ ਕਿ ਪੁਲਿਸ ਕੰਟਰੋਲ ਰੂਮ ਲੁਧਿਆਣਾ ਤੋ ਵਕਤ ਕਰੀਬ 2.45 AM ਇਤਲਾਹ ਮਿਲੀ ਕਿ ਮੱਕੜ ਕਲੋਨੀ ਵਿਖੇ ਅੱਗ ਲੱਗੀ ਹੈ ਜਿਸਤੇ ਮਨ SI ਸਮੇਤ HC ਰਾਮ ਸਿੰਘ ਨੰਬਰ 2499/ਲੁਧਿ:, PHG ਮੇਜਰ ਸਿੰਘ ਨੰਬਰ 16944 ਦੇ ਮੌਕਾ ਵਕੂਆ ਪਰ ਪੁੱਜਾ ਜਿਥੇ ਮੁੱਖ ਅਫਸਰ ਥਾਣਾ ਟਿੱਬਾ, ਸ੍ਰੀ ਸੁਰਿੰਦਰਪਾਲ PPS. ACP ਪੂਰਬੀ ਲੁਧਿਆਣਾ, ADCP-4/LDH, JCP-Rural/LDH ਅਤੇ ਕਮਿਸ਼ਨਰ ਸਾਹਿਬ ਪੁਲਿਸ ਲੁਧਿਆਣਾ ਮੌਕਾ ਪਰ ਹਾਜਰ ਆਏ ਅਤੇ ਮੌਕਾ ਪਰ FSL ਟੀਮ ਲੁਧਿਆਣਾ ਮੌਕਾ ਪਰ ਆਈ ਜਿਥੇ ਰਾਜੇਸ਼ ਕੁਮਾਰ ਪੁੱਤਰ ਸੁਰੇਸ਼ ਸਾਹਨੀ ਨੇ ਮੇਰੇ ਪਾਸ ਆਪਣਾ ਉਕਤ ਬਿਆਨ ਲਿਖਵਾਇਆ ਅਤੇ ਇਸਦਾ ਬਿਆਨ ਲਿਖ ਕੇ ਪੜ ਕੇ ਸੁਣਾਇਆ ਜਿਸਨੇ ਸੁਣ ਕੇ ਸਹੀ ਮੰਨ ਕੇ ਬਿਆਨ ਹੇਠ ਆਪਣਾ ਖੱਬਾ ਅੰਗੂਠਾ ਲਗਾਇਆ ਅਤੇ ਸੰਜੇ ਕੁਮਾਰ ਨੇ ਇਸਦੇ ਬਿਆਨ ਦੀ ਤਾਇਦ ਕੀਤੀ ਜਿਸਦੀ ਮਨ SI ਨੇ ਤਸਦੀਕ ਕੀਤੀ ਬਿਆਨ ਬਾਲਾ ਤੋ ਮਾਮਲਾ ਕੁਦਰਤੀ ਅਤੇ ਅਚਾਨਕ ਡੰਪ ਕੋਲ ਝੁੱਗੀ ਨੂੰ ਅੱਗ ਲੱਗਣ ਕਾਰਨ ਸੁਰੇਸ਼ ਸਾਹਨੀ,ਰੋਨਾ ਦੇਵੀ, ਰਾਖੀ ਕੁਮਾਰੀ, ਮਨੀਸ਼ਾ ਕੁਮਾਰੀ, ਚੰਦਾ ਕੁਮਾਰੀ, ਗੀਤਾ ਕੁਮਾਰੀ ਅਤੇ ਸਨੀ ਦੀ ਮੌਤ ਹੋ ਜਾਣ ਦਾ ਪਾਇਆ ਜਾਦਾ ਹੈ। ਜਿਸ ਵਿੱਚ ਕਿਸੇ ਦਾ ਕੋਈ ਵੀ ਕਸੂਰ ਨਹੀ ਹੈ ਫਿਰ ਵੀ ਮਰਗ ਇਨਸਾਨੀ ਹੈ ਕਾਰਵਾਈ 174 CrPC ਤਹਿਤ ਅਮਲ ਵਿੱਚ ਲਿਆਦੀ ਜਾ ਰਹੀ ਹੈ। ਬਿਆਨ ਦਾ ਇੰਦਰਾਜ ਦਰਜ ਰੋਜਨਾਮਚਾ ਕਰਨ ਲਈ ਬਿਆਨ ਹੱਥੀ PHG ਮੇਜਰ ਸਿੰਘ ਨੰਬਰ 16944 ਦੇ ਥਾਣਾ ਭੇਜਿਆ ਜਾ ਰਿਹਾ ਹੈ ਰਪਟ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਰਪਟ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ। ਮਨ SI ਮੌਕਾ ਪਰ ਮਸ਼ਰੂਫ ਹਾ। ਸਹੀ-/ ਬਲਦੇਵ ਰਾਜ SI ਥਾਣਾ ਟਿੱਬਾ ਲੁਧਿਆਣਾ ਮਿਤੀ 20-04-2022 ਬਾ ਹੱਦ:- ਮੱਕੜ ਕਲੋਨੀ ਲੁਧਿ:ਨੇੜੇ ਕੂੜਾ ਡੰਪ AT: 6.25 AM ਅੱਜ ਹਸਬ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੋਸੂਲ ਹੋਣ ਤੇ ਬਿਆਨ ਦਾ ਇੰਦਰਾਜ ਦਰਜ ਰੋਜਨਾਮਚਾ ਕੀਤਾ ਗਿਆ। ਅਸਲ ਬਿਆਨ ਮਹਿ ਨਕਲ ਰਪਟ ਰੋਜਨਾਮਚਾ ਹੱਥੀ PHG ਆਰਿੰਦਾ ਨਿੱਜਦ SI ਪਾਸ ਬਰ ਮੌਕਾ ਬ੍ਰਾਏ ਕਾਰਵਾਈ ਘੱਲੀ ਜਾਦੀ ਹੈ।

7. Subject (ਵਿਸ਼ਾ):

ਆਮਦ PHG ਤੇ ਇੰਦਰਾਜ ਬਿਆਨ ਜੇਰ ਧਾਰਾ 174 CrPC ਤੇ ਰਵਾਨਗੀ PHG

8. Acts & Sections (ਐਕਟ ਅਤੇ ਧਾਰਾ):

S.No.	Acts (ਐਕਟ)	Sections (ਧਾਰਾ)

36

Report Printed on (ਰਿਪੋਰਟ ਪ੍ਰਿੰਟ ਦੀ ਤਾਰੀਖ): 28/04/2022

Report Printed by (ਜੇ ਦੇ ਕੇ ਰਿਪੋਰਟ ਛਾਪੋ):

Name HARMESH LAL

Rank Asst. SI (Assistant Sub-Inspector)

Signature

Name SWARAN SINGH

Rank Asst. SI (Assistant Sub-Inspector)

No.(ਨੰ.): 1751

Report Printed on (ਰਿਪੋਰਟ ਪ੍ਰਿੰਟ ਦੀ ਤਾਰੀਖ): 28/04/2022

Report Printed by (ਜੇ ਦੇ ਕੇ ਰਿਪੋਰਟ ਛਾਪੋ):

Name HARMESH LAL

Rank Asst. SI (Assistant Sub-Inspector)

Signature

Name SWARAN SINGH

Rank Asst. SI (Assistant Sub-Inspector)

No.(ਨੰ.): 1751

ANNEXURE-3

5. Visit to the solid waste disposal/management sites and other pollution control systems in Ludhiana area by the Monitoring Committee on 25.11.2021.

The Monitoring Committee while scrutinizing / examining the District Environment Plan of District Ludhiana observed that the data w.r.t some of the activities/ action points was shown to be nonrealistic i.e segregation of solid waste at source was shown to 25.30%, whereas, as per the information available with the Monitoring Committee, there was negligible source segregation and almost all the non segregated solid waste was reaching to solid waste dumping site. The report of CEE, Punjab Pollution Control Board, Ludhiana sent vide his letter no. 1540 dated 23.11.2021 authenticated the same while stating that out of total 1100 TPD of solid waste, 1035 TPD solid waste was reaching to solid waste processing plant but the said plant installed by Municipal Corporation, Ludhiana is not in operation. Therefore, the Monitoring Committee decided to visit the solid waste management sites and other pollution control mechanism adopted by the concerned agencies in Ludhiana area on 25.11.2021. According, the Monitoring Committee along with District Level Officers of District Ludhiana, the list of which is annexed as per **Annexure-9**, visited the following sites of Ludhiana area on 25.11.2021.

5.1 Material recovery facility set up at Sarbha Nagar, Ludhiana

The Monitoring Committee along with the officers of Municipal Corporation, Ludhiana and other Departments visited the material recovery facility provided for storage of different kind of dry waste at Sarbha Nagar, Ludhiana on 25.11.2021. During the visit, it was observed that MCL has setup 03 compactors for compaction of dry and wet waste. Besides, it has also constructed material recovery facility with six compartments for storage of segregated dry waste. The photographs showing the compactors and compartments of material recovery facility are mentioned as per **plates 1 to 4**.

Plate-1: Photograph showing compartment of material recovery facility containing very small quantity of dry waste.

Plate-2: Photograph showing compartment of material recovery facility containing vary small quantity of dry waste.

Plate-3 Photograph showing compactor setup for compaction of dry and wet waste.

Plate-4 Photograph showing compactor setup for compaction of dry and wet waste.

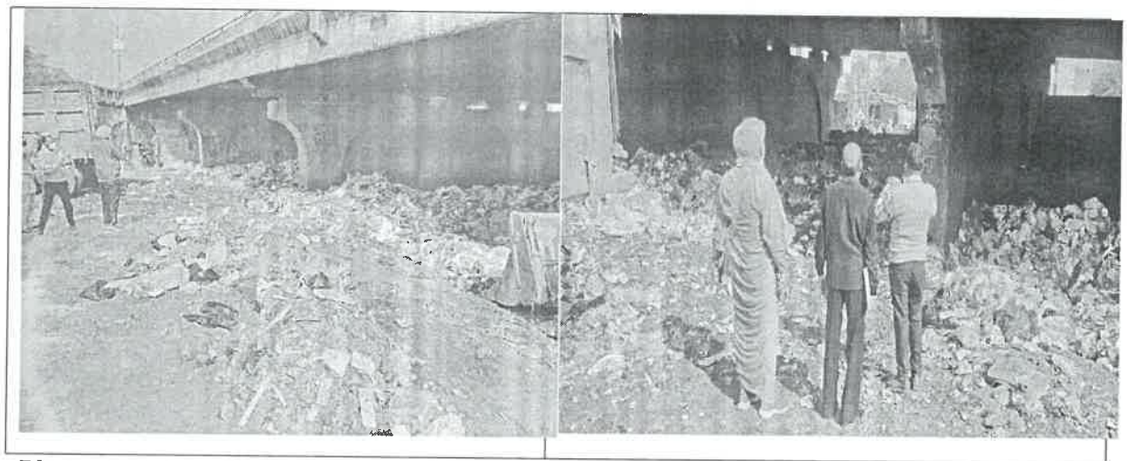
5.1.1 Observations

The Monitoring Committee observed that as per the District Environment Plant, it has been mentioned that 11 MRFs have been constructed for storage of segregated dry waste and there is proposal to construct 7 more MRFs, resulting in, there shall be 18 MRFs in the city. The estimate quantity of dry waste of Municipal Corporation, Ludhiana is nearly 550 TPD and in each MRF, approximate quantity of dry waste may be 30 TPD, whereas, the quantity of segregated dry waste lying stored at MRF was almost negligible, which indicate that unsegregated solid waste is being sent directly to the solid waste dumping site.

5.2 Waste Transfer Point (Secondary Point) for disposal of solid waste at Chattar Singh Park, Near Bus Stand, Ludhiana.

The Monitoring Committee alongwith other officers visited the waste transfer point (secondary point) for disposal of solid waste on 25.11.2021 and it was observed that lot of unsegregated solid waste was found dumped under the bus stand fly over. There was indiscriminate disposal of solid waste and it has become the source of nuisance in the area. No boundary wall and green belt was found provided around the said secondary point and the same is located in the thickly populated area. **It needs to be removal immediately by the Municipal Corporation, Ludhiana.**

The photographs showing the waste transfer point maintained at Chattar Singh Park are mentioned as per **plates 5 and 6**.



Plates 5 & 6: Photographs showing waste transfer point (secondary point) at Chattar Singh Park

It is mentioned here that the Municipal Corporation, Ludhiana has not complied with the recommendations made by the Monitoring Committee w.r.t management of solid waste lying dumped at Chattar Singh Park, which have been made in compliance to order dated 8.9.2020 in OA no. 191 of 2020 in the matter of Gurinderpreet Singh & Ors Vs State of Punjab & Ors. These recommendations are reproduced as under:

i. **Compartmentalized portable municipal solid waste compactor for temporary storage of wet waste, dry waste and domestic hazardous waste may be set up at Bhai Chattar Singh Park within 3 months.**

ii. **Municipal Corporation, Ludhiana shall increase the frequency of lifting of solid waste twice in a day to remove the segregated solid waste from the said location and the same may be transported to the solid waste management site and hazardous waste management site.**

iii. **A boundary wall of suitable material with its one gate for entry & exist of vehicles may be provided around the solid waste collection centre within 01 month.**

iv. **A green belt of suitable width to attenuate obnoxious odour from the site may be developed within 01 month.**

These recommendations have been accepted by the Hon'ble National Green Tribunal in its order dated 4.3.2021 and has directed the Municipal Corporation Ludhiana to take steps in terms of the above recommendations.

In view of the above, the Monitoring Committee recommends that an environment compensation amounting to Rs. 10 Lakh may be imposed on the Municipal Corporation as a cost of damage caused to the environment and the said amount may be deposited in the office of Punjab Pollution Control Board within 15 days.

Besides, since the Municipal Corporation has failed to take any step to construct boundary wall and green belt for the protection of environment for enclosing the said secondary point, therefore, the said secondary point, kept for disposal of solid waste, may be remove immediately.

5.3 Waste Transfer Point (Secondary Point) for disposal of solid waste at Midha Chowk, near Kochhar Market, Ludhiana.

The Monitoring Committee alongwith other officers visited the waste transfer point (secondary point) for disposal of solid waste provided at Midha Chowk, near Kochhar Market, Ludhiana on 25.11.2021 and it was observed that lot of unsegregated solid waste was found dumped at the site, which is source of nuisance in the area. The site is located in thickly populated area. No boundary wall / partition has been provided on front side which gives unaesthetic view to the public. **It needs to be removal immediately by the Municipal Corporation, Ludhiana.**

The photographs showing the waste transfer points maintained at Midha Chowk, near Kochhar Market are mentioned as per **plates 7 and 8**.

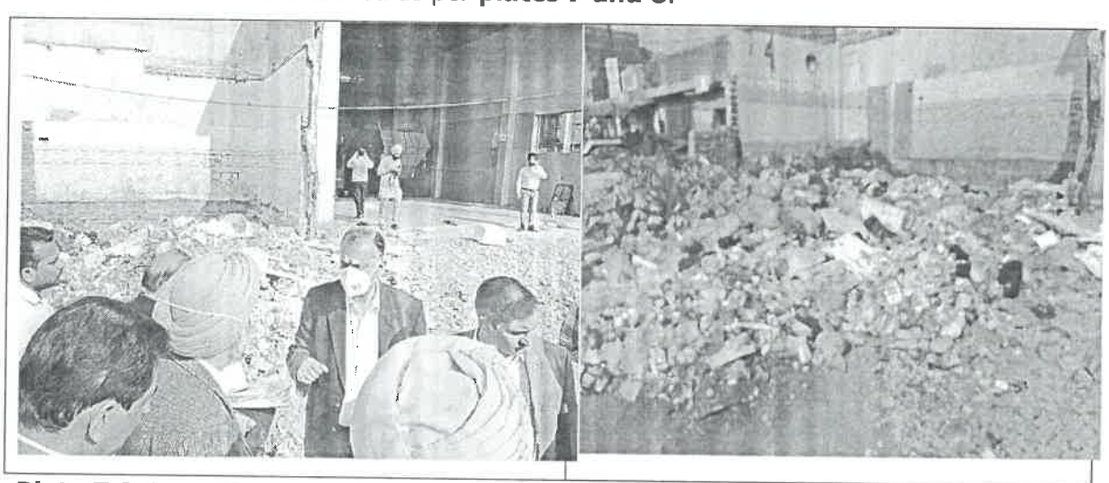


Plate 7 & 8: Photographs showing the secondary point at Midha Chownk, Ludhiana

5.4 Garbage vulnerable point (GVP) removed and beautified at Kochhar Market Chowk, Ludhiana.

The Monitoring Committee along with other officer visited the site at Kochhar Market Chowk, Ludhiana, where, earlier, the public/nearby residents used to dispose of their garbage at the site. But now, the said point has been removed and the same has beautified by placing flower pots in an enclosed space. **The Monitoring Committee appreciated the efforts made by the Municipal Corporation, Ludhiana for removing garbage vulnerable point from the said location and beautify the same with flower pots.**

The photographs showing the site beautified with flower pots after removing the GVP are mentioned as per **plates 9 and 10**.

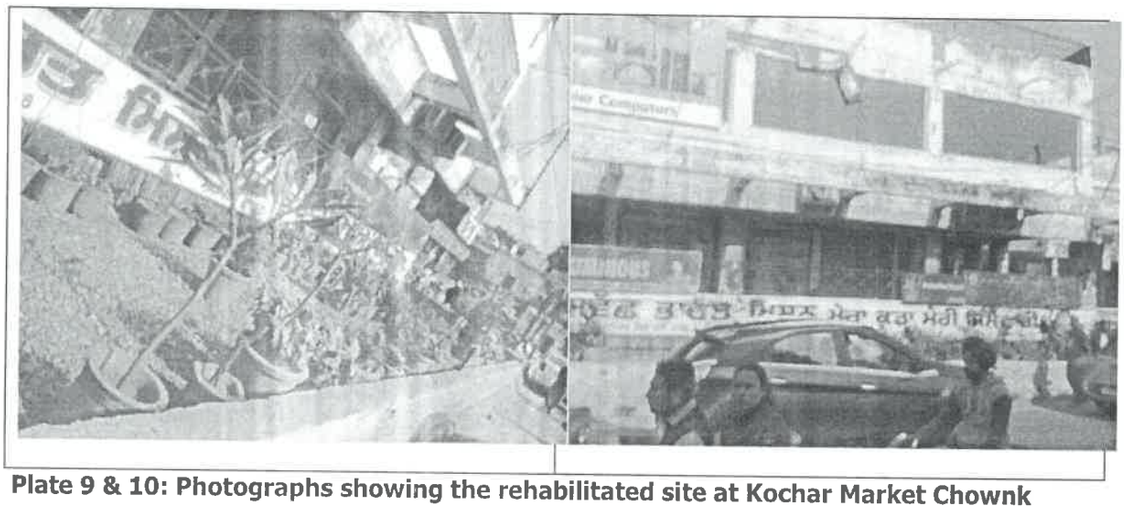
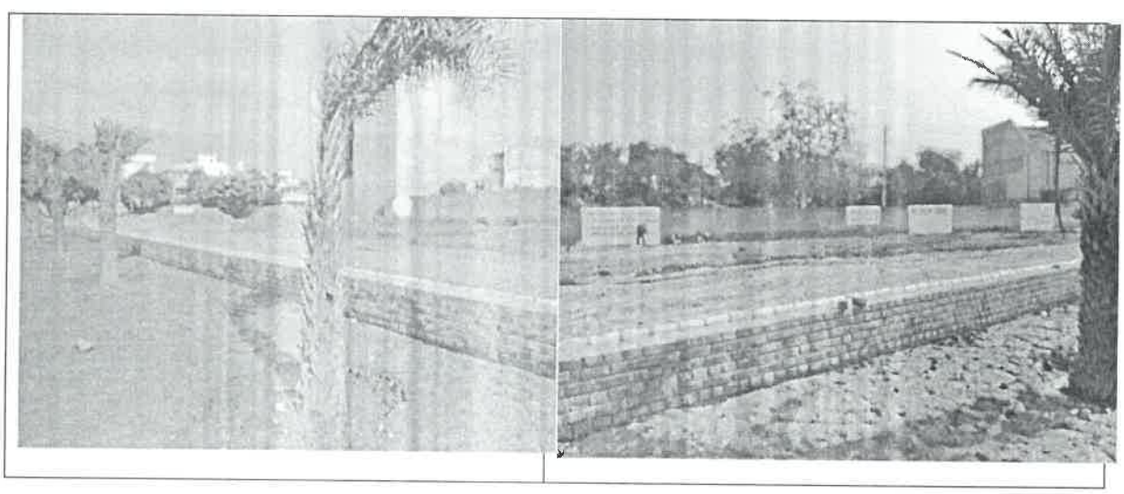


Plate 9 & 10: Photographs showing the rehabilitated site at Kochar Market Chownk

5.5 Removal of waste transfer point (secondary point) earlier maintained by the Municipal Corporation, Ludhiana for disposal of garbage of the nearby area of Rishi Nagar, Ludhiana.

The Monitoring Committee visited the site where, earlier, the Municipal Corporation, Ludhiana used to dispose of their garbage at the site located in Rishi Nagar area. It was informed by the public that at this site, lot of solid waste was used to be disposed of and it was known as waste transfer point i.e. secondary point. But, the said waste transfer point has been removed by the Municipal Corporation, Ludhiana and now a park is being developed at the said location.

The photographs showing the location after the removal of waste transfer point and leveling the land for the purpose of development of the park are mentioned as per **plates 11 and 12**.



Plates 11 & 12: Photographs showing leveled site after removal of waste transfer point at Rishi Nagar

5.6 Material recovery facility (MRF) set up at Rishi Nagar, Ludhiana

The material recovery facility provided at Rishi Nagar, Ludhiana was visited by the Monitoring Committee and it was observed that 6 cabins / compartments of MRF for storage of segregated dry waste of nearby area have been provided. However, very small quantity of segregated dry waste was found stored in the different cabins of the MRF. Besides, the Municipal Corporation, Ludhiana has setup 2 compactors each of capacity 11 m^3 for compaction of dry and wet waste.

The photographs showing the compactors and compartments of material recovery facility are mentioned as per **plates 13 to 16.**

Plate:13

Plate:14

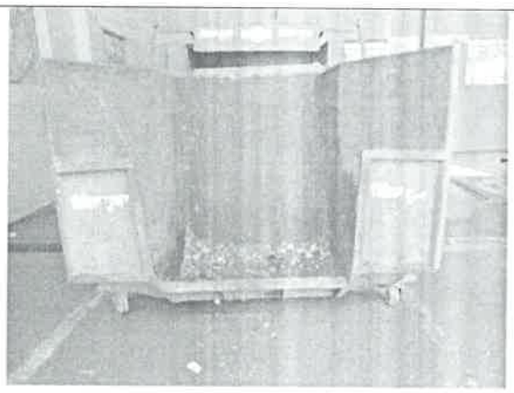


Plate:15

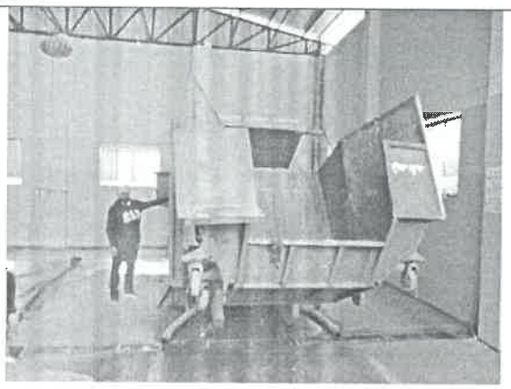


Plate:16

Plates 13 to 16: Photographs showing MRF with compartments and compactors provided in Rishi Nagar area

5.7 Visit to M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana.

Sant Balbir Singh Seechewal, Member of Monitoring Committee received, a public complaint, telephonically stating that M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana is discharging untreated wastewater into sewerage system and polluting the environment. Accordingly, the Monitoring Committee along with officers of PPCB visited M/s Pawan Lakshmi Processor, 35-36 & 37-B, Textile Colony, Industrial Area-A, Ludhiana on 25.11.2021 and made the following observations.

i) **The main dyeing plant, installed for dyeing of acrylic yarn, was not in operation and only washing section was in operation. The boiler and drying section of the plant were in operation.**

ii) **The effluent plant installed by the industry was not in operation. Its condition indicate that it has never been operated and the untreated wastewater is discharged into sewerage system. Moreover, the components of ETP are not accessible from their top because the top of the components of ETP were found touching to roof of the shed. Nobody can see the functioning of the ETP. The photographs showing the components of the ETP installed by the industry are displayed at plates 17 & 18.**

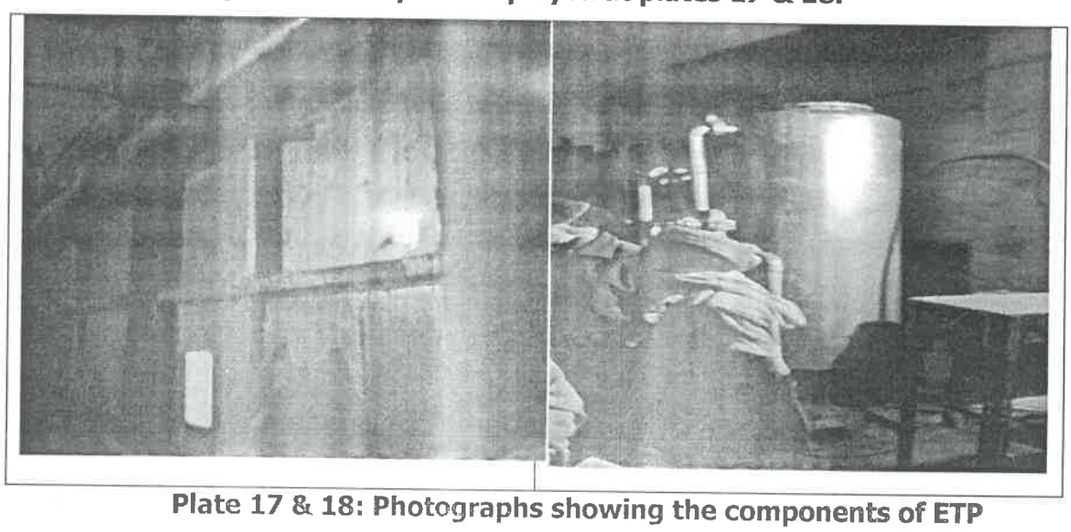


Plate 17 & 18: Photographs showing the components of ETP

iii) **The record w.r.t said industry maintained by the office of Punjab Pollution Control Board has been perused and it indicates that the industry is a regular violator and electric connection of the industry was firstly disconnected in the year 2015 due to bye passing of untreated effluent and the analysis results of the effluent samples were not within the prescribed norms. But, after closing the bye pass maintained by it, its electric connection was temporarily restored. However, again in the year 2017, its electric connection was against disconnected due to reasons that it was being operated on expired temporarily restored electric connection and without the valid consent of the Board, but the same was again restored temporarily for six months with valid consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Now, as per the record, the industry is operating with temporarily restored power connection, which is valid upto 07.04.2022 and the consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. The bank guarantee amounting to Rs. 1.0 lakh, submitted by it has been enchased and Environmental Compensation amounting to Rs. 1.25 lakh has also been realized by Punjab Pollution Control Board.**

5.7.1 Recommendations of the Monitoring Committee.

The Chairman, PPCB shall issue directions under the provisions of Water Act, 1974 and Air Act, 1981 to the industry as under:

1. **The industry may be issued closure order as per the provisions of section 33-A of Water Act, 1974 for 03 months. During the said 03 months, the industry shall conduct the following activities.**

   i) **The industry shall get assessment study of ETP w.r.t. its performance, effectiveness and adequacy from a reputed organization like Thapar University or ITI Ropar or Punjab University Chandigarh within 01 month.**

   ii) **The industry shall modify/upgrade its ETP, which may be easily accessible to the visiting officer, within next 02 months.**

   iii) **The industry shall install high resolution night vision HD CCTV cameras in the processing shed, main components of ETP, final disposal point of effluent and feeding point of boiler furnace to ensure the use of authorized fuel in the boiler furnace. These CCTV cameras may have their connectivity with PPCB's server.**

2. **Punjab Pollution Control Board shall impose an environmental compensation amounting to RS. 10 Lakh as a cost of damage caused to the environment by not operating its ETP and discharging untreated wastewater into sewerage system within 15 days.**

5.8 STP of capacity 225 MLD under construction at Jamalpur

STP of capacity 48 MLD earlier installed at Jamalpur has become defunct. Therefore, Municipal Corporation, Ludhiana has started the construction of new STP of capacity 225 MLD at Jamalpur adjoining to the existing STP of capacity 48 MLD. The monitoring committee has visited the STP of capacity 225 MLD, the construction status of which is mentioned as under:-

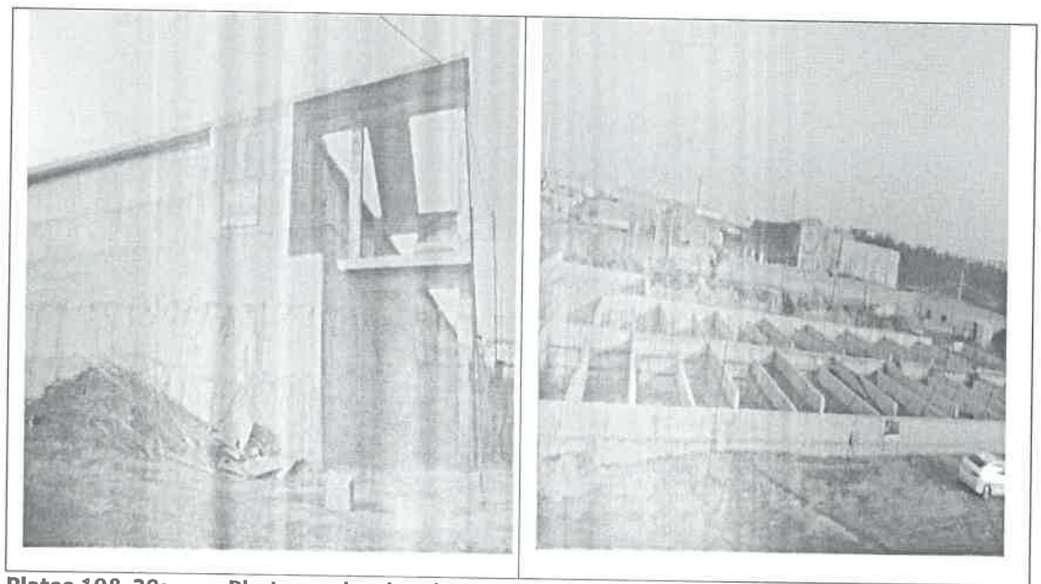
i. **Out of total 12 SBR tanks, the construction of 6 SBR tanks has been started and these are likely to be completed by 31.03.2022 as informed by the officers of the Municipal Corporation, Ludhiana.**

ii. **The chorine contact tanks are also under construction.**

iii. **The primary components like bar screen, grit chamber and other components are also at initial stage of its construction.**

iv. **The monitoring committee was informed that overall physical progress w.r.t construction of various components of STP is 38.5 % and it was claimed that STP of capacity 225 MLD shall be completed by 31.03.2022.**

The construction status of various components of STP has been shown in the photographs as per **plates 19 & 20**.



Plates 19& 20: **Photographs showing construction status of components of 225 MLD STP at Jamalpur.**

5.9 Solid waste management plant, village kakka, Tajpur Road, Ludhiana.

The Monitoring Committee was informed that the total quantity solid waste generated by Municipal Corporation, Ludhiana is approximately 1100 TPD, which contains about 550 TPD as wet waste and 550 TPD as dry waste. As per the activities w.r.t management of wet and dry waste as mentioned in DEP, Ludhiana, due to termination of contract with M/s A2Z Waste Management Company, solid waste management plant is not in operation and Municipal Corporation, Ludhiana is planning to float a new tender for collection and transportation and installation of bio-methanization plant and waste to energy plant for management of wet and dry waste, respectively.

The record ascertained from Municipal Corporation, Ludhiana indicate that on 25.11.2021, 1064.28 MT was received at solid waste dumping site, out of which, 29.05 MT was wet waste and 1035.23 MT was dry waste. However, the monitoring committee is of the view that the quantity of dry waste only mentioned as 1035.23 MT is absolutely a wrong figure and actually it is a non-segregated waste. The photographs showing the status of the unsegregated solid waste lying dumped at solid waste dumping site are mentioned as per **plates 21 & 22.**

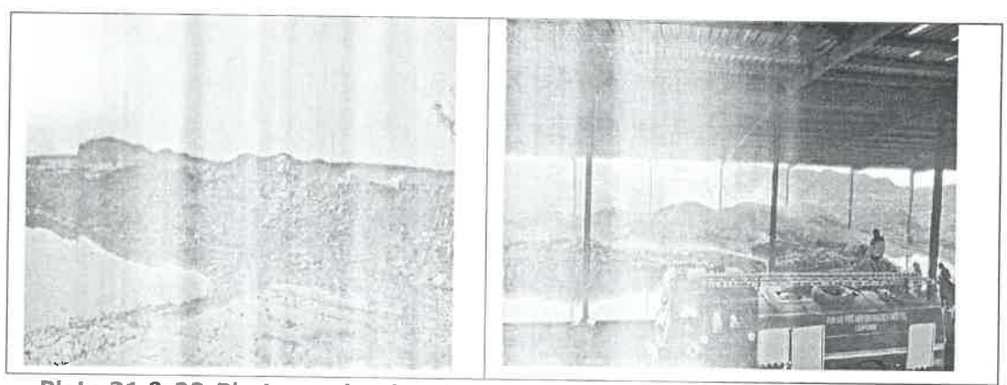


Plate 21 & 22:Photographs showing the status of unsegregated solid waste lying dumped at solid waste dumping site.

5.9.1 Observations and recommendations:

1. The members of the Monitoring Committee alongwith officers of the PPCB in the presence of officers of Municipal Corporation, Ludhiana, when visited the solid waste

dumping site on 25.11.2021, observed that no segregated dry and wet waste was found stored/dumped at solid waste dumping site. Though in small area, windrows were found constructed but, the leachate was found stagnated in the channels of the windrows. Also, fire was found caught at same places of solid waste dump site.

The above facts indicate that almost whole of unsegregated solid waste generated by Municipal Corporation, Ludhiana is disposed of at solid waste dumping site and hardly there is about 5 % segregation of dry and wet waste and no efforts have been made to construct compost pits at some locations for the management of the wet waste. Dry waste may be segregated and stored at the material recovery facilities. No serious efforts have been made by the Municipal Corporation to manage solid waste and also no efforts have been made to treat legacy waste lying dumped at legacy waste dump site. Lot of leachate is stagnating in solid waste dumping site and causing damage to the environment.

5.9.2 Recommendation of the Monitoring Committee

1. **The Municipal Corporation, Ludhiana shall deposit environmental compensation amounting Rs. 15 Lakh as cost of damage caused to the environment in the office of Punjab Pollution Control Board within 15 days and the said amount may be utilized for rejuvenation of quality of environment.**
2. **Municipal Corporation, Ludhiana shall take immediate steps to make the existing solid waste processing plant in operation so that wet and dry waste may be managed.**

5.10 Modern Carcass utilization/processing plant, Nurpur Bet, Ludhiana and unscientific carcasses disposal site at village Ladhowal, District Ludhiana

The Monitoring Committee during its visit to Ludhiana area on 17.11.2020, it was observed that since Hadda Rodi or animal carcass disposal system, which are in operation within almost of all the Municipal Corporation/Municipal Council and in the jurisdiction of the villages and these have become big source of obnoxious odour and nuisance in the area. 5 such Hadda Rodi were found in operation at Ladhowal, Ludhiana and unscientific and crude system of deskinning and processing of body parts of the animal are generating obnoxious odour. Therefore, after the intervention of the Hon'ble National Green Tribunal, Municipal Corporation, Ludhiana started setting up of the modern carcass utilization plant and during the visit to the site on 27.11.2020 by the Monitoring Committee, it was observed that the modern carcass utilization plant of capacity 150 animal/day was under construction and 45% construction work was completed and assured to completed the rest of the work by 28.2.2021.

However, it has been informed to the Monitoring Committee during its visit to Ludhiana area on 25.11.2021 that the said modern carcass utilization plant is on trial run and has not commissioned so far, whereas, the unscientific carcasses disposal site at village Ladhowal with 5 Hadda Rodi are still in operation and have become big source of obnoxious odour and nuisance in the area. The photographs taken by the Assistant Environmental Engineer, Punjab Pollution Control Board, Ludhiana on 25.11.2021 of the

Hadda Rodi/unscientific carcass disposal sites, which are in operation at village Ladhowal are mentioned as under.

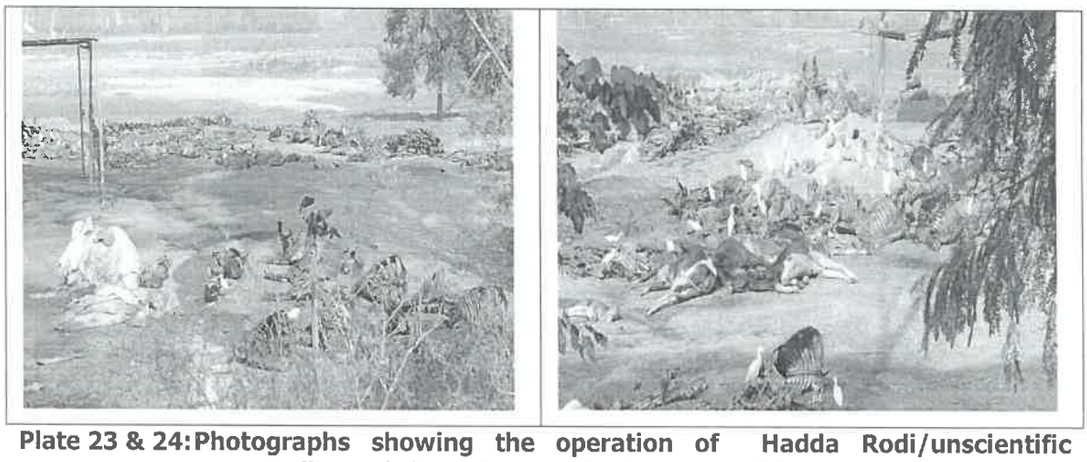


Plate 23 & 24: Photographs showing the operation of Hadda Rodi/unscientific carcass disposal sites at village Ladhowal, Ludhiana

It is submitted that in compliance to order dated 10.10.2019 in OA no. 465 of 2019 in the matter of Kulwinder Singh Sandhu and Ors Vs Rammurti & Ors, the Monitoring Committee while submitting its report to the Hon'ble National Green Tribunal on 14.2.2020, had recommended that the directions may be issue to the Commissioner, Municipal Corporation to complete and commission the modern and scientific carcass disposal plant at Nurpur Bet, Ludhiana by 31.8.2020, failing which environmental compensation amounting to Rs. 1 Lakh may be imposed upon the Municipal Corporation, Ludhiana till the commissioning of the plant.

It is submitted that 15 months have been lapsed from 31.8.2020 and the modern carcass plant has not been commissioned so far. Therefore, the Monitoring Committee recommends that environmental compensation amounting to Rs. 15 Lakh may be imposed on the Municipal Corporation, Ludhiana and the said amount may be deposited to Punjab Pollution Control Board and the same may be utilized for rejuvenation of quality of environment.

The direction may also be issued to the Municipal Corporation, Ludhiana to commission the modern carcass utilization plant immediately and stop the operation of crude and unscientific carcass disposal plants operating at village Ladhowal, Ludhiana. Also, Punjab Pollution Control Board may be issued directions to realize the environmental compensation imposed on the Hadda Rodi operating at village Ladhowal, Ludhiana in compliance to order dated 10.10.2019 in OA no. 465 of 2019 of the Hon'ble National Green Tribunal.

6.0 Overall Conclusions and recommendations

1. **In compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & ors, the Monitoring Committee has scrutinized/examined the District Environment Plans (DEPs) of all the 23 Districts of State of Punjab, which have been got modified/amended from the**

district level officers of various districts on the pattern of District Environment Plan of District Ludhiana by holding regular meetings with officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers of each district of the State of Punjab w.r.t finalization of DEP of each District (Details mentioned in Table-2, page 11 of the report) and made certain observations/given view points on the activities of DEP of each District to bring similarity between them based on the templates for preparation of district Environment Plans provided by CPCB and submitted its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, as under.

i) District Environment Plans of the Districts may be amended/modified in view of the recommendations made by the Monitoring Committee w.r.t. various activities/action points as mentioned in various meetings with the officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers (Details of the meetings are mentioned in Table 2 above).

ii) As per the directions of the Hon'ble National Green Tribunal in para No. 21 of order dated 5.7.2021, it has been directed to ensure the completion of District Environment Plans of all the Districts in light of the orders of the Hon'ble Tribunal dated 26.9.2019. 19.3.2020 and 29.1.2021 and observations in order dated 5.7.2021 and upload the same on respective websites positively by 31.10.2021.

Therefore, amended/ modified District Environment Plans of various districts of the State of Punjab may be uploaded on the relevant website immediately under intimation to the Monitoring Committee.

2. The Additional Director, Directorate of Environment and Climate Change, Department of Science, Technology and Environment, Chandigarh vide letter no. DECC/2021/893 dated 24.11.2021 (copy enclosed as per Annexure-10) has informed to CPCB that the District Environment Plans of all the districts of State of Punjab have been uploaded on the website of Punjab Pollution Control Board and Directorate of Environment and copy of these finalized DEPs have been sent to the Monitoring Committee. The Monitoring Committee reiterates that there is no need to re-examine the DEPs of various Districts as the Monitoring Committee has already examined all these DEPs w.r.t various activities/action points and the observations/recommendations w.r.t each District Environment Plan have been conveyed to the concerned District Level Officers and department of Environment, Govt. of Punjab with the direction to incorporate the observations/recommendations in DEPs and the same may be uploaded on the relevant website.

3. The Monitoring Committee vide its letter no. CMC/2021/42 dated 16.6.2021 requested the Principal Secretary, Govt. of Punjab, Department of Science,

Technology & Environment to issue necessary instructions to the Department for constitution of District Committee in each District of the State in view order dated 15.7.2019 in OA no. 710 of 2017 within 06 weeks and report may be submitted to the Monitoring Committee. The Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide its letter no. DECC/2021/323 dated 28.6.2021, wherein, it was informed that the Department of Science, Technology & Environment has constituted District Environment Committee under the Chairmanship of Deputy Commissioner vide notification dated 31.10.2019 (copy enclosed as per Annexure- 11).

Further, in every meeting of the Monitoring Committee held with the District level officers, officers of Punjab Pollution Control Board and Department of Environment, Govt. of Punjab, it was informed that District Committee for each District has been constituted, whereas, the Monitoring Committee apprised the officers that the constitution of such Committees may be as per the directions of the Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, wherein, it has been directed in Para No. 8, the part of which is reproduced as under:

> *"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned.*

It is mentioned here that the Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide his letter no. DECC/2021/323 dated 28.6.2021 that District Environment Committee under the Chairmanship of Deputy Commissioner of the Districts has constituted vide notification no. 10/352/2018-STE(5)/1605949/1 dated 31.10.2019 (copy already enclosed as per Annexure-11) which is not as per the order dated 15.7.2019 in OA no. 710 of 2017 in the matter of Shailesh Singh Vs Sheela Hospital and trauma centre, Shahjahanpur and Ors of the Hon'ble National Green Tribunal.

The Hon'ble National Green Tribunal may issue necessary directions in the matter.

4. It is submitted that at the time of visit to Ludhiana area by the Monitoring Committee on 25.11.2021, it was not possible for the committee to visit all

the activities to verify all the facts mentioned in District Environment Plan. As such, the Monitoring Committee decided to verify the activities like source segregation of solid waste, operational status of Material Recovery Facilities and position of the solid waste dump site at Ludhiana. In the District Environment Plan, it has claimed that source segregation has been achieved to 50% through informal sector, whereas, as per the facts mentioned in the earlier part of the report, source segregation appears to be achieved to about 5% and entire unsegregated solid waste amounting to about 1100 TPD is reaching to solid waste dump yard and the same is stored in an unscientific manner. The above view was also strengthened, when the Monitoring Committee visited the 02 Material Recovery Facilities (MRFs) which were stated to be in working condition. Virtually, there was no segregation of dry waste at these MRFs. The record/register maintained at solid waste dump site, Ludhiana shows negligible quantity of wet waste was found reaching at the site.

Similar is the position w.r.t management of solid waste in Jalandhar area, wherein, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar has reported vide his letter no. 1875 dated 24.11.2021 that out of total 425 TPD solid waste generated by the Municipal Corporation, Jalandhar, 137 TPD dry waste and 137 wet waste is reaching to the solid waste dump site and the remaining unsegregated quantity of solid waste is disposed of at solid waste dump site. In the said report, it has also been mentioned that about 314 TPD solid waste is reaching to solid waste dumping site.

The information is also available with the Monitoring Committee that many gaps are there w.r.t other activities which do exist at site but not mentioned in the District Environment Plan. So far as other Municipal Councils are concerned, it appears that incorrect data might have been mentioned in District Environment Plans.

The above facts indicate that there is lot of variation in the data mentioned in DEPs of various Districts as compared to the actual infrastructure at ground level. Therefore, for effective monitoring and implementation of various activities as mentioned in DEPs of various districts for the protection of environment in a time bound manner, the task may be assigned to a third-party or the present Monitoring Committee, constituted by Hon'ble National Green Tribunal. The Monitoring agency may have the following responsibilities.

i) The Committee shall hold monthly meeting with District Level Officers of each District and review the status of implementation of DEPs

ii) The Committee shall submit its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment and Chief Secretary, Punjab for compliance of

recommendations of the Monitoring Committee by the various departments.

iii) The Committee shall also visit the sites atleast once in three months to check the implementation of DEPs on ground.

iv) There shall be active participation of each department and inter-departmental coordination for implementation of DEPs.

v) The Committee shall take measures for effective enforcement of prohibited activities under DEPs

5. The recommendations made by the Monitoring Committee in para no. 5.0 w.r.t each activities as made on 25.11.2021 during its visit to Ludhiana area may be implemented by the Concerned Departments in a time bound manner.

15/5/2022

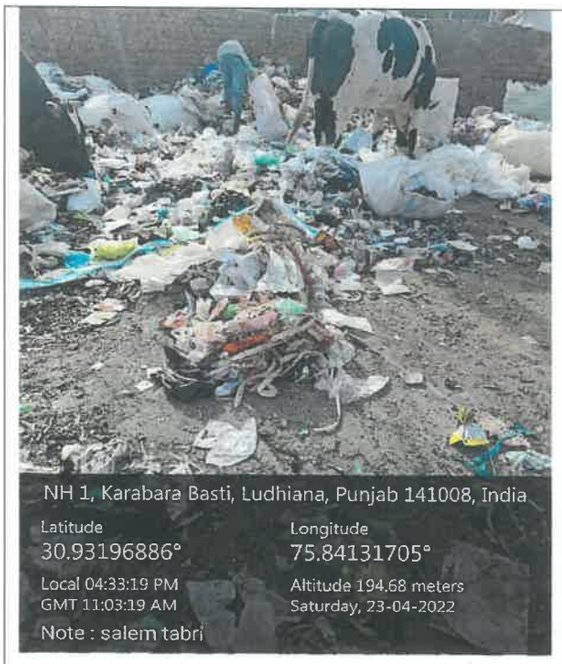
ANNEXURE-4

Status of secondary collection points of solid waste of MC, Ludhiana

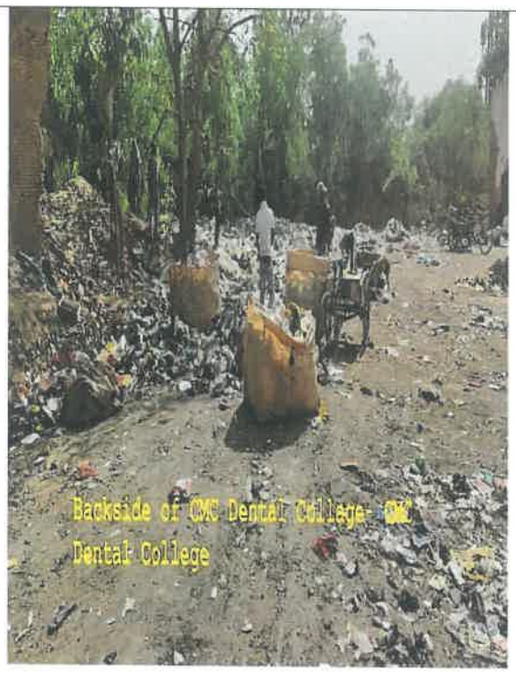
Sr.No	Name of Secondary Collection Points	Landmark	Area Relates with	Date of visit	Name of the Visiting Officer & Designation	Whether the secondary point is covered or not	Status & frequency of lifting of solid waste from the secondary point	Status of segregation of solid waste at this point	Remarks, if any
1	Karabara Basti Near Petrol Pump	Old sabzi mandi	RO-1	23-04-2022	Er Rozert Kumar,AEE	No	Irregular	No	
2	Back Side Dental College CMC	CMC dental college	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Open dump	Almost daily, however, no authroized rep. of MLC was availble at site	Not segregated properly-local kabarias/ragpickers are picking only usable plastic etc. from the solid waste	
3	Priknit Hosiery Ground	GT road	RO-1	23-04-2022	Er Rozert Kumar,AEE	open site	Irregular	Mixed and totally unsegregated waste found at site.	
4	Charan Hosiery	GT Road	RO-1	23-04-2022	Er Rozert Kumar,AEE	open site	Almost daily	Mixed and totally unsegregated waste found at site.	
5	Books Market	Near Choura bazar	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Not Covered	Almost daily, however, no authroized rep. of MLC was availble at site	Not segregated properly-local kabarias/ragpickers are picking only usable plastic etc. from the solid waste	
6	Khawaja Kothi	Near divison no. 3	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Covered, but not being used	Almost daily, however, no authroized rep. of MLC was availble at site	Not segregated properly-local kabarias/ragpickers are picking only	
7	Cheema Chowk	Cheema chowk	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Covered, but not being used	No authroized rep. of MLC was availble at site. A local ragpicker informed that presently solid waste of this site is being sent to Mustak Ganj(Nr. Suffian Chownk) site	-	
8	Spring Dale School Road	Near Moti nagar	RO-1	23-04-2022	Er Jaspal Singh	partially covered	on alternate day	Mixed and unsegregated waste found at site.	
9	Jeevan Nagar Chowk	Metro road	RO-1	23-04-2022	Er Jaspal Singh	uncovered	not regular	Mixed and totally unsegregated waste found at site.	Burning of MSW was also found at site. Only some plastic bottle and plastic material is being collected from site by local labour.
10	Mustak Ganj	Near sufian chowk	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Covered, but solid waste was lying outside	Almost daily, however, no authroized rep. of MLC was availble at site	Not segregated properly-local kabarias/ragpickers are picking only usable plastic etc. from the solid waste	
11	Vishwanath Mandhir	Metro road	RO-1	23-04-2022	Er Jaspal Singh	uncovered	Almost daily once in a day	Mixed and totally unsegregated waste found at site.	Only some plastic bottle and plastic material is being collected from site by local labour.
12	100 Futta Road	100 Futta Road	RO-1	23-04-2022	Er Jaspal Singh	uncovered	Almost daily once in a day	Mixed and totally unsegregated waste found at site.	Only some plastic bottle and plastic material is being collected from site
13	Opp. Military Camp	Outside great way	RO-1	23-04-2022	Er. Gulshan Kumar, AEE	Open dump	Almost daily, however, no authroized rep. of MLC was availble at site	Not segregated properly-local kabarias/ragpickers are picking only	
14	Fish Market	Near pahwa hospital	RO-2	23-04-2022	Er. Harinder Singh, AEE	No	Regular	No	
15	Kismat Complex	Near millar ganj	RO-2	23-04-2022	Er. Harinder Singh, AEE	No	Regular	No	

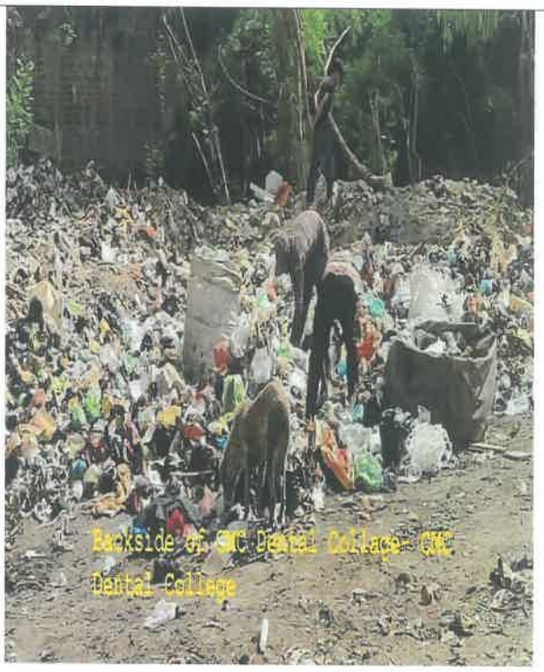
Sr.No	Name of Secondary Collection Points	Landmark	Area Relates with	Date of visit	Name of the Visiting Officer & Designation	Whether the secondary point is covered or not	Status & frequency of lifting of solid waste from the secondary point	Status of segregation of solid waste at this point	Remarks, if any
16	Dhandari Shamshan Ghat	Dhandari Shamshan Ghat	RO-2	23-04-2022	Er. Harinder Singh, AEE	Yes	Not yet lifted	No	The Solid waste is not being collected or lifted from above site. However, the solid waste of area is being dumped at site of pond near Gurudwara Sahib & 66 KV substation of village Dhandari kalan. The longitude and lattitude of dump site near Gurudwara Sahib & 66 KV substation is 75.9122778, 30.8645134
17	Dhandari Kalan Point	GT road	RO-2	23-04-2022	Er. Harinder Singh, AEE	No	Not yet lifted	No	The Solid waste is not being collected or lifted from above site. However, the solid waste of area is being dumped at site of pond near Gurudwara Sahib & 66 KV substation of village Dhandari kalan.
18	Ghelewal	Rahon road	RO-3	23-04-2022	Er. Bhisham, AEE	No	Status/frequency of lifting could not ascertained because no representative was available at the site.	No	
19	Salem Tabri	GT Road	RO-3	23-04-2022	Er. Bhisham, AEE	Yes	-	-	No Municipal solid waste was found dumped at site.
20	Duke Point	GT Road	RO-3	23-04-2022	Er. Bhisham, AEE	No	Status/frequency of lifting could not ascertained because no representative was available at the site.	No	-
21	Back Side Vardhman	Near vardhman mill	RO-3	23-04-2022	Er. Bhisham, AEE	No	-	-	No Municipal solid waste was found dumped at site.
22	Tajpuir Road Near dump site	Back side jamalpur STP	RO-3	23-04-2022	Er. Bhisham, AEE	Yes	-	-	No Municipal solid waste was found dumped at site.
23	Front of Mundian Kalan School	Chandigarh road	RO-3	23-04-2022	Er. Bhisham, AEE	Yes	Status/frequency of lifting could not ascertained because no representative was available at the site.	No	The site was covered, however the waste was dumped outside the covered area.
24	Gill Bridge	Near sidhwan	RO-3	23-04-2022	Er. Rajpal Gill, AEE	No	No lifting	No	
25	1-J Sarabha Nagar	Near zone d	RO-3	23-04-2022	Er. Rajpal Gill, AEE	Yes	Regular	Yes	
26	Loard Mahavera Waddi Pully Near	Loard Mahavera Waddi Pully Near	RO-3	23-04-2022	Er. Bhisham, AEE	No	02 trucks/day	No	-
27	Compactor (Dugari)	Near dugri chowk	RO-3	23-04-2022	Er. Rajpal Gill, AEE	Yes	Regular	No	
28	Scoter Market Chatar	Near chattar singh	RO-3	23-04-2022	Er. Rajpal Gill, AEE	Yes	No lifting	No	
29	Rishi Nagar	Near Rishi Nagar	RO-3	23-04-2022	Er. Bhisham, AEE	Yes	03 trucks/day	No	
30	Load Mahavira Near	Backside Load	RO-3	23-04-2022	Er. Bhisham, AEE	Yes	03 trucks/day	No	
31	Middha Chowk	Middha Chowk	RO-3	23-04-2022	Er. Rajpal Gill, AEE	Yes	No lifting	No	
32	Old Court Near	Old Court Near	RO-3	23-04-2022	Er. Bhisham, AEE	No	10 trucks/day	No	
33	Ferozegandhi Market	Ferozegandhi	RO-3	23-04-2022	Er. Rajpal Gill, AEE	No	No lifting	No	
34	Mall Road	Near nikka mall jewellers	RO-3	23-04-2022	Er. Bhisham, AEE	No	Status/frequency of lifting could not ascertained because no representative was available at the site.	No	
35	Barewal	Barewal	RO-3	23-04-2022	Er. Rajpal Gill, AEE	Yes	No lifting	No	
36	Near Hotal Kakkar	Near bus stand	RO-3	23-04-2022	Er. Rajpal Gill, AEE	No	No lifting	No	
37	Lodhi Club	Rajguru nagar	RO-4	23-04-2022	Er Harpreet Singh ,AEE	Yes	Regular	Yes	
38	Orient Cinmea	Orient Cinmea	RO-4	23-04-2022	Er Harpreet Singh ,AEE	Yes	Regular	Yes	

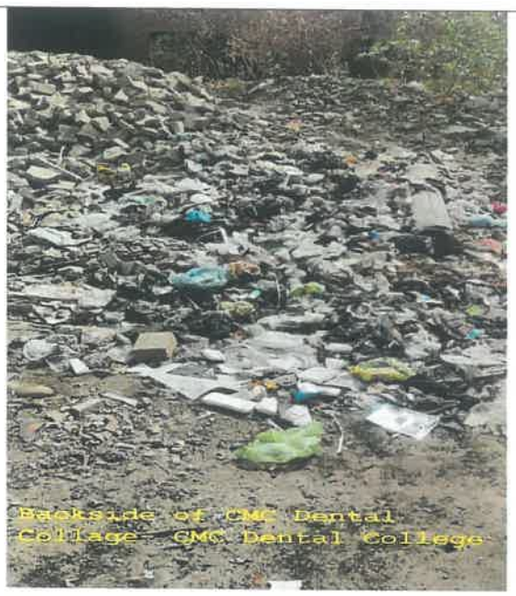
Karabara Basti Near Petrol Pump, Old Sabzi Mandi, Ludhiana



Back Side CMC Dental College, Ludhiana







Priknit Hosiery Ground GT Road, Ludhiana

4

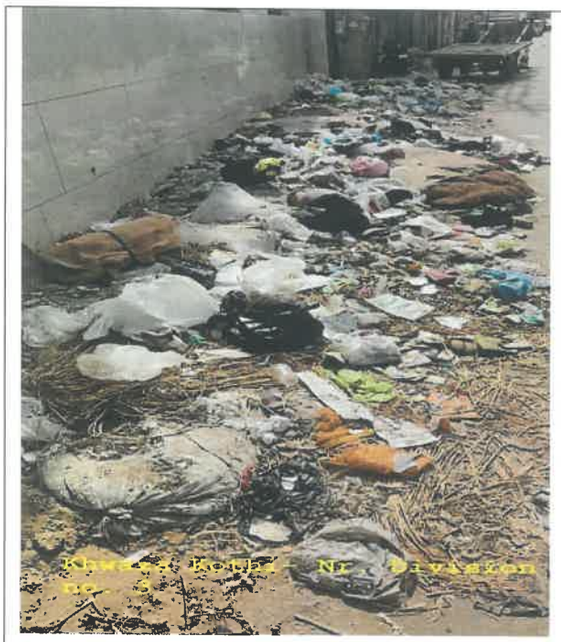
Charan Hosiery, GT Road, Ludhiana

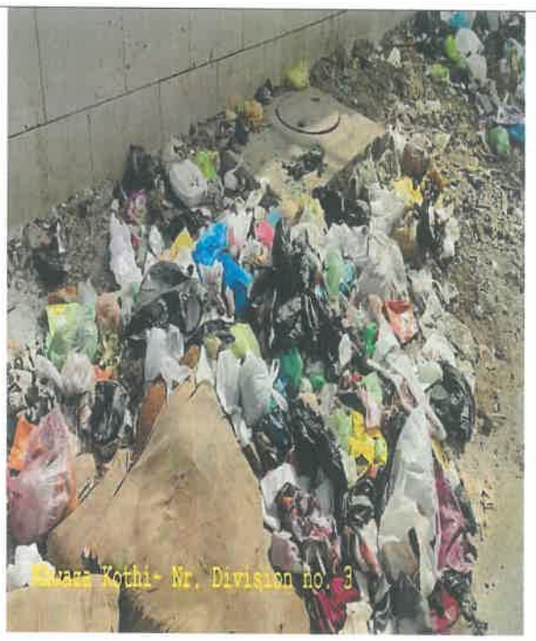
4

Books Market, Near Choura Bazar, Ludhiana

6

Khawaja Kothi, Near Division no. 3, Ludhiana





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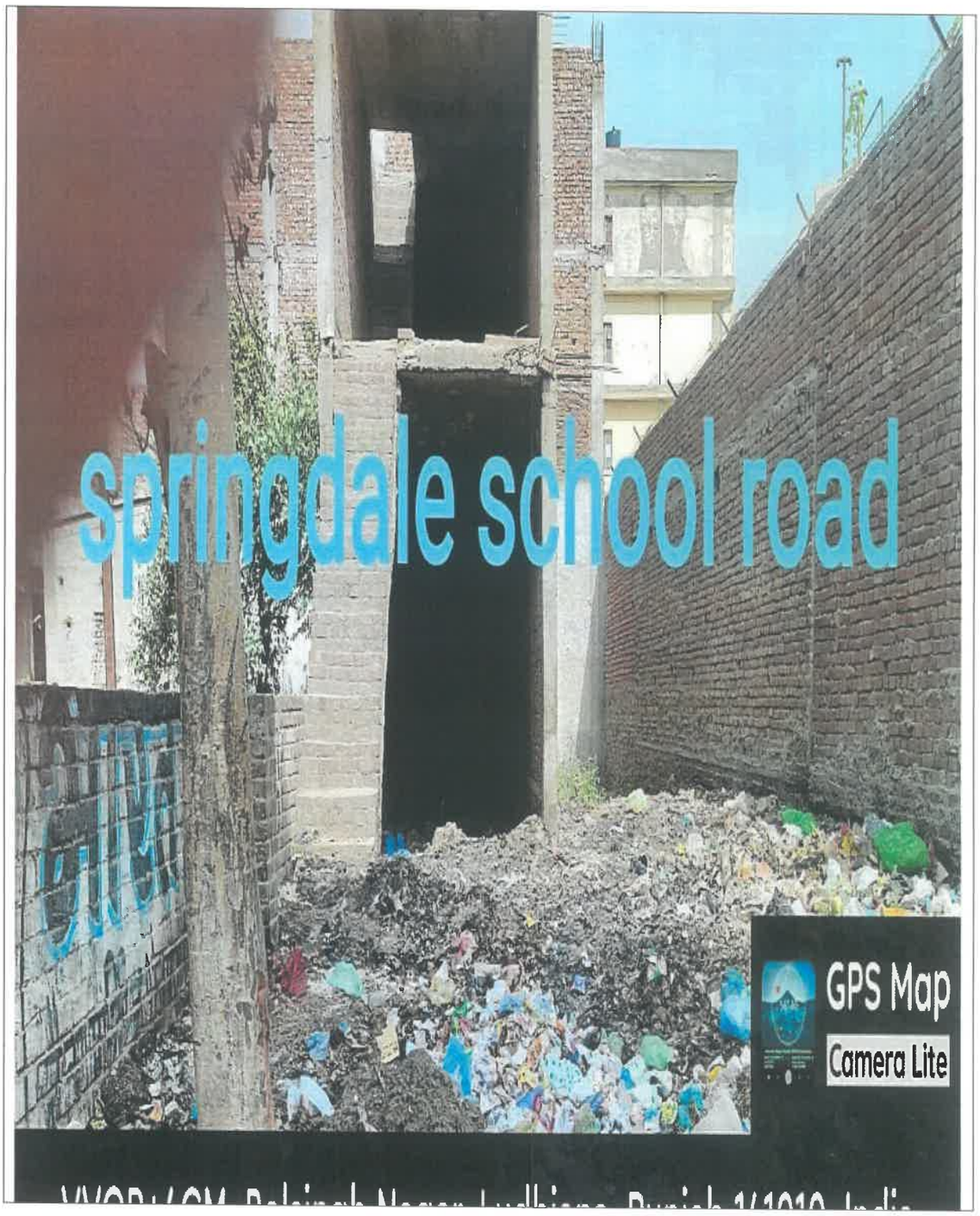
7

Cheema Chowk, Ludhiana

7

8

Spring Dale School Road, Near Moti Nagar, Ludhiana



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6.1

9

Jeevan Nagar Chowk, Metro Road, Ludhiana

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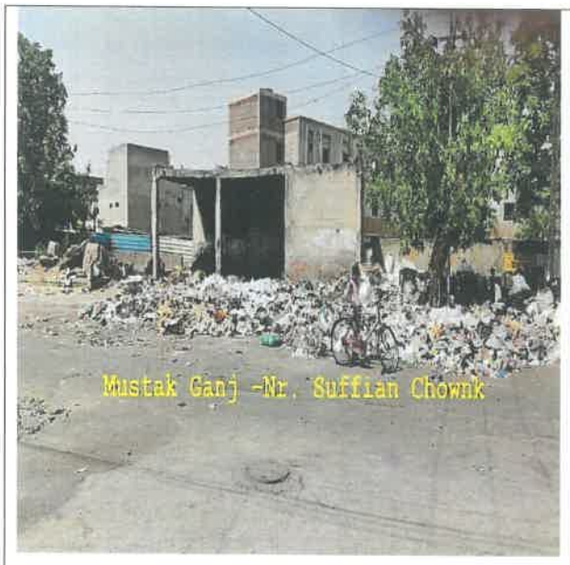
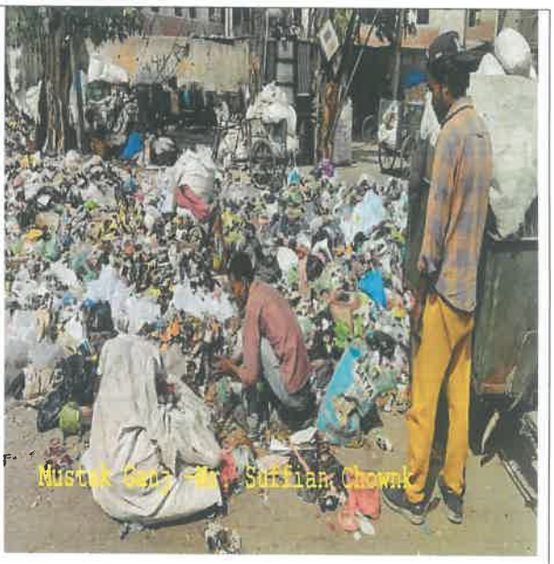
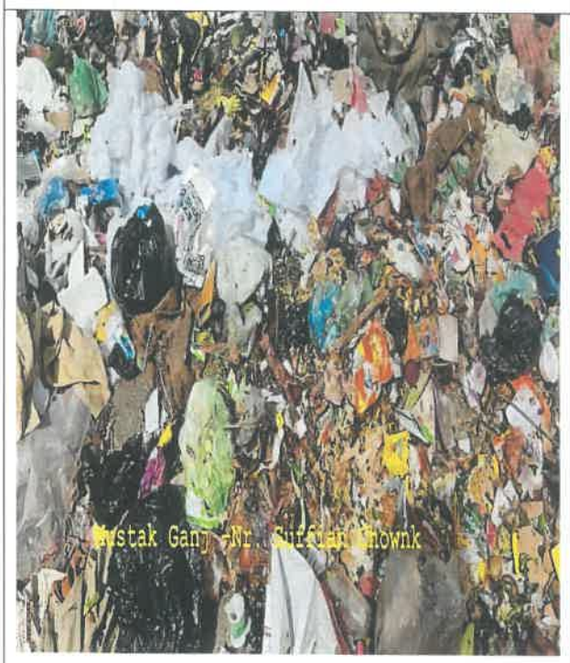
10

Mustak Ganj, Near Sufian Chowk, Ludhiana





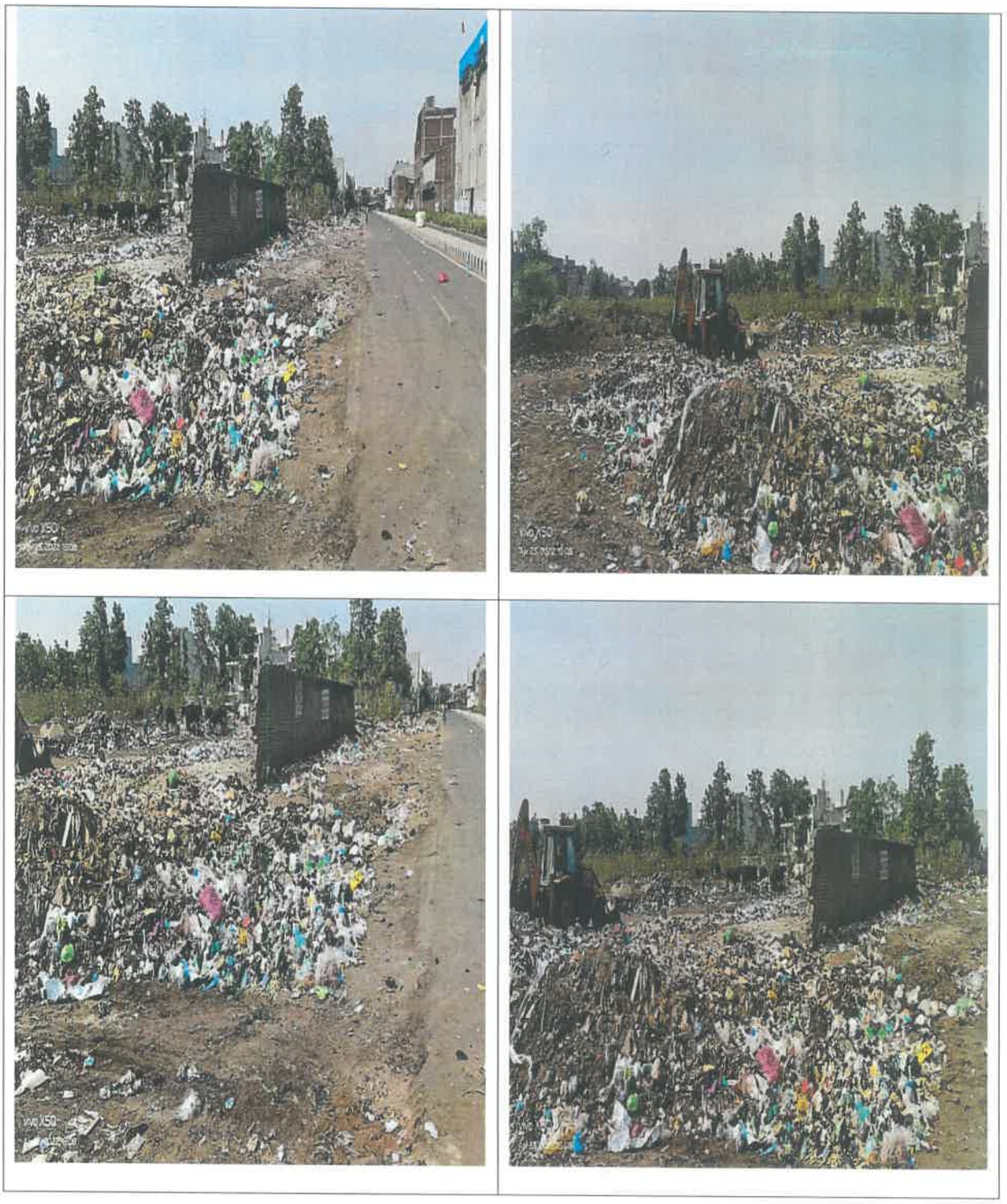


10

Vishwanath Mandhir, Metro Road, Ludhiana

12

100 Futta Road, Ludhiana



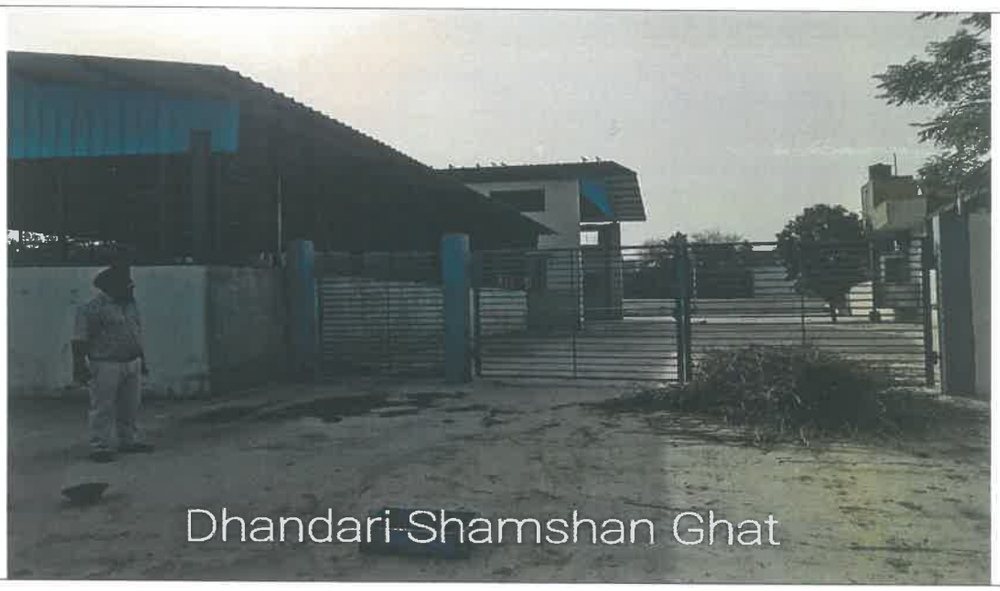
12

Opp. Military Camp, Outside Great Way, Ludhiana

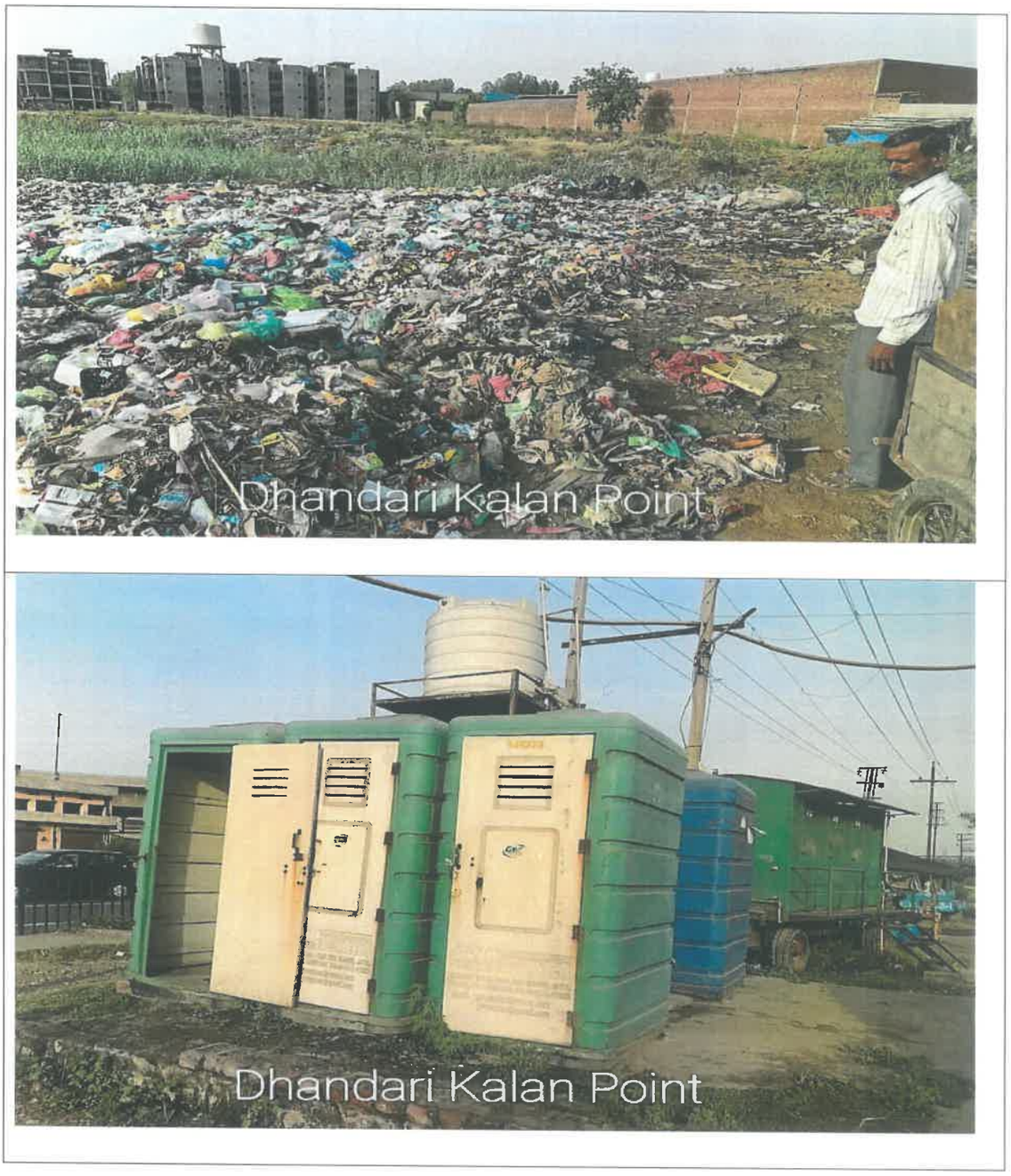
Fish Market, Near Pahwa Hospital, Ludhiana

Kismat Complex, Near Millar Ganj, Ludhiana

Dhandari Shamshan Ghat, Dhandari Shamshan Ghat, Ludhiana



Dhandari Kalan Point, G.T. Road, Ludhiana



Ghelewal, Rahon Road, Ludhiana

Salem Tabri, GT Road, Ludhiana

20

Duke Point, GT Road, Ludhiana

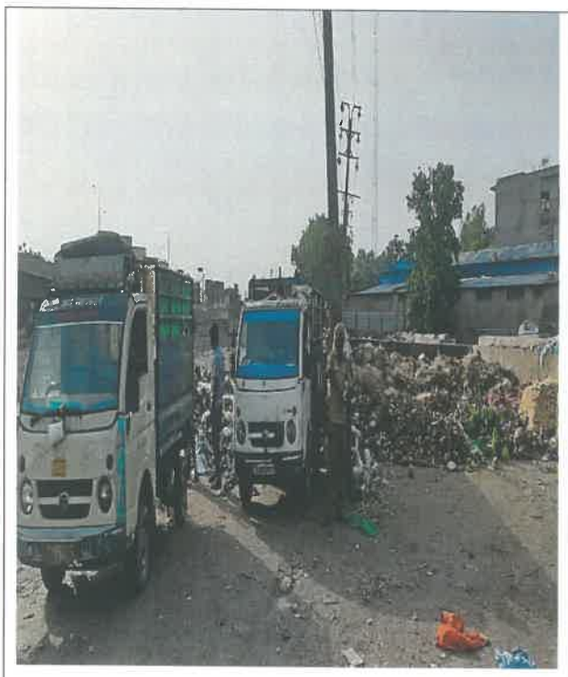
20

Back Side Vardhman Mills, Ludhiana

Tajpur Road, Near dump Site Back Side, Jamalpur STP

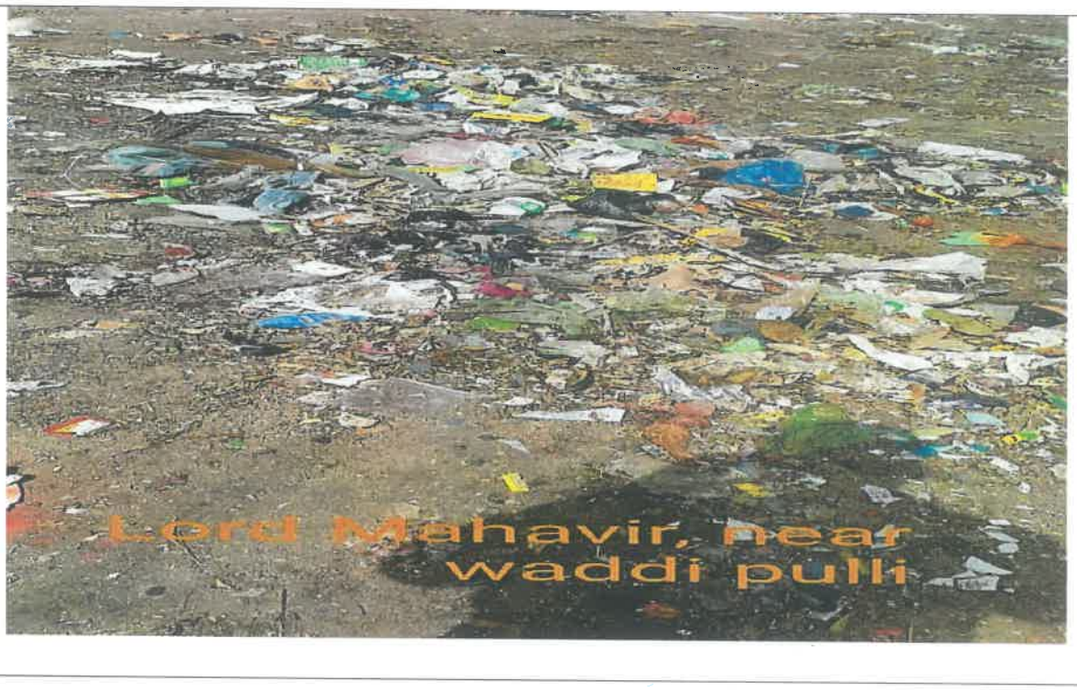
Front of Mundian Kalan School Chandigarh Road, Ludhiana

Gill Bridge Near Sidhwan Canal, Ludhiana



1-J Sarabha Nagar Near Zone D, MC, Ludhiana

Lord Mahavera Waddi Pully Near Hospital, Ludhiana



Compactor (Dugri), Near Dugri Chowk, Ludhiana

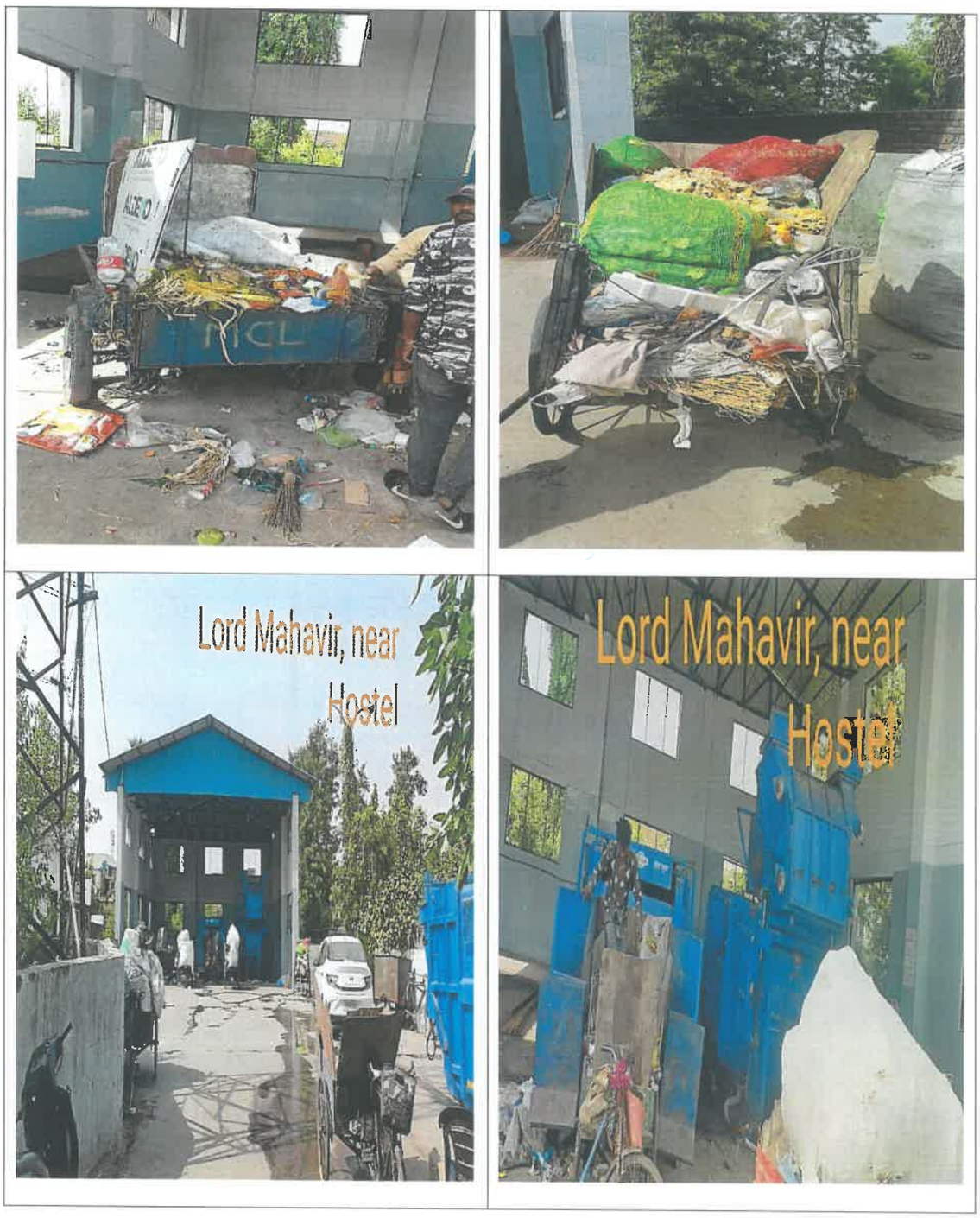
28

Scoter Market, Chatar Singh Park, Ludhiana

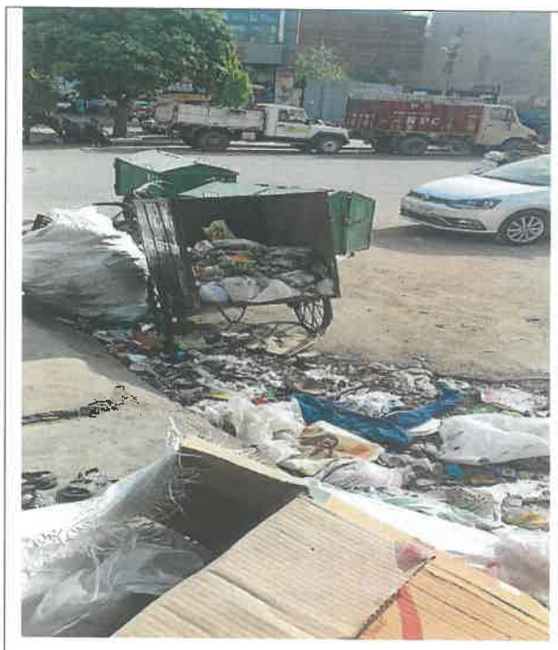
28

Rishi Nagar Polytechnic, Ludhiana

Load Mahavira Near Hostel, Ludhiana.



Middha Chowk, Ludhiana



Old Court Near Pavillion Mall, Ludhiana

33

Feroze Gandhi Market, Ludhiana

33

Mall Road, Near Nikka Mall Jewelers, Ludhiana

35

Barewal Shamshanghat, Ludhiana

35

36

Near Hotal Kakkar, Near Bus Stand, Ludhiana

36

Lodhi Club, Rajguru Nagar Road, Ludhiana

Orient Cinema Backside, Ludhiana

ANNEXURE-5

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Patiala.

No. CMC/2022/772
Dated: 28.2.2022

Subject: **Minutes of the meeting held with the District level officers of District Patiala to review the action taken on the activities as mentioned in District Environment Plan of District Patiala and to visit the solid waste management systems of Patiala area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 24.2.2022 .**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Patiala to review the action taken on the activities as mentioned in District Environment Plan of District Patiala and to visit the solid waste management systems of Patiala area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 24.2.2022 for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting.

DA/-as above

28-2-2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/773 Dated: 28.2.2022

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Patiala for information and necessary action please.

DA/-as above

28-2-2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/774 Dated: 28.2.2022

A copy of the above is forwarded to Sh. Pardeep Garg, Additional Director, Department of Environment, MGSIPA, Sector-26 Chandigarh for information and necessary action please.

DA/-as above

28-2-2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2021/775 Dated: 28.2.2022

A copy of the above is forwarded to the Member Secretary; Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

28.2.2022

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2021/776 Dated: 28.2.2022

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Patiala for information and necessary action please.

DA/-as above

28.2.2022

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2021/777 Dated: 28.2.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and necessary action please.

DA/-as above

28.2.2022

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the Meeting held with the District level officers of District Patiala to review the action taken on the activities as mentioned in District Environment Plan of District Patiala and to visit the solid waste management systems of Patiala area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 24.2.2022 .

A) Meeting with the District Level officers of District Patiala

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
3	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per Annexure-1.

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set

need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

It was further informed that in the District Environment Plan of district Patiala, the timelines for completion of the various activities i.e management of solid waste, plastic waste, E-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned. However, the timelines for some of the activities as mentioned as 31.1.2022 have been expired.

2.0 Action taken by the various departments on the activities whose timelines have been expired.

The Deputy Commissioner, Patiala informed that the meeting was held the officers of District Patiala on 23.2.2022 to review the achievement of target by the departments for completion of the activities as mentioned in the District Environment Plan of District Patiala and the same are mentioned as under.

S. No	Thematic area	Sr.no and page no. of the activity	Action point/Activity	Responsible Agencies	Timelines for completion as mentioned in DEP	Present Status	Proposed Revised Timeline
1.	Solid Waste Management (b)	sr.no. ii to viii of page 14 & 15	source segregation of solid waste	MC Rajpura	30.11.2021	100% segregation achieved.	Activity Completed
				MC Nabha.	31.12.2021	65% segregation achieved.	31.03.2022
				MC Sarnana	30.11.2021	100% segregation achieved.	Activity Completed
				MC Patran	30.11.2021	100% segregation achieved.	Activity Completed

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			MC Sanaur	30.11.2021	93% segregation achieved. In old MC area only Slum area are not giving segregated waste. CF/Motivators are trying to mobilize them. Municipal limit extended recently around 16 SQKM. Two New Tata Ace will be purchased to achieve the target	31.03.2022.
			NP Ghagga	30.11.2021	100 % segregation achieved.	Activity Completed
			NP Ghanaur	31.10.2021	100 % segregation achieved.	Activity Completed
	s.no. II(i) of page 17	Mechanical road sweeping	MCP	31.12.2021	Funds amounting to Rs. 259.50 lakhs released to MCP vide Board's letter no. 26856-60 dated 17.12.2021.	30.06.2022
	S.no. II (II) of page 17 S.no. 4 (i) of page 22	Arrangement for door to door collection Review existing infrastructure	MC Rajpura	MC Rajpura: 31.12.2021	150 Rikshaw Reheries purchased .	Activity Completed
			MC Nabha	MC Nabha :31.12.2021	3 TATA Ace are purchased. Being Committee has resolved to outsource D toD collection of garbage. Therefore purchase of 6 e rickshaw are being re-considered, though tender process is complete.	Partially Completed
	s.no.4(i) of page no. 22 S.no. 5(i) of page 24 and 25 s.no.2(iii) of page no. 26	Door to door segregation and collection	MC Rajpura	MC Rajpura: 31.12.2021	150 Rickshaw Rehires purchased	Activity Completed
			MC Nabha	31.12.2021	3 TATA Ace are purchased . Being Committee has resolved to outsource D to collection of garbage. Therefore purchase of 6 e rickshaw are being re-considered though tender process is complete	Partially completed.
		Wetwaste management (Bulk Generators)	MC Nabha	31.12.2021	Identified – 09 Yet to make agreement - 09	31.03.2022

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		Making agreement with the authorized recycler.	MC Nabha	31.12.2021	Agreement with MAX Films Pvt. Ltd Executed.	Activity Completed
		Providing MRF	MC Nabha	31.12.2021	Not yet provided	31.03.2022
			MC Ghanour	31.12.2021	Tender process finalized on 30.12.2021 Work order issued .work could not be started due to MCC.	31.03.2022
	S.no. 5(iii) of page 26 and 27	Dry waste management				
		Making agreement with authorized recycler	MC Nabha	31.12.2021	Agreement with MAX Films Pvt Ltd Executed.	Activity Completed
			MC Ghanour	31.12.2021	Agreement with MAX Films Pvt Ltd Executed.	Activity Completed
		MRF for dry waste management	MC Nabha	31.12.2021	Yet to be Completed	31.03.2022
			MC Ghanour	31.12.2021	Tender process finalized on 30.12.2021 Work order issued . work could not be started due to MCC.	31.03.2022
	Sr.no. 5(iv) of page 28	Disposal of inert and non-recyclable waste	All MCs/NPs	30.11.2021 for all MCs except MC Nabha 31.01.2022	Sanitary land fill sites at MC Samana, Rajpura, Ghagga, Ghanaur, Bhadson commissioned. Patran&Sanaur is under construction. Nabha (Non availability of land)	31.03.2022.
	Sr.no. xi of page 31	Provision of green belt and boundary wall around solid waste dumping site	MC Sanour	31.12.2021	Land on lease, the MC has already constructed temporary boundary wall along with green belt.	Activity Completed
	Sr.no. xvi of page 33	CCTV be installed at dumping site	MCP	31.10.2021	Already installed	Activity Completed
	Sr.no. xvii of page 33	Installation of Piezometer at dump site	EOs of respective ULBs	30.11.2021	6 MCs/NPs including MCP have already installed piezometer. Remaining 3 i.e. Bhadson, installed but not functional due to electricity connection, Samana under installation Sanouris yet to provide.	20.03.2022
	Sr.no. xx of page 34	Management of wastewater and solid waste by the unauthorized colonies/residential complex/commercial complex developed by	MCP & PDA	31.12.2021 for identification	The team has checked so far visited 33 such colonies. The work is huge and different department are involved for joint inspection. Hence, time is required to	Municipal Corporation – Agreement with Hari Bhari for the collection of solid waste has already made for unauthorized colonies/residenti

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			private colonizer			complete identification work.	al complex/commercial complex developed by private colonizer.
2.	Plastic waste management	s. no. 1 of page 39	Door to door collection of dry waste including plastic waste	EOs of respective ULBs	31.12.2021	80 % has already been achieved.	31.03.2022
		s. no. 3 of page 39	Organized collection of plastic waste	MC Rajpura	31.12.2021	150 Rikshaw Reheries purchased	Activity Completed
				MC Nabha	31.12.2021	3 TATA Ace are purchased . Being Committee has resolved to outsource D to collection of garbage. Therefore purchase of 6 e rickshaw are being re-considered though tender process is complete	Partially completed
		s. no. 3 of page 41	Plastic waste collection centre	MC Nabha	31.12.2021	Not yet provided	31.03.2022
				MC Ghanour	31.12.2021	Not yet provided	31.03.2022
		s. no. 7 of page 43	Development and setting up of the infrastructure for segregation, collection, storage, transportation , processing and disposal of plastic waste	MC Nabha, Ghagga, Bhadson and Ghanour	31.12.2021	Capacity of MRFs at MC Nabha, Ghagga, Bhadson and Ghanour required to be enhanced.	31.03.2022.
		s. no. 11 of page 44-45	Segregation, collection, storage, transportation of plastic waste and channelizing of re-cycle able plastic waste collection to re-cyclers	MC Nabha, Ghagga, Bhadson and Ghanour	31.12.2021	Capacity of MRFs at MC Nabha, Ghagga, Bhadson and Ghanour required to be enhanced.	31.03.2022.
3.	Air Quality Management	s.no. 1 of page 60	Identification of prominent air polluting sources	MCP,PWD, AgricultureDepartment& PPCB	31.10.2021	Source Apportionment Study has already been carried out by IIT Delhi and the final report is awaited.	31.03.2022
		s.no. 5 of page 60	Hotspot of Air pollution in the District	PPCB	31.12.2021	The activity shall be carried out after the receipt of the final report of source appointment study.	30.04.2022
		s.no. 10 of page 61	Procurement of mechanical sweeping machines	MCP	31.12.2021	Funds amounting to Rs. 259.50 lakhs released to MCP vide Board's letter no. 26856-60 dated 17.12.2021.	30.06.2022

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		s.no. 13 of page 62	Kacha / brick paved road to be made pucca road	MCP	31.12.2021	Pavement work has been completed within MCP limits.	Activity completed
				ADC (UD)	31.12.2021	The paved roads/ kacha roads are also converted into pucca road in each ULBs.	Activity completed
		s.no. 24 of page 63	Quality management division at PPCB head quarter	PPCB	31.12.2021	The committee consist of CEE(Air), SO (Air), ASO (Air) and AEE (Computer) has already been constituted by the Board at Head Office level.	Activity completed
4.	Water quality management b) domestic sewage	s.no. 1 of page 67	Sewage treatment plant	MES	31.12.2021 for MES, Patiala	The construction of the STP has been completed and the same is under stabilization	15.03.2022
		s.no. 14 of page 72	The district Collectors of all the Districts are directed to constitute Monitoring Committee to monitor the extraction of ground water by the individual for commercial purposes.	District Administration	31.12.2021	--	--
		s.no. 29 of page 76	Operation manual of STP	PPCB	31.10.2021	Activity Completed	--
		s.no. 38 of page 79	Installation, operation and maintenance of online continuous monitoring system	MC, Samana	31.12.2021	Yet be installed	31.3.2022
				MC, Patran	31.12.2021	Yet be installed	31.03.2022
				MC, Rajpura	31.12.2021	Activity Completed	--

The Chairman of the Monitoring Committee noted the proposed revised timelines as mentioned in the above said table and directed the concerned departments shall complete all the various activities in a time bound manner. **However, since MC Nabha has failed to achieve the target in most of the activities, which was taken seriously by the Chairman of the Monitoring Committee and directed that M.C Nabha shall submit a bank guarantee on Rs. 2,00,000/- in the Office of Punjab Pollution Control Board within 10 days as an assurance to achieve the target with respect to the activities as mentioned in District Environment Plan. In case of failure of M.C Nabha to achieve the target within the time schedule, PPCB is free to in cash the Bank Guarantee.**

Since most of MCs have failed to achieve the target as mentioned in District Environment Plan, as such, there is complete violation of provisions of Environment Protection Act, 1986 and rules,2016 framed thereunder and the order passed by Hon'ble National Green Tribunal from time to time, as such,

99.

Punjab Pollution Control Board may impose environment compensation on the concerned MCs as per provisions of the law.

3.0 Review of other activities as mentioned in District Environment Plan

The Chairman of the Monitoring Committee also reviewed the other activities as mentioned in the District Environment plan which are enumerated as under.

3.1 Waste Collection

Arrangement for door to door collection (Sr. No. ii Page 17) and waste collection trolleys with separate compartments (Sr. no. iii page 19).

The Monitoring committee observed that there is variation in the data as mentioned in column no. 3 of Sr. no. ii and iii as mentioned page 17 and 19, respectively. This needs clarification. Therefore, M.C Patiala was directed to check the data and put correct data under these activities in the District Environment Plan.

3.2 Waste treatment and disposal

3.2.1 Wet waste management: On-site composting by bulk waste generators.

It was apprised that in the District Environment plan, It has been mentioned that Municipal corporation Patiala has identified 15 bulk waste generators and these have provided 15 compost pits for processing of wet waste.

It was directed that Municipal Corporation Patiala shall ensure that all the BWGs exist within Municipal Corporation limits have provided adequate compost pits.

It was further informed that there is need to check the management of wet waste and dry waste generated by Punjabi University Patiala and Chitkara University, Rajpura. Therefore, the Chairman of the Monitoring Committee directed that PPCB shall depute its Officers to visit these Universities and check the status of management of wet waste and dry waste generated by these Universities and accordingly the data may be added in the District Environment Plan appropriately.

3.3 Remediation of legacy waste

The Executive Officers of some of the Municipal council submitted the progress with regard to remediation of legacy waste as under:

Sr. No.	Name of M.C	%age progress
1	M.C. Nabha	25%
2	M.C Samana	50%
3	M.C. Patran	30%
4	M.C Ghagga	40%
5	M.C Ghanour	100%
6	M.C Bhadson	70%

It was further, informed that all the M.Cs except M.C Bhadson have been provided with mechanical separators for treatment of legacy waste.

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After detailed discussion, it was directed that all the MCs shall remediate 100% of legacy waste within the time schedule as mentioned in the District Environment Plan.

3.4 Disposal of Domestic Hazardous waste

It was informed that presently, none of the MCs have provided separate arrangements for collection of domestic hazardous waste.

The Chairman of the Monitoring Committee directed that all the MCs shall provide separate arrangements by providing additional cabin in the Rikshaw Rehri for collection of domestic hazardous waste and each MC shall ear mark separate cabin at the material recovery facility site for temporary storage of domestic hazardous waste and the same may be sent to the TSDF Nimbuan for its effective disposal in an Environmental sound manner. The said activity may be completed within 15 days.

3.5 Effective Storage of Sand/Clay by the Dealers along the Road linking to Patiala- Rajpura Road and Patiala- Sirhind Road.

The Chairman of the Monitoring Committee apprised that number of heaps of sand/clay have been found stored along the road (Road linking to Patiala- Rajpura Road and Patiala- Sirhind Road) in open, which is source of generation of lot of dust along the road.

It was directed that PPCB shall issue necessary directions to all these dealers of sand/clay to make arrangements to cover these heaps of sand/clay with suitable material within 10 days.

3.6 E-waste collection centres

It was informed that all the MCs are required to provide separate E-waste collection points within the time schedule as mentioned in the District Environment Plan.

All the Executive Officers assured to provide E-waste collection points within the time schedule as mentioned in the District Environment Plan.

3.7 EPR authorization by the E-waste producer

PPCB informed that getting an authorization for EPR by the producer is a continuous activity and it will be followed.

The Chairman of the Monitoring committee directed that all the manufacturers/producers of electronic devices shall obtain EPR authorization in a time bond manner.

3.8 Implementation of the activities as mentioned in the District Environment Plan by the village Panchayats.

The Chairman of the Monitoring Committee directed that DDPO Patiala shall ensure that for implementation of various activities with regard to management of the all kinds of waste, as mentioned in District Environment Plan, may be implemented in a time bound manner and an action plan with respect to each activity may be prepared within the time schedule as mentioned in District Environment Plan.

3.9 Management of wastewater and solid waste by the unauthorized colonies.

The Chairman is Monitoring Committee directed the Chief Administrator, PDA to ensure that all the unauthorized colonies are identified in a time bound manner and

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arrangements for management of wastewater and solid waste by these colonies may be made in a time bound manner as mentioned in the District Environment Plan.

3.10 Constitution of District Environment Committee

It was apprised that the Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, had directed in Para No. 8, the part of which is reproduced as under:

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned.

Therefore, the Monitoring Committee recommends that District Environment Committee may be constituted in view of the constitutional provisions under article 243 G, 241 W, 243ZD read with the schedule 11 and 12 and Rule 15 of Solid Waste Management Rules, 2016 as mentioned in para No. 8 of order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors and the same may be mentioned in the District Environment Plan of District Patiala.

3.11 Treatment of Leachate generated at the legacy dump site.

It was directed that all the MCs shall provide adequate arrangements for treatment of leachate generated at the legacy waste dump site simultaneously with the remediation of legacy waste.

3.12 Management of animal carcasses in the rural areas and urban area

It was informed that Municipal Corporation Patiala has taken up is matter with Municipal Corporation Ludhiana for scientific disposal of animal carcasses. However, M.C Ludhiana has informed that the modern carcasses management plant installed by the corporation is not yet in operation.

The Chairman of Monitoring Committee directed that Municipal Corporation Patiala shall prepare its own proposal for installation of separate modern carcass plant for effective disposal of animal carcasses in a time bond manner. It was further directed that all the Hadda Rodis existing in the villages may be provided with barbed wire and green belt/hedge by 31.03.2022.

3.13 Air quality management

3.13.1Conversion of natural draft Brick kiln to induced Draft Brick kilns

PPCB informed that all the 119 Brick kilns have provided Zig-Zag technology to convert natural draft kilns into induced draft kilns.

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The Monitoring Committee noted the compliance.

3.13.2Kachha/Brick Paved Roads to be made Pucca Roads

Municipal Corporation Patiala and ADC (Urban development) informed that all the Kacha/Brick paved roads existing within the Municipal Corporation/Municipal Councils have been converted in to Pucca Roads.

3.13.3Quality management division at PPCB HQ

PPCB informed that air quality management division at PPCB H.Q has already been established at its H.Q at Patiala.

The Monitoring Committee noted the compliance.

3.14 Water quality management

3.14.1Installation of Sewage Treatment Plant by MES Patiala

It was informed that STP of capacity 6 MLD (MES Patiala) has been completed and the same is under stabilization and shall be commissioned by 15.03.2022.

The Monitoring Committee noted the compliance.

3.14.2Underground sewerage network

The status with regard to laying of sewerage network in the various towns was submitted as under.

MCP: 95%, Nabha: 35%, Bhadson: 0%, Ghanour: 95%, Sanour: 0%, Samana: 87%, Patran: 70%, Ghagga: 0%, Rajpura: 1%

After detailed discussion on the issue, it was directed that all the MCs shall ensure that sewerage network in all the towns shall be provided as per the time schedule mentioned in the District Environment Plan of District Patiala.

3.15 Constitution of Monitoring Committee to Monitor the Extraction of Ground water

It was informed that Monitoring Committee to Monitor the extraction of ground water has been constituted.

3.16 Preparation of operational manual of STPs for the effective and efficient operation of the STPs

PPCB informed that manual on operation and maintenance (O&M) of sewage treatment plants for the State of Punjab has been prepared and the said manual was got released from the Chairman of the Monitoring Committee.

3.17 Noise Pollution management Plan

3.17.1Availability of sound/noise level Meters.

The Monitoring Committee observed that as per the District Environment plan, out of total 27 Noise level meters to be set up in the District, only 01 such analyzer is available.

The Chairman of Monitoring Committee directed that PPCB shall take up the matter with Police Department for providing all the remaining 26 noise level meters within the time schedule as mentioned in the District Environment Plan.

B) Visit to the solid waste management sites of Patiala area

1. Material Recovery Facility near railway crossing no.21, Patiala

The Monitoring Committee along with the officers of Municipal Corporation Patiala and Punjab Pollution Control Board visited the Material Recovery Facility constructed near railway crossing no. 21. It was observed that no segregated dry waste was found stored in the different cabins of Material Recovery Facility. At this Material Recovery Facility site, 25 compost pits have also been constructed. In these compost pits, wet waste was found filled and it was informed that the compost becomes ready after 45 days. The photographs showing the Material Recovery Facility containing non segregated dry waste and compost pits are mentioned as **per plates 1 to 4**.

Plate:1 Photograph showing the unsgregated dry waste in Material Recovery Facilities

Plate:2 Photograph showing the wet waste lying filled in the compost pits

Plate:3 Photograph showing the material recovery faicility with few quantity of unsgregated dry waste

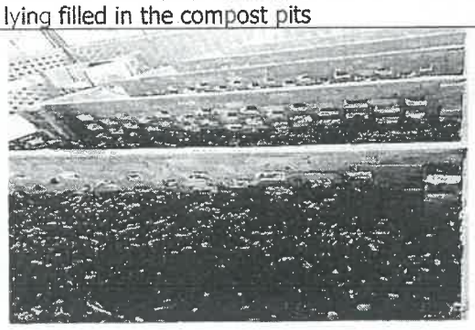

Plate:4 Photograph showing the compost prepared in the compost pits

1.1. Recommendations of the Monitoring Committee

i) **The Municipal Corporation, Patiala shall ensure that 100% segregated dry waste and wet waste of various wards of Municipal Corporation, Patiala shall be brought to the Material Recovery Facility.**

ii) **Municipal Corporation shall maintain proper record of quantity of wet waste collected from the wards, quantity of wet waste put into the compost pits, quantity of compost manufactured and quantity of compost distributed free of cost or sold to the farmers or in house use in parks as manure and copy of the records so maintained may be sent to the Monitoring Committee on quarterly basis.**

2.0 Secondary points located near Material Recovery Facility at railway crossing no. 21, Patiala.

The Monitoring Committee visited the secondary points setup near Material Recovery Facility at railway crossing no. 21, Patiala and it was observed that the Municipal Corporation, Patiala has provided 03 bins for temporary storage of wet and dry waste.

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However, during the visit, it was observed that in 01 of the bin of the secondary point, un-segregated solid waste was found stored, which is not desirable.

The photographs showing 01 of the bins containing un-segregated solid waste and 03 bins of secondary points are mentioned as per **plates 5 and 6.**

Plate:5 Photograph showing the unsgregated solid waste in one of the bin of the secondary point

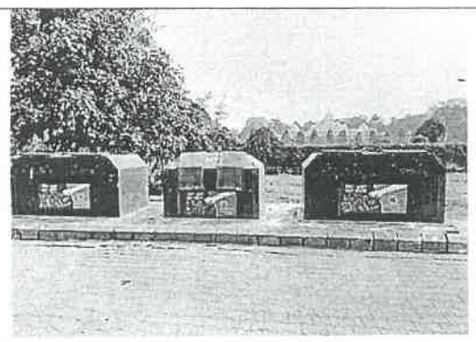

Plate:6 Photograph showing the 03 bins of secondary points

2.1 Recommendations

Municipal Corporation, Patiala shall ensure that only segregated dry and wet waste may be temporary stored in the bins of the secondary points so that segregated wet and dry waste may be sent to the wet waste and dry waste processing plant for their further processing.

3.0 Treatment of legacy waste lying dumped near Sanauri Adda, Patiala

As per the District Environment Plan submitted for District Patiala, quantity of legacy waste, lying dumped at legacy waste dump site near Sanauri Adda, Patiala, has been mentioned as 1.76Lakh MT, out of which 1,32000 MT waste is being remediated. The legacy waste dump site was visited on 24.2.2022 and it was observed as under:

3.1 Observations

1. Municipal Corporation, Patiala has deployed 4 trommel machines for remediation of legacy waste. It was informed that out of 1.76 Lakh MT legacy waste, presently about 80000 MT has been bio-remediated. During visit, all the 4 trommel machines were in operation.

2. The by-products generated after the treatment of legacy waste are RDF, Bio soil, C&D waste and inert waste. It was informed that the RDF is sent by the contractor to use it as fuel in the waste to energy plant. Bio soil, inert waste and C&D waste is disposed of in low lying area.

Punjab Pollution Control Board was directed by the Chairman of the Monitoring Committee that the information regarding proper use of RDF by the agency to whom RDF is given by the contractor for its use in the Waste to Energy Plant may be obtained. Also, record of all the bio-products generated after the treatment of legacy waste may be taken on monthly basis from the Municipal Corporation, Patiala.

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3. As per District Environment Plan, it has been mentioned that 300 ft long wall with iron sheets was constructed around dump site and green belt provided and there is no gap and activity is completed, whereas, no boundary wall and green belt have been provided all around the legacy waste dump.

4. The whole of the legacy waste shall be bio remediated by 31.05.2022 as informed by Municipal Corporation, Patiala.

5. For the treatment of leachate generated from the legacy waste dump site, ETP of capacity 50 KLD has been installed and the same was in operation at the time of visit. The components of the effluent treatment plant are collection tank with aeration system, settling tank and filters. The Monitoring Committee observed that the leachate, which is a toxic probably may not be treated adequately to meet with the prescribed standards without providing physico-chemical treatment. Therefore, the Monitoring Committee recommends that the Municipal Corporation, Patiala shall get proper guidance/literature from the supplier of the effluent treatment plant and may operate the same adequately so that the treated effluent may meet with the prescribed standards.

The Photographs showing the trammel machines, by-products mentioning RDF, Bio soil, inert material and effluent treatment plant installed for treatment of leachate are mentioned as per **plates 7 to 12**.

Plate:7 Photograph showing the bio soil as by product

Plate:8 Photograph showing the inert material as by product

Plate:9 Photograph showing the RDF as by product

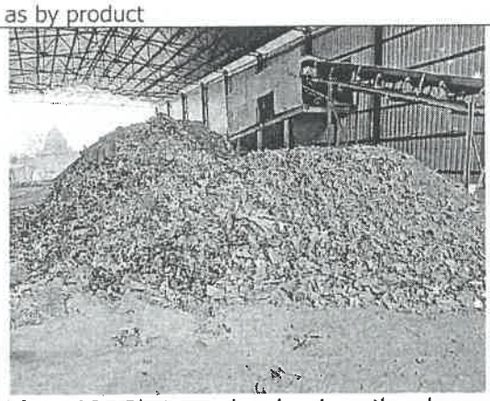

Plate:10 Photograph showing the legacy waste ready for processing

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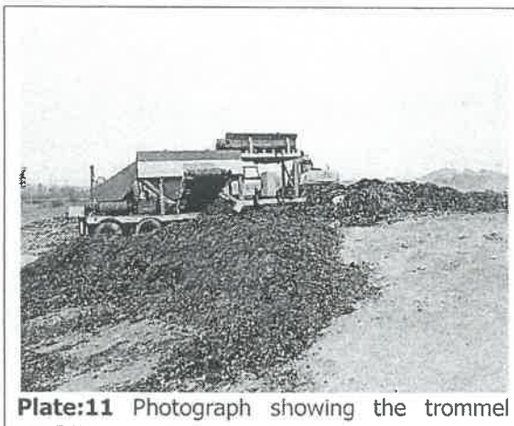

Plate:11 Photograph showing the trommel machine in operation

Plate:12 Photograph showing the heap of legacy waste in legacy waste dump site

3.2 Recommendations

The Monitoring Committee has made the following recommendations.

1. **Municipal Corporation, Patiala shall ensure that whole of the legacy waste is bio-remediated by 31.05.2022, as mentioned in District Environment Plan.**

2. **The by-products namely bio-soil, inert material and RDF after treatment of legacy waste may be disposed of in an environmentally sound manner.**

3. **Green belt all around the legacy waste dump site may be provided at the earliest and the site after the removal of legacy waste may be suitable secured.**

4. **No further solid waste shall be disposed off/dumped at the site after the treatment of 100% of the legacy waste and removal of by-products produced after its treatment of legacy waste at the site and the vacant land may be converted into some useful usages like park, playground etc.**

5. **Effluent Treatment Plant installed for the treatment of leachate generated from legacy waste dump site shall be upgraded within 01 month and the treated effluent shall be disposed of on to land for plantation / green belt. A garland drain may be provided all around the legacy waste for proper collection of leachate.**

4.0 Compost pit yard and Material Recovery Facility setup at Focal Point, Patiala

The Monitoring Committee alongwith officers of Municipal Corporation, Patiala and PPCB visited the compost pits yard and Material Recovery Facility set up at Focal Point, Patiala and the following observations were made.

4.1 Observations

1. Municipal Corporation, Patiala has provided compost yard having 58 compost pits with capacity as 30 MT. It was informed that the wet waste of 25 wards of Municipal Corporation, Patiala is treated in these compost pits. The processing period of wet waste in compost pit for its conversion into compost is 45 days. It was informed that the manure / compost produced from the compost pits is given to the farmers to utilize in

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their fields as manure. It is also distributed within the society free of cost for use in home composting.

2. Municipal Corporation, Patiala has also setup 01 cow dung processing machinery for its conversion into cakes. The cow dung cakes after their drying is given to the management of the cremation grounds to use as fuel in the cremation ground.

3. For the management of dry waste, Material Recovery Facility consisting of compartments for storage of different kind of dry waste has been provided at the site. However, during the visit, it was observed that few quantity of dry waste was found stored in different compartments. It was claimed that most the dry waste is sold to the recyclers by the waste pickers.

4. Municipal Corporation, Patiala has started filling the marshy land (adjoining to the compost pit yard and material recovery facility) with soil. About 25% of marshy area has been filled with soil.

The photographs showing the compost pit yard, machinery setup for processing of cow dung, compost produced after its processing of wet waste, Material Recovery Facility are mentioned as per **plates 13 and 16**.

Plate:13 Photograph showing the wet waste in the compost pits

Plate:14 Photograph showing the cakes produced from cow dung through machinery

Plate:15 Photograph showing the compost ready for packing and disposal

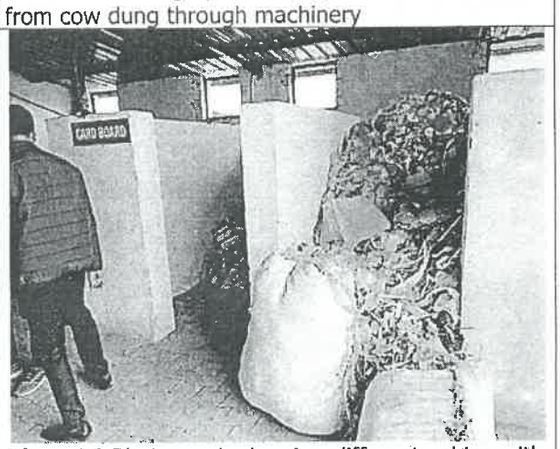

Plate:16 Photograph showing different cabins with small quantity of dry waste

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4.2 Recommendations

The following recommendations are made.

i. **The Municipal Corporation, Patiala shall maintain proper record of w.r.t quantity of wet waste processed at compost pit yard, quantity of manure / compost produced by processing the wet waste, quantity of compost sold / distributed free of cost within the society as manure for use in home composting.**

ii. **The record of the various kind of dry waste stored in different compartments may be maintained by the corporation and ensure that the dry waste may be disposed of in an environmentally sound manner.**

iii. **No un-segregated solid waste may be brought at the Material Recovery Facility site and only the segregated dry waste may be stored at the said site.**

iv. **Municipal Corporation, Patiala shall fill the remaining marshy area (adjoining to the compost pit yard) with soil within next 15 days and the reclaimed land may be utilized for useful usages within 01 month.**

5.0 Visit to the office of Punjab Pollution Control Board

The Monitoring Committee visited the office of Punjab Pollution Control Board on 24.2.2021 and the Member Secretary, Punjab Pollution Control Board apprised the Monitoring Committee on the following achievements of the Board.

5.1 Real time water quality monitoring system and data generation.

Member Secretary, Punjab Pollution Control Board informed that Punjab Pollution Control Board has installed 09 real time water quality monitoring stations in river Sutlej, Beas, Budha Nallah and river Ghaggar and all these monitoring systems are in operation and real time data, generated by these water quality monitoring stations, have their connectivity with Punjab Pollution Control Board server.

The real time data generated by these real time water quality monitoring stations was also shown to the Monitoring Committee.

5.2 Online continuous effluent monitoring system installed by the industries

It was informed that 111 water polluting industries have provided online continuous effluent monitoring system at the outlet of the effluent treatment plants of the industries and these online continuous monitoring systems are in operation. All these online continuous effluent monitoring systems of the industries have their connectivity with Punjab Pollution Control Board server.

Real time data, generated by these online continuous effluent monitoring system installed by the industries, was shown to the Monitoring Committee.

5.3 CCTV Cameras

In order to check the operation of the effluent treatment plant and air pollution control systems of the industries, CCTV cameras have also been installed by the industries.

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These CCTV cameras have their connectivity with Punjab Pollution Control Board server. It was informed that functioning of the various components of effluent treatment plant can be checked at any point of time.

The Chairman of the Monitoring Committee appreciated the steps taken by Punjab Pollution Control Board by providing online monitoring systems in the rivers, nallahs and industries for improvement in the quality of environment. It was desired that Punjab Pollution Control Board shall make more efforts to bring further improvement in the online monitoring systems provided by the Board so as to get better quality of environment.

5.4 Composter for processing horticulture waste.

The Monitoring Committee was also shown the composter installed by Punjab Pollution Control Board for processing of horticulture waste. The capacity of the composter was mentioned as 100 kg per day. In the composter, horticulture waste is converted into compost by the composter within 07 days.

The Chairman of the Monitoring Committee appreciated the efforts made by Punjab Pollution Control Board for installing for such new technology equipment for processing of horticulture waste to get compost of good quality.

Dr. Babu Ram 28.2.2022

Sant Balbir Singh Seechewal

Justice Jasbir Singh
Former Judge,
Punjab and Haryana High Court and now as Chairman of the Monitoring Committee

ATTENDANCE SHEET

Sr. No.	Name of the Officers & Designation	Name of the Deptt.	Mobile No	Signature
1	Raju Kapoor, EE-1, PWSSB Patiala	Pb. W.S. & Sew. Board	9815705745	Raju Kapoor
2	Sr. SABJIT SINGH SE-2 PWSSB	PWSSDD Patiala	07792258223	24/2/22
3.	Roop Singh. D.D.P.O	Distt Dev. & Panchayat Deptt	9781801122	24/2/22
4	T.S. Mutteja.	XEN (Panchayati Raj)	9814040071	
5-	Mukesh Singla	EO MC Samana	9416267106	
6-	Dr. Jasvir Kaur	MOH MCP	8557097910	
7-	HARDEV SINGH	DPRO	98554-50070	

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ATTENDANCE SHEET

Sr. No.	Name of the Officers & Designation	Name of the Deptt.	Mobile No	Signature
1.	Rakesh Arora E.O	MC Samana	9780078800	
2.	Chetan Sharma	EO Shamu	9646256	
3	Sukhdeep Kamboj	EO MC Nabha	9914150593	
4.	Aparapar Singh E.O.	NP Bhadson	88768 29714	
5.	Kanwaljit Sing JE	XEN Drg. Patiala	9780202138	
6	Munish Mehta SDE(PH)	PDA, Patiala	98551-02086	

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Attendance sheet

S. No.	Name of officers & Department	Mobile No.	Signature
1.	Parvinder Sehl M.C. Ropar	9876925940	
2.	Ishu Singal ACA PDA		
3.	Parminder Singh Ex MC Patsom/Kharagpur	98885-47658	
4.	Deepak Sethi Asstt. Geologist- Gwo. Agri Deptt	94639-06817	

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ANNEXURE-6

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Fatehgarh Sahib.

No. CMC/2022/ 833
Dated: 16.3.2022

Subject: **Minutes of the meeting held with the District level officers of District Fatehgarh Sahib to review the action taken on the activities as mentioned in District Environment Plan of District Fatehgarh Sahib and to visit the solid waste management site of Fatehgarh Sahib area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 15.3.2022.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Fatehgarh Sahib to review the action taken on the activities as mentioned in District Environment Plan of District Fatehgarh Sahib and to visit the solid waste management site of Fatehgarh Sahib area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 15.3.2022 for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting.

DA/-as above

(Dr. Babu Ram) 16.3.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 834 Dated: 16.3.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action.

DA/-as above

(Dr. Babu Ram) 16.3.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 835 Dated: 16.3.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information and necessary action.

DA/-as above

(Dr. Babu Ram) 16.3.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 836 Dated: 16.3.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Fatehgarh Sahib for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 837 Dated: 16.3.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Fatehgarh Sahib for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the meeting held with the District level officers of District Fatehgarh Sahib to review the action taken on the activities as mentioned in District Environment Plan of District Fatehgarh Sahib and to visit the solid waste management site of Fatehgarh Sahib area in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 15.3.2022.

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per Annexure-1.

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal

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Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

It was further informed that in the District Environment Plan of district Fatehgarh Sahib, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, E-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Fatehgarh Sahib, whose timelines have been expired or going to expired on 31/3/2022 or 30/6/2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman of the Monitoring Committee apprised that as per the District Environment Plan of Fatehgarh Sahib, 100% source segregation of solid waste has been mentioned by MCs, Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana, whereas, in case of MC, Khamanon, 95% source segregation of solid waste has been mentioned. The Executive Officers of these MCs, who were present in the meeting, informed that presently, there is a gap of 30-35% w.r.t. source segregation of solid waste, as such, the timelines for completion of the activities may be enhanced to 30/6/2022.

The Monitoring Committee noted the commitment made by the Executive Officer of MCs, Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon & directed that these timelines may be adhered and the same may be mentioned in the revised District Environment Plan.

1.2. Mechanical Road Sweeping and Collection:

It was informed that there is a proposal to purchase mechanical road sweeping machine by MC, Mandi Gobindgarh and the timelines for the same were mentioned as 31/12/2021 but the said machine is yet to be procured and accordingly, it was requested that timelines for the same may be extended to 30/6/2022.

It was clarified by Chairman of the Monitoring Committee that as per order of Hon'ble NGT, before sweeping of roads with mechanical sweeping machines, sprinkling with treated wastewater of STPs may be done to suppress the dust emissions and further directed that the said road sweeping machine shall be procured by 30/6/2022 and the revised timelines may be mentioned in the District Environment Plan.

1.3. Waste Collection:

The Monitoring Committee was apprised that there is 100% door to door collection of solid waste by MCs, Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon and the same has been mentioned in the District Environment Plan.

The Monitoring Committee noted the progress submitted by all the MCs.

1.4. Waste Deposition Centre (for domestic hazardous waste):

It was apprised that all the MCs have provided separate storage facility at MRF site for the storage of domestic hazardous waste and the same has been mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by MCs.

1.5. Waste Treatment disposal:

1.5.1 Wet waste management: Onsite composting by bulk waste generators:

MCs, Sirhind claimed that all the 5 identified bulk waste generators have provided onsite composting facility in their premises, wherein, other MCs (Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon) informed that the identified bulk waste generators are yet to provide compost pits in their premises and requested that timelines, mentioned as 30/6/2022 in the District Environment Plan, shall be adhered.

The Monitoring Committee noted the commitments made by MCs.

1.5.2. Dry waste management by bulk waste generators (BWGs):

It was informed that presently none of the bulk waste generators have adequate arrangements for disposal of dry waste. However, these BWGs shall be issued directions by the concerned MCs to make agreement with suitable user charges for management of dry waste, for which the MCs may be given time for 2 months.

The Chairman of the Monitoring Committee directed that all the MCs shall make agreement with the BWGs within 2 months with suitable user charges for lifting and scientific disposal of dry waste.

1.6. Wet waste management: Composting of wet waste:

It was informed that all the MCs, Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon have provided adequate number of compost pits for management of wet waste. The compost so produced in the compost pits is either sold in the market or distributed free of cost within the society and some quantity is utilized as manure in the parks.

The Monitoring Committee noted the progress submitted by the MCs.

1.7. Remediation of legacy waste:

The Monitoring Committee was apprised that all the MCs have purchased mechanical separators for remediation of legacy waste and whole of the legacy waste shall be treated by 30/6/2022. The Chairman of the Monitoring Committee informed that as per the latest report, the mechanical separator installed by MC, Sirhind was not in operation, whereas, Executive Officer, MC, Sirhind claimed that no electric connection has been released for operation of mechanical separator and it is being operated on DG set.

The Monitoring Committee noted the progress submitted by the MCs and directed that whole of the legacy waste, lying dumped in the legacy waste dump sites, shall be remediated by 30/6/2022.

1.8. Provision of green belt and boundary wall around solid waste dumping site:

It was informed that MCs, Mandi Gobindgarh, Amloh and Khamanon have provided boundary wall, whereas, the boundary wall in case of MC, Sirhind and Bassi Pathana is under construction. Similarly, the green belt has been provided by MCs, Mandi Gobindgarh, Sirhind and Khamanon. It was requested that timelines for completion of boundary wall and green belt by the concerned MCs may be extended to 30/6/2022.

The Monitoring Committee noted the progress and directed that all the MCs shall complete construction work of boundary wall and develop green belt by 30/6/2022 and the same is mentioned in the District Environment Plan.

1.9. Action plan for treatment of leachate generated from legacy waste dump site:

The Monitoring Committee was informed that presently, no treatment system has been provided by any of the MC for the treatment of leachate generated from legacy waste dump

site. However, the same shall be installed on commonly basis by all the MCs by 30/9/2022 and the same shall be mentioned in the District Environment Plan.

The Monitoring Committee noted the commitment made by the MCs and directed that the desired timelines, mentioned as 30/9/2022 for installation of common ETP for treatment of leachate generated from the legacy waste dump site, may be depicted in the District Environment Plan.

1.10. Installation of CCTV cameras:

As per District Environment Plan, the timelines for installation of CCTV cameras at solid waste dumping site were mentioned as 30/12/2021. However, these cameras were not installed due to fear of their stolen. However, these cameras shall be installed by 30/6/2022.

The Monitoring Committee noted the version given by all the MCs and directed that CCTV cameras at solid waste dumping site shall be installed by 30/6/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.11. Utilization of carcasses by adopting rendering process or incineration:

The Chairman of the Monitoring Committee apprised that in number of meetings, it has been directed that hedges / green belt of required width alongwith barbed wire may be provided all around the carcasses disposal sites, whereas, compliance in the matter is not adequate.

The Chairman of the Monitoring Committee directed that all the MCs and village Panchayats shall provide hedges / green belt of required width alongwith barbed wire all around the carcasses disposal sites by 30/6/2022. The proposal for installation of modern carcasses utilization plant, at District level, based on Ludhiana model, may be prepared by 30/6/2022 the said timelines may be mentioned in the revised District Environment Plan.

1.12 Management of wastewater and solid waste by the un-authorized colonies / residential complex / commercial complex:

ADC (UD) informed that identification process of all the un-authorized colonies has been completed and notices have been issued for installation of wastewater treatment plant and solid waste management plant and the timelines for completion of said activities have been mentioned as 31/3/2023 in the District Environment Plan.

The Monitoring Committee noted the progress and directed that the wastewater treatment plant and solid waste management plant by the un-authorized colonies / residential complex / commercial complex may be installed by 31/3/2023, the timelines, as mentioned in the District Environment Plan.

2.0. Plastic Waste Management:

2.1. Door to door collection of plastic waste:

As per District Environment Plan, 100% collection of plastic waste from door to door has been mentioned by all the MCs (Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon) and the plastic waste is collected at the material recovery facility site and the same is sold to the plastic waste recyclers for its further processing.

The Monitoring Committee noted the submission made by the MCs.

2.2. Plastic industry registration:

Punjab Pollution Control Board informed that all the plastic manufacturing industries have been registered and certificates of registration have been issued to these industries. The activity of registration of the plastic industry is a regular process.

The Monitoring Committee noted the progress submitted by PPCB.

2.3 Framing of Bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016:

It was informed that all the MCs, Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon have framed bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016.

The Monitoring Committee noted the submission made by the MCs.

3.0. C&D waste management:

3.1. Arrangements for separate collection of C&D waste to C&D waste deposition point and usage of recycled C&D waste in non-structural concrete, paving blocks etc.:

It was apprised that all the MCs have provided separate sites for collection of C&D waste and the collected C&D waste is disposed of in low lying area as landfill.

The Monitoring Committee was of the view that the disposal of C&D waste in low lying area is not a scientific method, as such, all the MCs are required to install C&D waste crushing machinery to make it fit for its utilization for paving blocks, lower layers of roads, rural roads etc.

The Chairman of the Monitoring Committee directed that all the MCs shall provide required crushing machinery for utilization of C&D waste for useful usage by 30/9/2022 and the same may be mentioned in the District Environment Plan.

4.0. Bio-Medical Waste Management:

4.1. Wastewater treatment by HCFs

Punjab Pollution Control Board apprised that all the HCFs having bed capacity more than 30 beds, have installed their individual ETPs for treatment of wastewater. As per the guidelines of

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CPCB, the HCFs, which have connectivity with sewerage system leading to terminal STP, need to provide primary treatment facility and the HCFs, which have no connectivity with the sewerage system leading to terminal STPs, are required to install separate ETP.

The Chairman of the Monitoring Committee directed that all the HCFs, which have no connectivity with the sewerage system leading to STP, may be directed by Punjab Pollution Control Board to install individual ETPs in a time bound manner and the same may be mentioned in the District Environment Plan.

5.0. E-Waste Management:

5.1. Inventory of generation of e-waste / bulk waste generators:

It was apprised that the inventory of e-waste generators is under preparation and the same shall be completed by 31/3/2022, the timelines as mentioned in the District Environment Plan.

The Chairman of the Monitoring Committee noted the progress submitted by the MCs.

5.2. E-waste collection points

MCs namely Sirhind, Mandi Gobindgarh, Amloh, Bassi Pathana and Khamanon informed that for collection of e-waste, separate compartment has been provided at the material recovery facility site.

The Chairman of the Monitoring Committee was of the view that by providing such a collection system for e-waste at the material recovery facility site shall not be viable and these collection centres may be located within MC area for the facility of the public/ society for temporary collection of e-waste. These e-waste collection points may be provided by 31/3/2022, the timelines given in the District Environment Plan.

6.0. Air Quality Management:

6.1. Ambient Air Quality data:

Punjab Pollution Control Board informed that manual ambient air quality monitoring stations have been set up in Mandi Gobindgarh area and the data is available on the website of PPCB and CPCB.

The Chairman of the Monitoring Committee noted the submission made by PPCB.

6.2. Setting up of continuous ambient air quality monitoring station:

Punjab Pollution Control Board informed that one continuous ambient air quality monitoring station has been set up in Mandi Gobindgarh area and the data is available on the website of PPCB and CPCB.

The Chairman of the Monitoring Committee noted the submission made by PPCB.

6.3. Conversion of Natural draft brick kiln to induced draft brick kiln:

It was apprised that all the 38 brick kilns, which were required to convert their brick kilns into induced draft kilns, have converted the same and presently, all the brick kilns are being operated on the new technology by converting natural draft brick kilns into induced draft brick kilns.

The Chairman of the Monitoring Committee noted the progress submitted by PPCB.

6.4. Maintaining port hole free roads /timely patch work on roads:

As per District Environment Plan, 5 Km road length in Mandi Gobindgarh area has been identified, which is required to make port hole free and the same has been completed by putting patch work on these roads. Similarly, PWD (B&R) has identified 9 Km major road length for its patch work and the same has been completed.

The Monitoring Committee noted the progress submitted by MC, Mandi Gobindgarh.

6.5. Plantation of trees along roads:

The Monitoring Committee desired that plantation along roads may be done in a time bound manner. The Deptt. of PWD (B&R) is required to prepare proposal in this regard and the same may be mentioned in the District Environment Plan.

7.0. Water Quality Management:

7.1. Sewage Treatment Plants:

PWSSB informed that construction work of STPs, Bassi Pathana (3 MLD), Sirhind (3 STPs of capacity 5 MLD, 3 MLD and 2 MLD), Amloh (3 MLD) has been started and the same shall be completed by 31/12/2022.

The Monitoring Committee noted the progress submitted by PWSSB and directed that STPs shall be installed within the time schedule as committed and the same may be mentioned in the District Environment Plan.

7.2. Underground sewerage network:

PWSSB apprised that sewerage network in MC, Amloh, Sirhind, Bassi Pathana and Khamanon has been completed to 95%, 80%, 95% & 95%, respectively. The sewerage network in these MCs shall be completed by 30/6/2022.

The Monitoring Committee noted the progress submitted by PWSSB and directed that sewerage network within MCs area shall be completed within the time schedule i.e. 30/6/2022, as committed by the Department and the same may be mentioned in the revised District Environment Plan.

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7.3. Inventory of Dairy Farms and Gaushalas:

As per District Environment Plan, the timelines for preparation of inventories of dairy farms and gaushalas have been mentioned as 30/6/2022, whereas, the Chairman of the Monitoring Committee is of the view that a proper scheme / proposal needs to be prepared mentioning the treatment of wastewater of dairy industries at individual level or commonly for the dairies in the cluster form and the same may be mentioned in the District Environment Plan.

It was directed that proper scheme / proposal mentioning the treatment of wastewater of dairy industries either at individual level or commonly for the dairies in the cluster form may be prepared and the same may be mentioned in District Environment Plan.

7.4. Taking up one pond per village for its rejuvenation:

The Chairman of the Monitoring Committee informed that as per the directions of Hon'ble NGT in its order dated 18/11/2020 in O.A. no. 325 of 2015 in the matter of Capt. Sarvadaman V/s Union of India and others, has directed that District Magistrate shall take atleast one pond per village for its rejuvenation. However, no such pond has been developed for its rejuvenation. The figures mentioned as 15 ponds by 31/12/2022, 15 ponds by 31/12/2023 and 14 ponds by 31/12/2024, mentioned in the District Environment Plan are not correct and these may be corrected based on the total village ponds existing in the district.

The Chairman of the Monitoring Committee directed that total ponds, containing no wastewater, may be identified and one pond per village in District Fatehgarh Sahib may be rejuvenated and timelines for the same may be mentioned in the District Environment Plan. The matter may be discussed in the meeting of the ADC (UD) to be held as per the directions of the Chairman of the Monitoring Committee.

7.5. Comprehensive plan to install flow meter at various locations to carry out daily real time monitoring of cities water supply network:

The Chairman of the Monitoring Committee informed that there is need to prepare comprehensive plan to install flow meters at various locations in the water supply lines to ensure the uniform supply of water to the inhabitants and to avoid any wastage of water.

The Chairman of the Monitoring Committee directed that the matter may be discussed in the meeting of ADC (UD) and ensure that the water supply system may be rationalized and uniform supply of water, may be given to the inhabitants so as to protect the ground water and reduce the capacity of STPs to be installed by the MCs.

7.6. Control of illegal extraction of groundwater:

PPCB was directed to conduct details survey of the area of each MC of district Fatehgarh Sahib and shall ensure that there is no illegal extraction of ground water in their district and in case

any violation is observed, the same may be brought to the notice of District Administration for further action in the matter.

7.7. Preparation of operational manual of STP for effective and efficient operation of STPs:

PPCB informed that the operational manual of STP prepared by PPCB, has been circulated among all the construction and operating agencies of the State.

The Monitoring Committee noted the submission made by PPCB.

7.8. Enhancement of capacity of existing ponds / water bodies:

The Monitoring Committee directed that the Deptt. of Rural Development and Panchayat shall prepare a proposal for enhancement of capacity of existing ponds / water bodies and the same may be implemented in time bound manner. The timelines for the same may be mentioned in the District Environment Plan.

7.9. Framing Policy for management of highly contaminated faecal sludge generated from rural areas:

The Chairman of the Monitoring Committee directed that policy for management of highly contaminated faecal sludge generated from the rural areas may be prepared by the Deptt. of Rural Development and Panchayats as the faecal sludge is highly contaminated containing high value of BOD and COD and other parameters, as such, its treatment is quite imperative before its discharge into sewerage system. The policy may be framed by 30/4/2022 as mentioned in the District Environment Plan and the same may be implemented by 30/4/2025.

7.10. Development of projects for supply of canal water to the inhabitants of the cities / villages:

It was informed that DPR for supply of canal water to the inhabitants of cities / villages has been prepared and construction work of the same shall be started by 30/6/2022.

The Monitoring Committee noted the progress and directed that the said timelines may be mentioned in the District Environment Plan.

7.11. Reuse of treated effluent through existing STPs:

The Monitoring Committee was informed that in order to utilize the treated sewage of STP, Mandi Gobindgarh for irrigation, the work of laying of irrigation network has been started by the Deptt. of Soil Conservation and the timelines are the same may be extended upto 30/6/2022.

The Monitoring Committee noted the progress and directed that the timelines, mentioned as 30/6/2022, for completion of the work of laying of irrigation network to utilize the treated sewage for irrigation, may be mentioned in the District Environment Plan.

7.12. Installation of in-situ remediation technology:

PPCB was directed to prepare a demonstration project as in-situ remediation technology to be set up in the drains carrying untreated wastewater having no connectivity with STPs by 30.6.2022.

8.0 Noise Pollution Management Plan:

8.1. Availability of sound / noise level meters and ambient noise level monitoring:

In the District Environment Plan, the timelines for availability of noise level meters by the Police department have been mentioned as 30/6/2022 and for ambient noise level monitoring, the timelines have been mentioned as 31/12/2022.

It was directed that the timelines for purchase of noise level meters by the Deptt. of Police and starting ambient noise level monitoring by PPCB, mentioned as 30/6/2022 and 31/12/2022, respectively, may be adhered.

8.2. Sign boards in noise zones:

The Monitoring Committee was informed that noise zones in the city have been earmarked and the sign boards in these noise zones areas have been displayed and more sign boards shall be set up by 30/4/2022.

The Monitoring Committee noted the progress and directed that additional sign boards within MC area may be installed by the MCs by 30/4/2022, the timelines as mentioned in the District Environment Plan.

9.0. Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management, Mining activity management and Noise pollution management) of villages of the Distt.

The Chairman of the Monitoring Committee directed the District Development and Panchayat Officer, District Fatehgarh Sahib to prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management, Mining activity management and Noise pollution management by 30/6/2022 and the same may be implemented in a time bound manner.

10.0. Meeting to be held with District Level Officers of Distt. Fatehgarh Sahib by the ADC (UD):

The Chairman of the Monitoring Committed directed the Additional Deputy Commissioner (Urban Development) to hold meeting with District Level Officers within 10 days to review each of the activity as mentioned in the District Environment Plan and revised and realistic timelines, wherever necessary, may be added in the District Environment Plan after having detailed discussion with the concerned department.

11.0. Visit to the Material Recovery Facility (MRF)and Wet waste processing plant installed at Sirhind:

The Monitoring Committee visited the MRF and wet waste facility installed at Sirhind and it was observed as under:

1. There are 5 compartments for storage of segregated dry waste at MRF site and 50 compost pits have been provided to convert the wet waste into compost. It was informed that the processing period of wet waste to compost is 80 to 90 days.
2. MC, Sirhind has also installed a compacter to compact the plastic bottles / container to reduce its volume and to further sell in the market for its further processing.
3. C&D waste crushing machinery has also been installed to crush C&D waste and the same was in operation at the time of visit.

The photograph showing the compost pits, MRF site with 5 compartments, compacter machine and C&D waste crushing machinery are mentioned as the **plates 1 to 4.**

Plate 1: Photograph showing compost pits provided to convert wet waste into compost

Plate 2: Photograph showing 5 compartments of MRF containing different kind of dry waste

Plate 3: Photograph showing compactor to compact plastic bottles / containers

Plate 4: Photograph showing C&D waste crushing machinery

11.1. Recommendations:

The Monitoring Committee recommends as under:

1. Whole of the wet waste generated by MC, Sirhind shall be brought at the wet waste processing plant in segregated form and the same may be converted into compost.

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2. MC, Sirhind shall maintain proper record of total wet waste generated in the town, quantity of wet waste treated at wet waste compost pits, quantity of manure produced, quantity of manure used in the parks, sold in the market, distributed free of cost within the society and shall ensure that whole of the wet waste is managed in a scientific manner.

3. The dry waste generated by MC, Sirhind, shall be segregated at source and the same may be stored in different compartments before its scientific disposal.

4. The crushed C&D waste generated after crushing of the same may be utilized in the construction of rural roads, paving blocks, lower layers of road pavement etc.

Dr Babu Ram 16.3.2012 Sant Balbir Singh Seechewal S.C Agrawal

Justice Jasbir Singh
Former Judge Punjab and Haryana High Court and now as Chairman of the Monitoring Committee

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Attendance sheet

Meeting of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, under the Chairmanship of Justice Jasbir Singh, former Judge, Punjab & Haryana High Court of District Fatehgarh Sahib on 15.3.2022.

Sr.no	Name & Designation	Department	Mobile no.	Email	Signatures
1.	[illegible]	DWM			
2.	Parambeer Kaur BDPO Khamano	RDP	98155 25092	bdpokhamano12 @gmail.com	
3.	Amandeep Clerk Tch FGS.	Revenue Dept.	98724 27055	-	
4.	MOHINDER JEET SINGH BDPO - SIRHIND	BDPO SIRHIND	94781 01503		
5.	Vimal Kumar	S.I M C Sirhind	96663 19091		
6.	Jaswant Singh	JE MPKL Sirhind	99888 00 467		
7.	Manjit Singh	[illegible]	83603-33047		
8.	Tirath Singh	N.G.O President Kapargarh	81465-34513	Tirath749@ gmail	
9.	Gagan Garg	SDE PWSS Gobindgarh	98889-43457		
10.	Lalit Mittal	SDE, PWSS	98727-30052		
11.	Sabjit Singh XEN	PWSSD 2 Patiala	9779228223	eepz.pwssb@punjab.gov.in	15/03/2022
12.	GURPAL SINGH E.O	MUNICIPAL COUNCIL SIRHIND	96461 40015		
13.	Sangeet Mehndiratta	E.O. N.P. Khamano	96460 60901		
14.	manpal singh E.O.	E.O. Bassi Pathana	98148 02566	emc.bpl@gmail.com	
15.	[illegible] E.O, Gobindgarh,		9814 3-	89097 [illegible]	
16.	[illegible]	Supdt MC Gobindgarh	99881 55755		
17.	Rahul Goyal, AEE	PPCB	9988778461	eeroffgs@gmail.com	
18.	Mohit Singla, AEE	— do —	7087300306	— do —	
19.	Anuradha Mahna, EE	PPCB	9878944038	— do —	
20.	Rajpal Singh.	Tehsildar Kha	98150 38978	—	
21.	JASVIR Singh	Xen Punbus	78375 75001		

ANNEXURE-7

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

1. The Deputy Commissioner, Sangrur.
2. The Deputy Commissioner, Malerkotla

No. CMC/2022/ 846-847
Dated: 23.3.2022

Subject: **Minutes of the meeting held with the District level officers of Districts Sangrur & Malerkotla to review the action taken on the activities as mentioned in District Environment Plan of Districts Sangrur & Malerkotla in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 22.3.2022.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of Districts Sangrur & Malerkotla to review the action taken on the activities as mentioned in District Environment Plan of Districts Sangrur & Malerkotla in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 22.3.2022 for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting.

DA/-as above

23.3.2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 848 Dated: 23.3.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

23.3.2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 849 Dated: 23.3.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur for information and necessary action please.

23.3.2022
(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 850 Dated:23.3.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Sangrur/Malerkotla for information and necessary action please.

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 851 Dated: 23.3.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Sangrur for information and necessary action please.

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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Minutes of the meeting held with the District level officers of Districts Sangrur & Malerkotla to review the action taken on the activities as mentioned in District Environment Plan of Districts Sangrur & Malerkotla in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 22.3.2022.

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per Annexure-1.

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal

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Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

It was further informed that in the District Environment Plan of districts Sangrur & Malerkotla, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, E-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Districts Sangrur & Malerkotla, whose timelines have been expired or going to be expired on 31/3/2022 or 30/6/2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman of the Monitoring Committee apprised that as per the District Environment Plan of District Sangrur & Malerkotla, 100% source segregation of solid waste has been mentioned by MCs, Moonak & Amargarh, whereas, in case of MCs, Bhawanigarh, Cheema, Dirba, Dhuri, Khanauri, Longowal, Lehrgagga, Sangrur, Sunam, Ahmedgarh, Malerkotla, 90%, 85%, 95%, 80%, 89.8%, 93.6%, 90%, 74.61%, 75%, 78%, and 60%, respectively, source segregation of solid waste has been mentioned. The Executive Officers of the MCs informed that these MCs shall achieve 100% source segregation of solid waste by 30.6.2022 and requested that the

time line for achievement of 100 % source segregation of solid waste may be extended to 30.06.2022.

The Monitoring Committee noted the commitment made by the Executive Officers of MCs, Bhawanigarh, Cheema, Dirba, Dhuri, Khanauri, Longowal, Lehragagga, Sangrur, Sunam, Ahmedgarh, and Malerkotla for achieving 100% source segregation by 30.6.2022 and accordingly, on the request of the Executive of all MCs, the timelines mentioned as 31.03.2022 in District Environment Plan are extended to 30.6.2022 and it was directed that said timelines may be adhered and the same may be mentioned in the revised District Environment Plan.

1.2. Mechanical Road Sweeping and Collection:

It was submitted that MCs Dhuri and Sunam had proposal to purchase mechanical sweeping machine by 31.12.2021, but these machines could not been procured and it was requested that the timelines for procurement of mechanical sweeping machines may be extended to 31.05.2022.

It was clarified by Chairman of the Monitoring Committee that as per order of Hon'ble NGT, before sweeping of roads with mechanical sweeping machines, sprinkling with treated wastewater of STPs may be done to suppress the dust emissions and further directed that the said road sweeping machine shall be procured by 31/05/2022 and the revised timelines may be mentioned in the District Environment Plan.

1.3. Waste Collection:

1.3.1 Mini collection trucks with separate compartments:

It was apprised that as per the requirement, the waste collection trucks were to be increased to ensure 100% door-to-door collection and MC Dirba has issued work order to purchase one Tata Ace and now, the said vehicle has been purchased.

The Monitoring Committee noted the progress submitted by MC Dirba.

1.4. Waste Deposition Centre (for domestic hazardous waste):

It was informed that all the MCs (Bhawanigarh, Cheema, Dirba, Dhuri, Khanauri, Longowal, Lehragagga, Sangrur, Sunam, Ahmedgarh, Malerkotla, Moonak and Amargarh) have provided separate storage facility at MRF sites for the storage of domestic hazardous waste and the same has been mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by MCs.

1.5. Waste Treatment disposal:

1.5.1 Wet waste management: Onsite composting by bulk waste generators:

The Monitoring Committee apprised that MC Malerkotla has identified 15 bulk waste generators (BWGs) and for management of wet waste generated by these bulk waste generators, 10 onsite compost pits have been provided. The remaining 05 compost pits by MC Malerkotla shall be provided by 30.06.2022. The Executive Officer, MC Malerkotla informed that the remaining bulk waste generator shall be pursued to provide compost pits by 30.06.2022.

For the management of dry waste generated by bulk waste generators, agreement for scientific disposal of dry waste shall be made with these bulk waste generators by the concerned MCs by 30.04.2022.

The Monitoring Committee noted the commitments made by MC Malerkotla for management of wet waste by the remaining 5 bulk waste generators and all the MCs for making agreement with the bulk waste generators with suitable user charges for the scientific disposal of dry waste by 30.04.2022.

1.5.2 Wet Waste Management: Composting of Wet Waste

It was submitted that MC Dhuri and MC Sangrur have provided 51 and 77 compost pits, respectively, against the requirement of 66 and 90 and the remaining compost pits shall be provided by 15.05.2022, for which the timeline mentioned as 31.03.2022 may be extended. MC Malerkotla has completed all the 120 compost pits for management of wet waste.

The Monitoring Committee noted the submission made by MCs Dhuri and Sangrur and directed that the remaining compost pits 15 and 13 by MC Dhuri and MC Sangrur, respectively, may be provided by 15.05.2022, as per the timelines committed by these MCs.

1.5.3 Dry waste management by bulk waste generators (BWGs):

It was informed that presently, none of the bulk waste generators have adequate arrangements for disposal of dry waste. However, these BWGs shall be issued directions by the concerned MCs to make agreement with suitable user charges for management of dry waste, for which the MCs may be given time for 02 months.

The Chairman of the Monitoring Committee directed that all the MCs shall make agreement with the BWGs within 2 months with suitable user charges for lifting and scientific disposal of dry waste.

1.6 Dry Waste Management: Material Recovery Facilities (MRFs)

It was informed that all the MCs namely Bhawanigarh, Cheema, Dirba, Dhuri, Khanauri, Longowal, Lehragagga, Sangrur, Sunam, Ahmedgarh, Moonak and Amargarh except MC Malerkotla have provided required number of material recovery facilities for management of dry

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waste and MC Malerkotla has provided 03 material recovery facilities against the requirement of 04 material recovery facilities and the remaining 01 MRF shall be provided by 30.06.2022.

The Monitoring Committee noted the progress submitted by MCs and directed that MC Malerkotla shall provide remaining material recovery facilities by 30.06.2022, as per the timelines committed by it.

1.7 Disposal of inert and non-recyclable waste: Sanitary land fill sites

The Monitoring Committee was apprised that MCs namely Bhawanigarh, Cheema, Dirba, Dhuri, Khanauri, Longowal, Lehragagga, Sunam, Ahmedgarh, Moonak and Amargarh have identified land for sanitary land fill site and the work has been completed. In case of MC Malerkotla, tenders has been called, but the land, to be developed as sanitary land fill site, is on lease, whereas, the Monitoring Committee was of the view, that the land, which is on lease cannot be developed for sanitary land fill site MC Malerkotla has to purchase/procure land for the development of sanitary land fill site and it was committed that the process in this regard shall be started by 30.06.2022. Similar is the case with MC Sangrur, where land is not available for development of sanitary land fill site and it was requested that the process for purchase/procurement of land shall be started by 30.06.2022. Further, all the MCs shall develop/construct sanitary land fill site by 31.12.2022, as per the timelines mentioned in the District Environment Plan.

The Monitoring Committee noted the progress submitted by MCs and directed that MCs Malerkotla and Sangrur shall start the process of purchase of land for development of sanitary land fill site by 30.06.2022 and construction of sanitary land fill site by all the MCs shall be completed by 31.12.2022.

1.8 Remediation of Legacy dump site:

It was apprised that MC Dhuri has not started remediation of legacy waste and the trommel machine shall be installed within 10 days. MC Sangrur and Malerkotla have purchased mechanical separators. MC Khanauri has started the process of remediation of legacy waste. It was further informed that all the remaining MCs have started remediation of legacy waste and the same shall be completed by 31.12.2022.

The Monitoring Committee noted the progress submitted by MCs and directed that all the MCs shall complete the work of remediation of legacy waste by 31.12.2022.

1.9 Provisions of green belt and boundary wall around the legacy waste dump site:

It was informed that some of the MCs have provided boundary wall, whereas, most of the MCs have not provided green belt around the legacy waste dump site.

The Monitoring Committee noted the submission made by MCs and directed that the boundary wall and green belt around the legacy waste dump site shall be provided by 30.06.2022

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1.10 CCTV cameras be installed at dumping site:

As per the report submitted by Punjab Pollution Control Board, Regional Office, Sangrur, most of the MCs have not provided CCTV cameras on the legacy waste dump site and the timelines mentioned as 31.12.2021 in the District Environment Plan, have not been adhered. It was requested that timelines for providing CCTV cameras may be extended to 30.04.2022.

The Monitoring Committee noted the progress and directed that the CCTV cameras on the legacy waste dump site shall be provided by 30.04.2022

1.11 Installation of piezometer at dump site:

It was apprised that all the MCs except MCs Sangrur and Khanauri have provided piezometer at legacy waste dump site and requested that the timelines mentioned as 31.03.2022 for the installation of piezometer, as mentioned in the District Environment Plan may be extended to 31.05.2022.

The Monitoring Committee noted the progress and directed that MCs Sangrur and Khanauri shall install piezometers by 31.05.2022 and all the MCs shall provide details with regard to depth of piezometer installed by the MCs to Punjab Pollution Control Board, Regional Office, Sangrur by 15.04.2022. Further, PPCB shall monitor the water quality of ground water at legacy waste dump site of each MC on half yearly basis and in case, the contamination in the ground water sample is observed, the ground water sources set-up around legacy waste dump site may be sealed and display board mentioning "Ground water is not fit for drinking" may be erected at the contaminated sites.

1.12 Utilization of Carcasses: (Scientific disposal of carcasses)

DDPO, Sangrur informed that in 424 village Panchayats, carcasses disposal points (Hadda Roddies) exist in 256 villages. Presently, no arrangements have been made for management of the Hadda Roddies sites.

It was directed that green belt/hedges along with barbed wire may be provided around the carcasses disposal sites to attenuate odour emissions. However, a proposal for installation of at-least one modern carcasses plant, based on Ludhiana plant, may be prepared by 31.03.2022. Similarly, such proposal may also be provided for installation of modern carcasses plant at City level.

1.13 Management of waste water and solid waste by un-authorized colonies/residential complex:

It was submitted that the identification process for identifying un-authorized colonies/residential complex/commercial complex has been started and the same shall be completed by 31.03.2022. For the management of solid waste generated by these un-authorized colonies, the concerned MCs are lifting the wet and dry waste of these un-authorized colonies. For treatment of waste water generated by these un-authorized colonies, its connectivity has been made with the sewerage system leading to STPs.

The Monitoring Committee noted the submission made by MCs/Departments and directed that wet and dry waste of un-authorized colonies existing within MCs limits shall be managed by concerned MCs with suitable user charges and the wet and dry waste of the un-authorized colonies existing outside MC limits may be managed in the wet waste composting plants and MRFs sites, respectively, installed in the nearby village Panchayats. For treatment of wastewater of un-authorized colonies, which have no accessibility towards sewerage system, may be directed to install STPs by the un-authorized colonies at their own level.

2.0 C & D Waste Management

2.1 Arrangement for separate collection of C & D waste to C & D waste deposition point:

It was informed that separate C & D waste sites are yet to be identified by MCs.

It was directed that all the MCs shall identify and notify C & D waste management site by 30.06.2022.

3.0 Bio-medical waste management:

3.1 Wastewater treatment:

PPCB informed that out of total 168 ETPs required to installed by HCFs, ETP in 12 HCFs have been installed and in the remaining HCFs, ETPs shall installed by 31.03.2022.

The Monitoring Committee noted the submission made by PPCB.

4.0 E-waste management

4.1 Inventory/generation of e-waste/bulk waste generator:

PPCB informed that inventory of e-waste generators/bulk waste generators has been prepared.

The Monitoring Committee noted the progress.

4.2 E-waste collection points:

MCs informed that e-waste collection points have been provided at MRF sites. The Monitoring Committee was of the view that these e-waste collection points may be earmarked within MC limits for the facility of public and the same may be earmarked by 30.06.2022.

The Monitoring Committee noted the submission made by MCs.

5.0 Air quality management

5.1 Setting up of continuous ambient air quality monitoring stations:

PPCB apprised that for monitoring the ambient air quality, manual ambient air quality monitoring stations have been set-up and presently, there in no proposal to install continuous ambient air quality monitoring stations.

The Monitoring Committee recommended that a proposal for installation of atleast 01 continuous ambient air monitoring station in each District may be prepared.

6.0 Water quality management

6.1 Water quality monitoring

6.1.1 Inventory of water bodies:

It was informed that the inventory of water bodies has already been prepared by Department of Irrigation and web link of the same has been mentioned in the District Environment Plan.

The Monitoring Committee noted the progress.

6.1.2 Quality of water bodies in the Districts:

PPCB apprised that the monitoring of drains is being carried out and web link, mentioning the water quality of the drain, has also been mentioned in the District Environment Plan.

The Monitoring Committee noted the progress.

6.1.3 Rejuvenation of ground water:

It was informed that action plan for rain water harvesting has already been prepared by CGWA.

The Monitoring Committee pointed out that there is need to reduce the quantity of ground water to be extracted, as most of the blocks of State of Punjab have become over exploited. For this purpose, the directions issued by Hon'ble NGT in O.A. no. 325 of 2015 may be implemented.

It was further directed that the Department of Irrigation shall prepare proposal/scheme by 30.6.2022 for supplying canal water to the inhabitants of the Districts so as to save the underground water.

6.1.4 Sewage Treatment Plant:

The Monitoring Committee was apprised that STPs in MCs Sunam, Lehragagga, Moonak, Khanauri and Bhawanigarh have already been installed and are in operation. STP of capacity 4.0 MLD in MC Sangrur is under construction and the same shall be completed by 31.10.2022. For installation of STP of capacity 11.0 MLD, funds for the purchase of land have been received and land shall be arranged by 31.07.2022 and STP shall installed by 31.03.2023.

There is land issue for installation of STP of capacity 6.0 MLD by MC Dhuri and the land shall be identified by 30.06.2022. The construction work of 2nd STP of capacity 5.0 MLD shall be completed by 31.12.2022. STPs, which are under construction in MCs Longowal, Malerkotla and Ahmedgarh, shall be completed by 31.12.2022. There is land issue w.r.t. STP of MC Cheema and the same has been identified and the tender has been called, recently and it shall be completed by 31.03.2023. STP in MCs Dirba and Amargarh are at tendering stage and the same also shall be completed by 31.03.2023.

The Monitoring Committee noted the progress submitted by PWSSB.

6.1.5 Underground sewerage network:

The progress submitted by PWSSB w.r.t. laying of sewerage network in MCs was mentioned as Bhawanigarh: 60%, Cheema: 60%, Dirba: 60%, Dhuri: 85%, Khanauri: 95%, Longowal: 95%, Lehraggaga: 95%, Moonak: 95%, Sangrur: 85%, Sunam: 80%, Ahmedgarh: 30%, Amargarh: 95% and Malerkotla: 60%. It was further informed that the sewerage network in these MCs shall be completed by 31.12.2022.

The Monitoring Committee noted the progress submitted by PWSSB w.r.t. laying of sewerage network in MCs.

6.1.6 Constitution of Monitoring Committee to monitor the extraction of ground water by the individuals:

It was informed that said the Monitoring Committee has been constituted.

6.1.7 District Magistrates to take-up one pond per village for its rejuvenation:

The Chairman of the Monitoring Committee apprised the officers about real spirit of order dated 01.06.2020 in O.A. no. 325 of 2015 in the matter of Capt. Sarvadaman Vrs Union of India, wherein, it has been directed to construct atleast 01 pond or enhancement of capacity of existing pond not containing wastewater to harvest excess rain water during heavy rains to increase the water level. Therefore, the District Magistrates are required to take a atleast 01 pond per village for rejuvenation of the ground water.

The Monitoring Committee directed to DDPOs Sangrur and Malerkotla to prepare plan/proposal for construction of new ponds/enchancement of existing ponds not containing wastewater by 30.04.2022 and implementation of the same may be started by 30.06.2022.

6.1.8 Comprehensive Plan to install flow meter at various locations to carry daily real time monitoring of the city's water supply network:

The Chairman of the Monitoring Committee informed that there is need to prepare comprehensive plan to install flow meters at various locations in the water supply lines to ensure the uniform supply of water to the inhabitants and to avoid any wastage of water.

The Chairman of the Monitoring Committee directed that the water supply system may be rationalized and uniform supply of water, may be given to the inhabitants so as to protect the ground water and reduce the capacity of STPs to be installed by the MCs.

6.1.9 Re-use of treated effluent through existed STPs:

It was informed that 05 STPs have been installed at Sunam, Lehra, Bhawanigarh, Moonak and Khanauri and the treated effluent is partially discharged into drains and partially for irrigation.

The Chairman of the Monitoring Committee directed that the Department of Soil & Water Conservation shall prepare irrigation scheme to utilize the treated sewage of

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the towns for irrigation by 30.06.2022 and the same may be implemented by 31.12.2022.

7.0 Noise Pollution Management:

7.1 Availability of sound / noise level meters and ambient noise level monitoring:

In the District Environment Plan, the timelines for availability of noise level meters by the Police department have been mentioned as 31/12/2022 and for ambient noise level monitoring, the timelines are yet to be proposed. The Monitoring Committee suggested that PPCB may start monitoring ambient noise level by 31.03.2023.

It was directed that the timelines for purchase of noise level meters by the Deptt. of Police and starting ambient noise level monitoring by PPCB, mentioned as 31/12/2022 and 31/03/2023, respectively, may be adhered.

7.2. Sign boards in noise zones:

The Monitoring Committee was informed that sign boards have been installed at sensitive zones but the sign boards in other areas are yet to be installed and the timelines for the same have been mentioned as 30.06.2022.

The Monitoring Committee noted the progress and directed that the sign boards in other areas may be installed by 30.06.2022, the timelines as mentioned in the District Environment Plan.

8.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management, Mining activity management, Noise pollution management, preparation of bye-laws to comply with Solid Waste Management Rules, 2016, framing of bye-laws incorporating the provision of Plastic Waste Management Rules, 2016 and management of carcasses in rural area) of villages of the Distt.

The Chairman of the Monitoring Committee directed the District Development and Panchayat Officers of District Sangrur and Malerkotla shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, preparation of bye-laws to comply with Solid Waste Management Rules, 2016, Plastic Waste Management, framing of bye-laws incorporating the provision of Plastic Waste Management Rules, 2016, C&D Waste Management, E-waste Management, Water quality management, Mining activity management and Noise pollution management by 31/3/2022 and the same may be implemented in a time bound manner.

Dr Babu Ram 27.3.2022 | Sant Balbir Singh Seechewal | S.C Agrawal

Justice Jasbir Singh
Former Judge Punjab and Haryana High Court and now as Chairman of the Monitoring Committee

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Annexure -1

Meeting with the District Level officers of Districts Sangrur and Malerkotla to be held under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab & Haryana High Court, and now as chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal to review the progress made by the MCs/departments w.r.t compliance of the various activities as mentioned in the District Environment Plan of District Sangrur and Malerkotla on 22.3.2022 at 10:00 AM in the committee room of District Adminstration, Sangrur followed by visit to the solid waste management sites/environment management sites of Districts Sangrur and Malerkotla.

Sr No.	Name & Designation of the officers	Department	Signature	Mobile No
1	Beant Singh JE	NP Khanauri M.C Lehary NP Moonk		75289 18520
2	Mukesh Singh EO	NP Khanauri		94162 67106
3	Krishan Singh S.I	N.P. Khanauri		98763 60229
4	Hemant Kumar, J.E	N.P. Amargarh M.C. Bhawanigarh		99887 70966
5	Lal Singh JE	MC Ahmedgarh NP DIRBA		98145 51073
6	Avtar Singh Nathane	M.C. Ahmedgarh		98157-69076
7	Chanjit Parkash EO	MC Ahmedgarh NP Amargarh NP Moonk		96468 27075
8	Parmjeet Singh S.I.	N.P Moonk		98159 19736
9	Ashok Kumar JE	N.P Kharaona		98760 75696
10	Maninder Pal Singh	M.C Sunam N.P Longowal		75089-10071
11	Rakesh Kr Garg EO	MC Sng, Dhuri, Bhawanigarh		80542 22942
12	Ashok Kumar E.O.	N.P DIRBA		99888 64357
13	JITIN VASUDEVA EE	PWSSB		84276-63503
14	Sanjiv Dutt Verma EO	M.C Lehragaga		99888 00924
15	Ashwani Kumar EO	O/o ADC(D) Sangrur		96460 60802
16	JA.	N.P. Dirba		9417117925
17	Sharmik Sub Engineer	N.P. Dhuri		98552 91523
18	Vipan Kumar, AEE	PPCB, Sangrur		70873 00295
19	Rachin Singla, ASE	PPCB, Sangrur		8427692689
20	JATINDER SINGH JE	MC Dhuri		78889-85707

21	Robin S.I	M.C Dhuri		9780070041
22	Inderjot Singh M.E	M.C. Dhuri		90674-00088
23	Jagdeep Singh	" "	Jagdeep Singh	97806/19924
24	Navdeep Kaur	"	S.S	78370-30044
25	Rajesh Kumar	M.C. Longowal	S.I.	80541-42200
26	Abhishek Gupta	Ex AD(UD) Sangrur		97798-77771
27	Harjobind Singh	MC Sangrur		94642-65118
28	Shubham Goyal	MC Sangrur		94647-06863
29	Er. Ranjit Singh	XEN (PR)	22/3/22	98143-31751
30		Sunam		6239036121
31	Gharu Sharma	S.I Sirsa		9592210615
32		C.F		9041415539
33	Mohd. Tahir	S.I Sangrur Ahmadgarh Amargarh		96462-34841
34	Jasbir Singh	C.S.I M.C		9888004158
35	Gurinder Kumar	CF.		9592664748
36	Gurinder Pal Singh	SI. MC Bhawanigarh		8288810012
37	Deepak Kumar	SI MC Malerkotla		98778 81083
38	Narinder Kumar	AME MC Malerkotla		98884 69022
39.	Dr. Vikas Dhir	DMC		8968291640
40		DSP HQ Sangrur		80545-45012
41.	Amandeep Kaur	BDPO Amargarh		9855745036
42.	Rimpy Garg	DDPO Malerkotla		94630-15155
43.	Vineet Sharma	DDPO SANGRUR		9888381810
44.	Mandeep Singh	DDPO		98142 25888
45	Parvesh Goyal	BDPO		94638 80287
46.	Kavita Garg	BDPO Lehragaga		9530995957

47.	Nidhi Sinha	BDPO Sunam		9888532801
48	Sarabjit kaur	BDPo Andana at Moonak		9781616213
49.	Sukhwinder Singh Punia	BDPO Dhuri		9501576000
50	Adarsh Singla	BDPo Sherpur		88721 44700
51.	Avtar Singh (Po)	BDPO Dhuri		94631-26537
52	Babaljit kaur	BDPo Malerkotla (U)		9814544631
53	Dr Jyoti Kapur	M.O. CH Malerkotla		99151 98004
54	Dilpreet Sharma	BDPO Dhuri		7986864378

ANNEXURE-8

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
SBS Nagar.

No. CMC/2022/ 858
Dated: 29.3.2022

Subject: **Minutes of the meeting held with the District level officers of District SBS Nagar to review the action taken on the activities as mentioned in District Environment Plan of District SBS Nagar and to visit the solid waste management site of District SBS Nagar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 28.3.2022.**

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Please find enclosed herewith minutes of the meeting held with the District level officers of District SBS Nagar to review the action taken on the activities as mentioned in District Environment Plan of District SBS Nagar and to visit the solid waste management site of District SBS Nagar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 28.3.2022 for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 859 Dated: 29.3.2022

A copy of the above is forwarded to the Additional Deputy Commissioner (UD), District SBS Nagar for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 860 Dated: 29.3.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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Endst. No. CMC/2022/ 861 Dated: 29.3.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Hoshiarpur for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 862 Dated: 29.3.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, SBS Nagar for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 863 Dated: 29.3.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, SBS Nagar for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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Minutes of the meeting held with the District level officers of District SBS Nagar to review the action taken on the activities as mentioned in District Environment Plan of District SBS Nagar and to visit the solid waste management site of District SBS Nagar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 28.3.2022.

A) Meeting with District Level Officers of District SBS Nagar

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3	SantBalbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per Annexure-1.

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist

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identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of next date of meeting (to be held on 28.3.2022) with District Level Officer of District SBS Nagar on 23.3.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB Hoshiarpur and Ropar on 24.3.2022 and the observations along with Photographs are mentioned as under:

1. M.C. Nawanshahr

The total quantity of solid waste generated by MC is 12 TPD, out of which 07 MTD is mixed waste and 5 MTD is wet waste. No arrangements have been made for source segregation. The mechanical separator for remediation of legacy waste was found defunct at site. Green belt has been provided on one side and brick wall has been provided on 02 sides. Stray animals were found moving in the legacy waste dump site. No wind row has been constructed at site. Also, no piezometer and CCTV cameras were found installed at site.

The Photographs showing mechanical separator in defunct stage, stray animal moving in solid waste dump site and legacy waste at dump site are mentioned at Plate A,B and C, resptectively.

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Plate A

Plate B

Plate C

2. M.C. Banga

The total quantity of solid waste generated by MC is 3 TPD, out of which 0.7 MTD is mixed waste and 2.3 MTD is wet waste. No arrangements have been made for source segregation. The mechanical separator for remediation of legacy waste was found in defunct stage. One row of plants has been planted on the boundary of legacy waste dump site along with wire mesh fencing. No wind row has been constructed at site. Also, no piezometer and CCTV cameras were found installed at site.

The Photographs showing mechanical separator lying in defunct stage, mixed legacy waste & fresh waste at dump site are mentioned at **Plates D to E**, respectively.

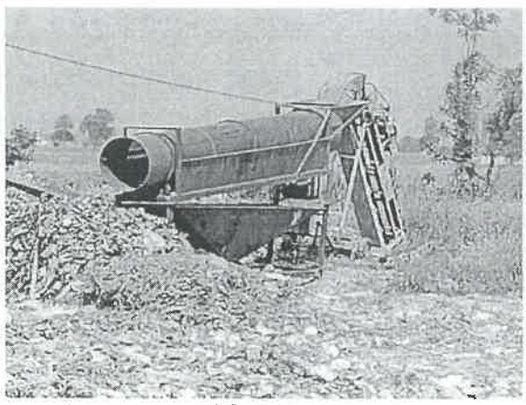

Plate D

Plate E

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3. M.C. Rahon

The total quantity of solid waste generated by MC is 3 TPD, out of which 2.0 MTD is mixed waste and 1.0 MTD was wet waste. No arrangements have been made for source segregation. The mechanical separator installed at site for remediation of legacy waste was found in defunct stage. Partial Plantation on one side of dump site is provided and wire mesh fencing is provided on three sides of legacy waste dump site. No wind row has been constructed at site. Also, no piezometer and CCTV cameras were found installed at site.

The Photographs showing defunct compost pits and containing grass grown in these pits, mechanical separator lying defunct and legacy waste at dump site and are mentioned at **Plates E, F, G and H,** respectively.

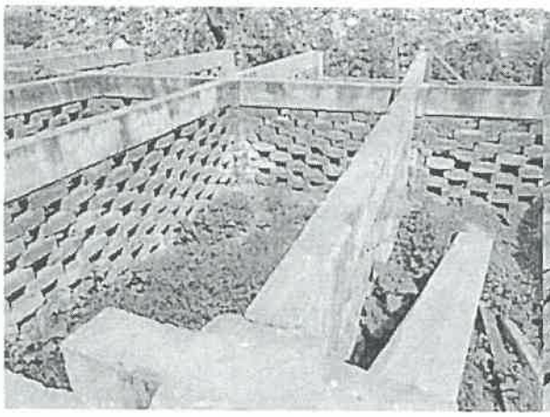

Plate E

Plate F

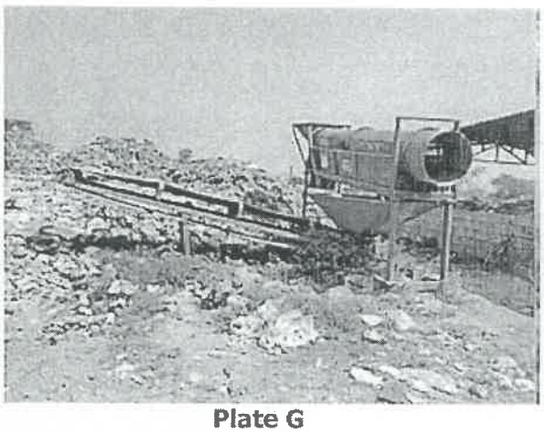

Plate G

Plate H

4. M.C. Balachaur

The total quantity of solid waste generated by MC is 4 TPD. No arrangements have been made for source segregation. The mechanical separator for remediation of legacy waste has not been installed. Boundary wall with height of 3-4 feet is provided. There is natural plantation with few plants on 02 sides of solid waste dump site. No wind row has been constructed at site. Also, no piezometer and CCTV cameras were found installed at site.

The Photographs showing un-segregated solid waste dumped near compost pits site, solid waste dumped outside dumping site and MRF site without bailing machine are mentioned as per **Plates I, J** and **K,** respectively.

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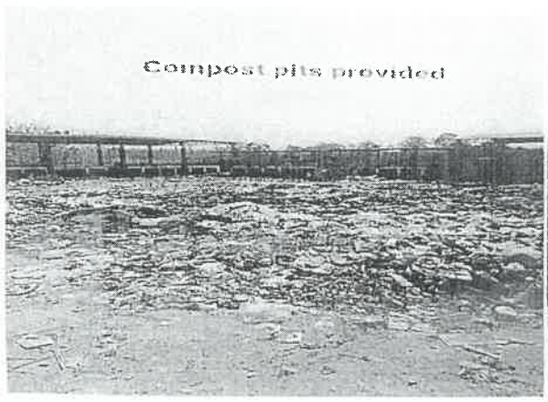

Plate I

Plate J

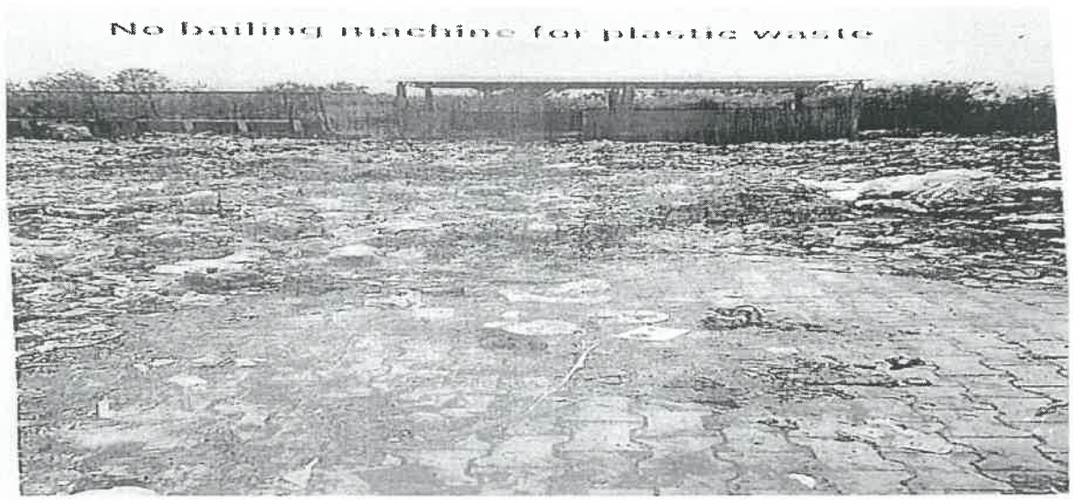

Plate K

The above violations along with photographs showing facts in the case of all the 04 MCs namely Nawanshahr, Banga, Rahon and Balachaur were brought into the notice of District Administration, Executive Officers of MCs and it was informed that there is miserable condition w.r.t. Management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious note. District Administration assured that all the issues shall be looked into on priority basis and effort shall made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district SBS Nagar was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, E-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. SBS Nagar, whose timelines are going to expire on 31/3/2022 or 30/6/2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman Monitoring Committee apprised that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have mentioned the timelines with long time period as 31.12.2022 for source segregation of solid waste, whereas, the said activity can be accomplished within the short period.

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The Executive Officers of all the MCs Nawanshahr, Banga, Rahon and Balachaur assumed that the source segregation of solid waste can be completed by 30.09.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.9.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (Manual Sweeping)

It was informed that all the MCs are carrying out manual sweeping on regular basis.

The Monitoring Committee noted the compliance

1.3 Waste Collection

The Monitoring Committee was apprised that the all the MCs namely Nawanshahr, Banga, Rahon and Balachaur are collecting 100% of solid waste from door to door and there is no gap.

The Monitoring Committee noted the compliance and directed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur shall ensure that 100% door to door collection of solid waste shall be achieved on daily basis.

1.4 Mini collection Trucks with separate compartments:

It was informed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have adequate vehicles which have been provided with separate compartments for collection of wet waste, dry waste, plastic waste and domestic hazardous waste. All the mechanical vehicles available with these MCs are provided with GPS System.

The Monitoring Committee noted the compliance.

1.5 Waste Deposition Centre (for domestic hazardous waste)

It was apprised that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have earmarked separate cabin for the storage of domestic hazardous waste at the material recovery facility.

The Monitoring Committee noted the compliance and directed that the domestic hazardous waste collected at MRF site of each MC shall be sent periodically to the Common bio Medical Treatment Facility or Common Hazardous Waste disposal site.

1.5.1 Waste Transport (Review Existing infrastructure for waste transport)

The Monitoring Committee observed that timelines for providing requisite vehicles for transporting the solid waste have been mentioned as 31.12.2022, which is long time period for such a activity and needs to be reviewed.

The Executive Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that the required vehicle for transportation of solid waste may made available by 30.06.2022.

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The Monitoring Committee noted the submission made by the MCs and directed that the timelines intimated as 30.06.2022 by MCs for providing requisite vehicles for transportation of solid waste, may be mentioned in the revised District Environment Plan.

1.6 Waste Treatment and Disposal (Wet –waste management: On-site composting by Bulk Waste Generators (BWG).

It was informed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have identified all the Bulk Waste Generators located in each town and all these bulk waste generator have constructed compost pits for the management of wet waste.

The Monitoring Committee observed that no timelines for management of dry waste generated by the bulk waste generators have been mentioned. MCs requested that necessary agreement with these bulk waste generator with suitable user charges shall be made by 30.06.2022.

The Monitoring Committee noted the submission made by MCs and directed that the timelines intimated as 30.06.2022 by MCs for making agreement with the bulk waste generators with suitable user charges, may be mentioned in the revised District Environment Plant.

1.7 Wet Waste Management : Composting of Wet Waste

The Monitoring Committee was informed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have constructed adequate no. of compost pits for management of wet waste. However, these compost pits are not being utilized fully for treatment of wet waste.

The Monitoring Committee directed that all the MCs shall ensure that the compost pits provided by all the MCs are fully utilized and no wet waste is sent to legacy waste dump site. A record in this regard may be maintained mentioning the total quantity of wet waste generated by each MC, quantity of compost produced in the compost pits and the quantity of manure sold in the market or distributed free of cost within the society or used in the parks as manure.

1.8 Disposal of inert and non-recyclable wastes : Sanitary Landfill

The Chairman of the Monitoring Committee informed that the timelines of 31.03.2023 for construction of the Sanitary Landfill site by all the MCs namely Nawanshahr, Banga, Rahon and Balachaur, as mentioned in the District Environment Plan are quite long and the said activity may be completed in the short period.

The Executive Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that the Sanitary Land Fill sites by each MC shall be completed by 30.09.2022.

The Monitoring Committee noted the commitment made by MCs and directed that the construction of Sanitary Landfill site shall be completed by 30.09.2022 and the said activity may be mentioned in the revised District Environment Plan.

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1.9 Remediation of Historic/ Legacy Dump Site

The Monitoring Committee observed that the timelines mentioned as 31.12.2023 in the District Environment Plan for 100% remediation of legacy waste are too long and the quantity of legacy waste lying dumped at legacy waste dump site of each MC is less and it can be remediated within the short period. The Executive Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that 100% treatment of legacy waste can be bio-remediated by 31.12.2022.

The Monitoring Committee noted the commitment made by all the MCs and directed that 100% remediation of legacy waste may be completed by 31.12.2022 and the said timelines may be mentioned the revised District Environment Plan.

1.10 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by each MC.

The Monitoring Committee noted the compliance.

1.11 Removal of Garbage Vulnerable Points (GVPs).

The Monitoring Committee was apprised that all the GVPs identified by all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have been removed.

The Monitoring Committee noted the submission made by all the MCs and directed that the vacated places after removal of GVPs may be converted into sitting places, parks, green belt, play ground etc.

1.12 Provision of green belt and boundary wall around solid waste dumping site.

As per the District Environment Plan, the timelines for construction of boundary wall and development of green belt around the legacy waste dump site of each MC namely Nawanshahr, Banga, Rahon and Balachaur have been mentioned as 30.06.2022 and 31.03.2022, respectfully. However, the Executive Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that both the activities i.e. providing green belt and constructing boundary wall around legacy waste may be completed by 30.06.2022.

The Monitoring Committee noted the submission made by all the MCs and directed that the timelines mentioning as 30.06.2022 for development of Green belt and boundary wall around the legacy waste dump site by each MC may be mentioned in the revised District Environment Plan.

1.13 Providing compartments and GPS tracking in garbage carrying vehicles.

The Monitoring Committee informed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur are required to provide 04 compartments in the waste collection vehicles for collection of wet waste, dry waste, plastic waste and domestic hazardous waste.

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All the MCs committed that the compartments in all the garbage carrying vehicles may be provided by each MC by 31.03.2022, the timelines as mentioned the District Environment Plan.

1.14 Action Plan for treatment of leachate generated from legacy waste dumpsite.

The Monitoring Committee observed that none of the MC have provided arrangements for treatment of leachate and its treatment is quite imperative before its disposal.

It was suggested that cluster approach may be adopted for providing treatment of leachate by the MCs and the treatment system may be provided by 30.09.2022.

The Monitoring Committee noted the suggestions and directed that the treatment system for treatment of leachate generated from legacy waste dump site may be completed by all the MCs by 30.9.2022.

1.15 CCTV Cameras be installed at dumping sites.

All the MCs namely Nawanshahr, Banga, Rahon and Balachaur assured that CCTV Cameras shall be installed at the solid waste dumping site by 30.06.2022, the timelines mentioned in the District Environment Plan.

The Monitoring Committee noted the commitment made by the all MCs.

1.16 Installation of Piezometers at dump site.

The Monitoring Committee observed that the time lines mentioned as 31.03.2023 by all the MCs namely Nawanshahr, Banga, Rahon and Balachaur in the District Environment Plan for installation of piezomenter at solid waste dump site is too long and the said activity may be completed within the short period. The Executive Officers informed that the piezometer can be installed at the solid waste dumping site by 31.03.2022.

The Monitoring Committee noted the commitment may by all the MCs and directed that the timelines committed as 31.03.2022 for installation of piezometer at solid waste dumping site, may be mentioned in the revised District Environment Plan.

1.17 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

The Chairman of the Monitoring Committee apprised that as short term measures, hedges, plantation and 01 gate may be provided at each carcass disposal site to avoid the entry of the stray animals. As long term measure, carcasses utilization plant may be setup at District level. All the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that the timelines for submission of proposal for installation of carcasses utilization plant may be kept as 30.06.2022.

The Monitoring Committee noted the submission made by all the MCs and directed that the timelines mentioned as 30.06.2022 for submission of proposal for installation of carcass utilization plant may be mentioned in the revised District Environment Plan.

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1.18 Management of Wastewater and Solid Waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

It was informed that all the unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified. Some of these colonies fall under the jurisdiction of MCs and some fall under the jurisdiction of GLADA.

The Monitoring Committee observed that the timelines mentioned as 31.03.2023 in the District Environment Plan needs to be revised. The MCs requested that the wastewater treatment and solid waste management system in these private colonies/ residential complex shall be installed by 31.12.2022.

The Monitoring Committee noted the commitment made by the all the MCs namely Nawanshahr, Banga, Rahon and Balachaur and directed that the wastewater treatment plants and management of solid waste generated by the private colonies / residential complex may be completed by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

Similarly, the Monitoring Committee directed that GLADA shall install wastewater treatment plants and solid waste management plants for unauthorized colonies / residential complex/ commercial complex by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.19 IEC Activities in respect of Solid Waste.

The Chairman of the Monitoring Committee directed that the services of District Level Legal Service Authority may be ascertained while holding monthly meeting of the District Environment Committee.

The District Administration noted the observations of the Monitoring Committee and it was committed that officer of District Level Legal Service Authority may be invited in each meeting of the District Environment Committee.

1.20 Management of Horticulture Waste.

It was informed that the horticulture waste generated in each MC is managed through compost pits provided in the parks.

The Monitoring Committee noted the compliance.

2.0 Plastic Waste Management

2.1 Door to Door collection of Plastic Waste

The Monitoring Committee observed that door to door collection of solid waste is being done by each MC, but the plastic waste is not collected separately from door to door. For this purpose, separate cabin in the waste collection vehicles needs to be provided.

The Executive Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur requested that for door to door collection of plastic waste, separate cabin may be provided in

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each waste carrying vehicles by 30.06.2022 and the door to door collection of plastic waste shall be started by 30.06.2022.

The Monitoring Committee noted the commitment by all the MCs and directed that the timelines mentioned as 30.06.2022 for door to door collection of plastic waste may be depicted in the revised District Environment Plan.

2.2 Plastic Waste Collection Centre

The Monitoring Committee was apprised that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have provided separate cabin for collection of plastic waste at Material Recovery Facility site of each MC.

The Monitoring Committee noted the compliance.

2.3 Access to Plastic Waste Disposal Facilities

It was informed that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have made agreement for disposal collected plastic waste with M/s Shakti Plastic Company, Mumbai.

The Monitoring Committee noted the submission made by MC and directed that a proper record mentioning the total quantity of plastic waste generated per month, quantity of plastic waste collected at MRF site and the quantity of plastic waste sent to the M/s Shakti Plastic Company Mumbai.

3.0 C & D Waste Management

3.1 Arrangements for separate collection of C & D Waste.

It was apprised that all the MCs namely Nawanshahr, Banga, Rahon and Balachaur have earmarked land for separate collection of C & D waste.

The Monitoring Committee noted the submission made by MCs and directed that all the MCs shall ensure that separate site for collection of C & D waste may be identified by 30.06.2022.

3.2 Fixation of user fee for management of C & D waste.

It was informed that user fee for management of C & D waste has been fixed by each MC.

The Monitoring Committee noted the compliance.

4.0 Bio-Medical Waste Management

4.1 Wastewater Treatment Plant

The Senior Medical Officer, Nawanshahr informed that effluent treatment plant for treatment of wastewater generated by Govt. hospital Nawanshahr has been installed and the same is in operation .

Punjab Pollution Control Board informed that for installation of treatment facility by the Healthcare facilities, whose wastewater disposal system has no accessibility to the sewerage

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system leading to STPs, matter shall be taken up with the higher authority and appropriate timelines for installation of ETPs by these private HCFs shall be mentioned in the District Environment Plan. Further, as per CPCB guidelines all the private HCFs are required to provide primary treatment facility on site and the treated effluent is discharged into sewerage system after ensuring the compliance of the standards.

The Monitoring Committee noted the submission made by SMO Nawanshahr and PPCB and directed that for installation of treatment facility for Govt. Hospitals and Private Hospitals, appropriate timelines may be mentioned in the revised District Environment Plan, which may not be more the one year.

5.0 Hazardous Waste Management

5.1 Availability / Linkage with Common TSDF or disposal facility.

Punjab Pollution Control Board informed that all the hazardous waste generating industries have made agreement with the TSDF and authorized recyclers for lifting and management of hazardous waste.

The Monitoring Committee noted the compliance.

6.0 E-Waste Management.

6.1 E-Waste Collection Point.

All the MCs namely Nawanshahr, Banga, Rahon and Balachaur informed that e-waste collection points have been earmarked at MRF sites, whereas, the Monitoring Committee was of the view that these e-waste collection centres may be earmarked within MC area for the facility of the public.

All the MCs noted the observations of the Monitoring Committee for compliance and committed that the e-waste collection centres shall be earmarked within MC area by 30.06.2022 and the said timelines shall be mentioned in the revised District Environment Plan.

7.0 Air Quality Management

7.1 Setting up of continuous ambient air quality monitoring stations (CAAQMS).

Punjab Pollution Control Board informed that there is no proposal for installation of CAAQMS. For installation of manual ambient air quality station, the matter has been taken up with Head Quarter and these are likely to be made available by 30.06.2022.

The Monitoring Committee noted the submission made by PPCB and directed that manual air quality monitoring station may be setup by 30.06.2022.

7.2 Infrastructure development for addition of CNG based auto/taxis.

The Monitoring Committee observed that the timelines for development of infrastructure development for addition of CNG based auto/taxies has been mentioned as 30.06.2022 in the District Environment Plan.

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The District Administration informed that Infrastructure development for addition of CNG based auto/taxis is a State Level issue and it can be resolved at the State Level. Therefore, in the District Environment Plan, the timelines mentioned as 30.06.2022 for development of such infrastructure may be replaced by stating State Level issue.

The Monitoring Committee noted the observations.

8.0 Water Quality Management

8.1 Inventory of Water Quality

The Department of Irrigation informed that the inventory of water body has already been prepared and the same is available at the web link mentioned as irrigation.punjab.gov.in. Similarly, official from the office of DDPO informed that the all the ponds existing in the District have been identified.

The Monitoring Committee noted the compliance.

8.2 Rejuvenation of groundwater

It was informed that action plan for rain water harvesting has been prepared by CGWA and the data is available on their website.

The Monitoring Committee observed that Regular Authority in the State of Punjab is functioning and the said activity is now under the jurisdiction of said Regulatory Authority and accordingly, the data may be corrected in the revised District Environment Plan.

8.3 Sewage Treatment Plant

PWSSB informed that STPs of capacity 3 MLD, 3MLD & 4 MLD, respectively, have been proposed for 03 MCs namely Banga, Rahon and Balachaur, whereas STP of capacity 6 MLD for Nawanshahr is in operation. These STPs shall be completed by 30.06.2023.

The Monitoring Committee was of the view that all the drains carrying untreated sewage of MC Nawanshahr, may be connected to the sewerage system leading to STPs till the completion of sewerage system in the area. Further, the Monitoring Committee desired that the ADC (UD) shall hold meeting with Officers of all the MCs namely Nawanshahr, Banga, Rahon and Balachaur, PWSSB, PPCB and other concerned Department within 10 days and appropriate timelines for early installation STPs and connecting drains carrying untreated sewage to the sewerage system leading to STP of Nawanshahr may be decided and accordingly these timelines may be mentioned in the revised District Environment Plan. It was further directed that the effective operation of STPs, separate funds may be allocated by each MC. The Monitoring Committee may also take up the matter with Principal Secretary, Department of Local Govt. in this regard.

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8.4 Underground sewerage network

PWSSB informed that the work of laying of sewerage network in MCs is in progress and the same shall be completed by 31.12.2022.

The Monitoring Committee noted the compliance submitted by PWSSB and directed that the timelines mentioned as 31.12.2022 for laying of sewerage network by each MC may be adhered.

8.5 Constitution of Monitoring Committee to Monitor the extraction of groundwater by the District Authority.

It was informed that the Monitoring Committee to Monitor the extraction of groundwater by the District Authority has been constituted.

The Monitoring Committee noted the compliance.

9.0 Industrial Wastewater Management

9.1 Common Effluent Treatment Facility

PPCB informed that no CETP has been installed in District Nawanshahr, whereas all the 169 water polluting industries have installed their individual ETPs.

The Monitoring Committee noted the compliance.

9.2 Installation of CCTV cameras and placement of OCEMS in the boxes for their security.

PPCB informed that all the large scale industries have installed CCTV cameras on ETPs and OCEMS installed by these industries have been secured by placing into the boxes to avoid any tempering.

The Monitoring Committee noted the compliance.

10. Mining Activity Management Plan

10.1 Monitoring of Mining Activity

The Department of irrigation informed that there are 02 types of mining activities i.e. sand mining (2 sites) and de-silting (5 sites). The Department is regularly monitoring all these mining activities.

The Monitoring Committee noted the compliance.

10.2 Mining in all blocks is undertaken as per Sustainable Sand Mining Management Guidelines, 2016 (SSMG, 2016).

The Monitoring Committee apprised that Hon'ble National Green Tribunal in OA No. 360/2015 in the matter of National Green Tribunal Bar Association v/s Viernder Singh (State of Gujarat), the Sustainable Sand Mining and Management Guidelines, 2016 have been mentioned, wherein, all the steps like installation of CCTV cameras, installation of electronic weighing bridge, at appropriate locations, GEO fencing, providing UAVs for monitoring, providing storage godown atleast 5 KM away from the River Bank and other such steps have been mentioned.

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The Monitoring Committee desired that the Department of Irrigation shall peruse the order dated 26.02.2021 of Hon'ble National Green Tribunal in OA No. 360/2015 in the matter of National Green Tribunal Bar Association v/s Virender Singh (State of Gujarat) and the monitoring of mining activity may be done as per the guidelines mentioned in the said order.

11.0 Noise Pollution Management Plan

11.1 Availability of Sound / Noise Level Meters.

The Department of Police informed that for purchase of Noise Level Meters, the matter has been taken up with the Head Quarter and there is proposal to purchase 18 noise level meters and these meters shall be procured by 30.09.2022.

The Monitoring Committee noted the commitment made by the Department and directed that 18 noise level meters shall be purchased by the Department of Police by 30.9.2022 and the said timelines may be mentioned in the revised District Environment Plan.

11.2 Sign Boards in Noise Zone

MCs informed that sign boards in noise zone have been setup at various locations.

The Monitoring Committee noted the compliance and directed all the MCs and concerned department shall ensure that sign boards in the noise zone shall be installed within 15 days.

12.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management, Mining activity management and Noise pollution management) of villages of the Distt.

The Chairman of the Monitoring Committee directed the District Development and Panchayat Officer, District SBS Nagar to prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management, Mining activity management and Noise pollution management by 30/4/2022 and the same may be implemented in a time bound manner.

B) Visit to the Solid Waste Management Site.

The Monitoring Committee along ADC (UD), Officers of MC Banga and Officers of PPCB visited that following Solid Waste Management sites of MC Banga.

1.0 Compost Pits Yard in Jhika Road, Banga.

The Monitoring Committee visited the compost pits yard and legacy waste dump site of MC Banga located at Jhika Road, Banga and the following observations were made:

i) **MC Banga has constructed 50 compost pits and in some compost pits, fresh wet waste was found dumped and in some pits the old wet waste was found dumped which was in the operation of converting into compost.**

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The photographs showing the compost pits are mentioned as per plates 1 & 2.

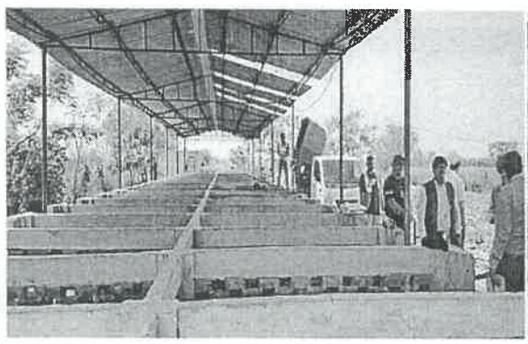

Plate – 1 : Photograph showing compost pits in Vill. Jhika

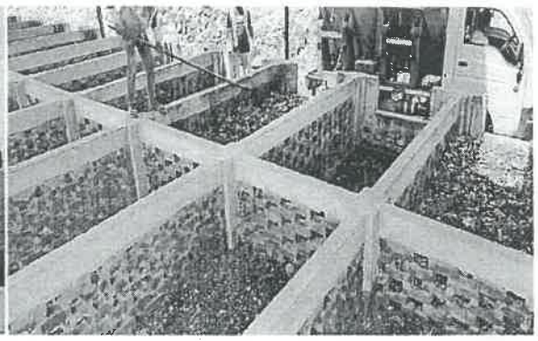

Plate –2 : Photograph showing compost pits in Vill. Jhika

1.1 Recommendations:

i) MC Banga shall ensure that the segregated wet waste is sent to the compost pit yard and no plastic waste or any other dry waste may be sent at the said site.

ii) MC Banga shall maintain record of the total wet waste received at compost pit yard, quantity of manure produced per month, quantity of manure sold in the market or distributed free of cost within the society or used in the parks as manure and the said record may be sent to PPCB on quarterly basis.

2.0 Legacy Waste dump site at Jhika Road, Banga.

The Monitoring Committee in the presence of ADC (UD) and Officers of PPCB visited the legacy waste dump site located at Jhika Road, Banga. The Monitoring Committee has made the following observations.

2.1 Observations

i) As per District Environment Plan, the quantity of legacy waste dumped at legacy waste dump site is 10950 MT, out of which 500 MT has been remediated.

ii) Mechanical Separator installed for remediation legacy waste was found in defunct stage,

iii) Lot of fresh mixed waste has found dumped at legacy waste dump site.

iv) A deep katcha pit has been found dug at the site, which indicated that the solid waste lying dumped in this area has been disposed of at unknown place. MC Banga may clarify about the disposal of legacy waste lying dumped at the place where deep katcha pit has been constructed.

The photographs showing the legacy waste lying dumped at legacy waste dump site, mechanical separator lying defunct, katcha pit dug at site and fresh mixed waste lying dumped at site are mentioned as per **plates 3 to 6.**

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Plate 3: Photographs showing legacy Waste Lying at dump Site

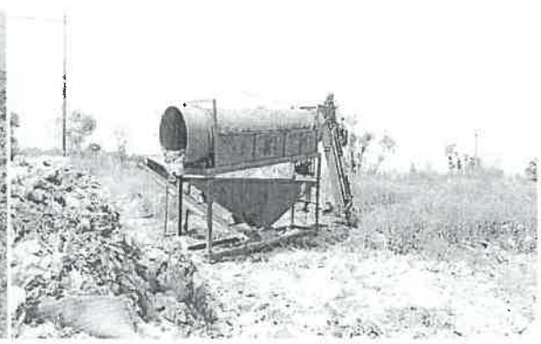

Plate 4: Photographs showing mechanical separator in defunct stage

Plate 5: Photographs showing katcha pit dug at dump site

Plate 6: Photographs showing fresh mixed waste lying dumped at legacy waste dump site

2.2 Recommendations:

i) **As per District Environment Plan and on the request made by MC Banga, 100% of legacy waste shall be bio-remediated by 31.12.2022.**

ii) **No fresh segregated or mixed waste shall be sent to legacy waste dump site.**

iii) **The mechanical separator, presently lying defunct, shall be made operational within 15 days.**

iv) **The by-products like RDF, bio-soil, C & D waste and inert waste generated after remediation of legacy waste shall be disposed of in an environmentally sound manner.**

v) **A proper record / log book, mentioning the total quantity of legacy waste treated per day, quantity of by-products produced per day and environmentally sound management of by products like RDF, bio-soil, C&D waste and inert material, may be maintained.**

3.0 MRF Site at Banga

The Monitoring Committee in the presence of ADC (UD) and Officers of PPCB visited the MRF site located near Bus Stand, Banga. The Monitoring Committee has made the following observations.

3.1 Observations

i) **Lot of un-segregated (mixed) solid waste was found dumped at site.**

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ii) **In all the 06 compartments of MRF, compressed plastic waste was found packed and no dry waste collected on daily basis was found dumped in these compartments. M.C. Banga claimed that most of the dry waste like card board, paper, iron pieces and other useful material is segregated and sold by the waste pickers and only plastic waste is sent to the material recovery site for which bailing machine has been installed to compress the plastic waste.**

The photographs showing the un-segregate fresh solid waste, 06 compartments containing compressed plastic waste and the bailing machine installed at site are mentioned as per **plates no. 7 to 9.**

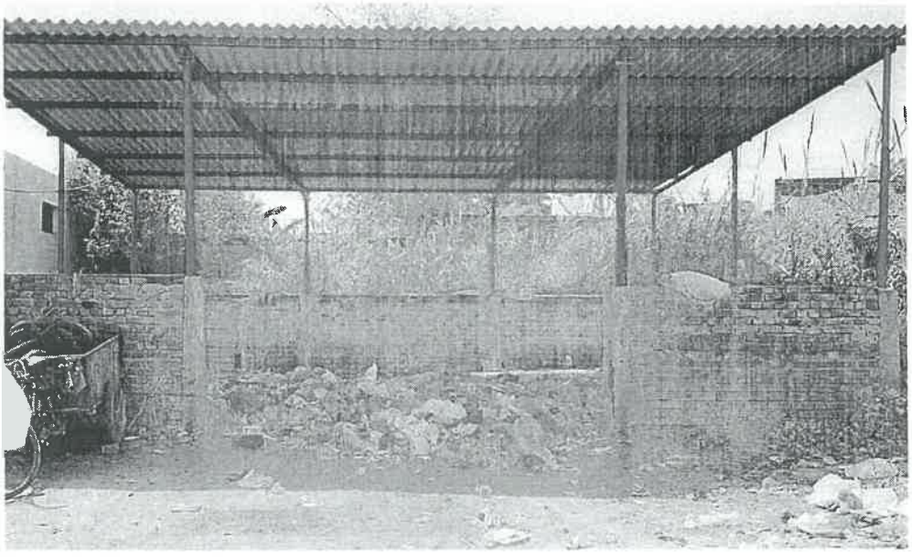

Plate 07: Photograph showing un-segregated fresh solid waste lying dumped at MRF Site.

Plate – 08 : Photograph showing bailing machine for compressing plastic waste

Plate –09: Photograph showing 06 compartments containing compressed plastic

3.2 Recommendations:

i) **MC Banga shall ensure that no un-segregated wet waste / dry waste shall be brought to MRF Site.**

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ii) MC Banga shall dispose of dry waste in segregated form in various compartments of MRF site.

iii) The plastic waste collected at MRF site may be sent to the authorized agency at Bombay periodically and ensure that the various compartments may be kept vacant for storage of different kind of dry waste.

(Dr. Babu Ram) (Sant Balbir Singh Seechewal) (S.C. Agrawal)

(Justice Jasbir Singh)
Former Judge Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

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Annexure – 1

Meeting with the District Level officers of Districts S B S Nagar to be held under the Chairmanship of Justice Jasbir Singh, Former Judge Punjab & Haryana High Court, and now as chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal to review the progress made by the MCs/departments w.r.t compliance of the various activities as mentioned in the District Environment Plan of District SBS Nagar on 28.3.2022 at 10:30 AM in the committee room of District Administration, SBS Nagar followed by visit to the solid waste management sites/environment management sites of District SBS Nagar.

Sr No.	Name & Designation of the officers	Department	Signature	Mobile No
1	ER. RAMPAL Sub Div. Engg	PWD B/R		9888740633
2	Narinder Singh Bo.	DFO Nawan Shahr		98781-75417
3	Charanjit Rai, AEE	PPCB		9146625559
4	Dr Balinder Kumar	Distt		94 7870 24815
5	Vinod Mehta	XEN (PWR)		98143-50539
6	Balvinder Kumar	SDO (PR) BLC RDP		97794 59164
7	Gravinder Kaur	BDPO Nsr RDP		8146671466
8	Rajwinder Kaur	B.D.P.O. NSR		8054623103
9	Harbilas	BDPO Banga		9417401355
10	Mohinder Singh	BDPO Sarhala		8146ff244
11	Harbhan Singh	BDPO BLC		9914475800
12	Shiv Kumar	PPCB		98789 50539
13	YASHPAL SINGH	S.I M.C Banga		88729 40333
14	Ramesh Kumar JE	PWD B&R		98728 53801
15	Kuldip Singh, ADO (TA)	Agriculture & Farmers welfare		98881-35451
16	HARJOT KAUR MO	Mining		9410980760
17	Gurtej Singh Gardia	Xen-Minor Irr. Drainage		9846-72496
18	Hardeep Singh.	SDE W/SS Distt No2.		9515180289
19	Gurjant Singh	Engg M.C Pbo		98640010L8
20	SUKHDEV SINGH	M.C. NAWAN SHAHR.		8855100418

21	Bhagat Bhushan Mc Rahon	sanitary inspector		96465 98918
22	Amitary Singh	Sanitary Inspector		79739 72428
23	Ram Parkash	Executive officer M.C NSR		94179 79460
24	Deep mala	Sanitary Inspector		98150-82897
25	Rajiv Saini	E-O O/O ADC(UD)		98150-66801
26	W. S. Kang	D.S.C.D Sub Div		89266-70000
27	Mukhtiar Singh	PW SSB JE		8872939351
28	Ashish Rai	PWSSB XEN		9815985242
29	Madhu	DESC		98781-86876
30	Kanwaldeep Kaur	AEE, PPCB Ropar		8146662531
31	A. K. Sharma	EE PPCB Ropar		9878950552
32	Harnarinder Singh	E.O. Banga		9888105260
33	Subhash Chandra	Chief Chemist Sugar Mill Nawan Shr		9501120152
34	Rajesh Malajan	D.E(Ph)Chem		96461-35591
35	Jai Ram Singh JOI Asstt.	O/o Secy R.T.A-HSP.		87270-49037
36	Rakesh Kumar (clerk) on behalf of Dy. Director of Factories HSP	Labour in (Dy. Director of Factories)		9888178250 9646971808
37	Yashpal Khepar	JE MC NAWANSHAHR		9463417205
38	Rohit Kumar DLSA ISBSMG c/o CJM for Harpreet Kaur	Office Co-ordinator		70095 72615
39	Amardeep Sqn Bains	ADC (D)		99155 19714
40	Vishesh Jaiswal	D.C. Sbs Ngr		

ANNEXURE-9

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Mansa.

No. CMC/2022/874
Dated: 5.4.2022

Subject: **Minutes of the meeting held with the District level officers of District Mansa to review the action taken on the activities as mentioned in District Environment Plan of District Mansa and to visit the solid waste management site of District Mansa in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 4.4.2022.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Mansa to review the action taken on the activities as mentioned in District Environment Plan of District Mansa and to visit the solid waste management site of District Mansa in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 4.4.2022 for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the Concerned Departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

(Dr. Babu Ram) 5.4.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/875 Dated: 5.4.2022

A copy of the above is forwarded to the Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment, Chandigarh for information and necessary action please.

(Dr. Babu Ram) 5.4.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/876 Dated: 5.4.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

(Dr. Babu Ram) 5.4.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/877 Dated: 5.4.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and necessary action.

(Dr. Babu Ram) 5.4.2022
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 878 Dated: 5.4.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Mansa for information and necessary action.

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 879 Dated: 5.4.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Mansa for information and necessary action.

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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Minutes of the meeting held with the District level officers of District Mansa to review the action taken on the activities as mentioned in District Environment Plan of District Mansa and to visit the solid waste management site of District Mansa in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 4.4.2022.

A) Meeting with District Level Officers of District Mansa

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such

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exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of next date of meeting (to be held on 4.4.2022) with District Level Officers of District Mansa on 29.3.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Bathinda on 31.03.2022 / 01.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C. Mansa

The total quantity of solid waste generated by MC, Mansa is 25 TPD. No effective arrangements have been made for source segregation of solid waste. No mechanical separator for remediation of legacy waste has been installed by MC, Mansa. No boundary wall has been provided on the legacy waste dump site located near Bhai Gurdas Pond, whereas, on the 2nd legacy waste dump site, boundary wall has been provided. No green belt around the 1st legacy waste dump site has been provided and green belt in patches has been provided around the 2nd legacy waste dump site. Stray animals were found moving in the proposed MRF site and unsegregated / mixed solid waste was found dumped in the compost pit yard. No piezometer and CCTV cameras have been installed on both the legacy waste dump sites.

The Photographs showing stray animals found eating solid waste in compost pit yard containing mixed /unsegregated solid waste, huge quantity of legacy waste dump site located near Bhai Gurdas Pond, pond carrying untreated wastewater of nearby area adjoining to the legacy waste dump site, legacy waste dump site located at village Ramdittewala and miserable condition of MRF site near Bhai Gurdas Pond containing mixed / unsegregated solid waste are mentioned at Plate I, II, III, IV and V, respectively.

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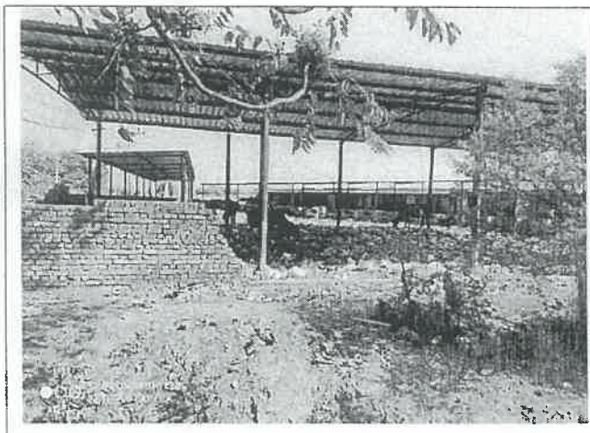

Plate-I: Photograph showing stray animals found eating solid waste in compost pit yard.

Plate-II: Photograph showing huge quantity of legacy waste dumped near Gurdas ponds

Plate III: Photograph showing pond carrying untreated wastewater of nearby area adjoining to Gurdas ponds.

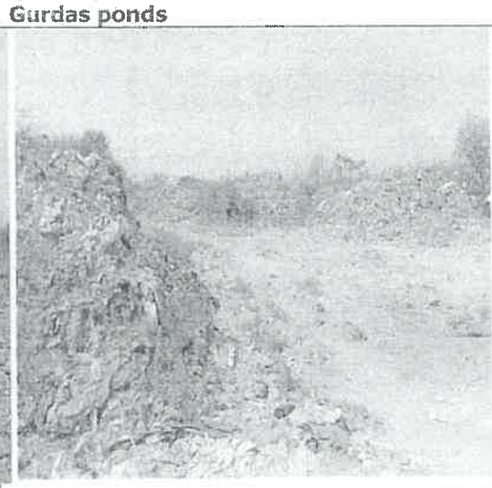

Plate IV: Photograph showing legacy waste dumped at Ramdittewala dump site.

Plate V: Photograph showing miserable condition of MRF facility near Dera Bhai Gurdas

2. M.C. Budhladha

The total quantity of solid waste generated by MC is 7 TPD. No effective arrangements have been made for source segregation of solid waste. The mechanical separator for remediation of legacy waste has been purchased but it has not been put into operation. Boundary wall has been provided around the legacy waste dump site but the height of the solid waste dump site is above the height of boundary wall. No green belt has been developed around the legacy waste dump site. No piezometer and CCTV cameras were found installed at site.

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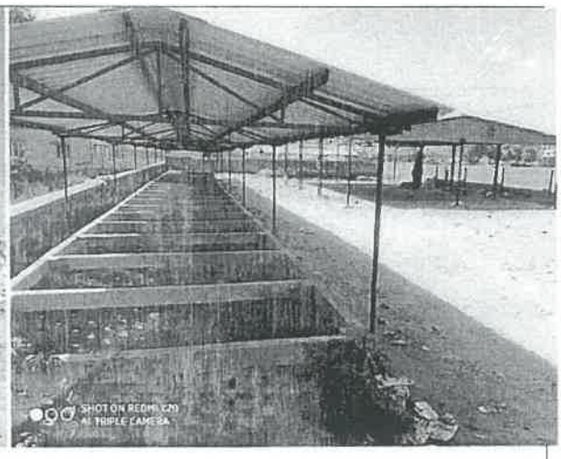
The Photographs showing legacy waste dump site dumped at solid waste dump site at Kulana road, Budhlada, compost pits without any fresh wet waste, mixed solid waste dumped at backside of MRF site and stray cattle found eating solid waste dumped at backside of MRF are mentioned at **Plates VI, VII, VIII and IX**.

	
Plate IV: Photographs showing legacy waste dumped at solid waste dump site at Kulana road, Budhlada	**Plate VII: Photograph showing empty compost pits without any fresh waste**

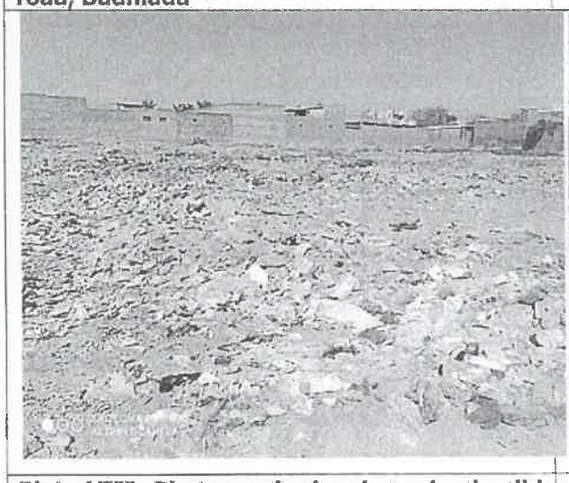



Plate VIII: Photograph showing mixed solid waste dumped at backside of MRF	**Plate IX: Photograph showing stray animals eating solid waste dumped at backside of MRF**

3. M.C. Baretta

The total quantity of solid waste generated by MC is 4 TPD. The mechanical separator has been installed and the remediation of legacy waste is almost complete and is at the final stage. Boundary wall has been provided on three sides of legacy waste dump site and no green belt / plantation has been made around the legacy waste dump site. Bio-soil, by product of remediated legacy waste, was found collected at site. No piezometer and CCTV cameras were found installed at site.

The Photographs showing the uncovered compost pits, boundary wall provided on three sides but without green belt and bio-soil, byproduct of remediated legacy waste, are mentioned at **Plates X, XI and XII**.

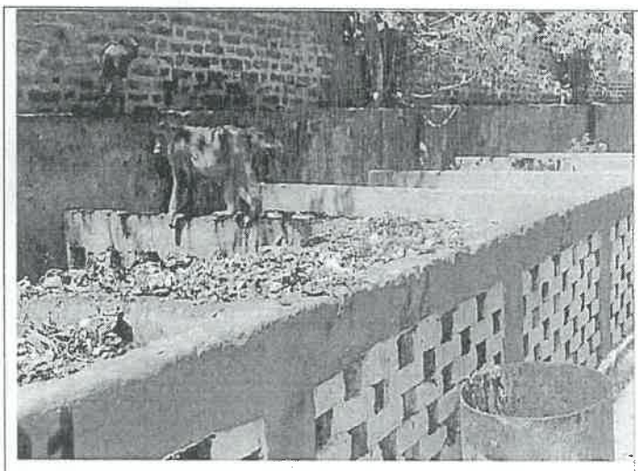


Plate X : Photograph showing uncovered compost pits at MRF site

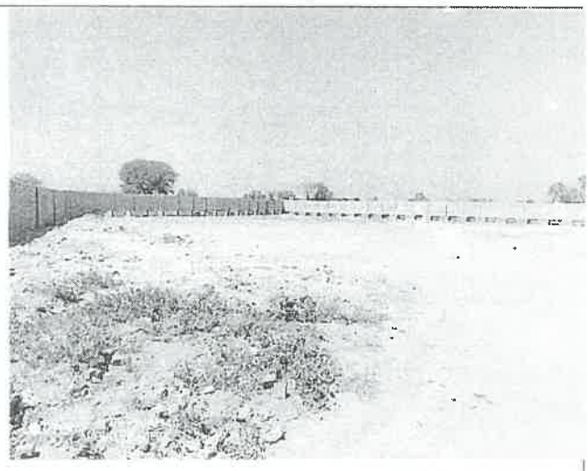


Plate XI : Photograph showing boundary wall provided around 3 sides of legacy waste dump site but without greenbelt.

Plate XII : Photograph showing Bio-soil, by product of remediation of legacy waste, found stored at dump site

4. M.C. Sardulgarh

The total quantity of solid waste generated by MC is 4 TPD. No arrangements have been made for source segregation of solid waste. The mechanical separator for remediation of legacy waste has been purchased but has not been put in operation. No boundary wall and green belt have been provided around the legacy waste dump site and only fencing has been provided along one side of legacy waste dump site. MC has provided secondary point for collection of solid waste and its condition is miserable and the stray animals were found moving in the secondary point area. MRF facility has been provided but has not been commissioned so far. Wild plants / grass was found grown in the compost pits and out of total 28 compost pits, no covered shed has been provided on 8 no. compost pits. No piezometer and CCTV cameras were found installed at site.

The Photographs showing unremediated legacy waste without any boundary wall and plantation, miserable condition of secondary point near bus stand, Sardulgarh, uncovered compost pits and compost pits with growth of wild grass / plants are mentioned as per **Plates XIII to XVI.**

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Plate XIII : Photograph showing unremediated legacy waste without any boundary wall and plantation.

Plate XIV: Photograph showing miserable condition of secondary point near Bus Stand, Sardulgarh

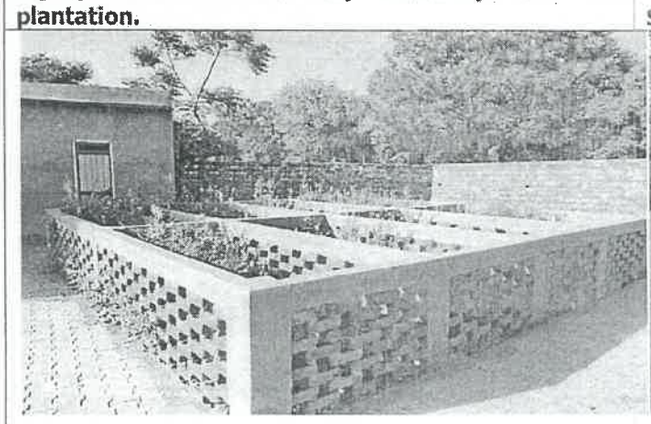

Plate XV: Photograph showing growth of wild grass / plants in the uncovered compost pits at MRF site

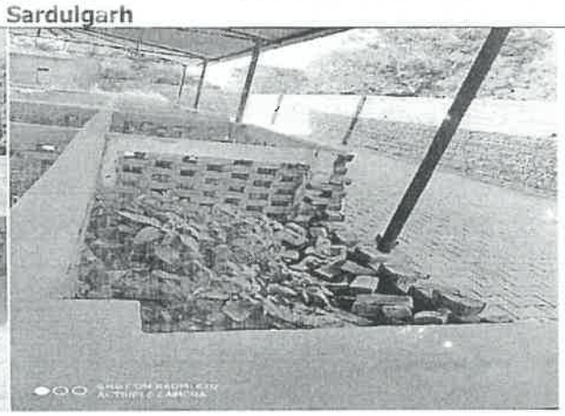

Plate XVI: Photograph showing growth of wild grass / plants in the compost pits at MRF site

5. M.C Bhikhi

The total quantity of solid waste generated by MC is 4 TPD. No effective arrangements have been made for source segregation of solid waste. The mechanical separator for remediation of legacy waste has been installed but was not in operation. Boundary wall has been provided and few plants have been planted as green belt around legacy waste dump site. Small quantity of fresh wet waste was found put into compost pits. No piezometer and CCTV cameras were found installed at site.

The Photographs showing inadequate plantation around legacy waste dump site and small quantity of fresh wet waste put into compost pits are mentioned as per **Plates XVII to XVIII**.

Plate XVII: Photograph showing inadequate plantation around legacy waste dump site.

Plate XVIII: Photograph showing small quantity of fresh wet waste put into compost pits at MRF site

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6. M.C Boha

The total quantity of solid waste generated by MC is 2.5 TPD. No effective arrangements have been made for source segregation of solid waste. No mechanical separator has been installed for remediation of legacy waste at dump site. Boundary wall has been provided around the legacy waste dump site but no plantation / green belt has been developed around legacy waste dump site. Uncovered compost pits without any fresh wet waste were found provided near Govt. Girls School, Boha. These compost pits, for treatment of wet waste, provided adjoining to the pond, may result into mixing of waste in the pond water. Shed for MRF has been provided but no other infrastructures have been provided at MRF site. No piezometer and CCTV cameras were found installed at site.

The Photographs showing the uncovered compost pits located adjoining to the pond, incomplete MRF facility and untreated legacy waste dump site without any green belt / plantation are mentioned as per **Plates XIX to XXI**.

Plate XIX: Photograph showing uncovered compost pits located adjoining to the pond

Plate XX: Photograph showing incomplete MRF facility adjoining legacy waste site.

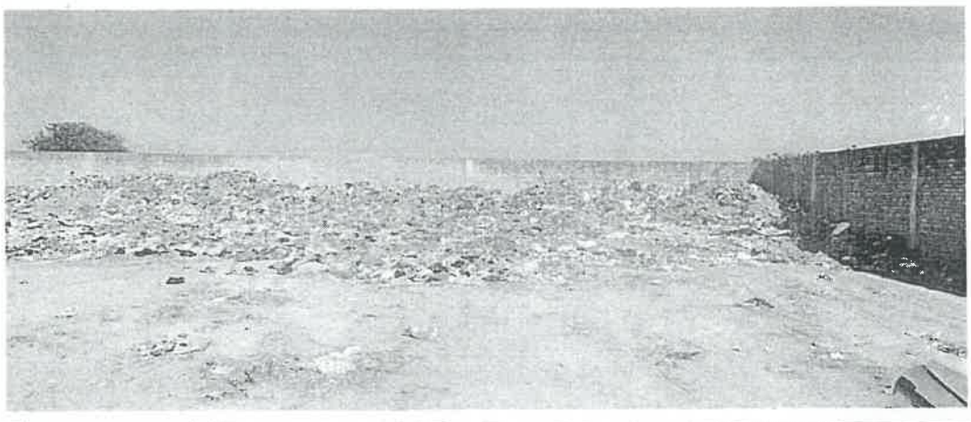

Plate XXI: Photograph showing untreated legacy waste dump site without any green belt / plantation

7. M.C Joga

The total quantity of solid waste generated by MC is 1 TPD. No effective arrangements have been made for source segregation of solid waste. The mechanical separator for remediation of legacy waste has been purchased but has not been put into operation. Construction work of boundary wall has been started at legacy waste dump site but negligible plantation has been made at site. No piezometer and CCTV cameras were found installed at site.

The Photographs showing MRF site not in operation, uncovered compost pits without any fresh wet waste and negligible plantation around legacy waste dump site are mentioned as per **Plates XXII, XXIII and XXIV**.

Plate XXII: Photographs showing MRF site not in operation

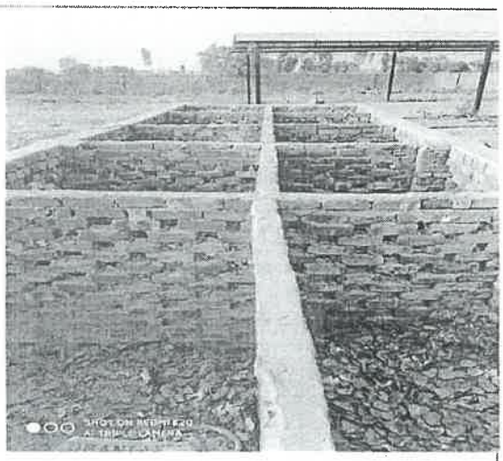

Plate XXIII: Photograph showing uncovered compost pits without any fresh wet waste at MRF site

Plate-XXIV: Photograph showing negligible plantation around legacy waste dump site

The above violations along with photographs showing facts in the case of all the 07 MCs namely Mansa, Budhladha, Baretta, Sardulgarh, Bhikhi, Boha and Joga were brought into the notice of District Administration and Executive Officers of MCs and it was informed that there is miserable condition w.r.t. Management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Mansa was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Mansa, whose timelines are going to expire on 31/3/2022 / 30/6/2022, were taken up for discussion.

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1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman of the Monitoring Committee apprised that MCs namely Mansa, Budhlada, Sardulgarh, Bhikhi and Boha have mentioned the timelines as 31.12.2021 for completion of 100% source segregation of solid waste except MC, Bareta and Joga. However, the report of PPCB, Regional Office, Bathinda, indicates that 100% source segregation of solid waste has not been achieved any of the MC and still there is large gap in achieving 100% source segregation of solid waste.

The Executive Officers of all the MCs assured that 100% source segregation of solid waste shall be achieved by 30.06.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (Manual Sweeping)

The Monitoring Committee was informed that all the MCs are carrying out manual sweeping on regular basis.

The Monitoring Committee noted the compliance

1.3 Waste Collection

It was apprised that the all the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga are collecting 100% of solid waste from door to door and there is no gap.

The Monitoring Committee noted the compliance and directed that all the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga shall ensure that 100% door to door collection of solid waste shall be achieved on daily basis.

1.4 Arrangements for door to door collection:

It was informed that MCs namely Mansa, Sardulgarh, Bareta, Bhikhi and Boha have made arrangements for 100% door to door collection of solid waste except MCs, Budhlada and Joga for which Executive Officers of these MCs assured that the timelines, mentioned as 30.06.2022, in the District Environment Plan, shall be adhered.

The Monitoring Committee noted the submission made by MCs, Budhlada and Joga.

1.5 Waste Collection trolleys with separate compartments :

All the MCs informed that adequate trolleys with separate compartments have been provided for collection of segregated solid waste except MC, Joga for which Executive Officer, MC, Joga requested that the timelines for providing adequate number of waste collection trolleys with separate compartment may be enhanced to 30.06.2022.

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The Monitoring Committee accepted the request made by MC, Joga and directed that MC, Joga shall provide adequate number of waste collection trolleys with separate compartment by 30.06.2022 and the same may be mentioned in the revised District Environment Plan.

1.6 Mini collection trucks with separate compartments:

It was apprised that MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi and Boha have provided adequate number of mini collection trucks with separate compartments for collection of segregated solid waste. The Executive Officer, MC, Joga requested that adequate number of mini collection trucks with separate compartments shall be provided by 30.06.2022.

The Monitoring Committee accepted the request made by MC, Joga and the directed that MC, Joga shall provide adequate number of mini collection trucks with separate compartments for collection of segregated solid waste by 30.06.2022 and the same may be mentioned in the revised District Environment Plan.

1.7 Waste deposition centre (for domestic hazardous waste)

It was apprised that none of the MC (namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga) has earmarked separate compartment for the storage of domestic hazardous waste at the material recovery facility. The Executive Officers of all the MCs requested that the waste deposition centres for domestic hazardous waste shall be provided at the MRF sites by 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that the domestic hazardous waste shall be collected in separate compartment at MRF site and each of the MC shall send domestic hazardous waste to the Common bio Medical Treatment Facility or Common Hazardous Waste disposal site as per the provisions of the Bio-Medical Waste/ Hazardous Waste Management Rules, 2016.

1.8 Waste treatment and disposal (Wet waste management: on-site composting by Bulk Waste Generators (BWG).

It was informed that all the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga have identified all the bulk waste generators located in each town and all these bulk waste generator have constructed compost pits for the management of wet waste. Further, for management of dry waste, all the MCs have made agreement with all the bulk waste generators for scientific disposal of dry waste.

The Monitoring Committee noted the submission made by MCs.

1.9 Wet waste management : composting of wet waste

It was informed that MCs namely Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga except MC, Mansa have constructed adequate number of compost pits for management of wet waste. However, these compost pits are not being utilized fully for treatment of wet waste. The Executive Officer, MC, Mansa requested that the remaining compost pits for management of wet waste shall be provided by 30.06.2022

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The Monitoring Committee accepted the requested made by MC, Mansa and directed that said MC shall provide adequate number of compost pits by 30.06.2022. Further, it was directed that all the MCs shall ensure that the compost pits provided by MCs are fully utilized and no wet waste is sent to legacy waste dump site. A record in this regard may be maintained mentioning the total quantity of wet waste generated by each MC, quantity of compost produced in the compost pits and the quantity of manure sold in the market or distributed free of cost within the society or used in the parks as manure.

1.10 Dry waste management : Material Recovery Facilities (MRFs)

The Monitoring Committee was apprised that all the MCs except MC, Mansa have provided adequate number of material recovery facilities for management of dry waste. MC, Mansa requested that adequate number of material recovery facilities shall be provided by 30.06.2022.

The Monitoring Committee accepted the request made by MC, Mansa and directed that adequate number of material recovery facilities shall be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.11 Disposal of inert and non-recyclable wastes : Sanitary Landfill

The Executive Officers of all the MCs requested the Monitoring Committee that the timelines for identifying the land for providing sanitary landfill site may be extended to 15.05.2022 and for construction of sanitary landfill site, timelines may be extended to 30.09.2022.

The Monitoring Committee noted the commitment made by MCs and directed that the identification process for identification of site for sanitary landfill site may be completed by 15.05.2022 and construction of Sanitary Landfill site shall be completed by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.12 Remediation of historic/ legacy dump site

The report sent by PPCB, Regional Office, Bathinda indicates that least steps have been taken for remediation of legacy waste except MCs, Bareta, which is on the verge of completion of remediation of said waste. The Executive Officer of all MCs except MC, Bareta requested that the timelines for remediation of legacy waste may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that 100% remediation of legacy waste may be completed by all the MCs 30.09.2022 and the said timelines may be mentioned the revised District Environment Plan. Further, the byproducts (Bio-soil, C&D waste, RDF and inert waste) produced during remediation of legacy waste may be disposed off in an environmentally sound manner.

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1.13 Authorization of waste pickers :

All the MCs except MC, Joga informed that the required number of waste pickers have been authorized for lifting the solid waste. MC, Joga informed that adequate number of waste pickers shall be authorised by 30.06.2022.

The Monitoring Committee noted the compliance and directed that MC, Joga shall provide adequate number of waste pickers by 30.06.2022 and the said timelines may be motioned in the revised District Environment Plan.

1.14 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by each MC.

The Monitoring Committee noted the compliance.

1.15 Provision of greenbelt and boundary wall around legacy waste dump site:

It was apprised that most of the MCs have not provided boundary wall and greenbelt / plantation around the legacy waste dump site. The Executive Officers of all the MCs requested that the timelines for providing boundary wall and greenbelt / plantation, around legacy waste of dump site, may be extended upto 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that the timelines for providing boundary wall and greenbelt /plantation, mentioned as 30.06.2022, may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

1.16 Providing compartments and GPS tracking in garbage carrying vehicle:

The Monitoring Committee was informed that all the garbage carrying mechanical vehicles have been provided with compartments and GPS.

The Monitoring Committee noted the submission made by MCs

1.17 Action Plan for treatment of leachate generated from legacy waste dump site:

As per the District Environment Plan, the timelines for remediation of legacy waste and treatment of leachate have been mentioned by each MC as 30.06.2022.

The Monitoring Committee observed that none of the MC has knowledge about the leachate generation and its treatment. Therefore, it was directed that DC, Mansa shall hold meeting with Executive Officers of all MCs in the presence of officers of PPCB & PWSSB and the Executive Officers may be apprised about the treatment of leachate generated from the legacy waste dump site of each MC. The said meeting may be held within 01 month.

1.18 CCTV cameras and piezometer to be installed at solid waste dump sites.

All the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga requested that the timelines for providing CCTV Cameras and piezementer at legacy waste dump site may be extended upto 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that CCTV cameras and piezometer at the legacy waste dump site may be provided

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by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.19 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

The Chairman of the Monitoring Committee apprised that as short term measures, hedges, plantation and 01 gate may be provided at each carcass disposal site to avoid the entry of the stray animals. As long term measures, carcasses utilization plant may be setup at District level. All the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga requested that the timelines for providing short term measures (hedges, plantation and 01 gate) may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs for providing short measures by 30.6.2022 and for long term measures, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Mansa shall hold meeting with the Executive Officers of all the MCs within 15 days and strategy may be chalked out for providing modern carcass utilization plant at District level for the management of the animal carcasses of the district.

1.20 Management of wastewater and solid waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

The Executive Officer of all the MCs informed that all the 83 unauthorized colonies / residential complex/ commercial complex, developed by private colonizers, have been identified. The officer of PUDA informed that 19 unauthorized colonies / residential complex have been identified.

The Monitoring Committee observed that the timelines mentioned as 31.03.2023 for management of wastewater and solid waste generated by unauthorized colonies in the District Environment Plan needs to be revised. The MCs and PUDA requested that the timelines for providing wastewater treatment facility for management of wastewater and solid waste management facility may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by the all the MCs and PUDA and directed that the wastewater treatment plants and management of solid waste generated by the private colonies / residential complex may be completed by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.21 Management of horticulture waste in MCs:

All the MCs informed that adequate number of compost pits have been provided in the parks for management of horticulture waste generated from the parks / greenbelt.

The Monitoring Committee noted submission made by MCs.

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2.0 Plastic Waste Management:

2.1 Plastic waste collection centre

The Executive Officers of all the MCs requested that the timelines mentioned as 30.09.2021 in the District Environment Plant for providing plastic waste collection centre may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for providing plastic waste collection centre by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

2.2 Development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste:

The Executive Officers of all the MCs requested that the timelines mentioned as 31.12.2021 in the District Environment Plant for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste centre by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

2.3 Framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016:

The Executive Officers of all the MCs requested that the timelines mentioned as 31.03.2022 in the District Environment Plant for framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016 may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016 by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

2.4 Segregation, collection, storage, transportation and channelizing of recyclable plastic waste:

The Executive Officers of all the MCs requested that the timelines mentioned as 31.12.2021 in the District Environment Plan for segregation, collection, storage, transportation and channelizing of recyclable plastic waste may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for segregation, collection, storage, transportation and channelizing of recyclable plastic waste by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

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2.5 Directions to gram panchayats to perform functions such as ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste:

DDPO requested that the timelines mentioned as 31.03.2022 in the District Environment Plan for preparation of action plan for giving directions to gram panchayats to perform functions such as ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste may be extended to 30.06.2022.

The Monitoring Committee accepted the request made DDPO and directed that the timelines for giving directions to gram panchayats to perform functions such as ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

3.0 C & D Waste Management

3.1 C & D Waste recycling facility:

The MCs requested that the timelines for providing C&D recycling facility in the town, mentioned as 30.06.2022, in the District Environment Plan, may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by all MCs and directed that timelines for providing C&D recycling facility in the town, upto 30.09.2022 may adhered and the said timelines may be mentioned in the District Environment Plan.

4.0 Bio-Medical Waste Management

4.1 Wastewater treatment plant

PPCB informed that as per guidelines of the Board, the health care facilities having bed capacity more than 50 beds are required to install their individual ETPs. Accordingly, there is 01 HCF, which has bed capacity more than 50 beds, has installed its individual ETP. It was further informed that all the other health care facilities having bed capacity less than 50 beds are required to provide primary treatment facility before discharge of wastewater into the sewerage system having terminal STPs of the towns. However, the health care facilities having bed capacity less than 50 beds have no connectivity with the sewerage system leading to STPs, are also required to install their individual ETP, in case these HCFs have failed to achieve the prescribed effluent standards as mentioned in the BMW Rules, 2016.

The Monitoring Committee noted the submission made by PPCB and directed that all the HCFs having bed capacity less than 50 beds and have no connectivity with sewerage system leading to STPs, may provide their individual ETP in case these HCFs have failed to achieve the prescribed effluent standards as mentioned in the BMW Rules, 2016 in a time bound manner.

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5.0 E-Waste Management.

5.1 E-Waste Collection Centre.

All the MCs namely Mansa, Budhlada, Sardulgarh, Bareta, Bhikhi, Boha and Joga informed that e-waste collection points have been earmarked at MRF sites, whereas, the Monitoring Committee was of the view that these e-waste collection centres may be earmarked within MC area for the facility of the public.

All the MCs noted the observations of the Monitoring Committee for compliance and committed that the e-waste collection centres shall be earmarked within MC area by 30.06.2022 and the said timelines shall be mentioned in the revised District Environment Plan.

6.0 Water Quality Management

6.1 Inventory of water body

The Department of Irrigation informed that the inventory of water body has already been prepared and the same is available in the map mentioned in page 9 of DEP. Similarly, official from the office of DDPO informed that the all the 605 ponds, existing in the District, have been identified.

The Monitoring Committee noted the compliance.

6.2 Rejuvenation of groundwater

It was informed that action plan for rain water harvesting has been prepared by CGWA and the data is available on their website.

The Monitoring Committee observed that Regular Authority in the State of Punjab is functioning and the said activity is now under the jurisdiction of said Regulatory Authority. However, the department of Irrigation may prepare action plan for providing recharging wells along canals to rejuvenate the ground water by 31.05.2022.

6.3 Sewage treatment plants

PWSSB informed that STPs of capacity 14 MLD, 6.5 MLD, 4 MLD, 3 MLD & 3 MLD have been installed for MCs Mansa, Budhlada, Sardulgarh, Bareta and Bhikhi, respectively, whereas the STPs for MCs, Boha and Joga shall be installed and commissioned by 31.07.2022 and 31.12.2022, respectively. PPCB informed that STP installed by MC, Budhlada was not in operation for the last 4-5 months and all other STPs are not achieving the prescribed effluent standards. The officials of PWSSB informed that STP Budhlada shall be made operational by 31.05.2022 and the proposal for upgradation of other STPs shall be prepared by 31.07.2022.

The Monitoring Committee accepted the submission made by PWSSB and directed that STP Budhlada shall be made operational by 31.5.2022 and proposal for upgrading of other STPs shall be prepared by 31.7.2022. It was further directed

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that all the drains carrying untreated sewage of MCs, may be connected to the sewerage system leading to STPs till the completion of sewerage system in the area.

6.4 Underground sewerage network

PWSSB informed that the work of laying of sewerage network in MCs is in progress and the same shall be completed by 31.12.2022.

The Monitoring Committee noted the compliance submitted by PWSSB and directed that the timelines mentioned as 31.12.2022 for laying of sewerage network by each MC may be adhered.

6.5 The local authority / MCs shall prepare inventory of dairy farms and Gaushallas

MCs informed that inventory of dairy farms and gaushalas shall be prepared by 30.06.2022, the timelines as mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by MCs.

6.6 Use of treated wastewater of STPs for sprinkling to suppress dust emissions generated during mechanical sweeping of roads.

The Chairman of the Committee apprised that as per the order of Hon'ble NGT, the dust emissions generated from the roads, while sweeping with sweeping machines, may be suppressed by using treated wastewater of STPs and no fresh water may be utilized for the said activity. Accordingly, it was directed that all the MCs shall ensure the compliance of order of Hon'ble National Green Tribunal.

7.0 Noise Pollution Management Plan

7.1 Availability of Sound / Noise Level Meters.

The Department of Police informed that for purchase of Noise Level Meters, the matter has been taken up with the Head Quarter and there is proposal to purchase 11 noise level meters and these meters shall be procured by 30.09.2022.

The Monitoring Committee noted the commitment made by the department and directed that 11 noise level meters shall be purchased by the department of Police by 30.9.2022 and the said timelines may be mentioned in the revised District Environment Plan.

8.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Mansa shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management by 30/06/2022 and the same may be implemented in a time bound manner.

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B) Visit to the solid waste management sites on 4.4.2022.

The Monitoring Committee alongwith officers of PPCB and MC, Mansa visited the following Solid Waste Management sites of MC, Mansa on 4.4.2022.

1.0 Material Recovery Facility located near Dera Bhai Gurdas.

The Monitoring Committee along with the officers of PPCB and MC, Mansa visited the material recovery facility located near Dera Bhai Gurdas on 4.4.2022 and the following observations were made:

i) **At MRF facility, no compartments for storage of segregated dry waste, have been provided and the mixed solid waste was found thrown in the facility.**

ii) **12 compost pits have also been provided at the MRF facility. In these compost pits, old wet waste was found placed and no fresh wet waste was found at site.**

iii) **Plastic waste was found packed in the polythene bags. The overall condition of the MRF facility was quite miserable for which the Monitoring Committee has taken a serious view and observed that MC, Mansa is not serious on the issue of management of solid waste.**

The photographs showing the MRF facility without compartments, mixed waste lying dumped here and there within the facility indicating miserable condition of MRF site, plastic waste packed in the plastic bags and the compost pits containing old wet waste are mentioned as per plates 1 & 4.

Plate-1: photographs showing the MRF facility without compartment.

Plate-2: Photograph showing mixed waste lying dumped here and there within the facility indicating miserable condition of MRF site.

Plate-3: Photograph showing plastic waste packed in the plastic bags

Plate-4: Photograph showing compost pits containing old wet waste

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1.1 Recommendations:

i) MC Mansa shall construct / provide compartments at the material recovery facility for storage of segregated dry waste and shall ensure that no mixed / unsegregated dry waste or wet waste is disposed off at the site.

ii) The plastic waste packed in the polythene bags may be sent to the plastic waste recycling facility with whom agreement has been made by MC, Mansa.

iii) MC, Mansa shall maintain proper record of segregated dry waste to be stored at the material recovery facility. Also, proper record w.r.t. quantity of wet waste received at compost pit site, quantity of compost produced at wet waste compost pits, quantity of compost sold in the market or distributed free of cost within the society or used in the parks as manure.

2.0 Compost pit yard with 32 compost pits, containing old waste, near Dera Bhai Gurdas.

The Monitoring Committee along with officers of PPCB and MC, Mansa visited the compost pit yard near Dera Bhai Gurdas, which is having 32 compost pits on 4.4.2022 and has made following observations:

2.1 Observations:

i) The compost pit yard has 32 compost pits and all these pits have been found containing old waste and no fresh wet waste is disposed off in these pits for its management.

ii) Huge quantity of mixed waste was found dumped at the site. The stray animals were found eating the solid waste at the site.

iii) The condition of the compost pit yard is quite miserable for which the Monitoring Committee has taken a serious view and observed that MC, Mansa is absolutely non-serious on the issue of management of the solid waste.

The photographs showing the compost pit yard having 32 compost pits, huge quantity of mixed waste lying dumped at site and stray animals found eating solid waste are mentioned as **plates-5 to 6.**

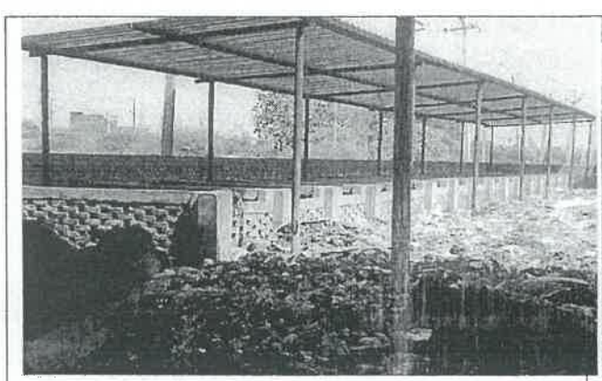

Plate-5: Photograph showing the compost pit yard having 32 compost pits

Plate-6: Photograph showing huge quantity of mixed waste lying dumped at site and stray animals found eating solid waste

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2.2 Recommendations:

The Monitoring Committee has made the following recommendations:

i) **MC, Mansa shall bring wet waste at compost pit yard for management of wet waste and no mixed / unsegregated solid waste may be brought at the site.**

ii) **The mixed / unsegregated solid waste already lying dumped at compost pit yard may be segregated within 10 days and wet, dry waste and plastic waste may be disposed off at compost pits, material recovery facility and recycling facility, respectively, for its disposal in an environmentally sound manner.**

iii) **Boundary wall all around the compost pit yard along with one gate may be provided by 31.05.2022 so that no stray animals may enter into the site.**

3.0 Legacy waste dump site near Dera Bhai Gurdas (adjoining to the ponds containing wastewater of nearby localities)

The Monitoring Committee alongwith the officers of PPCB and MC, Mansa visited the legacy waste dump site located near Dera Bhai Gurdas on 4.4.2022 and made the following observations:

3.1 Observations

i) Lot of untreated / unremediated legacy waste was found dumped at the site.

ii) Remediation work for treatment of legacy waste has not been started so far.

iii) No boundary wall and greenbelt all around the legacy waste dump site have been provided.

iv) No CCTV camera and piezometer have been installed at the legacy waste dump site.

v) The legacy dump site is very near to the ponds and it may result into contamination of pond water due to mixing of untreated solid waste into pond water.

The photographs showing the huge quantity of legacy waste lying dumped at site, existence of ponds adjoining to solid waste dump are mentioned as plates-7 to 8.

Plate-7:Photograph showing huge quantity of legacy waste ling dumped at site.

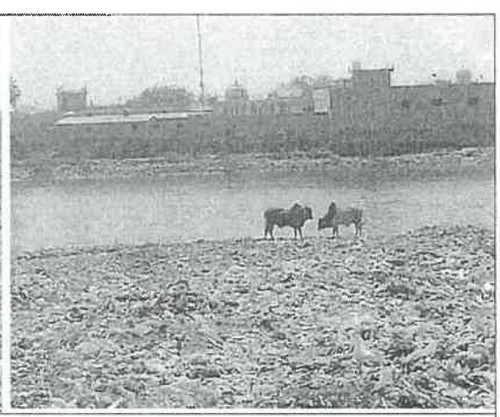

Plate-8: Photograph showing existence of ponds adjoining to solid waste dump site

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3.2 Recommendations :

The Monitoring Committee has made the following recommendations:

i) **MC, Mansa shall start remediation of legacy waste by 30.04.2022 and the same may be remediated by 30.9.2022.**

ii) **The boundary wall and greenbelt around legacy waste dump site shall be provided by 30.06.2022.**

iii) **CCTV camera and piezometer at solid waste dump site shall be provided by 30.06.2022.**

iv) **A barrier of suitable material may be provided to separate the legacy waste dump site from pond water.**

4.0 Legacy waste dump site at Village Ramdittewala, District Mansa

The Monitoring Committee along with officers of PPCB and MC, Mansa visited the legacy waste dump site located at village Ramdittewala, Distt. Mansa on 4.4.2022 and the following observations were made:

4.1 Observations:

i) Lot of old legacy waste was found dumped at dump site.

ii) No remediation / treatment of legacy waste has been started so far.

iii) Boundary wall has been provided all around the dump site. However, few plants as greenbelt has been provided at scattered places.

iv) No CCTV camera and piezometer have been installed at the legacy waste dump site.

The photographs showing the old legacy waste lying dumped at dump site, negligible plantation along the boundary of the dump site are mentioned as per **plates**- 9 & 10

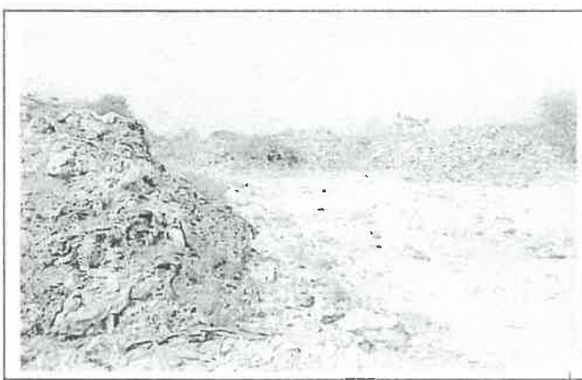

Plate-9: Photograph showing old legacy waste lying dumped at dump site

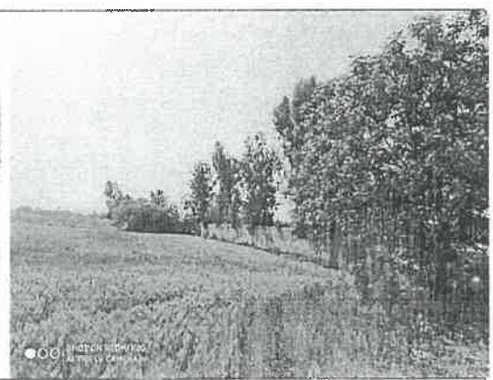

Plate-10: Photograph showing negligible plantation along the boundary of the dump site

4.2 Recommendations :

The Monitoring Committee has made the following recommendations:

i) **MC, Mansa shall start remediation of legacy waste by 30.04.2022 and the same may be remediated by 30.9.2022.**

ii) **Greenbelt around legacy waste dump site shall be provided by 30.06.2022.**

iii) **CCTV camera and piezometer at solid waste dump site shall be provided by 30.06.2022.**

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5.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Mansa and Officers of other Departments w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is almost insignificant progress regarding compliance of the various activities as mentioned in the District Environment Plan. None of the STP installed in various towns has been found achieving the prescribed parameters and even STP installed for Budhlada town is not in operation. Almost, all the STPs are required upgradation to achieve the prescribed standards.

Besides, the Monitoring Committee during its visit to the solid waste management sites of Mansa area, has observed that there is pathetic condition of unsegregated and mixed solid waste thrown at material recovery facilities and compost pit yard. The stray animals were found eating solid waste lying dumped at these facilities. No steps have been taken to treat the legacy waste lying dumped at two places, one at Bhai Gurdas pond and second at village Ramdittewala. The legacy waste lying dumped near Bhai Gurdas pond may contaminate the pond water due to its mixing with pond water. Similar situation has been observed in the case of other MCs, wherein, Punjab Pollution Control Board, Regional Office, Bathinda during its visit to the solid waste dumping sites of other MCs on 31.3.2022 and 1.4.2022, number of violations have been caused by MCs w.r.t management of solid waste.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation ~~amounting~~ Rs. 5 lakh each on MCs namely Budhladha, Baretta, Sardulgarh, Bhikhi and Boha and Rs. 10 lakh on MC Mansa as a cost of damage caused to the environment after adopting due procedure of law in view of the pitiful conditions of disposal of solid waste of the said MCs as mentioned in aforesaid paras. In case, the said environmental compensation is imposed on the Municipal Councils as mentioned above, the State of Punjab may think for the recovery of environmental compensation imposed on Municipal Councils from the erring officers of the District.

Further, the Chairman of the Monitoring Committee directed that the next meeting of the Monitoring Committee shall be held in the first week of July, 2022, wherein the action taken by the various department/MCs w.r.t implementation of timelines for various activities as mentioned in the District Environment Plan shall be reviewed. Therefore, all the officers were directed to implement the various activities within the time schedule.

(Dr. Babu Ram) (S.C. Agrawal) **(Justice Jasbir Singh)**
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

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ਹਾਜ਼ਰੀ ਸ਼ੀਟ ਮੀਟਿੰਗ ਮਿਤੀ 04.04.2022 ਸਮਾਂ 10.30 ਸਵੇਰੇ (ਜ਼ਿਲ੍ਹਾ ਇਨਵਾਇਰਮੈਂਟ ਪਲਾਨ)

ਲੜੀ ਨੰ:	ਵਿਭਾਗ ਦਾ ਨਾਮ	ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ	ਮੋਬਾਇਲ ਨੰਬਰ	ਦਸਤਖਤ
	ਪੇਡੂ ਵਿਕਾਸ ਅਤੇ ਪੰਚਾਇਤ	ਸਕੱਤਰ ਸਿੰਘ	98774-23670	
	PPCB,	Ravideep Singla	7087300282	
	Panchayat Raj	Gurbaya Singh SDO	98724 55248	
	Panchayati Raj	ER. SUDHIR SHARMA Xen (PB) Mansa	98141-72782	
	Panchayati Raj	Vijay Kumar S.D.O. (P.H) Mansa	98788-23853	
	Saroop chand	XEN. Drainage Div. Mansa.	98728-00561	
	Jasvinder Singh	SDO Drainage Div Mansa	81969 30107	
	S.S. Dhillon	XEN. Pb. W/S & Sew Div. Mansa	9780014399	
	Rahuldeep Singh	SDO of Jhunir	8146599339	
	Gagan Deep	EO Sardulgarh	94676-12518	
	P.U.D.A	Navjot Singh Sidhu	94651-38866	
	BDA/ PUDA	Sanjay Singla (J.E)	99880-81474	
	11	Balwinder Singh EO.	95011-00439	
	11	Tarun Aggarwal DE(Plg)	94178 66693	
	ਪੇਡੂ ਵਿਕਾਸ		77400-21879	
	ਪੇਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ	ਜਗਤਾਰ ਸਿੰਘ	9667834253	
	ਪੇਡੂ ਵਿਕਾਸ ਤੇ ਪੰਚਾਇਤ ਵਿਭਾਗ	ਹਰਜਿੰਦਰ ਸਿੰਘ	94632-32442	
	ਪੇਡੂ ਵਿਕਾਸ ਪੰਚਾਇਤ ਵਿਭਾਗ	ਗੁਰਮੁਖ ਸਿੰਘ	9779266902	
	ਪੀਪਲ ਸਰੋਤ ਵਿਭਾਗ	ਮਨਜੀਤ ਸਿੰਘ	98880-48090	
	Ravi Kumar Local Govt	Ravi Kumar	96463-50091	
	ਬੀਡੀਪੀਓ, ਦਫ਼ਤਰ ਜ਼ਿ. ਪ.	11	11	

ਹਾਜ਼ਰੀ ਸ਼ੀਟ ਮੀਟਿੰਗ ਮਿਤੀ 04.04.2022 ਸਮਾਂ 10.30 ਸਵੇਰੇ (ਜ਼ਿਲ੍ਹਾ ਇਨਵਾਇਰਮੈਂਟ ਪਲਾਨ)

ਲੜੀ ਨੰ:	ਵਿਭਾਗ ਦਾ ਨਾਮ	ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ	ਮੋਬਾਇਲ ਨੰਬਰ	ਦਸਤਖਤ
	Raj Kumar MC Bhikhi	Raj Kum	80540 04640	
	Food + Sup/Ply	Atinder Kaur	98884-68009	
	Rakesh Kumar MC Budhlada	Rakesh Kumar	01726-37853	
	DWSSSB Mansa	Rajkumar	09872343483	
	DWSS JE Jiwan Lal	Jiwan Bansal	98781 00234	
	JPSRIP SDE	JP Sardulgarh	94650 22891	
~~MC MANSA~~ ~~HPSARDULGARH~~	~~EO~~			
	MC MANSA HPSARDULGARH	TARUN KUMAR EO	9915448019	
	NP Joga	Deepak Setia EO	96462 50056	
	BDPO Jhunir	Pargat Singh	98889 41492	
	BDPO Bhikhi	Pankaj Singh	80087 58096	
	ਸੁਰੇਸ਼ ਕੁਮਾਰ ਐਕਸੀਅਨ ਮਾਨਸਾ	ਹਾਜ਼ਰ ਨਹੀਂ	94631-54303	
	M.C. Basata	Vijay Kumar J.A.	94641-78343	
	M.C Budhlada	Dharampal SI	98721 73244	

ANNEXURE-10

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Ropar.

No. CMC/2022/ 891
Dated: 12.4.2022

Subject: **Minutes of the meeting held with the District level officers of District Ropar to review the action taken on the activities as mentioned in District Environment Plan of District Ropar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 11.4.2022 at 10.30 AM.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Ropar to review the action taken on the activities as mentioned in District Environment Plan of District Ropar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 11.4.2022 at 10.30 AM for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 892 Dated: 12.4.2022

A copy of the above is forwarded to the Additional Deputy Commissioner (UD), Ropar for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 893 Dated: 12.4.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 894 Dated: 12.4.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Ropar for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 895 Dated: 12.4.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Ropar for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/ 896 Dated: 12.4.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Ropar for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

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Minutes of the meeting held with the District level officers of District Ropar to review the action taken on the activities as mentioned in District Environment Plan of District Ropar in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 11.4.2022 at 10.30 AM.

The following were present during meeting:

a) **Members of the Monitoring Committee**

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to

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be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of next date of meeting (to be held on 11.4.2022) with District Level Officers of District Ropar on 5.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Ropar on 6.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C Ropar

The total quantity of solid waste generated by MC, Ropar is 15 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at dumping site located at hill top and about 6 TPD unsegregated solid waste is dumped at the site and no specific site has been earmarked for disposal of waste and has utilized 2-3 kms long stretch for disposal of solid waste. Solid waste was found put on fire at the beginning of the dumping site. No MRF site has been provided for management of dry waste. Separate MRF site has been provided at Giani Zail Singh Nagar for storage of plastic waste, card boards and e-waste. For management of wet waste, 15 compost pits have been provided at MRF site, some of which were found containing old compost, some were found empty and some were found containing plastic material. No CCTV cameras, boundary wall and green belt have been provided around the solid waste dumping

Photographs showing large area utilized for dumping of unsegregated solid waste, solid waste found put on fire, remains of solid waste put on fire at the dumping site and unsegregated /mixed solid waste in heaps are mentioned as per **Plates I to IV.**

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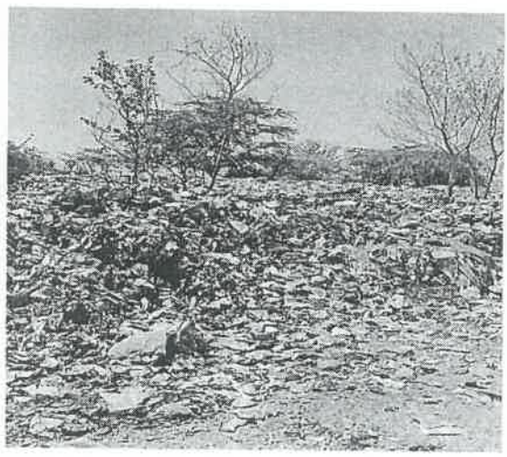
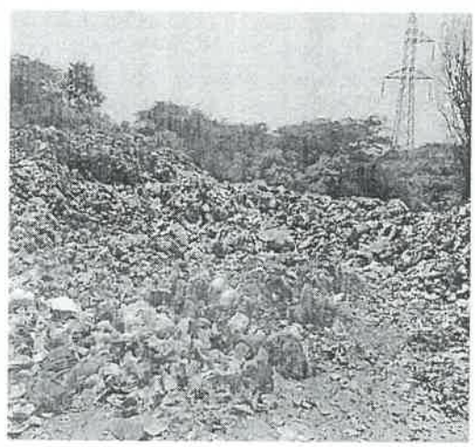


Plate-I: Photograph showing large area utilized for dumping of unsegregated solid waste	**Plate-II: Photograph showing solid waste found put on fire**
	
Plate: III: Photograph showing remains of solid waste put on fire at the dumping site	**Plate IV: Photograph showing unsegregated /mixed solid waste in heaps**

2. M.C. Shri Anand Pur Sahib

The total quantity of solid waste generated by MC, Shri Anand Pur Sahib is 5 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at site located along Anand Pur Sahib-Naina Devi Road, which is a low lying area and partially, it was found covered with earth. Compost pits have provided and wet waste was found filled in these pits but these are uncovered. For treatment of legacy waste, no mechanical separator has been installed. No CCTV camera, piezometers, boundary wall and green belt have been provided around legacy waste dump site. For disposal of inert waste, no SLF has been provided.

Photographs showing unsegregated mixed solid waste partially covered with soil, mixed solid waste found dumped at various locations, old dump site located along link road leading to village Mataur and uncovered compost pits are mentioned as per **Plates V to VIII**

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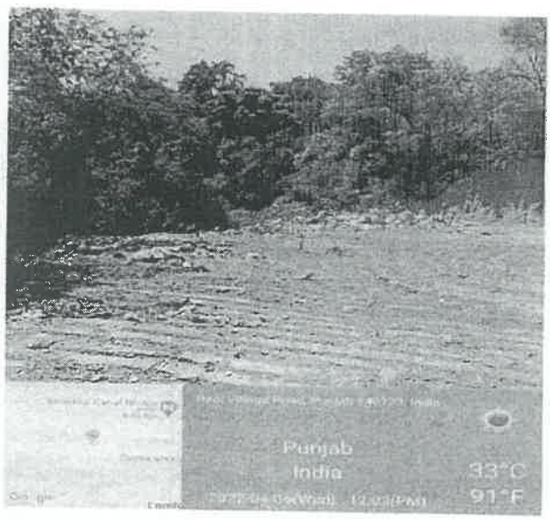

Plate-V: Photograph showing unsegregated mixed solid waste partially covered with soil

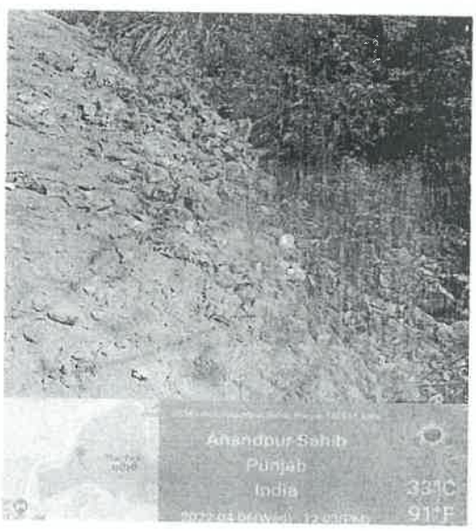

Plate-VI: Photograph showing mixed solid waste found dumped at various locations

Plate VII: Photograph showing old dump site located along link road leading to village Mataur

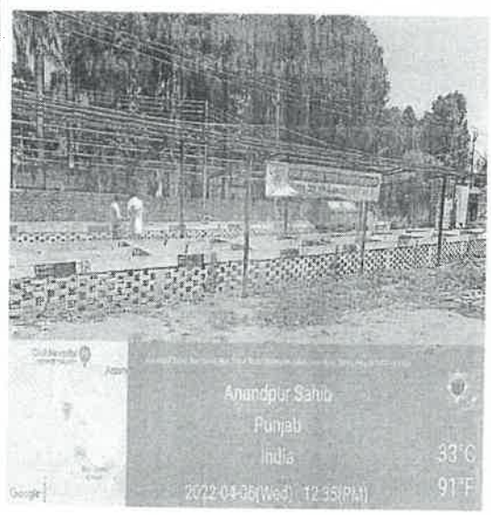

Plate VIII: Photograph showing uncovered compost pits

3. M.C. Nangal

The total quantity of solid waste generated by MC is 10 TPD. No effective arrangements have been made for source segregation of solid waste. Presently, about 11 TPD of solid waste is disposed of at dumping site and mixed/ un-segregated solid waste was found dumped at various locations within the dumping site. For the management of wet waste, 103 compost pits at various locations have been provided. However, in some of the compost pits, other waste material was found dumped. MRF for management of dry waste has been provided. Bailing machine for plastic waste has been provided. For the treatment of legacy waste, mechanical separator has been provided but the same was found in abandoned condition, which indicates that no treatment is imparted to the legacy waste. No CCTV camera and piezometer have been

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provided at the legacy waste dump site. Boundary wall and green belt have been provided around the solid waste dumping site.

The photographs showing the mixed/ un-segregated solid waste found dumped at the back side of the dumping site, abandoned mechanical separator, improper use of compost pits and mixed/un-segregated solid waste within the premises of landfill site are mentioned as per **Plates IX to XII**.

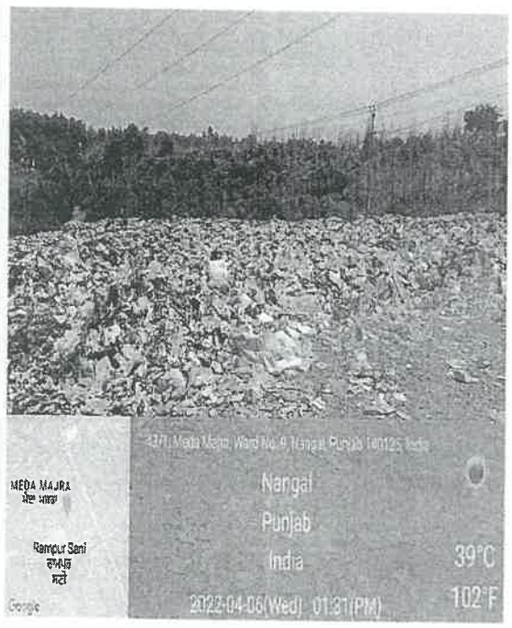

Plate IX: Photograph showing mixed/ un-segregated solid waste found dumped at the back side of the dumping site

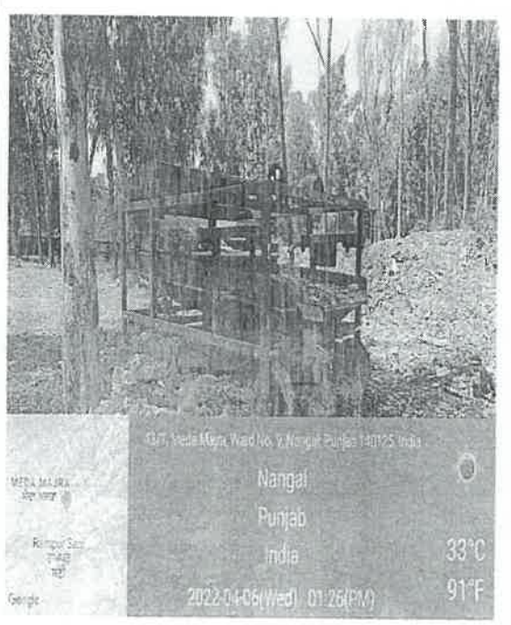

Plate X: Photograph showing abandoned mechanical separator

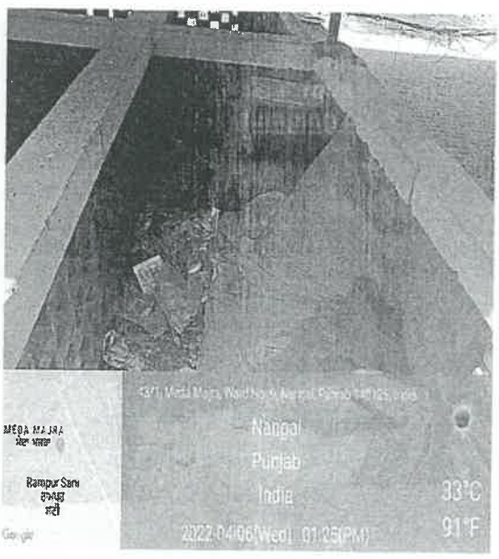

Plate XI: Photograph showing improper use of compost pits

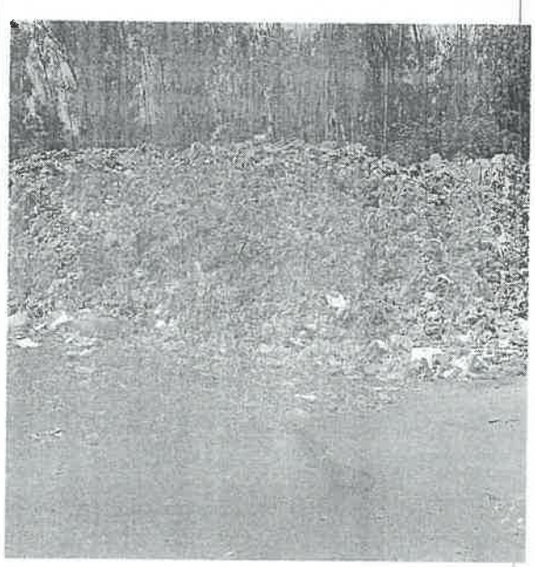

Plate XII: Photograph showing mixed/ un-segregated solid waste within the premises of landfill site

4. M.C. Morinda

The total quantity of solid waste generated by MC Morinda is 6.5 TPD. There is poor segregation of solid waste. For the management of wet waste, 29 compost pits have been constructed, out of which old compost was found containing in 14 compost pits and the

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remaining 13 compost pits were found empty and 02 were found containing fresh wet waste. The area of existing dump site is about 03 acres and in the said area, large heaps of mixed/ un-segregated solid waste were found. The solid waste disposed of in the said solid waste dumping site has come to the top of boundary wall and no space has left out to dump more quantity of solid waste. Municipal Council has started dumping solid waste in the adjoining area and no boundary wall has been provided around the said dumping site. About 07 TPD of solid waste is being disposed of at new dumping site. No CCTV camera, piezometer and green belt have been provided around the solid waste dumping site. Sanitary landfill site has been constructed but at the bottom of the said site, a sheet of impervious material was found laid. For the management of dry waste, MRF facility has been provided but the same has not been put into use. C&D waste crushing machinery has also been provided but the same has not been put into operation.

The photographs showing the empty compost pits, abandoned separator provided for treatment of legacy waste, MRF with compartments and plastic bailing machine are mentioned as per **Plates XIII to XVI.**

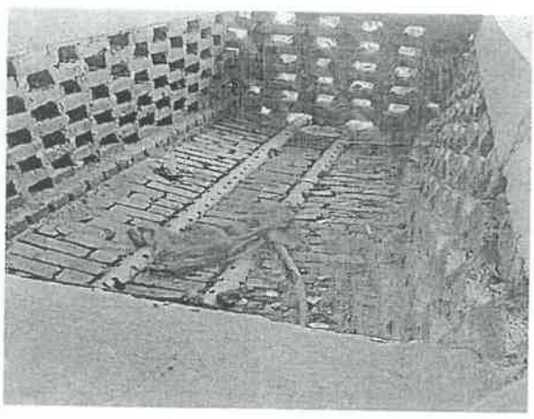

Plate XIII : Photograph showing empty compost pits

Plate XIV : Photograph showing abandoned separator provided for treatment of legacy waste.

Plate XV: Photograph showing MRF with compartments

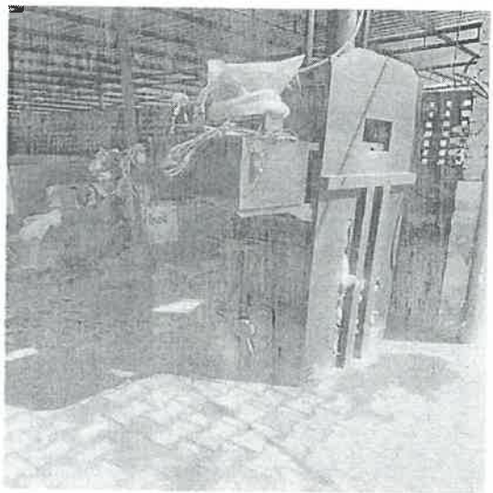

Plate XVI: Photograph showing bailing machine provided for plastic waste

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5. M.C. Chamkaur Sahib

The total quantity of solid waste generated by MC Chamkaur Sahib is 4 TPD. There is poor segregation of solid waste and mixed/ un-segregated solid waste was found dumped at various locations around the dumping site. For the management of wet waste, 23 compost pits have been constructed and fresh waste was found put into the compost pits. MRF facility has also been provided but the compartments were not proper. For the treatment of legacy waste, mechanical separator has been provided but the same was found in abandoned stage. For the management of plastic waste, no bailing machine has been provided and whole of the plastic waste was found mixed with the other waste. No CCTV camera and piezometer have been provided at the legacy waste dump site.

The Photographs showing the heaps of un-segregated/ mixed solid waste, mechanical separator lying in abandoned stage, improper storage of dry waste at MRF site and scattered mixed solid waste at different places are mentioned as per **Plates XVII to XX.**

Plate XVII: Photograph showing heaps of un-segregated/ mixed solid waste

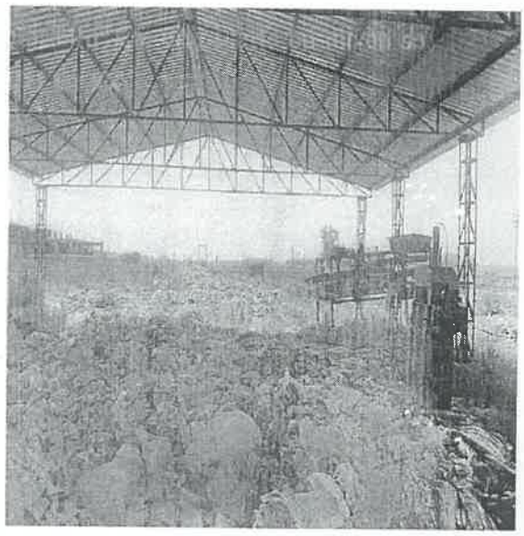

Plate XVIII: Photograph showing mechanical separator lying in abandoned stage

Plate XIX: Photograph showing improper storage of dry waste at MRF site

Plate XX: Photograph showing scattered mixed solid waste at different places

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6. M.C Kiratpur Sahib

The total quantity of solid waste generated by MC Kiratpur Sahib is 1 TPD. There is poor segregation of solid waste. Wet and dry waste was found mixed and dumped all around the dumping site. For the management of wet waste, 14 compost pits have been provided, out of which some compost pits were found containing other waste. For the management of dry waste, 02 MRFs have been provided with compartments but few quantity of dry waste was found stored in these MRFs. Municipal solid waste dumping site is located at Lohan Khad, Village Kalyanpur, which is low lying area and storm water drain are passing nearby the site. No green belt has been provided around the solid waste dumping site. For the treatment of legacy waste, mechanical separator has been provided but the same was found in abandoned stage and no treatment of legacy waste was being carried out. No CCTV camera and piezometer have been installed at the solid waste dumping site.

The Photographs showing mixed/ un-segregated solid waste found scattered at different places around the solid waste dumping site andmechanical separator in abandoned condition are mentioned as per **Plates XXI to XXII.**

Plate XXI: Photograph showing mixed/ un-segregated solid waste found scattered at different places around the solid waste dumping site

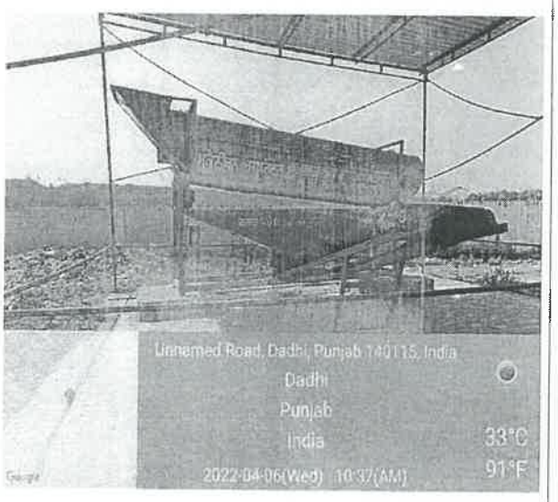

Plate XXII: Photograph showing mechanical separator in abandoned condition

7. BBMB, Nangal

BBMB, Nangal is not segregating municipal solid waste. No quantification of solid waste has been made by it and mixed/ un-segregated wet and dry waste was found disposed of at scattered places. No MRF has been provided. Boundary wall has been provided around the solid waste dumping site but the solid waste was found dumped outside the boundary wall. No CCTV camera, piezometer and mechanical separator have been installed at solid waste dumping site.

The Photographs showing the heaps of solid waste found dumped adjacent to the entrance of the site, solid waste found scattered all around the dumping site and heaps of solid waste disposed of outside the boundary wall are mentioned as per **Plates XXIII to XXV.**

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Plate XXIII: Photograph showing the heaps of solid waste found dumped adjacent to the entrance of the site

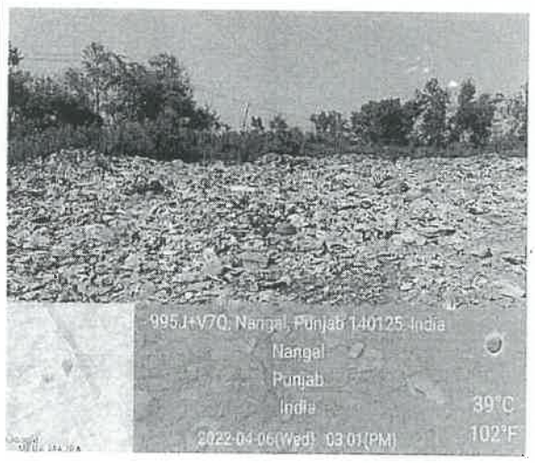

Plate XXIV: Photograph showing solid waste found scattered all around the dumping site.

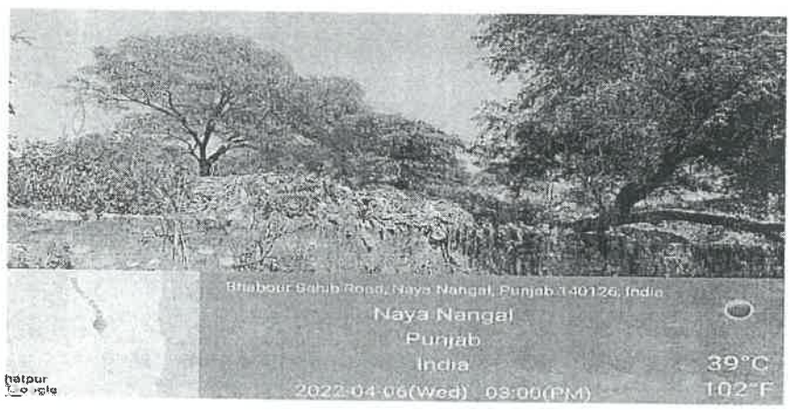

Plate XXV: Photograph showing heaps of solid waste disposed of outside the boundary wall

The gross violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of solid waste by these MCs was found too alarming and miserable.

The above violations along with photographs showing facts in the case of all the 07 MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib and BBMB were brought into the notice of District Administration, Executive Officers of MCs and officer of BBMB, present in the meeting, and it was informed that there is miserable condition w.r.t. Management of Solid Waste by all the MCs and BBMB for which Monitoring Committee has taken a serious view. District Administration and BBMB assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Ropar was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Ropar, whose timelines are going to expire on 31/3/2022 / 30/6/2022, were taken up for discussion.

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1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman of the Monitoring Committee apprised that the MCs namely Ropar, Morinda and Kiratpur Sahib have mentioned the timelines as 31.03.2022 for completion of 100% source segregation of solid waste except MC, Shri Anandpur Sahib, Nangal and Chamkaur Sahib. However, the report of PPCB, Regional Office, Ropar, indicates that 100% source segregation of solid waste has not been achieved by any of the MC and still there is large gap in achieving the 100% source segregation of solid waste.

The Executive Officers of all the MCs assured that 100% source segregation of solid waste shall be achieved by 30.06.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (manual sweeping)

The Monitoring Committee was informed that all the MCs are carrying out manual sweeping on regular basis.

The Monitoring Committee noted the compliance.

1.2.1 Mechanical Road Sweeping

As per District Environment Plan, the timelines for purchase of mechanical sweeping machine by Municipal Council, Nangal was mentioned as 31.03.2022, whereas, the said Municipal Council could not procure the said machine and requested that the timelines for procurement of mechanical road sweeping machine may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by the Municipal Council, Nangal and directed that mechanical road sweeping machine may be procured by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.3 Waste Deposition Centre (For domestic Hazardous waste)

The Monitoring Committee was informed that as per the timelines mentioned in the District Environmental Plan, waste deposition centers for domestic hazardous waste were to be provided by 31.03.2022 by MCs Shri Anandpur Sahib, Morinda and Kiratpur Sahib, whereas, the said MCs requested that the timelines for providing such centers may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs Shri Anandpur Sahib, Morinda and Kiratpur Sahib and directed that waste deposition centers for domestic hazardous waste may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

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1.4 Wet-waste management: On-site composting by bulk waste generators (BWGs)

It was apprised that 07 and 19 bulk waste generators have been identified within and outside Municipal Council limits, respectively and all these BWGs have provided on site composting pits in their premises. For the management of dry waste, these bulk generators have made agreement with concerned MCs for lifting and scientific disposal of dry waste.

The monitoring committee noted the compliance and observed that BBMB and NFL are big BWGs and management of wet waste and dry waste generated by these authorities is required to be made by Municipal Council, Nangal. For this purpose, Deputy Commissioner, Rupnagar shall hold a meeting with BBMB and NFL authorities in the presence of Officers of Punjab Pollution Control Board within 10 days and shall sort out the issues w.r.t. management of wet and dry waste of these authorities (BBMB & NFL).

1.5 Wet Waste Management: Composting of Wet Waste

It was informed that Municipal Council, Ropar was required to provide 115 compost pits against which it has provided 90 compost pits and the timelines for providing the remaining 25 compost pits was mentioned as 31.03.2022 as per District Environmental Plan. Municipal Council, Ropar requested that the timelines for providing the remaining compost pits may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MC, Ropar and directed that said MC shall provide adequate compost pits by 30.06.2022. Further, it was directed that all the MCs shall ensure that the compost pits provided by all the MCs are fully utilized and no wet waste is sent to legacy waste dump site. A record in this regard may be maintained mentioning the total quantity of wet waste generated by each MC, quantity of compost produced in the compost pits and the quantity of manure sold in the market or distributed free of cost within the society or used in the parks as manure.

1.6 Dry Waste Management: Material Recovery Facilities (MRF)

It was informed that as per the District Environment Plan, all the MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib were required to provide MRFs by 31.03.2023, whereas, the monitoring committee was of the view that the said timelines are too long and these MRFs may be provided by 30.06.2022 as per the request made by Executive Officers of all the MCs.

The Monitoring Committee accepted the request made by all the MCs and directed that adequate number of material recovery facilities shall provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

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1.7 Disposal of inert and non-recyclable wastes : Sanitary Landfill Site

The Executive Officers of all the MCs requested the Monitoring Committee that the timelines for identifying the land for providing sanitary landfill site may be extended to 15.05.2022 and for construction of sanitary landfill site, timelines may be extended to 30.09.2022.

The Monitoring Committee noted the commitment made by MCs and directed that the identification process for identification of site for sanitary landfill site may be completed by 15.05.2022 and construction of Sanitary Landfill site shall be completed by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.8 Remediation of historic/ legacy dump site

The report submitted by PPCB, Regional Office, Ropar indicates that least steps have been taken for remediation of legacy waste by all the MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib. The Executive Officer of all the MCs requested that the timelines for remediation of legacy waste may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by all the MCs and directed as under:

i. **100% remediation of legacy waste may be completed by all the MCs 31.12.2022 and the said timelines may be mentioned the revised District Environment Plan.**
ii. **The by-products (Bio-soil, C&D waste, RDF and inert waste) produced during remediation of legacy waste may be disposed of in an environmentally sound manner and a proper record in this regard may be maintained by each MC.**
iii. **In case, any difficulty is faced by any of the Municipal Council regarding treatment of legacy waste, the matter may be taken up with the Monitoring Committee through the Deputy Commissioner, Ropar.**
iv. **MC, Ropar shall get test bio-soil, as by-product of legacy waste, from PPCB laboratory or any other laboratory of repute for nutrients, toxic parameters and any other parameter within 01 month. PPCB shall coordinate the matter.**

1.9 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by each MC.

The Monitoring Committee noted the compliance.

1.10 Provision of greenbelt and boundary wall around legacy waste dump site:

It was apprised that most of the MCs have not provided boundary wall and greenbelt / plantation around the legacy waste dump site. The Executive Officers of all the MCs requested that the timelines for providing boundary wall and greenbelt / plantation around legacy waste dump site may be extended upto 30.09.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that boundary wall and greenbelt /plantation, around the legacy waste dump site

may be provided by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.11 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that none of the MCs have provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 31.12.2022.

The Monitoring Committee directed that Deputy Commissioner, Ropar shall review the issue regarding installation of effluent treatment plant for treatment of leachate generated from the legacy waste dump sites either in the cluster form or individually in the monthly meeting and issue may be sorted out within 1½ months.

1.12 CCTV cameras and Piezometer to be installed at dumping sites.

All the MCs namelyRopar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib requested that the timelines for providing CCTV cameras and piezometer at legacy waste dump site may be extended upto 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that CCTV cameras and piezometers at the legacy waste dump site may be provided by all the MCs 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.13 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

The Chairman of the Monitoring Committee apprised that as short term measures, hedges, plantation and 01 gate may be provided at each carcass disposal site to avoid the entry of the stray animals. As long term measure, carcasses utilization plant may be setup at District level. All the MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib requested that the timelines for providing short term measures (hedges, plantation and 01 gate) may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs for providing short measures and for long term measures, the Chairman of the Monitoring Committee directed that Deputy Commissioner, Ropar shall hold meeting with the Executive Officers of all the MCs within 15 days and strategy may be chalked out for providing modern carcass utilization plant at District level for the management of the animal carcasses of the district and a proposal in this regard may be prepared by 31.05.2022.

1.14 Management of Wastewater and Solid Waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

The Executive Officer of all the MCs informed that all the unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified.

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The Monitoring Committee observed that there is need to provide sewerage system and sewage treatment plant for treatment of wastewater and solid waste management system for treatment of solid waste by all the MCs for the unauthorized colonies/residential complex/commercial complex existing within MCs limits and by GMADA for the unauthorized colonies/residential complex/commercial complex existing outside MC limits.

The Chairman of the Monitoring Committee decided that meeting at State level with GMADA and other development authorities of the State may be held by taking up the issue with the Chief Secretary, Punjab and the issue regarding installation of sewerage system, sewage treatment plant and solid waste management plant for treatment of sewage and solid waste generated by unauthorized colonies/residential complex/commercial complex may be discussed in the said meeting to enable the MCs/development authorities of the State for timely installation of STPs, sewerage system and solid waste management plants. Punjab Pollution Control Board, Regional Office, Ropar shall coordinate the issue.

1.15 Management of horticulture waste in MCs:

All the MCs informed that adequate number of compost pits have been provided in the parks for management of horticulture waste generated from the parks / greenbelt.

The Monitoring Committee noted submission made by MCs.

2.0 Plastic Waste Management:

2.1 Facilitate organized collection of plastic waste at waste transfer point or material recovery facility.

It was apprised that all the MCs have provided dedicated compartment in the solid waste carrying vehicles for collection of plastic waste and its storage at material recovery facilities.

The Monitoring Committee noted the submission made by MCs.

2.2 Plastic Waste Collection Centre

The Executive Officers of all the MCs requested that the timelines, mentioned as 31.03.2022 in the District Environment Plan for providing plastic waste collection centre, may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for providing plastic waste collection centres by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

2.3 Framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016:

The Executive Officers of all the MCs requested that the timelines mentioned as 31.12.2021 in the District Environment Plan for framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs and directed the timelines for framing of bye-laws incorporating the provisions of Plastic Waste

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Management Rules, 2016 by 30.06.2022 may be adhered and the said timelines may be mentioned in the revised District Environment Plan.

2.4 Directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste:

The Executive Officers of all the MCs requested that the timelines mentioned as 31.10.2022 in the District Environment Plan for preparation of action plan for giving directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste may be kept as 31.10.2022.

The Monitoring Committee accepted the request made by MCs and directed that the timelines for giving directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste by 31.10.2022 may be adhered.

3.0C & D Waste Management

3.1 Fixation of user fee on C & D Waste Management

All the MCs (Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib) informed that user fee on C & D Waste Management has already been fixed.

The Monitoring Committee noted the submissions made by all the MCs.

3.2 C & D recycling facility

All the MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib requested that the timelines for providing C&D recycling facility in the towns, mentioned in the District Environment Plan as 31.12.2022 shall be adhered.

The Monitoring Committee accepted the request made by all MCs and directed that timelines for providing C&D recycling facility in the town, upto 31.12.2022 may adhered.

4.0 Bio-Medical Waste Management

4.1 Inventory and Identification of Healthcare facilities

Punjab Pollution Control Board apprised that the said activity has been completed.

The Monitoring Committee noted the compliance.

4.2 Wastewater Treatment Plant

It was informed that all the big hospitals of the District have installed their individual ETPs and the remaining small HCFs are still to provide ETPs for which the timelines as per District Environment Plan, have been mentioned as 31.12.2024.

The Monitoring Committee was of the view that the timelines mentioned as 31.12.2024 is quite long and it may be reduced to 31.12.2022 and directed that during the said period, small HCFs may be pursued by PPCB to enter into an

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agreement with the nearest big hospital having its own ETP for the treatment of its liquid waste with suitable user charges to be paid by small hospitals to the big hospitals.

5.0 Hazardous Waste Management

5.1 Regulation of industries and facilities generating Hazardous Waste

PPCB informed that all the hazardous waste generating industries shall be regularized by granting authorization under the Hazardous Waste Management Rules, 2016 by 30.06.2022.

The Monitoring Committee noted the submission made by PPCB.

5.2 Establishment of collection centres

PPCB informed that activity w.r.t establishment of collection centres has been completed as all the hazardous waste generating industries have provided individual impervious storage rooms in their premises for temporary storage of hazardous waste till its final disposal to TSDF.

The Monitoring Committee noted the submission made by PPCB.

6.0 E-Waste Management

6.1 Inventory / generation of E-waste/ Bulk-waste generators

It was apprised that the inventory / generation of e-waste/ bulk- waste generators is being prepared and shall be completed by 30.06.2022.

The Monitoring Committee noted the commitment and directed that the said activity may be complete by 30.06.2022 and said timelines may be mentioned in the revised District Environment Plan.

6.2 E-Waste Collection Centre.

All the MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib and Kiratpur Sahib requested that e-waste collection points shall be provided by 30.06.2022 and the timelines for completion of said activity may be extended accordingly.

The Monitoring Committee noted the submission made by all the MCs and directed that E-waste collection centre may be provided by all the MCs by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

7.0 Air Quality Management

7.1 District Level Action Plan for Air Pollution

PPCB informed that Action Plan for improvement of air quality of the area has been prepared as Nangal has been declared as Non-Attainment City and work is under progress to bring the standards to the prescribed limits.

The Monitoring Committee noted the submission made by the PPCB and directed that the processes of M/s NFL, Nangal and M/s PACL, Nangal may be checked in

view of steps taken by these industries to control air pollution in the area and a report in this regard may be prepared and may be submitted to the Monitoring Committee within 02 months.

7.2 Plantation of trees along highways, open areas, community places and schools etc.

The Monitoring Committee observed that in order to attenuate air pollution in the area, it is imperative to plant trees along highways and other areas. However, least steps have been taken by the departments in this regard.

The Monitoring Committee directed that the Department of Forest, Highway Authority and DDPO shall plant trees in open area, along roads, schools and community places so that ambient air of the District may be improved.

8.0 Water Quality Management

8.1 Sewage Treatment Plant

PWSSB informed that as per the District Environment Plan, the construction work of STP Kiratpur Sahib is to be started by 31.07.2022 and the same is to be completed by 31.10.2022. However, due to technological/rates issues, the tendering process could not be competed, as such, the timelines as mentioned in the District Environment Plan, cannot be achieved. It was requested that the said timelines may be extended appropriately.

The Monitoring Committee noted the submission made by PWSSB and directed that Deputy Commissioner, Ropar shall hold meeting with the PWSSB, MC Kiratpur Sahib and other concerned departments and shall sort out the issue within 01 month and accordingly, PWSSB may start the construction of STP and the same may be completed within certain time schedule but not beyond 31.3.2023.

8.2 Underground Sewerage Network

It was informed that sewerage network in the Kiratpur Sahib area shall be completed by 30.09.2023 as per the timelines mentioned in the District Environment Plan.

The Monitoring Committee observed that the timelines mentioned as 30.09.2023 for lying of sewerage network in the area may be reduced to 31.10.2022, which may be at par with the installation of STP in the area.

8.3 Operation and Maintenance charges of STPs

PWSSB informed that all the MCs of the District are paying regular Operation and Maintenance charges of STPs and there is no pending payment with any of the MC.

The Monitoring Committee appreciated the steps taken by all the MCs regarding regular payment of Operation and Maintenance charges of STPs and directed that these MCs shall ensure that regular payment of O&M charges are paid to the STPs operating agency/agencies.

8.4 Providing proper in-house laboratory facilities at each STP

PWSSB informed that in-house laboratory facilities have been provided at STP 10 MLD Ropar, 8 MLD Naya Nangal, 5 MLD STP Burari, STP Anandpur Sahib and STP Morinda, whereas, the laboratory facilities at STP 2 MLD Ropar, 2.5 MLD STP at Ropar and 1.7 MLD STP Chamkaur Sahib shall be provided by 31.03.2023.

The Monitoring Committee noted the submissions made by PWSSB and directed that in-house laboratory facilities for the remaining STPs may be provided as per the timeline submitted by PWSSB.

8.5 Provisions of necessary treatment facility in village pond

DDPO, Ropar informed that out of total 611 villages of the District, 512 ponds have already been rehabilitated and the remaining ponds shall be rejuvenated by 31.03.2023, as per the timelines mentioned in the District Environment Plan. It was further, informed that desilting and dewatering of ponds is being done by the department and activity shall be completed within the time schedule.

The Monitoring Committee noted the submissions made by DDPO and directed that the remaining ponds in the villages shall be rejuvenated, desilting and dewatered within the time schedule as mentioned in the District Environment Plan.

8.6 Setting up of additional water bodies/ water harvesting structures

The Monitoring Committee informed that the Hon'ble National Green Tribunal in OA no. 325 of 2015 titled as Capt. Lt. Col. Sarvadaman Singh Oberoi V/s Union of India & Ors. has directed to construct new pond in one village per district and enhance the capacity of existing ponds for recharging of rain water during excessive rains. However, no steps have been taken by any of the MCs/DDPO/District Administration in this regard.

The Monitoring Committee directed that the order of National Green Tribunal in OA no. 325 of 2015 in the matter of as Capt. Lt. Col. Sarvadaman Singh Oberoi V/s Union of India & Ors. may be complied with by the District Administration and DDPO and a report in this regard may be sent to the Monitoring Committee within 02 months.

8.7 Framing policy for the management of highly contaminated Faecal sludge generated from rural areas.

It was apprised that the policy in this regard is under preparation.

The Monitoring Committee observed that the faecal sludge generated from rural areas needs to be managed in a time bound manner and accordingly, a scheme/proposal in this regard may be prepared by 30.06.2022 and the same may be implemented in a phased manner.

9.0 Industrial wastewater management

9.1 Sealing of OCEMS in closed boxes

PPCB informed that OCEMS installed by all the large scale industries have been properly sealed.

The Monitoring Committee noted the compliance and directed that PPCB shall ensure that OCEMS are properly sealed and in case any problem arises with the system, the same may be de-sealed and repaired by the industries/local bodies in the presence of officers of PPCB.

10.0 Mining Activity Management

10.1 Environment compliance by mining industry

Department of irrigation, also looking after the mining activities of the State, informed that presently, 05 sand mining sites exist in the District Ropar and these sites are regularly monitored by the Department to control illegal mining in the area.

The Chairman of the Monitoring Committee desired that the Department of Irrigation shall comply with order dated 26.02.2021 in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association V/s Virender Singh (State of Gujarat) and the guidelines as mentioned in Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020, may be complied with.

11.0 Noise Pollution Management Plan

11.1 Availability of sound/ noise level meters

PPCB informed that only 01 noise level meter is available with the Regional Office-Ropar, whereas, no noise meters have been procured by Department of Police.

The Monitoring Committee noted the observation and directed that the Department of Police shall procure requisite number of noise level meters by 31.12.2022.

11.2 Sign boards in Noise Zone

It was informed that appropriate number of sign boards have been installed in sensitive zones.

The Monitoring Committee noted the compliance and directed that adequate number of sign boards may be provided at appropriate places/zones by 30.06.2022.

12.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Ropar shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management by 30/06/2022 and the same may be implemented in a time bound manner.

13.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Ropar and Officers of other Departments w.r.t implementation of various activities as mentioned in the District

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Environment Plan, the Monitoring Committee has observed that there is very poor progress regarding compliance of the various activities as mentioned in the District Environment Plan.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs namely Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib, Kiratpur Sahib and BBMB, Nangal was got inspected from the officers of Punjab Pollution Control Board, Regional Office, Ropar on 6.4.2022 and it was observed that there is pathetic condition of unsegregated and mixed solid waste thrown at dumping site and compost pits. No steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs. At some places solid waste was put on fire. The status of non compliance by all the 06 MCs and BBMB, Nangal has been mentioned at pages 2 to 8 of the report.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount on each MC (Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib, Kiratpur Sahib) and BBMB Nangal as per the provisions of the EPA, 1986. Further, since misleading data / information w.r.t management of waste was provided by each MC, therefore, the Monitoring Committee also recommends that over and above the environmental compensation to be imposed as mentioned above, additional environmental compensation upto Rs. 5 lakh on each MC (Ropar, Shri Anandpur Sahib, Nangal, Morinda, Chamkaur Sahib, Kiratpur Sahib) as a cost of damage caused to the environment after adopting due procedure of law in view of the pitiful conditions of disposal of solid waste of the said MCs as mentioned in aforesaid paras. In case, the said environmental compensation is imposed on the Municipal Councils as mentioned above, the State of Punjab may think for the recovery of environmental compensation imposed on Municipal Councils from the erring officers of the District.

(Dr. Babu Ram)

(S.C. Agrawal)

(Justice Jasbir Singh)
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

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Annexure-1

Attendance Sheet

Officers who attended the meeting on 11.4.2022 at 10.30 AM held with District level officers of District Ropar w.r.t implementation of various activities as mentioned in DEP of District Ropar as directed by Hon'ble NGT in its order dated 8.2.2022 in OA No. 360 of 2018 in the matter of Shree Nath Sharma vs Union of India and Ors.

S.No	Name & Designation of the Officer	Department	Mobile No.	E-mail address	Signature
1	Rahul Kaushal XEN	PWSSB	97800/6670	eepwssdropr @gmail.com	
2	Arvind Mehta SDE	PWSSB	9888861602	— do —	
3	Simran Sra ATO O/o RTA Mohali	Transport	8427826098	rtamohalipi 65@gmail.com	
4	Davinder [illegible] XEN PWD(B&R)	PWD(B&R)	98155-45801	—	
5	P. S. Walia XEN B&R	B&R	98140 67[illegible]	XENTOWNMGT @bsnb.nic.in	
6	Baryinder Singh SDO Drainage	Executive Engineer WME-cum-Mining Roopnagar	98761 28800	—	
7	Davinder Kalotra SDSCO	Soil and water conservation	98760 27407	sdscoropar @gmail.com	
8	Gurdeep Singh	EO MC Anandpur Sb.	98886 28260		
9	G.B. Sharma	EO Kiratpur Sahib	97802 00315	eomkiratpursahib @gmail.com	
10	Bhajan chand	mc Ropar	94170 00085	mcropar@gmail.com	
11	ASHOK PATHRIA	MC Morinda Sahib	9988[illegible] 16700	mc.morinda@gmail.com	
12	Manjinder Singh	MC Nangal	96462 50005	eo mcnangal@gmail.com	
13	Kanwaljeet Singh	Executive Engineer PWD Ropar	9815644464	xenpwdropar@yahoo.com	
14	Amarinder Pal Singh	DDPO Rupnagar	98154 80900	DDPO_rupnagar @yahoo.com	
15	Vineet Verma	DFO (D)	99159 01752		
16	DR. Baldev Singh	DFO	62837 79936	DH. Ropar	
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ANNEXURE-II

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.
(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Gurdaspur.

No. CMC/2022/926
Dated: 28.4.2022

Subject: **Minutes of the meeting held with the District level officers of District Gurdaspur to review the action taken on the activities as mentioned in District Environment Plan of District Gurdaspur in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 25.4.2022 at 2:00 PM in the Committee Room, Panchayat Bhawan, Gurdaspur.**

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Please find enclosed herewith minutes of the meeting held with the District level officers of District Gurdaspur to review the action taken on the activities as mentioned in District Environment Plan of District Gurdaspur in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 25.4.2022 at 2:00 PM in the Committee Room, Panchayat Bhawan, Gurdaspur for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/927 Dated: 28.4.2022
A copy of the above is forwarded to the Additional Deputy Commissioner (UD), Gurdaspur for information and necessary action please.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/928 Dated: 28.4.2022
A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/929 Dated: 28.4.2022
A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala for information and necessary action.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/930 Dated: 28.4.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Gurdaspur for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/931 Dated: 28.4.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Gurdaspur for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the meeting held with the District level officers of District Gurdaspur to review the action taken on the activities as mentioned in District Environment Plan of District Gurdaspur in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 25.4.2022 at 2:00 PM in the Committee Room, Panchayat Bhawan, Gurdaspur.

A) Meeting with the District Level Officers of District Gurdaspur

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to

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oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of date of meeting (to be held on 25.4.2022) with District Level Officers of District Gurdaspur on 18.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Batala on 19.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C Gurdaspur

The total quantity of solid waste generated by MC, Gurdaspur is 18 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at dumping site located at village Maan Chopra (Shri Hargobindpur Road). Large quantity of legacy waste containing lot of plastic waste was found dumped at solid waste dumping site. MC has been installed one bailing machine at MRF without any electric connection. MC has been installed one Trommel machine at dumping site and the same was found in defunct stage. For management of wet waste, compost pits have been provided which were found containing old compost and no sheds have been provided over the compost pits. No CCTV cameras, boundary wall and green belt have been provided around the solid waste dumping. No boundary wall and green belt have been provided around legacy waste dump site.

Photographs showing mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits containing mixed solid waste, large quantity of legacy waste lying dumped at solid waste dumping site without any boundary wall and green belt and trommel machine lying defunct are mentioned as per **Plates I to IV.**

Plate-I : Photograph showing mixed Solid Waste lying dumped at Solid Waste Dumping Site.

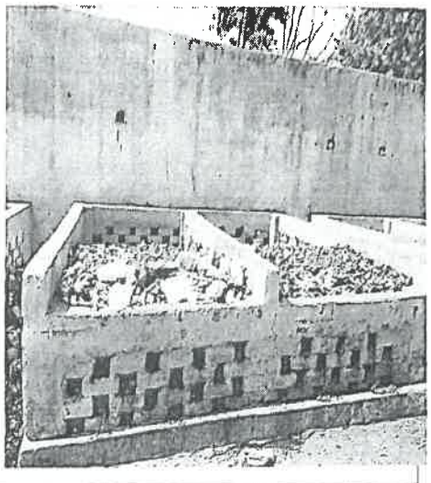

Plate-II: Photograph showing Compost pits containing mixed Solid Waste.

Plate: III: Photograph showing huge quantity of legacy waste lying dumped at legacy waste dump site.

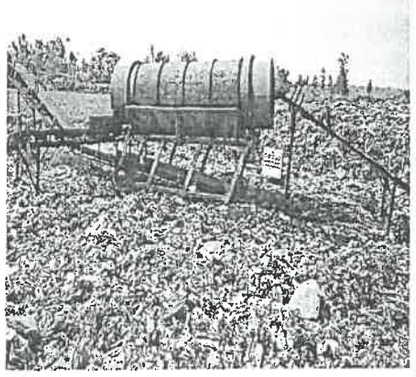

Plate IV: Photograph showing trommel machine lying in defunct stage.

2. M.C. Fatehgarh Churian

The total quantity of solid waste generated by MC, Fatehgarh Churian is 3 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at site located at village Pindi. MC has provided Compost pits at solid waste dumping site but no wet waste was found filled in these pits and only old compost was found present in these compost pits. MC has installed two trommel machines at solid waste dumping site but both these machines were not in operation. Lot of legacy waste was found dumped at legacy waste dumping site, which has been provided with boundary wall but the plants planted along the dump site were not adequate. No CCTV camera and piezometers have been installed at legacy waste dump site. Bailing machine for compressing plastic waste and MRF facility have been provided at solid waste dumping site but both the bailing machine and MRF facility were not in operation.

Photographs showing mixed (un-segregated) solid waste lying dumped at legacy waste dump

site, compost pits containing old compost alongwith growth of wild grass, MRF shed provided at site but not in operation and trommel machine lying defunct at legacy waste dump site are mentioned as per **Plates V to VIII.**

Plate-V: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

Plate-VI: Photograph showing compost pits containing old compost alongwith growth of wild grass,

Plate VII: Photograph showing MRF shed not in operation.

Plate VIII: Photograph showing Trommel machine lying in defunct stage.

3. M.C. Dina Nagar

The total quantity of solid waste generated by MC is 6 TPD. There is poor segregation of solid waste and the mixed (unsegregated) solid waste containing lot of plastic waste was found dumped at solid waste dumping site. Huge quantity of legacy waste was found dumped at legacy waste dump site. No boundary wall, green belt, CCTV cameras and piezometers have been provided at the legacy waste dump site. For processing of legacy waste, one trommel machine has been installed at legacy waste dump site but the same was not in operation. For management of dry waste and wet waste, MRF and compost pits have been provided but no wet waste was found in the compost pits.

The photographs showing the mixed (un-segregated) solid waste lying dumped at solid waste dumping site, compost pits without any wet waste and containing old compost, legacy waste dump site containing lot of legacy waste and trommel machine installed at dump site but found in defunct stage are mentioned as per **Plates IX to XII**.

Plate IX: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

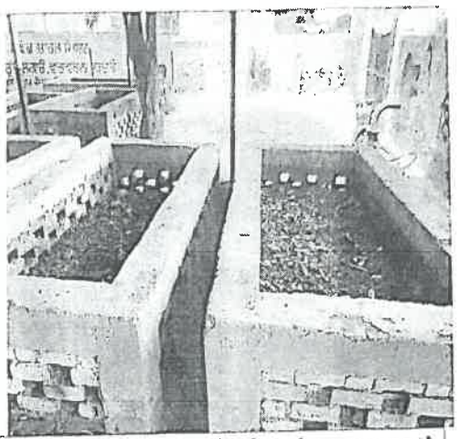

Plate X: Photograph showing compost pits without any wet waste and containing old compost

Plate XI: Photograph showing legacy waste dump site containing lot of legacy waste and trommel machine installed at dump site, but not in use.

Plate XII: Photograph showing huge quantity of legacy waste lying dumped at legacy waste dump site.

4. M.C. Dhariwal

The total quantity of solid waste generated by MC Dhariwal is 4 TPD. There is poor segregation of solid waste and lot of mixed/ unsegregated solid waste was found dumped at solid waste dumping site. Boundary wall has been provided on two sides of the legacy waste dump site. No green belt, CCTV cameras and piezometers have been installed at legacy waste dump site. The mechanical separator installed at legacy waste site was found not in operation and no electric connection has been provided to the separator. Compost pits have been provided at MRF site, some of which were found damaged and mixed waste was found put into the compost pits.

The photographs showing lot of mixed/ unsegregated solid waste lying dumped at solid waste

dumping site, mechanical separator installed at legacy waste dumping site but lying in defunct stage, compost pits filled with mixed solid waste and broken compost pits are mentioned as per **Plates XIII to XVI.**

Plate XIII: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

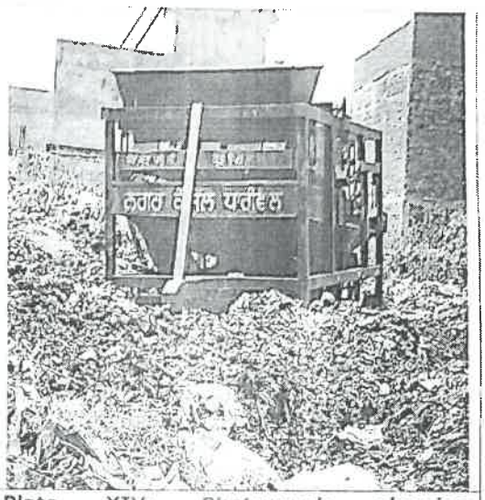

Plate XIV: Photograph showing mechanical separator installed at legacy waste dump site but lying in defunct stage.

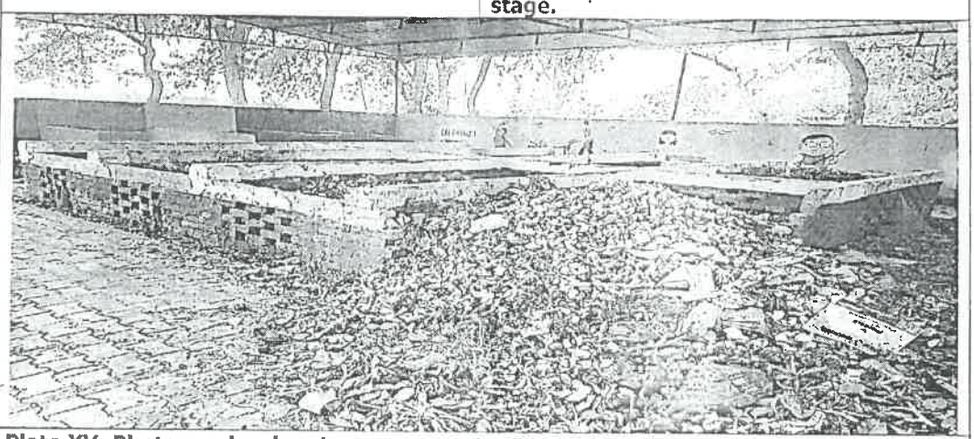

Plate XV: Photographs showing compost pits filled with mixed solid waste and broken compost pits.

5. M.C. Dera Baba Nanak

The total quantity of solid waste generated by MC Dera Baba Nanak is 1 TPD. There is poor segregation of solid waste and lot of mixed/ unsegregated solid waste was found dumped at solid waste dumping site. Boundary wall has been provided around the legacy waste dump site but no green belt, CCTV cameras and piezometers have been installed at the dumping site. For management of wet waste, compost pits have been provided at the solid waste dumping site but no wet waste was found in these compost pits and mixed waste was found filled in these pits. large quantity of legacy waste was found dumped at the legacy waste dump site but no treatment is imparted to the said waste.

The photographs showing lot of mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits containing mixed solid waste, pathetic condition of MRF site and legacy waste without any treatment are mentioned as per **Plates XVI to XiX.**

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Plate XVI: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

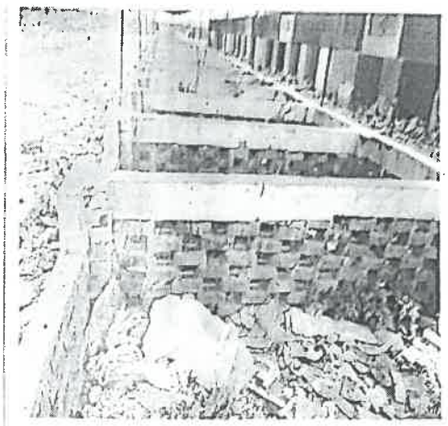

Plate XVII: Photograph showing compost pits containing mixed solid waste.

Plate XVIII: Photographs showing pathetic condition of MRF site.

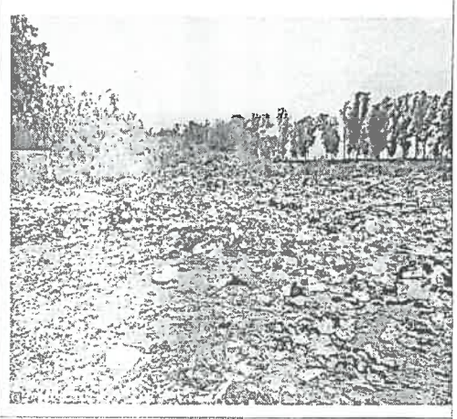

Plate XIX: Photographs showing legacy waste without any treatment

6. M.C Batala

The total quantity of solid waste generated by MC Batala is 55 TPD. There is poor segregation of solid waste and lot of mixed/ unsegregated solid waste was found dumped at solid waste dumping site. MC Batala has two legacy waste dumping sites located at Bakkar Khana road and Khajuri gate. MC has also started dumping of its solid waste at new site located at village Said Mubarak. No Boundary wall, CCTV camera and piezometer have installed at legacy waste dump site. For remediation of legacy waste, one trommel machine have been setup near Khajuri gate but the same was found in defunct stage and wild grass was found grown around the trommel machine. One waste transfer point near legacy waste dump site at Khajuri gate has been provided and mixed solid waste in the form of heap is disposed of at the said point. Compost pits have been provided at MRF site.

The photographs showing lot of mixed (unsegregated) solid waste lying dumped at solid waste dumping site, legacy waste dump site at Bakkar Khana road, trommel machine lying in defunct stage and surrounded by wild grass and waste transfer point containing lot of mixed waste near Khajuri gate are mentioned as per **Plates XX to XXIII**.

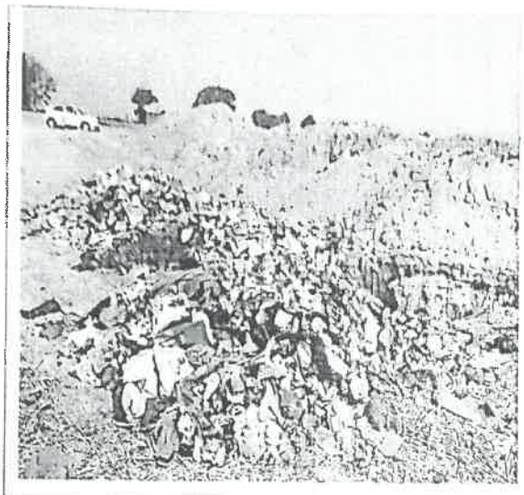

Plate XX: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

Plate XXI: Photographs showing legacy waste dump site at Bakkar Khana road.

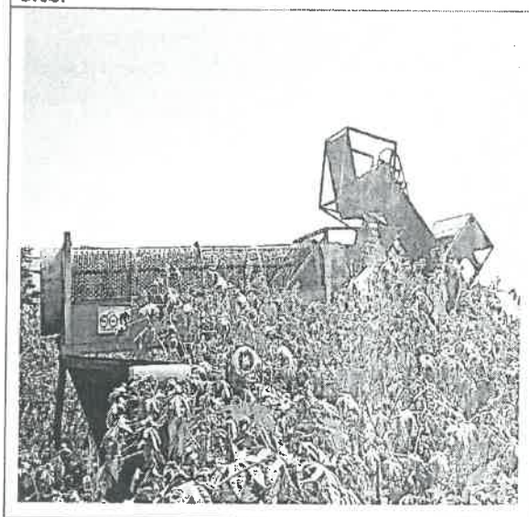

Plate XXII: Photographs showing trommel machine lying in defunct stage and surrounded by wild grass at Khajuri Gate.

Plate XXIII: Photographs showing waste transfer point containing lot of mixed waste near Khajuri gate.

7. MC Qadian

The total quantity of solid waste generated by MC Qadian is 5 TPD. There is poor segregation of solid waste and lot of mixed/ unsegregated solid waste was found dumped at solid waste dumping site. MC Qadian has one legacy waste dumping site containing lot of legacy waste, which has not been provided with boundary wall, green belt., CCTV cameras and piezometers. Mechanical separator/screener has been installed at legacy waste dump site but the same was not in operational condition. For management of wet waste, compost pits have been provided near the legacy waste dump site and the same were found containing mixed solid waste.

The photographs showing lot of mixed (unsegregated) solid waste lying dumped at solid waste dumping site, legacy waste dump site containing lot of solid waste, compost pits containing mixed solid waste and mechanical separator/screener lying in defunct stage are mentioned as per **Plates XXIV to XXVII.**

Plate XXIV: Photograph showing mixed Solid Waste lying dumped at solid waste dumping site.

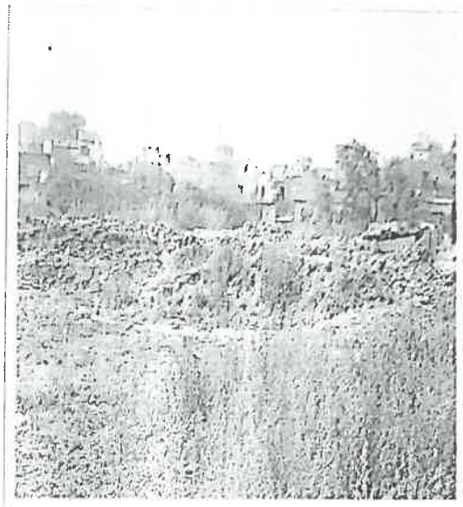

Plate XXV: Photograph showing legacy waste dump site containing lot of solid waste.

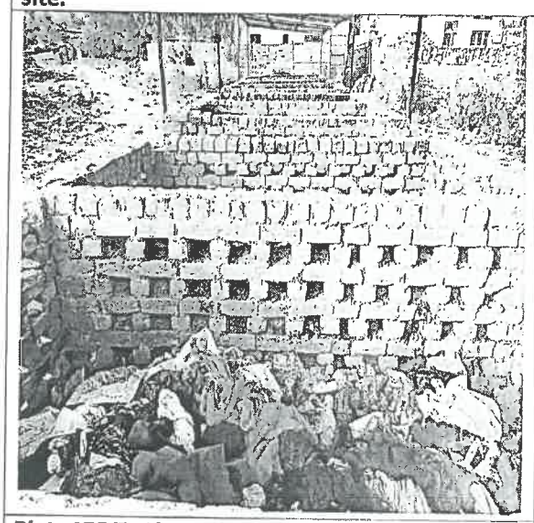

Plate XXVI: Photograph showing compost pits containing mixed solid waste.

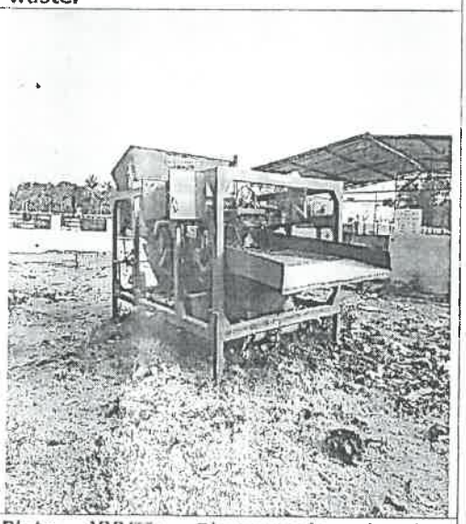

Plate XXVII: Photograph showing mechanical separator lying in defunct stage

8. MC Sri Hargobindpur

The total quantity of solid waste generated by MC Sri Hargobindpur is 2 TPD. There is poor segregation of solid waste and lot of mixed/ unsegregated solid waste was found dumped at solid waste dumping site. MC Sri Hargobidpur has one legacy waste dump site, which has not been provided with boundary wall, green belt., CCTV cameras and piezometers. For treatment of legacy waste, 01 Trommel machine has been set up but the same was found non functional. For management of wet waste, compost pits have been provided near the legacy waste dump site and the same were found containing mixed solid waste.

The photographs showing lot of mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits containing mixed solid waste, trommel machine in defunct stage and heaps of solid waste at different locations of the town are mentioned as per **Plates XXVIII to XXXI.**

Plate XXIII: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

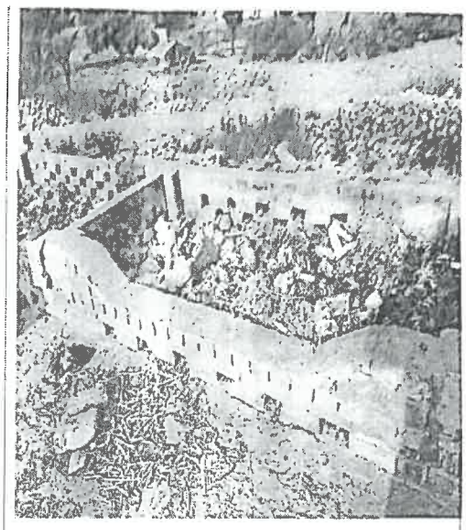

Plate XXIX: Photographs showing compost pits containing mixed solid waste.

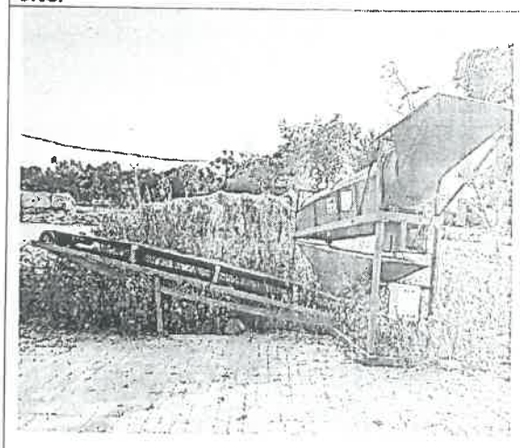

Plate XXX: Photographs showing trommel machine in defunct stage.

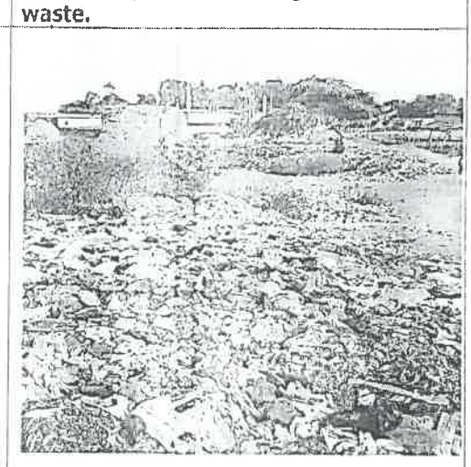

Plate XXXI: Photographs showing heaps of solid waste at different locations of the town

The above gross violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of sclid waste by these MCs was found too alarming and miserable.

The above violations along with photographs showing facts in the case of all the 08 MCs namely Gurdaspur, Fatehgarh Churian, ,Deena Nagar, Dera Baba Nanak, Batala, Qadian and Sri Hargobindpur were brought into the notice of District Administration, Executive Officers of MCs and officer of the other departments concerning to the matter, who were present in the meeting, and it was informed that there is miserable condition w.r.t. management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Gurdaspur was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste,

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hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Gurdaspur, whose timelines have been expired on 31/3/2022 or going to expire on 30.6.2022/30.9.2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The Chairman of the Monitoring Committee apprised that data mentioned in District Environment Plan indicate that none of the MCs namely Batala, Gurdaspur, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Dera Baba Nanak have achieved 100% target w.r.t source segregation of solid waste and the timeline, mentioned as 31/03/2022, in District Environment Plan for achievement of 100% target has been elapsed.

The Executive Officers of the all the MCs requested that the timeline, for achievement of 100% source segregation of solid waste may be extended by 30/09/2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (manual sweeping)

As per District Environment Plan, MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian and Dera Baba Nanak, the timelines for achieving manual sweeping twice in a day time has been mentioned as 31/03/2022.

The Executive Officers of all the MCs informed that all the MCs have achieved the target with regard to manual sweeping in twice in a day time.

The Monitoring Committee noted the submission made by the MCs and directed that the achievement with regard to conducting manual sweeping twice in a day time may be mentioned in the revised District Environment Plan.

1.3 Waste Deposition Centre (For domestic Hazardous waste)

The Monitoring Committee was informed that as per the timelines mentioned in the District Environmental Plan, waste deposition centers for domestic hazardous waste were to be provided by 31.03.2022 by MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian and Dera Baba Nanak, whereas, the said MCs requested that the timelines for providing such centers may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian and Dera Baba Nanak and directed that waste deposition centers for domestic hazardous waste may be

provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.4 Waste Transport : Bulk Waste Trucks

As per the District Environment Plan, the bulk waste trucks by the all the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak were proposed to be procured by 31/03/2022, whereas, the Executive Officers of the all MCs requested that the timelines for procurement of bulk waste trucks may be extended to 30/06/20222.

The Monitoring Committee accepted the request made by the all the MCs and directed that bulk waste trucks by all the MCs may be procured by 30/06/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.5 Wet-waste management: On-site composting by bulk waste generators (BWGs)

It was apprised that all the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak have indentifies bulk waste generator and as per the District Environment Plan, the timelines for providing adequate number of the compost pits by the bulk waste generator existing within MC limits of all the MCs has been mentioned as 30/06/2022. The Executive Officers of all the MCs informed that the bulk waste generator existing within MC limits shall be pursued to provide compost pits to wet waste by 30/06/2022. With regard to management of dry waste, necessary agreement with all the bulk waste generator shall be made by each MCs by 15/05/2022.

The Monitoring Committee noted the submission made by all the MCs and directed that the necessary agreement with all the bulk waste generator shall be made by each MC by 15/05/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.6 Wet Waste Management: Composting of Wet Waste

It was informed that MCs, Batala, Gurdaspur, Dinanagar and Dera Baba Nanak were required to provide 141, 140, 58 and 18 compost pits against which these MCs have provided 115, 92, 43 and 10 compost pits and the timelines for providing remaining compost pits by these MCs was mentioned as 31/03/2022.

The Executive Officers of all the MCs, Batala, Gurdaspur, Dinanagar and Dera Baba Nanak requested for extension in a time upto 30/09/2022 for providing required number of compost pits to manage wet waste by these MCs.

The Monitoring Committee accepted the request made by the MCs namely Batal Gurdaspur, Dinanagar and Dera Baba Nanak and directed that adequate number o compost pits may be provided by these MCs by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.7 Dry Waste Management: Material Recovery Facilities (MRFs)

It was informed that MCs, Batala and Gurdaspur were required to provide 07 and 03 material recovery facility against the requirement of 07 and 04 MRFs and the timelines for providing the remaining MRFs was mentioned as 31/03/2022.

The Executive Officers of MCs namely Batala and Gurdaspur requested for extension in a time upto 30/09/2022 for providing required number of MRFs to manage dry waste by these MCs.

The Monitoring Committee accepted the request made by the MCs namely Batala and Gurdaspur and directed that adequate number of MRFs may be provided by these MCs by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.8 Disposal of inert and non-recyclable wastes : Sanitary Landfill Site

It was apprised that all the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak have not provided sanitary landfill site for the disposal of inert and non-recyclable waste and as per District Environment Plan, the timeline for providing sanitary landfill site by these MCs was mentioned as 31/03/2022.

The Executive Officers of all the MCs requested that the timelines for providing sanitary landfill site by all the MCs may be extended to 30/09/2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that sanitary landfill site may be constructed by all the MCs by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.9 Remediation of historic/ legacy dump site

As per District Environment Plan, the timeline for remediation of legacy waste by all the MCs, was mentioned as 31/12/2022.

The Executive Officers all the MCs assured that the remediation of legacy waste shall be completed 31/12/2022.

The Monitoring Committee noted the submission made by all the MCs.

1.10 EPR of producers : linkage with producers/brand owner.

The Executive Officer of all the MCs informed that the brand owners/Producers have been identified and these shall pursued to manage Plastic Waste and Other waste as per extended producer responsibility (EPR). The timelines for the same was mentioned as 30/06/2022.

The Monitoring Committee noted the submission made by all the MCs.

1.11 Removal of garbage vulnerable points (GVPs).

As per District Environment Plan, it has been mentioned that all the GVPs have been removed and activity has been mentioned as completed, whereas, the fresh report submitted by Regional Office, Batala indicate that 02 no. GVPs have been identified in Batala and these have not been removed so far.

The Monitoring Committee directed that these 02 no. GVPs may be removed by MC, Batala by 15/05/2022 and the vacated places after removal of GVPs may be converted into useful usage like sitting place, park, green belt, playground etc by 31/05/2022 and these timelines may be mentioned in the revised District Environment Plan.

1.12 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by all the MCs.

The Monitoring Committee noted the compliance.

1.13 Provision of greenbelt and boundary wall around legacy waste dump site:

It was informed that most of the MCs have not provided boundary wall and none of the MCs has provided greenbelt / plantation around the legacy waste dump site. The Executive Officers of all the MCs requested that the timelines for providing boundary wall and greenbelt / plantation around legacy waste dump site may be extended upto 30.09.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that boundary wall and greenbelt /plantation, around the legacy waste dump site may be provided by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.14 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that none of the MCs have provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 31.12.2022.

The Monitoring Committee directed that Deputy Commissioner, Gurdaspur shall review the issue regarding installation of effluent treatment plant for treatment of leachate generated from the legacy waste dump sites of each MCs either in the cluster form or individually in the monthly meeting and issue may be sorted out within 1½ months.

1.15 CCTV cameras and Piezometers to be installed at dumping sites.

All the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak requested that the timelines for providing CCTV cameras and piezometers at legacy waste dump site may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that CCTV cameras and piezometers at the legacy waste dump site may be provided by all the MCs 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.16 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

As per the District Environment Plan, the short term measures for management of carcass disposal sites, boundary wall, green belt, plantation and hedges etc were required to be provided by MCs/village Panchayat 30/06/2022 and long term measures for utilization of carcasses by adopting rendering process or incineration, have been mentioned to be provided by 31/12/2023.

The Executive Officers of the all MCs and DDPO, Gurdaspur assured that the short term measures like provision of boundary wall, green belt, plantation and hedges etc at the carcasses disposal sites shall be provided by 30/06/2022.

The Monitoring Committee noted the submission made by all the MCs.

1.17 Management of wastewater and solid waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

The Executive Officer of all the MCs informed that all the unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified.

The Monitoring Committee observed that there is need to provide sewerage system and sewage treatment plant for treatment of wastewater and solid waste management system for treatment of solid waste by all the MCs for the unauthorized colonies/residential complex/commercial complex existing within MCs limits and by ADA/PUDA for the unauthorized colonies/residential complex/commercial complex existing outside MC limits.

The Chairman of the Monitoring Committee directed that all the MCs shall get install individual STPs along the sewerage system for treatment of wastewater discharged by the unauthorized colonies located within MC limits. For the management of solid waste generated by these unauthorized colonies, MCs shall make agreement with these unauthorized colonies for management of solid waste with suitable user charges to be paid by unauthorized colonies to the concerned MCs. Similarly, Development authority (ADA/PUDA) shall pursue the unauthorized colonies/commercial complex existing outside MC areas to install individual STPs and sewerage system for treatment of wastewater and for management of solid waste, the necessary agreement shall be got made with the concerned MCs for scientific disposal of solid waste with suitable user charges to be paid to concerned MCs.

2.0 Plastic Waste Management:

2.1 Plastic Waste Collection Centres

The Executive Officers of all the MCs requested that the timelines, mentioned as 31.12.2021, in the District Environment Plan for providing plastic waste collection centre, may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by MCs and directed that all the MCs shall provide plastic waste collection centers by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

2.2 Awareness and education programme implementation

All the MCs informed that for educating the society for management of solid waste including plastic waste, regular awareness programmes are being organized.

The Chairman Monitoring Committee directed that Officers of District level Legal Services Authority (DLSA) may be involved for organizing awareness programmes for the society and Officers of DLSA may also be invited in the monthly meeting of the District Environment Committee

2.3 Access to Plastic Waste

It was informed that all the MCs have made agreement with the authorized agencies for disposal of plastic waste collected by the MCs at the material recovery facility sites.

The Monitoring Committee noted the compliance.

2.4 Development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of Plastic Waste

The Monitoring Committee observed that the necessary infrastructures for segregation, collection, storage, transportation, processing and disposal of plastic waste are not adequate and these are required to be increased as per the requirement of MCs.

The Executive Officers of all the MCs requested that the timelines for development and setting up of infrastructures for segregation, collection, storage, transportation, processing and disposal of Plastic Waste with adequate facilities may be extended to 30/09/2022.

The Monitoring Committee accepted the request made by MCs and directed that adequate facility for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste may be provided by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

2.5 Segregation, collection, storage, transportation of plastic waste and channelizing of recyclable of plastic waste fraction to recycler.

The Monitoring Committee was apprised that effective steps have been taken by all the MCs for segregation, collection, storage, transportation of plastic waste and channelizing of recyclable plastic waste fraction to recycler.

The Monitoring Committee noted the compliance made by MCs.

2.6 Directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste:

The Monitoring Committee observed that as per District Environment Plan, the timelines for giving directions to the Gram Panchayats to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable of plastic waste have been mentioned as 31/08/2027, which seems to be mentioned erroneously and the same needs to be corrected accordingly.

The Executive Officers of all the MCs informed that the said activity shall be completed by 31/08/2022.

The Monitoring Committee noted the submission made by MCs and directed that the activity mentioned above may be completed by 31/08/2022 and the said timelines may be mentioned in the revised District Environment Plan.

2.7 To ensure proper plastic waste management, industries may be directed to explore the possibilities of use of such wastes in the construction of roads.

PPCB informed that all the Plastic Waste Industries have been registered by it and the Department has requested the industries to explore the possibility of use of Plastic Waste in the construction roads.

The Monitoring Committee noted the submission made by MCs.

3.0 C & D Waste Management

3.1 C & D recycling facility

All the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak apprised that the C& D waste recycling facilities shall be made by all the MCs by 30/09/2022.

The Monitoring Committee noted the submission made by MCs.

4.0 Bio-Medical Waste Management

4.1 Adequacy of funds.

The representative of Civil Surgeon, Gurdaspur informed that STPs for Civil Hospital, Batala and Gurdaspur have been installed and are in operation. The funds for installation of STPs for the remaining Govt. Health Care Facilities are being arranged and STPs for these HCFs shall be installed after the availability of funds.

The Monitoring Committed directed that Civil Surgeon, Gurdaspur shall take up the matter for arrangements of funds for installation of STPs for the Govt. Hospitals of District Gurdaspur with his higher authority and STPs may be installed in a time bound manner.

4.2 Wastewater Treatment Plant

PPCB informed that out of total 197 HCFs of District Gurdaspur, effluent treatment plants in 21 HCFs have been installed including 02 Govt. Hospitals of Batala and Gurdaspur. For the installation of ETPs by the remaining HCFs, PPCB had given time upto 31/03/2022. For extending the time period for installation of ETPs by the remaining HCFs, the matter shall be taken up with the higher authorities of the Board.

The Monitoring Committee noted the submission made by PPCB and directed that the ETPs for the remaining HCFs may be got installed in a time bound manner. In the mean time, PPCB may explore the possibility of getting join the small HCFs for treatment of their wastewater in the effluent treatment plant installed by the nearby big hospital with suitable user charges to be paid to the big hospital by 31/05/2022.

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5.0 Hazardous Waste Management

5.1 Regulation of industries and facilities generating Hazardous Waste

PPCB informed that all the hazardous waste generating industries shall be regularized by granting authorization under the Hazardous Waste Management Rules, 2016 by 30.06.2022.

The Monitoring Committee noted the submission made by PPCB.

6.0 E-Waste Management

6.1 Inventory / generation of E-waste/ Bulk-waste generators

It was apprised that the inventory of generation of e-waste/ bulk- waste generators is being prepared and shall be completed by 30.06.2022.

The Monitoring Committee noted the commitment and directed that the said activity may be completed by 30.06.2022 and said timelines may be mentioned in the revised District Environment Plan.

6.2 E-Waste Collection Centre.

All the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak requested that e-waste collection points shall be provided by 30.06.2022 and the timelines for completion of said activity may be extended accordingly.

The Monitoring Committee noted the submission made by all the MCs and directed that E-waste collection centre may be provided by all the MCs by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

6.3 Linkage among stakeholders to channelize E-waste, regulation of illegal E-waste recycling/dismantling and integration of informal sectors.

All the MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak requested that the timelines for completion of the said activity may be extended to 30/09/2022.

The Monitoring Committee accepted to request made by all MCs and directed that activities such as linkage among stakeholders to channelize E-waste, regulation of illegal E-waste recycling/dismantling and integration of informal sectors may be completed by 30/09/2022 and the said timelines may mentioned in the revised District Environment Plan.

7.0 Air Quality Management

7.1 Identification of prominent air polluting sources

PPCB informed that source apportionment study has been completed for Dera Baba Nanak and same has been received from IIT, Delhi and is under examination in the Board. It was requested that the timelines for Identification of prominent air polluting sources based on the study of IIT, Delhi may be extended to 31/07/2022.

The Monitoring Committee accepted to request made by PPCB and directed that identification process of prominent air polluting sources completed by 31/07/2022 and the due timelines may mentioned in the revised District Environment Plan.

7.2 Ambient air quality data

MCs informed that 15 nos. ambient air quality monitoring stations have been set up in District Gurdaspur and the data is being sent to CPCB.

The Monitoring Committee noted the submission made by PPCB and directed that ambient air quality data may be made available on PPCB and CPCB website for the facilitation of the public.

7.3 Conversion of natural draft Brick Kilns to induced draft kiln technology.

MCs informed that out of total 144 BKOs, 133 BKOs have adopted induced draft technology and the remaining BKOs are yet to convert their as per new technology.

The Chairman of the Monitoring Committee directed that PPCB shall direct all the BKOs operating based on natural draft system to convert their BKO into induced draft system by 30.06.2022 and PPCB shall ensure that no black smoke is emitted any BKO.

7.4 Procurement of mechanical sweeping machines

MCs informed that in District-Gurdaspur, none of the MCs have no such wide roads within MC area where these mechanical sweeping machines can be operated, as such, there is no need procure mechanical machines by these MCs.

The Monitoring Committee noted the submission made by MCs.

7.5 Development of plantation along highways

The Monitoring Committee observed that no plantation has been developed along most of the highways and even in rural area, few plantation has been made along rural roads.

The Monitoring Committee directed that enough plantation may be developed along highways by PWD, MCs within MC area and DDPO in the rural area by 3/07/2022 and a report in this regard may be sent to PPCB under intimation to the Monitoring Committee.

8.0 Water Quality Management

8.1 Inventory of Water Bodies

The Department of Irrigation and Department of Rural Development and Panchayat informed that Inventory of water bodies has been prepared and same is available on public domain.

The Monitoring Committee noted the compliance.

8.2 Sewage Treatment Plant

PWSSB submitted the report as under:-

- 80% construction work of STP Batala has been completed and remaining 20% work shall be completed by 31/05/2022.
- For Gurdaspur town, land issue for installation of STP is to be resolved. Land acquisition process shall be completed by 30/09/2022 and thereafter, construction of STP shall be completed in a time bound manner.
- Dinanagar: 35% construction of STP has been completed and remaining work shall be compited by 30/09/2022.
- For Dhariwal town, land issue for installation of STP is to be resolved. Land acquisition process shall be completed by 31/07/2022 and thereafter, construction of STP shall be completed in a time bound manner.
- Fatehgarh Churian: Land acquisition process for STP has been completed and the land may be made available by 31/07/2022 and thereafter, construction of STP shall be completed in a time bound manner.
- Qadian: For installation of STP for Qadian town, Panchayat land has been identified and land shall be arranged by 31/07/2022 and thereafter, construction of STP shall be completed in a time bound manner.

The Monitoring Committee noted that progress made by PWSSB and directed that STP for all the town shall be completed in time bound manner.

8.3 Underground sewerage network

It was apprised that sewerage network in all the towns namely, Batala, Gurdaspur, Dinanagar, Dhariwal, Fatehgarh Churian and Qadian shall be laid within six months from the date of allotment of funds for the said activity.

The Monitoring Committee noted the submission made by PWSSB and directed that sewerage network for the towns may be laid simultaneously with the construction of STPs of the towns.

8.4 Constitution of Monitoring Committee to monitor the extraction of ground water by individual for commercial activity

It was apprised that Monitoring Committee to monitor the extraction of ground water by individual for commercial activity has been constituted.

The Monitoring Committee noted the compliance.

8.5 Rain water harvesting by constructing 01 pond per village or enhancement of capacity of existing ponds not containing wastewater

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 01/06/2020 in O.A. no. 325 of 2015 in the matter of Lt. Col. Souradhaman Singh Vs. Union of Indian has directed that atleast 01 pond per village in the District may be constructed newly or capacity of existing ponds, not containing wastewater, may be enhanced so as to harvest the rain water during excessive rains.

The Chairman of the Monitoring Committee directed that directions of the Hon'ble National Green Tribunal in its order dated 01/06/2020 in O.A. no. 325 of 2015 may be implemented in a time bound manner.

8.6 Framing policy for management of highly contaminated faecal sludge generated from the rural areas

The Monitoring Committee was informed that policy for management of highly contaminated faecal sludge generated from the rural areas is yet to be finalized.

The Monitoring Committee noted the submission and directed that the policy for management of highly contaminated faecal sludge generated from the rural areas may be finalized by 31/07/2022.

8.7 In-situ remediation technology to be provided in the drains carrying wastewater and not connecting to STPs.

The Monitoring Committee observed that no in-situ remediation technology has been set up in the drains carrying untreated sewage and not connected to STPs.

The Executive Offices of all the MCs requested that the timelines for installation of in-situ remediation technology for treatment of wastewater of the drains not connecting to STPs, may be extended to 30/09/2022.

The Monitoring Committee accepted the requested made by MCs and directed that the in-situ remediation technology in the drains carrying untreated sewage and not connected to STPs may be set up by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

9.0 Mining Activity Management

It was informed that 02 sand and gravel mining sites exist in District Gurdaspur and presently these mining sites have been suspended due to non-payment of royalty by the mining lease holders.

The Monitoring Committee noted the observations of the department and directed that the directions issued in order dated 26/02/2021 in O.A. No. 360 of 2015 in the matter of National Green Tribunal Bar Association V/s Verinder Singh (State of Gujarat) may be implemented in a time bound manner.

10.0 Noise Pollution Management Plan

10.1 Availability of sound/ noise level meters

PPCB informed that only 01 noise level meter is available with the Regional Office, Batala, whereas, no noise meters have been procured by Department of Police.

The Monitoring Committee noted the observations and directed that the Department of Police shall procure requisite number of noise level meters by 31.12.2022.

10.2 Sign boards in Noise Zone

It was informed that appropriate number of sign boards have been installed at the appropriate locations in noise/sensitive zones.

The Monitoring Committee noted the compliance and directed that adequate number of sign boards may be provided at appropriate places/zones by 30.06.2022.

11.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt by District Development and Panchayat Officer.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Gurdaspur shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management by 30/06/2022 and the same may be implemented in a time bound manner.

B) Visit to the Solid Waste Management Sites of MC, Batala.

1.0 Solid waste dumping site at Village-Said Mubarak.

The Monitoring Committee in the presence of officers of PPCB and ULBs, visited the solid waste dumping site at Village-Said Mubarak and it was observed as under:-

1.1. Observations of the Mentoring Committee.

i. A lot of solid waste was found thrown at solid waste dumping site at Village-Said Mubarak on 19/04/2022, when the officers of PPCB, Regional Office, Batala visited the site. However, during the visit of the Monitoring Committee to the said site on 25/04/2022, it was observed that whole of the solid waste has been dumped in deep pit and a layer of soil/earth has been laid over the solid waste, which is totally unscientific and may contaminate the ground water. It has caused damage to the Environment by way of dumping solid waste in a deep pit, which may become the source of contamination of ground water/soil and secondly, huge quantity of soil has been extracted from the site, waste is also a illegal activity.

ii. The Photographs showing the solid waste dumped at Village-Said Mubarak by putting a legacy of soil over the solid waste for mentioned as per plates 1 and 2.

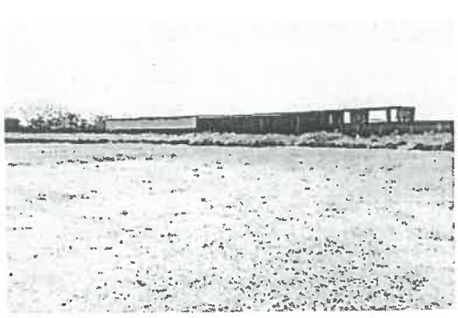

Plate-1: Photographs showing solid waste dumped in a deep pit under neath the soil.

Plate-2: Photographs showing solid waste dumped in a deep pit under neath the soil.

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Therefore, the Monitoring Committee recommends as under:-

1.2 Recommendations of the Monitoring Committee.

i. **SDM, Batala shall hold enquiry in the matter regarding procurement of land in the area on lease basis only for dumping of solid waste and adopting unscientific approach for dumping of solid waste, which may contaminate the ground water and soil quality. The loss caused to the environment and Ex-chequer of State Govt. may also be assessed and the responsibility of the concerned officer may be fixed for carrying out such irresponsible activity.**

ii. **Environmental Engineer, Regional Office, Batala shall get excavate the solid waste lying dumped at village Said Mubarak immediately and the same may be got processed by 15.5.2022 by getting install mechanical separator/ screener and the by products produced after processing solid waste may be disposed off in an environmentally sound manner.**

2.0 Waste transfer point at Khajuri Gate, Batala.

2.1 Observations of the Monitoring Committee

The Monitoring Committee along with officers of the PPCB and ULBs visited the waste transfer point at Khajuri Gate, Batala, which has been located on the main road in the heart of city Batala and was totally unmanaged and is the source of nuisance in the area. The Monitoring Committee was totally unsatisfied with the disposal of solid waste at the said location.

Photograph showing in the waste transfer point maintained at Khajuri Gate, Batala is mentioned as per **Plate-3.**

Plate-3 : Photographs showing waste transfer point maintained at Khajuri Gate, Batala.

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The Monitoring Committee recommends as under:-

2.2 Recommendations

i. **The waste transfer point located at Khajuri Gate, Batala may be closed immediately and no solid waste may be stored at the said point. After the removal of solid waste from the said site, it may be made as part of road and no solid waste may be allowed to be thrown at the site at any time.**

ii. **PPCB shall visit the site at Khajuri Gate, Batala on fortnightly basis regularly for 03 months and ensure that no waste transfer point is maintained at the said location and whole of the solid waste lying dumped at the said location is removed and the place is totally utilized as part of the road. In case of non-compliance by MC, Batala, legal action under the provisions of EPA, 1986 may be initiated against the ULB, Batala.**

3.0 Legacy waste dump site and trommel machine lying defunct at Khajuri Gate.

The Monitoring Committee along with officers of PPCB and ULBs visited the legacy waste dump site and trommel machine set up at legacy waste dump site at Khajuri Gate on 25/04/2022 and it was observed as under:-

3.1 Observations of Monitoring Committee

i. The old legacy waste lying dumped at Khajuri Gate has become a heap of hard material and now it cannot be processed to reclaim some useful material from the said waste.

ii. The trommel machine installed at site has become defunct and lot of wild grass was found grown around the trommel machine and apprehensiyely it may require costly repairing.

The photographs showing old legacy waste dump site at Khajuri Gate, Batala is mentioned as per **Plates-4 and 5.**

Plate-4 : Photograph showing old legacy waste which has now become a raw material at Khajuri Gate, Batala.

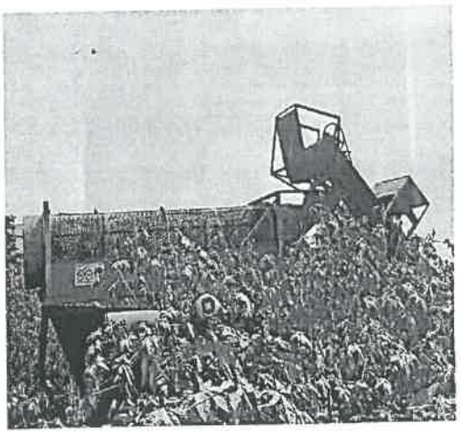

Plate-5 : Photograph showing trommel machine lying in defunct stage and surrounded by wild grass.

3.2 Recommendations of Monitoring Committeé.

i. **MC, Batala shall remediate the legacy waste lying dumped by 30.6.2022 and the by product produced after processing of legacy waste may be disposed off in an environmentally sound manner.**

ii. **The trommel machine, which is lying defunct at the Khajuri Gate site, may be repaired, if need be, and it may be shifted to any other legacy waste dump site for its better utility for remediation of legacy waste.**

12.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Gurdaspur and Officers of other Departments w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is very poor progress regarding compliance of the various activities as mentioned in the District Environment Plan.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs namely Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak was got inspected from the officers of Punjab Pollution Control Board, Regional Office, Batala on 19/04/2022 and it was observed that there is pathetic condition of unsegregated and mixed solid waste thrown at dumping site and compost pits. No steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs. At some places solid waste was put on fire.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount on each MCs (Batala, Qadian, Dhariwal, Dinanagar, Sri Hargobindpur, Fatehgarh Churian, Gurdaspur and Dera Baba Nanak) as per the provisions of the EPA, 1986. Further, since misleading data / information w.r.t management of waste was provided by each MCs, therefore, the Monitoring Committee also recommends that over and above the environmental compensation to be imposed as mentioned above, additional environmental compensation upto Rs. 7.00 lakh on MC, Batala, Rs. 5.00 Lakh on MC, Gurdaspur, Rs. 4.00 Lakh on MC, Dhariwal and Rs. 2.00 Lakh each on MCs, Dinanagar, Dera Baba Nanak, Fatehgarh Churian, Sri Hargobindpur and Qadian as a cost of damage caused to the environment after adopting due procedure of law in view of the pitiful conditions of disposal of solid waste of the said MCs as mentioned in aforesaid paras. In case, the said environmental compensation is imposed on the Municipal Councils as mentioned above, the State of Punjab may think for the recovery of environmental compensation imposed on Municipal Councils from the erring officers of the District.

13.0 Submission of revised/modified/amended District Environment Plan of District Gurdaspur.

The Chairman of the Monitoring Committee directed that District Environment Plan of District Gurdaspur may be revised/amended/modified in view of its observations made on the various points as discussed in the meeting and mentioned in the aforesaid paras and timelines for completion of the said activities and in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal as mentioned in para no.18 of said order in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the same may be submitted to the Monitoring Committee within 15 days. Also, the revised/ amended/modified District Environment Plan of

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district Gurdaspur may be uploaded on the website of PPCB as well as department of Environment, State of Punjab.

Dr. Babu Ram

S.C. Agrawal

—Sd—
Sant Balbir Singh Ji Seechewal

Justice Jasbir Singh
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

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Attendance Sheet of meeting regarding Monitoring of District Environment Plan in compliance of the Hon'ble National Green Tribunal New Delhi order dated 05/07/2021 in O.A. No. 360 of 2018 to be held under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, Chandigarh at Panchyat Bhawan, Gurdaspur on 25/04/2022 at 02.00 PM.

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17.	Mandeep Kaur	9914980785	
18.	Paramjit Singh B.D.P.O Khanuwan	7889093095	
19.	Dr Gurcharan Singh SDSCO Batala	9592196949	
20.	Dr Arvind Kumar DHO O/O Civil Surgeon	9501001674	
21.	Pawan Kumar Dhar Superintendent DDPO. Office Gurdaspur	9501865962	
22.	Jasbir Singh		
23.	Rinder Bhatti	8360688455	
24.	Amarbir Singh J.E W/S & Sanitation Gurdaspur	9876002181	
25.	Lovedeep Singh XEN W/S & Sanitation Div. 2 Camp	9888784300 ee2wssdivgurdaspur	
26.	Ashok Kumar	7411 [illegible] BO ML GSP & DWM	
27.	Ranbir Singh	SDO, Drainage Cum Mining, GSP	
28.	Rajmohan	BDO Batala	
29.	Surinder Kumar	D.T.P. Gurdaspur 8837762375	
30.	Gurpreet Singh Sandhu	ATP Gurdaspur 9876968553	
31.	Harpreet Singh	SDM. Dera Baba Nanak	
32.	Baldev Singh	BDC (D)	

33.	Mr. Amandeep Kaur, PCS	ADC (UD)	84376-66205
34.	Amanpreet Singh, PCS SDM Gurdaspur	SDM Gurdaspur	7508014661
35.	S.S. Dhaliwal	EE, DWB, Batala 1, 2	76960 31134
36.	Baljit Sra	XEN DWB GSV	9815773080
37.	Gurpreet Singh	BDPO Badian	9876188121
38.	Jitender Singh	BDPO DERA & Kot	7657000000
39.	Uttam Singh	Block Khanewal	9988235350
40.	Dr. Birender Shanker	Vice President Feedback Foundation	9818002855
41.	R.K. Dalal	Project Associate/ Coordinator FFCT	9315721567
42.	VINOD KUMAR AEE, PPCB, Bhl.	PPCBbatala@gmail.com	8146662556
43.			
44.			
45.			
46.			
47.			
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ANNEXURE-12

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Pathankot.

No. CMC/2022/920
Dated: 28.4.2022

Subject: **Minutes of the meeting held with the District level officers of District Pathankot to review the action taken on the activities as mentioned in District Environment Plan of District Pathankot in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 26.4.2022 at 11:00 AM in the Committee Room, District Administration, Pathankot.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Pathankot to review the action taken on the activities as mentioned in District Environment Plan of District Pathankot in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 26.4.2022 at 11:00 AM in the Committee Room, District Administration, Pathankot for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/921 Dated: 28.4.2022

A copy of the above is forwarded to the Additional Deputy Commissioner (UD), Pathankot for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/922 Dated: 28.4.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/923 Dated: 28.4.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Batala for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/924 Dated: 28.4.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Pathankot for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/925 Dated: 28.4.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Pathankot for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the meeting held with the District level officers of District Pathankot to review the action taken on the activities as mentioned in District Environment Plan of District Pathankot in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 26.4.2022 at 11:00 AM in the Committee Room, District Administration, Pathankot.

A) Meeting with the District Level Officers of District Pathankot

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to

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coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of date of meeting (to be held on 26.4.2022) with District Level Officers of District Pathankot on 18.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Batala on 19.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C Pathankot

The total quantity of solid waste generated by MC, Pathankot is 60 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at dumping site. No specific area has been marked for disposal of solid waste by the Municipal Corporation and no boundary wall has been provided around the solid waste dumping site and entire area has been used for dumping of solid waste. For management of wet waste, compost pits have been provided at the dumping site but the same were not in operation and wild grass/ weeds were found grown in these compost pits. Material recovery facilities have also been provided at the site but the same were not found in operational condition. For treatment of legacy waste, mechanical separator/ screen machine has been installed but the same was found not in operation. No CCTV cameras, boundary wall and green belt have been provided around legacy waste dump site. It has been further mentioned that MRF facility has been provided separately at village Sarna but the same was not in operation. 35 compost pits have also been provided at the site and the same were found operational. Huge quantity of mixed waste was found at GPV located at Tooriwala chowk, Pathankot, which is source of public nuisance and unhygienic

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conditions have been created in the area.

Photographs showing mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits lying defunct and containing wild grass, mechanical separator not in operation and GPV at Tooriwala chowk creating nuisance and un hygienic conditions in the area are mentioned as per **Plates I to IV.**

Plate-I- Photograph showing mixed (unsegregated) solid waste lying dumped at solid waste.

Plate-II: Photograph showing compost pits lying defunct and containing wild grass.

Plate: III: Photograph showing mechanical separator

Plate IV: Photograph showing GPV at Tooriwala chowk creating nuisance

2. M.C. Sujanpur

The total quantity of solid waste generated by MC, Sujanpur is 6 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped along UBDC canal creating public nuisance and un hygienic conditions in the area. MC has provided 30 compost pits at MRF site but the same were not in operation and these were empty. One compactor has been setup at MRF site. Even then most of the quantity mixed solid waste of Sujanpur area is sent to solid waste dumping site of Pathankot area.

Photographs showing mixed (unsegregated) solid waste lying dumped along with UBDC, empty compost pits and poor condition of MRF site are mentioned as per **Plates V to VII.**

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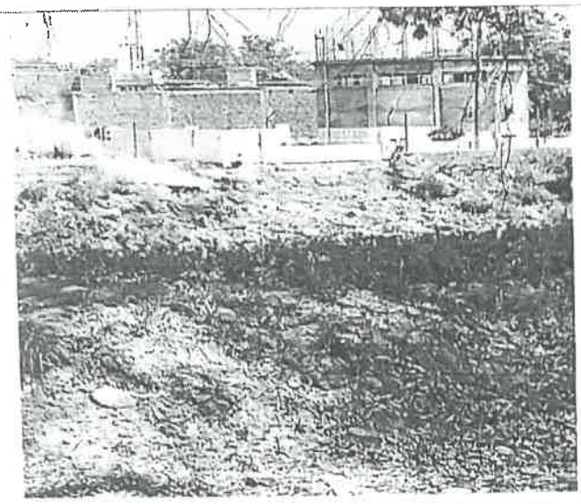

Plate-V: Photograph showing mixed (unsegregated) solid waste lying dumped along with UBDC

Plate-VI: Photograph showing empty compost pits

Plate VII: Photograph showing MRF site

3. M.C. Narot Jaimal Singh

The total quantity of solid waste generated by MC, Narot Jaimal Singh is 01 TPD. There is poor segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at dumping site. No specific area has been marked for disposal of solid waste by the Municipal Council and no boundary wall has been provided around the solid waste dumping site and entire area has been used for dumping of solid waste. For management of wet waste, compost pits have been provided at the dumping site but the same were not in operation and wild grass/ weeds were found grown in these compost pits. Material recovery facilities have also been provided at the site but the same were not found in operational condition. For treatment of legacy waste, mechanical separator/ screen machine has been installed but the same was found not in operation. No CCTV cameras, boundary wall and green belt have been provided around legacy waste dump site. Huge quantity of mixed waste was found at GVP located at Zimidara Palace, which is source of public nuisance and unhygienic conditions have been created in the area.

Photographs showing mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits lying defunct and containing wild grass, mechanical separator not in operation and GVP at Zimidara Palace creating nuisance and un hygienic conditions in the area are mentioned as per **Plates VIII to XI**.

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Plate VIII: Photographs showing mixed (unsegregated) solid waste lying dumped at solid waste dumping site

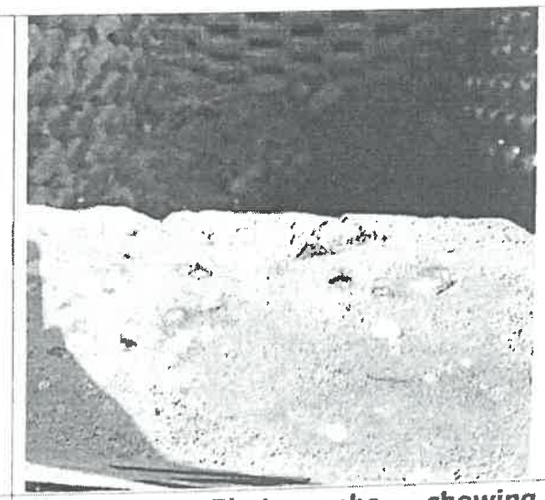

Plate IX: Photographs showing compost pits lying defunct and containing wild grass

Plate X: Photographs showing mechanical separator

Plate XI: Photographs showing GPV at Zimidara Palace creating nuisance and un hygienic condition.

The above gross violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of solid waste by these MCs was found too alarming and miserable.

The above violations along with photographs showing facts in the case of all the 03 MCs namely Pathankot, Sujanpur and Narot Jaimal Singh were brought into the notice of District Administration, Executive Officers of MCs and officer of the other departments concerning to the matter, who were present in the meeting, and it was informed that there is miserable condition w.r.t. management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Pathankot was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

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The following activities, as mentioned in District Environment Plan of Distt. Pathankot, whose timelines have been expired on 31/3/2022 or going to expire on 30.6.2022/30.9.2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The Monitoring Committee observed that as per District Environment Plan, source segregation of solid waste by MCs, Pathankot, Sujanpur and Narot Jaimal Singh was mentioned as 90%, 80% and 100%, respectively, whereas, the Monitoring Committee informed that as per the inspection carried out by PPCB, Regional Office, Balata on 19/04/2022, poor segregation of solid waste was observed and the data mentioned in the District Environment Plan seems to be incorrect.

The Executive Officers of all the MCs requested that the timelines for achieving 100% source segregation of solid waste may be extended upto 30/09/2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be completed by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (manual sweeping)

The Monitoring Committee was informed that all the MCs are carrying out manual sweeping on regular basis.

The Monitoring Committee noted the compliance.

1.3 Waste Deposition Centre (For domestic Hazardous waste)

The Monitoring Committee was informed that as per the timelines mentioned in the District Environmental Plan, waste deposition centers for domestic hazardous waste were to be provided by 31.12.2021 by MCs Pathankot, Sujanpur and Narot Jaimal Singh, whereas, the said MCs requested that the timelines for providing such centers may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MCs Pathankot, Sujanpur and Narot Jaimal Singh and directed that waste deposition centers for domestic hazardous waste may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.4 Wet-waste management: On-site composting by bulk waste generators (BWGs)

It was apprised that MCs, Pathankot, Sujanpur and Narot Jaimal Singh have identified 40, 10, 02, respectively, bulk waste generators, out of which 20, 08 and 02 BWGs existing in MCs Pathankot, Sujanpur and Narot Jaimal Singh, respectively have constructed onsite compost pits and for constructing the compost pits by the remaining BWGs existing in MCs Pathankot and Sujanpur, the timeline was mentioned as 30/06/2022.

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The Executive Officers of all the MCs assured that the remaining bulk generator existing in MCs Pathankot and Sujanpur shall be pursued to provide adequate compost pits by 30/06/2022 and for management of dry waste, agreement shall be made with the bulk waste generators by 15/05/2022.

The Monitoring Committee noted the submission made by the MCs and directed that adequate number of compost pits by the remaining bulk waste generator existing in MCs Pathankot and Sujanpur shall be provided by 30/06/2022 and the necessary agreement for lifting and management of dry waste generated by these bulk waste generators shall be made with the concerned MCs with suitable user charges to be paid to the MCs by the bulk waste generators and the said timelines may be mentioned in the revised District Environment Plan.

1.5 Wet Waste Management: Composting of Wet Waste

The Monitoring Committee observed that as per the District Environment Plan, the timelines for providing adequate no. of compost pits by MC, Pathankot was mentioned as 31/12/2021, MC, Pathankot had also proposal to provide semi automatic composting machine for treatment of wet waste and the timeline for the same was mentioned as 31/12/2021.

The Health Officer, MC, Pathankot informed that semi automatic composting machine has been purchased and shall be made operational by 31/05/2022.

The Monitoring Committee noted the submission made by MC, Pathankot and directed that semi automatic composting machine for the treatment of wet waste shall be made operational by 31/05/2022 and the said timeline may be mentioned in the revised District Environment Plan.

1.6 Dry Waste Management: Material Recovery Facilities (MRFs)

It was informed that as per the District Environment Plan, MCs Pathankot was required to provide one more MRF to enhance the capacity of existing MRF and the timeline for same was mentioned as 31/12/2021.

The Health Officer, MC, Pathankot requested that a timeline for providing one more material covered facility to enhance the capacity of existing MRF may be extended to 31/05/2022.

The Monitoring Committee accepted the request made by MC, Pathankot and directed that one more MRF may be provided MC, Pathankot by 31.05.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.7 Remediation of historic/ legacy dump site

As per the District Environment Plan, the quantity of legacy waste lying dumped at legacy waste dumped site of Pathankot and Narot Jaimal Singh has been mentioned as 500 Ton and 20 Ton, respectively, whereas, Health Officer, MC, Pathankot and Executive Officer, Narot Jaimal Singh informed that the quantity of legacy waste is much more as compared to the quantity mentioned in the District Environment Plan. The estimated quantity of legacy waste of

Pathankot area was intimated as 70,000 MT, whereas, the estimated quantity of legacy waste of Narot Jaimal Singh could not be intimated by the Executive Officer.

The Chairman of the Monitoring Committee directed that the quantity of legacy waste lying dumped at solid waste dumping site of MC, Pathankot and Narot Jaimal Singh may be assessed by 15/05/2022 and the same may be remediated by 31/12/2022, as per timelines mentioned in the District Environment Plan.

1.8 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by each MC.

The Monitoring Committee noted the compliance.

1.9 EPR of producers : linkage with producers/brand owner.

The Health Officer, MC, Pathankot and Executive Officer, MC, Narot Jaimal Singh requested that the brand owners/Producers existing within MC limits shall be identified by 30/06/2022 and these shall be pursued to manage Plastic Waste and Other waste as per extended producer responsibility (EPR). It was requested that the timelines for getting manage the Plastic Waste and other waste from these brand owners may be extended to 31/12/2022.

The Monitoring Committee accepted the request made by MC, Pathankot and Narot Jaimal Singh and directed that these Brand Owners may be pursued to manage Plastic Waste and other waste by 31/12/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.10 Provision of greenbelt and boundary wall around legacy waste dump site:

As per the District Environment Plan, boundary wall and green belt to be provided by MC, Pathankot and Narot Jaimal Singh were proposed to be constructed/developed by 31/12/2021.

The MCs requested that the timelines for providing green belt and boundary wall around the legacy waste dump site may be extended by 31/08/2022.

The Monitoring Committee accepted the request made by MCs and directed that boundary wall and greenbelt /plantation, around the legacy waste dump site may be provided by 31.08.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.11 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that both the MCs (Pathankot and Narot Jaimal Singh) have not provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 31.12.2023.

The Monitoring Committee directed that the quantity of leachate generated at legacy waste dump sites of MCs, Pathankot and Narot Jaimal Singh may be assessed within 15 days and stagagy may be chalked out for treatment of leachate generated at legacy waste of these MCs either at individual level or in cluster form by

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30/06/2022 and thereafter, the effluent treatment plant for treatment of leachate generated by these MCs may be installed in a time bound manner.

1.12 CCTV cameras and Piezometer to be installed at dumping sites.

The MCs namely Pathankot informed that the CCTV cameras and piezometer at solid waste dumping site have been installed, whereas, the MC, Narot Jaimal Singh requested that the timelines for providing CCTV camera and peizometer may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MC, Narot Jaimal Singh and directed that CCTV cameras and piezometers at the legacy waste dump site may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.13 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

As per the District Environment Plan, the short term measures for management of carcass disposal sites, boundary wall, green belt, plantation and hedges etc were required to be provided by MCs/village Panchayat 30/06/2022 and long term measures for utilization of carcasses by adopting rendering process or incineration, have been mentioned to be provided by 31/12/2023.

The Health Officer, MC, Pathankot, the Executive Officer, Narot Jaimal Singh and DDPO, Pathankot assured that the short term measures like provision of boundary wall, green belt, plantation and hedges etc at the carcasses disposal sites shall be provided by 30/06/2022.

The Monitoring Committee noted the submission made by all the MCs.

1.14 Management of wastewater and solid waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

MCs, Pathankot informed that 134 no. unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified.

The Monitoring Committee observed that there is need to provide sewerage system and sewage treatment plant for treatment of wastewater and solid waste management system for treatment of solid waste by MC, Pathankot for the unauthorized colonies/residential complex/commercial complex existing within MCs limits and by ADA/PUDA for the unauthorized colonies/residential complex/commercial complex existing outside MC limits.

The Chairman of the Monitoring Committee directed that MC, Pathankot shall get install individual STPs along the sewerage system for treatment of wastewater discharged by the unauthorized colonies located within MC limits. For the management of solid waste generated by these unauthorized colonies, MC shall make agreement with these unauthorized colonies for management of solid waste with suitable user charges to be paid by unauthorized colonies to the MC, Pathankot. Similarly, Development authority (ADA/PUDA) shall pursue the unauthorized colonies/commercial complex existing outside MC areas to install individual STPs and sewerage system for treatment of wastewater and for

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management of solid waste, the necessary agreements shall be got made with MC, Pathankot for scientific disposal of solid waste with suitable user charges to be paid to concerned MCs.

2.0 Plastic Waste Management:

2.1 Facilitate organized collection of plastic waste at waste transfer point or material recovery facility.

It was apprised that all the MCs have provided dedicated compartments in the solid waste carrying vehicles for collection of plastic waste and its storage at material recovery facilities.

The Monitoring Committee noted the submission made by MCs.

2.2 Plastic Waste Collection Centre

It was informed that the all the MCs namely Pathankot, Sujanpur and Narot Jaimal Singh have provided Plastic Waste collection centres at the material recovery facility site.

The Monitoring Committee noted the compliance.

2.3 Access to Plastic Waste

It was informed that all the MCs have made agreement with the authorized agencies for disposal of plastic waste collected by the MCs at the material recovery facility sites.

The Monitoring Committee noted the compliance.

2.4 Development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of Plastic Waste

The Monitoring Committee observed that the necessary infrastructures for segregation, collection, storage, transportation, processing and disposal of plastic waste are not adequate and these are required to be increased as per the requirement of MCs.

The Executive Officers of all the MCs requested that the timelines for development and setting up of infrastructures for segregation, collection, storage, transportation, processing and disposal of Plastic Waste with adequate facilities may be extended to 30/09/2022.

The Monitoring Committee accepted the request made by MCs and directed that adequate facility for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of plastic waste may be provided by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

2.5 Segregation, collection, storage, transportation of plastic waste and channelizing of recyclable of plastic waste fraction to recycler.

The Monitoring Committee was apprised that effective steps have been taken by all the MCs for segregation, collection, storage, transportation of plastic waste and channelizing of recyclable plastic waste fraction to recycler.

The Monitoring Committee noted the compliance made by MCs.

2.6 Directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste:

It was informed that in order to give directions to Gram Panchayat to perform functions such as ensuring segregation, collection, storage, transportation of plastic waste and channelization of recyclable plastic waste, comprehensive plan for management of Plastic Waste shall be prepared and it was requested that the timelines for the same may be extended to 30/06/2022.

The Monitoring Committee accepted the request made by MCs and directed that for ensuring segregation, collection, storage, transportation of Plastic Waste and channelization of recyclable of Plastic waste, comprehensive plan may be prepared by 30/06/2022 and the said timelines may be mentioned in the revised District Environment Plan.

2.7 To ensure proper plastic waste management industries may be directed to explore the possibilities of use of such wastes in the construction of roads.

PPCB informed that all the Plastic Waste industries have been registered by it and the Department has requested the industries to explore the possibility of use of Plastic Waste in the construction roads.

The Monitoring Committee noted the submission made by MCs.

3.0 C & D Waste Management

3.1 C & D recycling facility

All the MCs namely Pathankot, Sujanpur and Narot Jaimal Singh apprised that the C & D waste recycling facilities shall be provided by all the MCs by 31/12/2023.

The Monitoring Committee observed that the timelines for completion of said activity, mentioned as 31/12/2023 is too long and it may be reduced to 31/12/2022 and it was directed that all the MCs shall provide C & D waste recycling facility by 31/12/2022 and the said timelines may be mentioned in the revised District Environment Plan.

4.0 Bio-Medical Waste Management

4.1 Adequacy of funds.

PPCB informed that out of total 105 no. HCFs, 10 Private HCFs and one no. Govt. HCF have provided effluent treatment plants. For installation of ETPs by the remaining HCFs, the timelines have been mentioned as 31/10/2022. The representative of Civil Surgeon, Pathankot informed that for installation of ETPs by the remaining Govt, HCFs, the funds are being arranged and ETPs by the Govt. HCF shall be installed soon after the availability of funds.

The Monitoring Committed directed that Civil Surgeon, Pathankot shall take up the matter for arrangements of funds for installation of ETPs for the Govt. Hospitals of

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District Pathankot with his higher authority and ETPs may be installed in a time bound manner.

4.2 Wastewater Treatment Plant

PPCB informed that out of total 105 HCFs of District Pathankot, effluent treatment plants in 11 HCFs have been installed including 01 Govt. Hospitals of Pathankot. For the installation of ETPs by the remaining HCFs, PPCB had given time upto 31/03/2022. For extending the time period for installation of ETPs by the remaining HCFs, the matter shall be taken up with the higher authorities of the Board.

The Monitoring Committee noted the submission made by PPCB and directed that the ETPs for the remaining HCFs may be got installed in a time bound manner. In the mean time, PPCB may explore the possibility of getting join the small HCFs for treatment of their wastewater in the effluent treatment plant installed by the nearby big hospital with suitable user charges to be paid to the big hospital by 31/05/2022.

5.0 Hazardous Waste Management

5.1 Regulation of industries and facilities generating Hazardous Waste

PPCB informed that all the hazardous waste generating industries have been regularized.

The Monitoring Committee noted the compliance.

6.0 E-Waste Management

6.1 Inventory / generation of E-waste/ Bulk-waste generators

It was apprised that the inventory of generation of e-waste/ bulk- waste generators is being prepared and shall be completed by 30.06.2022.

The Monitoring Committee noted the commitment and directed that the said activity may be completed by 30.06.2022 and said timelines may be mentioned in the revised District Environment Plan.

6.2 E-Waste Collection Centre.

All the MCs namely Pathankot, Sujanpur and Narot Jaimal Singh requested that e-waste collection points shall be provided by 30.06.2022 and the timelines for completion of said activity may be extended accordingly.

The Monitoring Committee noted the submission made by all the MCs and directed that E-waste collection centre may be provided by all the MCs by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

7.0 Ambient air quality data

PPCB informed that 01 no. ambient air quality monitoring stations has been set up in District-Pathankot and the data is being sent to CPCB.

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The Monitoring Committee noted the submission made by PPCB and directed that ambient air quality data may be made available on PPCB and CPCB website for the facilitation of the public.

7.1 Conversion of natural draft Brick Kilns to induced draft kiln technology.

PPCB informed that out of total 54 BKOs, 49 BKOs have adopted induced draft technology and the remaining BKOs are yet to convent their as per new technology.

The Chairman of the Monitoring Committee directed that PPCB shall direct all the BKOs operating based on natural draft system to convert their BKO into induced draft system by 30.06.2022 and PPCB shall ensure that no black smoke is emitted any BKO.

7.2 Procurement of Mechanical Sweeping Machines

As per District Environment Plan, in column no. 3 of activity no. 10 page no. 41, it has been mentioned that MC, Pathankot has already provided 02 no. mechanical sweeping machines, whereas, the Health Officer, Municipal Corporation, Pathankot informed that presently, no mechanical sweeping machine is available with the Corporation and the data mentioned in column no. 3 under the said activity seems to be mentioned erroneously. However, MC has proposal to purchase mechanical sweeping machine and the same shall be purchased within 06 months.

The Monitoring Committee noted submission made by MC, Pathankot and directed that mechanical sweeping machine may be purchased by Municipal Corporation, Pathankot by 31/10/2022 and the data may be corrected in the revised District Environment Plan accordingly. It was further directed that suppression of dust generated during sweeping of roads, treated wastewater of STPs may be utilized.

8.0 Water Quality Management

8.1 Inventory of Water Bodies

The Department of Irrigation and Department of Rural Development and Panchayat informed that inventory of water bodies has been prepared and same is available on public domain.

The Monitoring Committee noted the compliance.

8.2 Sewage Treatment Plant

PWSSB submitted as under:-

- For treatment of sewage of Pathankot Town, STP of capacity 27 MLD has been installed and for installation of additional STP of capacity 1.2 MLD at Adarsh Nagar, Pathankot, the timelines have been mentioned as 31/12/2022.
- For installation of STP of capacity 5.5 MLD for Sujanpur Town, the timelines have been mentioned as 31/12/2023.

The Monitoring Committee noted the submission made by PWSSB and directed that the additional STP of capacity 1.2 MLD at Adarsh Nagar, Pathankot and STP of capacity 5.5 MLD for Sujanpur Town may be installed as per the timelines mentioned in the District Environment Plan.

8.3 Underground sewerage network

It was apprised that sewerage network in the towns namely Pathankot and Sujanpur shall be laid by 30/06/2022 and 31/12/2023, respectively.

The Monitoring Committee noted the submission made by PWSSB and directed that sewerage network for Pathankot town may be laid by 30/06/2022 and for Sujanpur Town, the sewerage network may be laid simultaneously with the construction of STP of the town.

8.4 Constitution of Monitoring Committee to monitor the extraction of ground water by individual for commercial activity

It was apprised that Monitoring Committee to monitor the extraction of ground water by individual for commercial activity has been constituted.

The Monitoring Committee noted the compliance.

8.5 Rain water harvesting by constructing 01 pond per village or enhancement of capacity of existing ponds not containing wastewater

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 01/06/2020 in O.A. no. 325 of 2015 in the matter of Lt. Col. Souradhaman Singh Vs. Union of Indian has directed that atleast 01 pond per village in the District may be constructed newly or capacity of existing ponds, not containing wastewater, may be enhanced so as to harvest the rain water during excessive rains.

The Chairman of the Monitoring Committee directed that directions of the Hon'ble National Green Tribunal in its order dated 01/06/2020 in O.A. no. 325 of 2015 may be implemented in a time bound manner.

8.6 Framing policy for management of highly contaminated faecal sludge generated from the rural areas

The Monitoring Committee was informed that policy for management of highly contaminated faecal sludge generated from the rural areas is yet to be finalized.

The Monitoring Committee noted the submission and directed that the policy for management of highly contaminated faecal sludge generated from the rural areas may be finalized by 31/07/2022.

8.7 In-situ remediation technology to be provided in the drains carrying wastewater and not connecting to STPs.

The Executive Officer, MC, Sujanpur informed that in-situ remediation technology has been setup in a drain carrying untreated wastewater and the same is in operation.

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The Monitoring Committee noted the progress made by MC, Sujanpur and directed that PPCB shall collect the effluent sample before and after in-situ remediation technology installed by MC, Sujanpur and shall assess the effectiveness of the technology so that it may be replicated for the other drains of District Pathankot. The said assessment shall be made by 15/05/2022.

9.0 Mining Activity Management

Department of Irrigation informed that out of total 08 no. sand and gravel mining sites existing in District Pathankot, presently 05 mining sites are in operation.

The Monitoring Committee noted the submission made by the department and directed that the directions issued in order dated 26/02/2021 in O.A. No. 360 of 2015 in the matter of National Green Tribunal Bar Association V/s Verinder Singh (State of Gujrat) may be implemented in a time bound manner.

10.0 Noise Pollution Management Plan

10.1 Availability of sound/ noise level meters

PPCB informed that only 01 noise level meter is available with the Regional Office, Batala, whereas, no noise meters have been procured by Department of Police.

The Monitoring Committee noted the observations and directed that the Department of Police shall procure requisite number of noise level meters by 31.12.2022.

10.2 Sign boards in Noise Zone

It was informed that appropriate number of sign boards have been installed at the appropriate locations in noise/sensitive zones.

The Monitoring Committee noted the compliance and directed that adequate number of sign boards may be provided at appropriate places/zones by 30.06.2022.

11.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt by District Development and Panchayat Officer.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Pathankot shall prepare scheme / proposal for management of each activity covered under the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management by 15/05/2022 and the same may be implemented in phased manner.

12.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Pathankot and Officers of other Departments w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is very poor progress regarding compliance of the various activities as mentioned in the District Environment Plan.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs namely Pathankot, Sujanpur and Narot Jaimal Singh was got inspected from the officers of Punjab Pollution Control Board, Regional Office, Batala on 19/04/2022 and it was observed that there is pathetic condition of unsegregated and mixed solid waste thrown at dumping site and compost pits. No steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs. At some places, solid waste was put on fire.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount on each MCs (Pathankot, Sujanpur and Narot Jaimal Singh) as per the provisions of the EPA, 1986. Further, since misleading data / information w.r.t management of waste was provided by each MCs, therefore, the Monitoring Committee also recommends that over and above the environmental compensation to be imposed as mentioned above, additional environmental compensation upto Rs. 5 lakh on MC, Pathankot and Rs. 2 Lakh each on MCs, Sujanpur and Narot Jaimal Singh as a cost of damage caused to the environment after adopting due procedure of law in view of the pitiful conditions of disposal of solid waste of the said MCs as mentioned in aforesaid paras. In case, the said environmental compensation is imposed on the Municipal Councils as mentioned above, the State of Punjab may think for the recovery of environmental compensation imposed on Municipal Councils from the erring officers of the District.

13.0 Submission of revised/modified/amended District Environment Plan of District Pathankot.

The Chairman of the Monitoring Committee directed that District Environment Plan of District Pathankot may be revised/amended/modified in view of its observations made on the various points as discussed in the meeting and mentioned in the aforesaid paras and timelines for completion of the said activities and in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal as mentioned in para no.18 of said order in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the same may be submitted to the Monitoring Committee within 15 days. Also, the revised/ amended/modified District Environment Plan of district Pathankot may be uploaded on the website of PPCB as well as department of Environment, State of Punjab.

(Dr. Babu Ram) (S.C. Agrawal) Sant Balbir Singh Seechewal

(Justice Jasbir Singh)
Former Judge, Punjab & Haryana High Court now as Chairman of the Monitoring Committee

Attendance sheet

Meeting with District Level Officers of District Pathankot under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, now as Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on 26.4.2022 at 11:00 AM in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors to review the action taken on the activities as mentioned in the District Environment Plan of District Pathankot in the committee room, District Administration, Pathankot.

Sr.no	Name & Designation	Department	Mobile no.	Email	Signatures
1.	Rajesh Kumar DFO WL PTK	Forest + WL	9814478440		
2.	Vanraksha for Forest Party	Forest Deptt	9814235997		
3.	SATISH KUMAR DDPO	RURAL DEVT (PANC.	8054603944		
4.	Mandeep Gl SDE PWD	Pwda ASR	9781350515		
5.	Manmohan Singh APP	DTP office Pathankot	9646143635		
6.	Sitaram Sethi XEN	PWSSB	96467 40042		
7.	Divitesh Vidi SDE	PWSSB	87288 29080		
8.	Arun Kuma E.O.	N.B. Nagar Jaimal Singh	96462 10400		
9.	Jatinder Mehra	E.O Sujanpur	98882- 81308		
10.	Sandeep Soni	S.I N.P. N.D.S	98889- 50294		
11.	Rajiv Kumar	Xen. PWDC Bfr) Pathankot	98146 52153		
12.	Dr. N. K. Singh.	M.C Pathankot	94634- 42989	Ptk. dharmanagmail .com.	
13.	Charanjit Singh	XEN/Drainage & Mining ASR.	84271-73580	Dr. Charanjit_Singh @rediffmail.com	
14.	Gagan	MC PTK	97805 01165	manageroffice.pathankot @gmail.com	
15.	Gurpreet Sdo.	Soil & Water Conservation (DSCO)	99141-55940	sdscopathankot @gmail.com	
16.	Virender Mehta	SP HQ PTK	99152-19919		
17.	Baljit Singh	S. I	9855551867		
18.	Amrik Singh	Agriculture	94630 71919		
19.	Gurbinder Singh	SDM Ptk.	99887- 27260		
20.	Major Dr. Sumit Mudh	SDM Dharkalan AC(G.) (Gr.)	9646959174		

21.	Subha. I Chan	ADC(G)	94172 55228		
22.	Dr. Madhuri Mattu	M.O C.H Patan	9417410		
23.	Sh. Sarbjit Raj	Surgeon DHQ	977618 6462		
24.					
25.	Jagdish Singh	Dept. of Soil & water conservation	946545 1965	Secpathankot@gmail.com	
26.	Ajay Kumar.	Dy. Division Gurdaspur	96460 65923		
27.	Nitish Chaudhary	Dy div GSP	94648676 40		
28.	Adv. Aditya Sooden	For District Legal Services Authority	9888717440	dtsa.pth@punjab gov.in	
29.	Manoj Kumar	M.C Sujanpur	9888006762	municipalcouncil sujanpur@yahoo.com	
30.	RAM LUBHAYA	DPPO Pathankot	9988919 772		
31.	Manpreet Sahi	DDR Pathankot	8872308828	ddrpathankot@gmail.com	
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ANNEXURE-13

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Fazilka.

No. CMC/2022/938
Dated: 9.5.2022

Subject: **Minutes of the meeting held with the District Level Officers of District Fazilka under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, now as Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on 6.5.2022 at 10:30 AM in the committee room, District Administration, Fazilka, in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors to review the action taken on the activities as mentioned in the District Environment Plan of District Fazilka.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Fazilka to review the action taken on the activities as mentioned in District Environment Plan of District Fazilka in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 6.5.2022 at 10:30 AM in the Committee Room, District Administration, Fazilka for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee
Dated: 9.5.2022

Endst. No. CMC/2022/939
A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee
Dated: 9.5.2022

Endst. No. CMC/2022/940
A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Fazilka for information and necessary action.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee
Dated: 9.5.2022

Endst. No. CMC/2022/941
A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee
Dated: 9.5.2022

Endst. No. CMC/2022/942
A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Fazilka for information and necessary action.
DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Minutes of the meeting held with the District level officers of District Fazilka to review the action taken on the activities as mentioned in District Environment Plan of District Fazilka in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 6.5.2022 at 10:30 AM in the Committee Room, District Administration, Fazilka.

A) Meeting with the District Level Officers of District Fazilka

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/

organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of date of meeting (to be held on 6.5.2022) with District Level Officers of District Fazilka on 22.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Faridkot on 28.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C Fazilka

The total quantity of solid waste generated by MC, Fazilka is 22 TPD. There is no 100% segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at dumping site located adjacent to STP Fazilka. Huge quantity of legacy waste containing lot of plastic waste was found dumped at solid waste dumping site. MC has provided boundary wall, green belt along three sides of boundary wall but no CCTV cameras and piezometer have been provided at the solid waste dumping site. No machinery has been installed for remediation of legacy waste. Material Recovery Facilities have been provided at solid waste dumping site and near meat market. The 1st Material Recovery Facility provided at solid waste dumping site was not in operation, whereas mixed waste was found dumped near 2nd Material Recovery Facility located near meat market. For bailing of plastic waste, bailing machine has been provided. For the management of wet waste, compost pit have been provided but no fresh wet waste/old waste was found in these pits. Small quantity of wet waste was found put into the compost pit located near meat market.

The Photographs showing mixed (unsegregated) solid waste lying dumped at solid waste dumping site, compost pits without fresh wet waste, MRF without any dry waste and MRF site near meat market containing mixed waste are mentioned as per **Plates I to IV.**

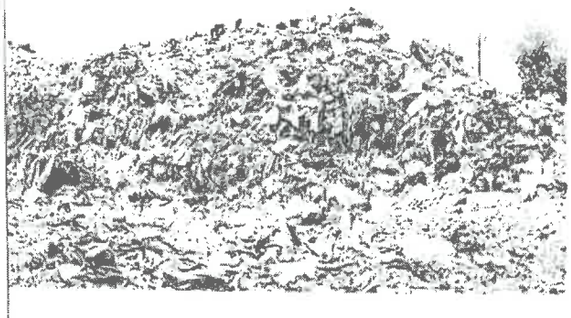

Plate-I : Photograph showing mixed solid waste dumped at solid waste dumping site

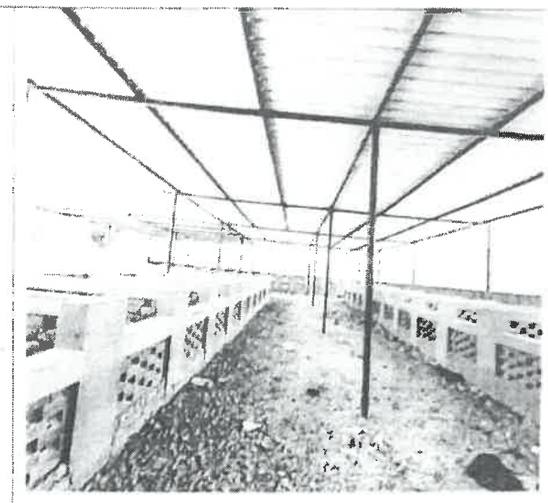

Plate-II: Compost pits without any fresh waste

Plate-III: MRF site without dry waste

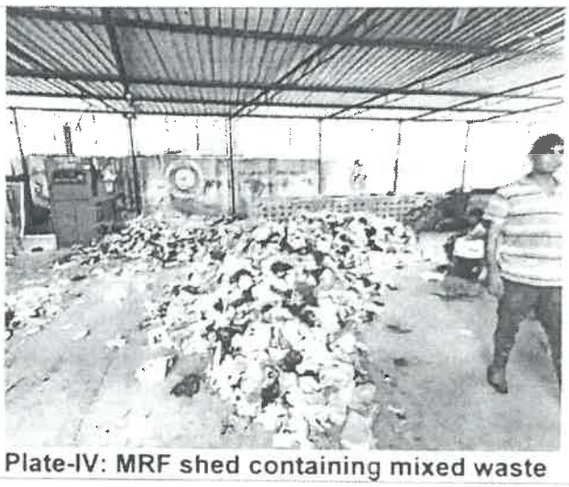

Plate-IV: MRF shed containing mixed waste

2. M.C. , Abohar

The total quantity of solid waste generated by MC, Abohar is 45 TPD. There is no 100% source segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at solid waste dumping site. Huge quantity of legacy waste is present at solid waste dumping site. MC has provided boundary wall, green belt along one side of boundary wall but no CCTV cameras and piezometer have been provided at the solid waste dumping site. For remediation of legacy waste, one trommel machine has been installed but the same was found non functional. Its condition indicates that it is not being operated since long. MRF site is located opposite to the solid waste dumping site. However, mixed solid waste was found dumped at MRF site and rag pickers were collecting plastic waste from the waste. For the management of wet waste, compost pit have been provided opposite to the solid waste dumping site but no fresh wet waste was found put into the pits and only old waste was observed in these pits along with plastic waste. Mixed solid waste was found outside MRF site and compost pits and animals were found eating solid waste at the site.

The Photographs showing mixed (un-segregated) solid waste lying dumped at legacy waste dump site, compost pits with no fresh wet waste, MRF site containing mixed waste and animals found eating solid waste and defunct trommel machine installed at dumping site are mentioned as per **Plates V to VIII.**

Plate-V: Photograph showing mixed solid waste at solid waste dumping site

Plate-VI: Photograph showing compost pits without any fresh waste

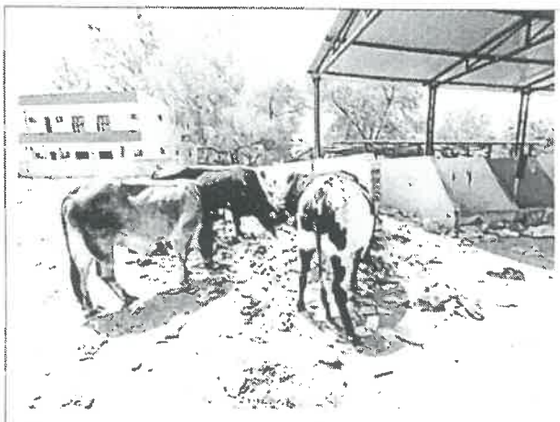

Plate-VII: Photograph showing mixed waste at MRF site and animals found eating mixed solid waste.

Plate-VIII: Photograph showing defunct trommel machine at legacy waste dumped site

3. M.C. Jalalabad

The total quantity of solid waste generated by MC is 10 TPD. There is no 100% source segregation of solid waste and the mixed (unsegregated) solid waste containing lot of plastic waste was found dumped at solid waste dumping site. Huge quantity of legacy waste was found dumped at legacy waste dump site. MC has provided boundary wall on all the sides but one wall was found damaged. No green belt, CCTV cameras and Piezometer at the dump site have been provided. No machinery has been installed for remediation of legacy waste. MRF has been provided but no fresh waste was found at MRF and all the compartments of MRF were found full of waste. Bailing machine has been provided for bailing of plastic waste. For management of wet waste, compost pits have been provided but the small quantity of fresh wet waste was coming at compost pit site and old waste was found lying in these pits.

The photographs showing the mixed (un-segregated) solid waste lying dumped at solid waste dumping site, compost pits with few quantity of fresh waste and lot of old waste, MRF with plastic bails and bailer machine and legacy waste dumped at dump are mentioned as per **Plates IX to XII.**

Plate IX: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

Plate X: Photograph showing compost pits with few quantity of fresh waste and large quantity of old waste

Plate XI: Photograph showing MRF with plastic balls and baller machine.

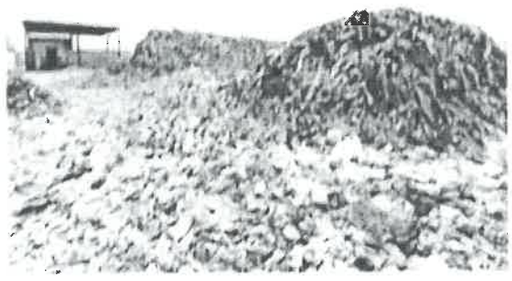

Plate XII: Photograph showing huge quantity of legacy waste lying dumped at legacy waste dump site.

4. M.C. Arniwala

The total quantity of solid waste generated by MC Arniwala is about 3 TPD. There is no 100% source segregation of solid waste and the mixed (unsegregated) solid waste containing lot of plastic waste was found dumped at solid waste dumping site. Huge quantity of legacy waste was found dumped at legacy waste dump site. MC has provided boundary wall on all the sides but no green belt, CCTV cameras and Piezometer have been provided at the dump site. No machinery has been installed for remediation of solid waste. MRF has been provided containing plastic waste in the various compartments. No fresh dry waste was found at MRF site. Few quantity of other waste was found in the remaining compartments. For management of wet waste, compost pit have been provided at the solid waste dumping site but no fresh wet waste was put into the pits and old waste was found lying in these pits.

The photographs showing the mixed (un-segregated) solid waste lying dumped at solid waste dumping site, compost pits with no fresh waste and lot of old waste, compost pit without shed and legacy waste dumped at dump are mentioned as per **Plates XIII to XVI.**

Plate XIII: Photograph showing mixed solid waste lying dumped at solid waste dumping site.

Plate XIV: Photograph showing compost pits without fresh waste

Plate XV: Photograph showing compost pit without shed

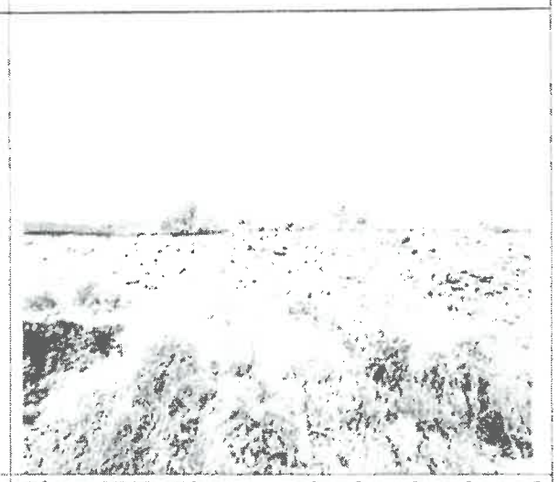

Plate XVI: Photograph showing lot of legacy waste found dumped at dump site.

The above gross violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of solid waste by these MCs was found too alarming and miserable.

The above violations along with photographs showing facts in the case of all the 04 MCs namely Fazilka, Abohar, Jalalabad and Arniwala were brought into the notice of District Administration, Executive Officers of MCs and officer of the other departments concerning to the matter, who were present in the meeting, and it was informed that there is miserable condition w.r.t. management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Fazilka was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Fazilka, whose timelines have been expired on 31/3/2022 or going to expire on 30.6.2022/30.9.2022, were taken up for discussion.

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1. Solid waste management:

1.1 Segregation of Solid Waste

It is apprised that MCs namely Fazilka, Abohar, Jalalabad and Arniwala have not achieved 100% source segregation and the Executive Officers of all the MCs requested that the timelines for achieving 100% source segregation for solid waste by them may be extended to 31.07. 2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% source segregation of solid waste by all the MCs shall be acheived by 31.07.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (manual sweeping)

MCs namely Fazilka, Abohar, Jalalabad and Arniwala informed that manual sweeping is carried out on regular basis.

The Monitoring Committee noted the submission made by the MCs and directed that manual sweeping may be carried out by all the MCs twice in day time and once in night time in the residential and commercial areas.

1.3. Waste Collection: Arrangements for door to door collection of solid waste

As per District Environment Plan, the timeline for making 100% arrangements for door to door collection of solid waste by providing adequate number of vehicles by all the MCs has been mentioned as 30.06.2022.

The Executive Officers of all the MCs informed that 100% arrangements for door to door collection of solid waste by providing adequate number of vehicles shall be made by 30.06.2022.

The Monitoring Committee noted the submission made by all the MCs.

1.4 Waste Collection Mini Collection Trucks with separate compartments

MCs namely Fazilka and Arniwala informed that for collection of solid waste, required number of mini collection trucks with separate compartment shall be provided by 30.06.2022 as per the timelines mentioned in the District Environment Plan.

Monitoring Committee noted the submission made by MCs., Fazilka and Anriwala.

1.5 Waste Deposition Centre (For domestic Hazardous waste)

The Monitoring Committee was informed that as per the timelines mentioned in the District Environmental Plan, waste deposition centers for domestic hazardous waste were to be provided by 30.06.2022 by MCs namely Fazilka, Abohar, Jalalabad and Arniwala, whereas, the said MCs requested that the timelines for providing such centers may be extended to 31.07.2022.

The Monitoring Committee accepted the request made by MCs namely Fazilka, Abohar, Jalalabad and Arniwala and directed that waste deposition centers for domestic hazardous waste may be provided by 31.07.2022 and the said timelines may

be mentioned in the revised District Environment Plan. For door to door collection of domestic hazardous waste, additional cabin may also be provided with solid waste collection vehicles by 31.7.2022.

1.6 Waste Transport : Bulk Waste Trucks

MCs namely Fazilka and Arniwala informed that the required number of bulk waste trucks for transportation of solid waste shall be provided by 30.06.2022, as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by the MCs.

1.7 Waste Transfer Points

MCs namely Fazilka, Abohar, Jalalabad and Arniwala apprised that all the waste transfer points maintained at different locations shall be provided with boundary wall and may be kept in a environmentally sound position. As per District Environment Plan, the timeline for completion of the said activity, has been mentioned as 30.06.2022 and all the MCs assured that various waste transfer points shall be provided with boundary wall and shall be put into an environmentally sound position by 30.06.2022.

The Monitoring Committee noted the submission made by all the MCs.

1.8 Wet-waste management: On-site composting by bulk waste generators (BWGs)

The Monitoring Committed was informed that the bulk waste generator existing within MC limits of MCs namely Fazilka, Abohar, Jalalabad and Arniwala have been identified and wet and dry waste of these bulk waste generator is lifted and treated in the compost pits and Material Recovery Facilities, respectively, provided by them. Necessary agreement for collection and treatment of both the wastes has been made by all the MCs with bulk waste generators with suitable user charges to be paid by BWGs to the concerned MCs.

The Monitoring Committee noted the compliance.

1.9 Wet Waste Management: Composting of Wet Waste

MCs namely Fazilka, Abohar and Jalalabad informed that the required number of compost pits have been provided for treatment of wet waste. MC, Arniwala has already provided required number of compost pits for treatment of wet waste

The Monitoring Committee noted the compliance.

1.10 Dry Waste Management: Material Recovery Facilities (MRFs)

As per the District Environment Plan, the Material Recovery Facilities for management of dry waste are to be provided by the MCs namely Abohar and Jalalabad as per the timeline mentioned as 30.06.2022 in the District Environment Plan.

MCs namely Abohar and Jalalabad assured that the required number of Material Recovery Facilities for management of dry waste shall be provided by 30.06.2022 as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by MCs.

1.11 Disposal of inert and non-recyclable wastes : Sanitary Landfill Site

It was apprised that all the MCs namely Fazilka, Abohar, Jalalabad and Arniwala have not provided sanitary landfill site for the disposal of inert and non-recyclable waste and as per District Environment Plan, the timeline for providing sanitary landfill site by these MCs was mentioned as 31/03/2022.

The Executive Officers of all the MCs requested that the timelines for providing sanitary landfill site by all the MCs may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that sanitary landfill site may be constructed by all the MCs by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.12 Remediation of historic/ legacy dump site

As per District Environment Plan, the timeline for remediation of legacy waste by all the MCs, was mentioned as 30.06.2022.

The Executive Officers all the MCs requested that the timeline for 100% remediation of legacy waste may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% remediation of legacy waste shall be completed by all the MCs by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.13 Removal of garbage vulnerable points (GVPs).

All the MCs namely Fazilka, Abohar, Jalalabad and Arniwala informed that GVPs identified by them have been removed.

The Monitoring Committee noted the compliance and directed that all the MCs shall ensure that no site after removal of GVPs, may be reutilized for disposing of the solid waste. All the MCs shall convert the vacated site into useful usage like sitting place, park, green belt, playground etc by 31/07/2022 and these timelines may be mentioned in the revised District Environment Plan.

1.14 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by all the MCs and the DDPO requested that the timeline for preparation of own bye laws to comply with Solid Waste Management Rules, 2016 may be extended to 30.06.2022.

The Monitoring Committee noted the submission made by MCs and DDPO and directed that own bye laws to comply with Solid Waste Management Rules, 2016 may be prepared by DDPO for the village Panchayats by 30.06.2022.

The Monitoring Committee noted the submission made by MCs.

1.11 Disposal of inert and non-recyclable wastes : Sanitary Landfill Site

It was apprised that all the MCs namely Fazilka, Abohar, Jalalabad and Arniwala have not provided sanitary landfill site for the disposal of inert and non-recyclable waste and as per District Environment Plan, the timeline for providing sanitary landfill site by these MCs was mentioned as 31/03/2022.

The Executive Officers of all the MCs requested that the timelines for providing sanitary landfill site by all the MCs may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that sanitary landfill site may be constructed by all the MCs by 30/09/2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.12 Remediation of historic/ legacy dump site

As per District Environment Plan, the timeline for remediation of legacy waste by all the MCs, was mentioned as 30.06.2022.

The Executive Officers all the MCs requested that the timeline for 100% remediation of legacy waste may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% remediation of legacy waste shall be completed by all the MCs by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.13 Removal of garbage vulnerable points (GVPs).

All the MCs namely Fazilka, Abohar, Jalalabad and Arniwala informed that GVPs identified by them have been removed.

The Monitoring Committee noted the compliance and directed that all the MCs shall ensure that no site after removal of GVPs, may be reutilized for disposing of the solid waste. All the MCs shall convert the vacated site into useful usage like sitting place, park, green belt, playground etc by 31/07/2022 and these timelines may be mentioned in the revised District Environment Plan.

1.14 Preparation of own by –laws to comply with SWM Rules, 2016

It was informed that by-laws to comply with SWM Rules, 2016 have been prepared by all the MCs and the DDPO requested that the timeline for preparation of own bye laws to comply with Solid Waste Management Rules, 2016 may be extended to 30.06.2022.

The Monitoring Committee noted the submission made by MCs and DDPO and directed that own bye laws to comply with Solid Waste Management Rules, 2016 may be prepared by DDPO for the village Panchayats by 30.06.2022.

1.15 Provision of greenbelt and boundary wall around legacy waste dump site:

The Monitoring Committee was informed that MCs namely Fazilka, Abohar and Arniwala have provided boundary wall, whereas, MC namely Jalalabad is yet to provide 4th side of boundary wall.

MC, Jalalabad requested that the timeline for completing boundary wall may be extended to 31.07.2022. For providing thick green belt around the legacy waste dump site, all the MCs requested that timeline for providing the same may be extended to 31.07.2022.

The Monitoring Committee accepted the request made by MCs and directed that MC, Jalalabad shall complete 4th side of the boundary wall by 31.07.2022 and all the MCs shall provide thick greenbelt around legacy waste dump site by 31.07.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.16 Providing Compartments and GPS tracking in garbage carry vehicles

The Monitoring Committee informed that all the mechanical vehicles available with the MCs have been provided with GPS system for tracking the movement of vehicles carrying solid waste.

The Monitoring Committed noted the compliance.

1.17 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that none of the MCs have provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 31.07.2022.

The Monitoring Committee directed that Deputy Commissioner, Fazilka shall review the issue regarding installation of effluent treatment plant for treatment of leachate generated from the legacy waste dump site of each MCs either in the cluster form or individually in the monthly meeting and issue may be sorted out within 1½ months.

1.18 CCTV cameras and Piezometers to be installed at dumping sites.

All the MCs namely Fazilka, Abohar, Jalalabad and Arniwala informed that CCTV cameras and piezometers at legacy waste dump site shall be provided by 30.06.2022 as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by all the MCs.

1.19 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

As per the District Environment Plan, the short term measures for management of carcass disposal sites, boundary wall, green belt, plantation and hedges etc were required to be provided by MCs/village Panchayat 31.03.2022 and long term measures for utilization of carcasses by adopting rendering process or incineration, have been mentioned to be provided by 30.06.2023.

The Executive Officers of the all MCs and DDPO, Fazilka assured that the short term measures like provision of boundary wall, green belt, plantation and hedges etc at the carcasses disposal sites shall be provided by 30.09.2022 and long term measures for utilization of carcasses by adopting rendering process or incineration shall be completed with the time frame as mentioned in District Environment Plan.

The Monitoring Committee noted the submission made by all the MCs and DDPO.

1.20 Management of wastewater and solid waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

The Executive Officer of all the MCs informed that all the unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified.

The Monitoring Committee observed that there is need to provide sewerage system and sewage treatment plant for treatment of wastewater and solid waste management system for treatment of solid waste by all the MCs for the unauthorized colonies/residential complex/commercial complex existing within MCs limits and by BDA/PUDA for the unauthorized colonies/residential complex/commercial complex existing outside MC limits.

The Chairman of the Monitoring Committee directed that all the MCs shall get install individual STPs along the sewerage system for treatment of wastewater discharged by the unauthorized colonies located within MC limits. For the management of solid waste generated by these unauthorized colonies, MCs shall make agreement with these unauthorized colonies for management of solid waste with suitable user charges to be paid by unauthorized colonies to the concerned MCs. Similarly, Development authority (BDA/PUDA) shall pursue the unauthorized colonies/commercial complex existing outside MC areas to install individual STPs and sewerage system for treatment of wastewater and for management of solid waste, the necessary agreement shall be got made with the concerned MCs for scientific disposal of solid waste with suitable user charges to be paid to concerned MCs.

1.21 Management of Horticulture waste

The Monitoring Committee was informed that the required number of compost pit in the parks existing within MC limits of MCs namely Fazilka, Abohar, Jalalabad and Arniwala for management of horticulture waste shall be provided by 30.06.2022 as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by MCs.

2.0 Plastic Waste Management:

2.1 Framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016

All the MCs namely Fazilka, Abohar, Jalalabad and Arniwala informed that bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 have been framed, whereas, DDPO requested that the timeline for framing bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 may be extended to 30.06.2022.

The Monitoring Committee noted the submission made by MCs and DDPO and directed that bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 may be framed by DDPO for village Panchayat by 30.06.2022.

3.0 C & D Waste Management

3.1. Arrangements for separate collection of C&D waste to C&D waste deposition point and C&D waste recycling facility.

All the MCs informed that the site for collection C&D waste have been identified and C&D waste recycling facility is yet to be provided by them for which it was requested that the timeline for the same may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that C&D waste recycling facility may be provided by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

4.0 Bio-Medical Waste Management

4.1 Wastewater Treatment Plant

PPCB informed that out of total 76 beded HCFs of District Fazilka, effluent treatment plants in 1 no. private hospital and 3 Govt. hospitals have been installed. For the installation of ETPs by the remaining HCFs, PPCB had given time upto 31/03/2022. For extending the time period for installation of ETPs by the remaining HCFs, the matter shall be taken up with the higher authorities of the Board.

The Monitoring Committee noted the submission made by PPCB and directed that the ETPs for the remaining HCFs may be got installed in a time bound manner. In the mean time, PPCB may explore the possibility of getting join the small HCFs for treatment of their wastewater in the effluent treatment plant installed by the nearby big hospital with suitable user charges to be paid to the big hospital by 30.06.2022. The possibility of providing Common Effluent Plant for all the HCFs of the District may also be explored by PPCB by 31.07.2022.

Punjab Pollution Control Board shall also impart training to the personal of Government Hospitals dealing with the issue of operation of ETPs and management of biomedical waste by 30.6.2022.

5.0 E-Waste Management

5.1 Inventory / generation of E-waste/ Bulk-waste generators

It was apprised that the inventory of generation of e-waste/ bulk- waste generators is being prepared and shall be completed by 30.06.2022 as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by PPCB.

5.2 E Waste Collection Centre and Linkage among stakeholders to channelize e-waste

All the MCs namely Fazilka, Abohar, Jalalabad and Arniwala requested that E Waste Collection Centre and Linkage among stakeholders to channelize e waste shall be made by 30.09.2022 for which the Monitoring Committee was requested to extend the timeline accordingly.

The Monitoring Committee accepted the request made by all the MCs and directed that E-waste collection centre and Linkage among stakeholders to channelize e-waste shall be provided / made by all the MCs by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

6.0 Air Quality Management

6.1 Ambient air quality data

PPCB informed that 01 no. ambient air quality monitoring station has been set up in District-Fazilka and the data is being sent to CPCB and one more ambient air quality monitoring station shall be installed by 31.05.2022.

The Monitoring Committee noted the submission made by PPCB and directed that ambient air quality data ascertained from one ambient air quality monitoring station may be made available on PPCB website for the facilitation of the public. One more ambient air quality monitoring station shall be setup by PPCB by 31.05.2022.

6.2 Conversion of natural draft Brick Kilns to induced draft kiln technology.

PPCB informed that out of total 192 BKOs, 114 BKOs have adopted induced draft technology and the remaining BKOs which are yet to convert their kilns into induced draft kiln technology, are lying closed.

The Chairman of the Monitoring Committee directed that PPCB shall ensure that no brick kiln without conversion their BKO into induced draft system is allowed to operate. Also, PPCB shall check the BKOs on surprise basis to ensure that no Brick Kiln may use any unauthorized fuel in the brick kiln. Action under the provisions of the Air Act, 1981 may be taken against the violating BKOs.

6.3 Procurement of mechanical sweeping machines

MCs Fazilka informed that one mechanical sweeping machine is available with the Municipal Council but the same is not in operation and it requires repairing.

The Monitoring Committee noted the submission made by MC, Fazilka and directed that the mechanical sweeping machine may be repaired by 31.07.2022 and for suppression of dust generated during sweeping of roads, treated wastewater of STPs may be used for sprinkling purposes. The mechanical sweeping machines may be deployed for other towns of the district on rotation basis.

7.0 Water Quality Management

7.1 Inventory of Water Bodies

The Department of Irrigation and Department of Rural Development and Panchayat informed that inventory of water bodies has been prepared and same is available on public domain.

The Monitoring Committee noted the compliance.

7.2 Protection of River / Lake

Department of Irrigation informed that in order to stop the dumping of solid waste in the drain / Nallaha, surveillance along the drain is being carried out.

The Monitoring Committee noted the submission made by the department and directed that the said department shall ensure that no solid waste or any other material may be disposed off in the drains / Nallah so that the quality of water of River / lake may be maintained.

7.3 Rejuvenation of ground water and setting up of additional water bodies / water harvesting structures.

The Chairman of the Monitoring Committee informed that the Hon'ble NGT vide its order dated 1.06.2020 in OA No. 325 of 2015 in the matter of Lt Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed in para No. 6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds, water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible. In the said order, it has also been directed that District Magistrate may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

Further, it was informed that while approving the building plan of the houses/commercial projects by the concerned MCs, the conditions for constructing the rain water harvesting structure in the premises of said houses/commercial projects are imposed. These conditions are required to be implemented by getting providing rainwater harvesting structures to recharge the groundwater.

Public institutions have large roof area which may be utilized for channelizing the roof rainwater and it may be injected underground through rainwater harvesting system.

The Monitoring Committee directed that Deputy Commissioner, Fazilka shall hold meetings with concerned departments within 15 days and prepare a proposal/scheme for rejuvenation of the groundwater based on the points as discussed above and the same may be started implementing by 31.07.2022.

7.4. Sewage Treatment Plants

The Monitoring Committee was informed as under:

- STP of capacity 25 MLD of MC, Abohar is in operation.

- 8 MLD STP based on old technology has been proposed to be replaced by constructing new STP of capacity 13 MLD by MC, Fazilka, which has been completed 60% and is likely to be completed by 31.05.2022 and MC, Fazilka requested that the timelines for completion of said STP may be extended to 31.8.2022.

- STP of capacity 8 MLD installed for Jalalabad town is lying defunct and it requires upgradation for which tender has been called and upgradation / modification process will be completed by 15.07.2022. For installation of new STP of capacity 7 MLD, proposal has been prepared and funds are yet to tied up.

- For installation of 2 MLD capacity STP for Arniwala town, tender has been called and the same is likely to be completed by 31.03.2023.

The Monitoring Committee noted the submission made by PWSSB / MCs w.r.t. installation of STPs / upgradation of STPs for the said towns and directed that 13 MLD capacity STP of Fazilka town may be completed by 31.08.2022 and upgradation of exiting STP of capacity 8 MLD of Jalalabad town may be made by 15.07.2022. New STP of capacity 7 MLD for Jalalabad town may be completed by 30.06.2023 as per the timelines mentioned in the District Environment Plan. STP for Arniwala town may also be completed by 31.03.2023.

7.5 Underground sewerage network

The Monitoring Committee was informed that 100% sewerage network for the towns namely Abohar, Fazilka and Jalalabad shall be completed by 30.06.2022. For Arniwala town, 100% sewerage network shall be laid by 31.03.2023.

The Monitoring Committee noted the submission made by PWSSB and directed that sewerage network for the towns may be laid within the time schedule as mentioned above.

7.6 Provision of necessary treatment facility in village ponds so that no untreated or polluted water enters into river through drains.

The Monitoring Committee was informed that treatment system, to treat the pond water of 17 villages, has been completed and the treatment of wastewater of the ponds of remaining villages, shall be done in phased manner.

The Monitoring Committee noted the submission made by DDPO and directed that the timelines in phased manner for treatment of pond water may be submitted and the same may be mentioned in the revised District Environment Plan.

7.8 Guidelines for control of pollution and enforcement of environment norms in marriage halls, banquet halls etc.

The Monitoring Committee observed that the marriage palaces, operating within the MC limits, are required to treat their wastewater and manage the solid waste effectively. All the MCs are required to ensure that these marriage palaces are operated only after ensuring the treatment of wastewater as well as management of solid waste

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7.9 Preparation of inventories of Dairy Farms and Gaushallas by MCs

It was observed that the dairy waste in the form of animal dung and wastewater hamper the functioning of STPs, in case these waste are not treated by the dairy farms or Gaushallas.

It was directed that all the MCs shall explore the possibility for providing separate ETPs by the dairy units or install common ETP for cluster of dairy units. MCs also shall take up the matter regarding management of animal dung with PEDA and sort out the issue.

8.0 Mining Activity Management Plan

The Monitoring Committee informed that the Hon'ble National Green Tribunal has passed detailed order in OA no. 360 of 2015 in its order dated 26.02.2021 in the matter of National Green Tribunal Bar Association V/s Virendra Singh (State of Gujrat), wherein, it has been directed that the Sustainable Sand Mining Guidelines, 2016 and Enforcement and Monitoring of Sand Mining Guidelines, 2020 may be implemented by all the mining lease holders.

It was directed that the department of Mining / department of Irrigation shall go through the order dated 26.02.2021 in OA no. 360 of 2015 in the matter of National Green Tribunal Bar Association V/s Virendra Singh (State of Gujrat) and implement all the directions / guidelines while allowing the operation of mining sites of the District.

9.0 Noise Pollution Management Plan

10.1 Availability of sound/ noise level meters

PPCB informed that only 01 noise level meter is available with the Regional Office, Faridkot, whereas, no noise meters have been procured by Department of Police.

The Monitoring Committee noted the observations and directed that the Department of Police shall procure requisite number of noise level meters by 30.09.2022.

10.2 Sign boards in Noise Zone

It was informed that appropriate number of sign boards have been installed at the appropriate locations in noise/sensitive zones.

The Monitoring Committee noted the compliance and directed that adequate number of sign boards may be provided at appropriate places/zones by 30.06.2022.

11.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt by District Development and Panchayat Officer.

ADC (RD) informed that action plan for some of the activities relating to waste management of rural area has been prepared and the copy of the same was submitted to the Monitoring Committee. The Chairman of the Monitoring Committed appreciated the efforts made by District Administration w.r.t. preparation of action plan for management of waste generated from the rural areas.

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The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Fazilka shall prepare scheme / proposal for management of all the activities covering all the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management in the action plan by 31.07.2022 and the same may be implemented in a phased manner.

12.0 Submission of revised/modified/amended District Environment Plan of District Fazilka.

The Chairman of the Monitoring Committee directed that District Environment Plan of District Fazilka may be revised/amended/modified in view of its observations made on the various points as discussed in the meeting and mentioned in the aforesaid paras and other activities, which may be updated / modified by the concerned departments along with timelines for completion of the said activities and in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal as mentioned in para no.18 of said order in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the same may be submitted to the Monitoring Committee within 15 days. Also, the revised/ amended/modified District Environment Plan of district Fazilka may be uploaded on the website of PPCB as well as department of Environment, State of Punjab.

13.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Fazilka and officers of other Departments w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is poor progress regarding compliance of the various activities as mentioned in the District Environment Plan.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs namely Fazilka, Abohar, Jalalabad and Arniwala was got inspected from the officers of Punjab Pollution Control Board, Regional Office, Faridkot on 28.4.2022 and it was observed that there is poor progress w.r.t. segregation of solid waste and mixed solid waste was found thrown at solid waste dumping site. No steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs. The status of non compliance by all the 04 MCs has been mentioned at pages 2 to 6 of the report.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount as mentioned in OA no. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 on each MC (Fazilka, Abohar, Jalalabad and Arniwala).

Dr. Babu Ram S.C. Agrawal Sant Balbir Singh Ji Seechewal

Justice Jasbir Singh
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

Annexure-1

Attendance sheet

Meeting with District Level Officers of District Fazilka under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, now as Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on 6.5.2022, 10:30 AM at Fazilka in the committee room, District Administration, Fazilka in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors to review the action taken on the activities as mentioned in the District Environment Plan of District Fazilka.

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13.	Amanpreet Singh SDE	PUDA Bathinda	94632 72593		
14.	Harish Kumar JE	PUDA Bathinda	99145 98371		
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21.	Gurmail Singh Cheema	Agriculture	94181 15415		
22.	Keshav Singh	Agriculture Engg. Deptt.	98145 [illegible]	[illegible]	
23.	Satwant Kumar Narula.	XEN PWD B&R.	98889 [illegible]		
24.	SUKHDARSHAN SINGH	S.D.O. Soil & water Conservation	[illegible]		
25.	Harmandeep Singh	SDSCO Deptt. of Soil + water conservation	94656-09761		
26.	Gurvinder Singh DSCO, Ferozepur	Soil + Water conservation	94172 53293		
27.	Rajesh Gomer XBN(PR)	Retired Deptt Rej	[illegible]	[illegible]	
28.	HARMAIL SINGH	—do—	94175 16107	DD Pb	—do—
29.	Anupreet Singh	AE PPCB	[illegible]	PPCB	
30.	Ramandeep Singh	EE, PPCB	8146[illegible]	PPCB	
31.	Rajeev Goyal	SEE PPCB	98789-[illegible]	PPCB	
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ANNEXURE-13

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex, Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com

To

The Deputy Commissioner,
Sri Muktsar Sahib.

No. CMC/2022/943
Dated: 9.5.2022

Subject: **Minutes of the meeting held with the District Level Officers of District Sri Muktsar Sahib under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, now as Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on 6.5.2022 at 02.30 PM in the committee room, District Administration, Sri Muktsar Sahib, in compliance to order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & Ors to review the action taken on the activities as mentioned in the District Environment Plan of District Sri Muktsar Sahib.**

*****

Please find enclosed herewith minutes of the meeting held with the District level officers of District Sri Muktsar Sahib to review the action taken on the activities as mentioned in District Environment Plan of District Sri Muktsar Sahib in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 6.5.2022 at 2:30 PM in the Committee Room, District Administration, Sri Muktsar Sahib for your information and necessary action please.

It is requested that the concerned officer of District Administration be directed to convey the minutes of the meeting to all the concerned departments/MCs with the request to take necessary action on the recommendations made/ directions given by the Monitoring Committee on the various points as mentioned in the minutes of the meeting and revised District Environment Plan be submitted to the Monitoring Committee within 15 days.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/944 Dated: 9.5.2022

A copy of the above is forwarded to the Member Secretary, Punjab Pollution Control Board, Patiala for information and necessary action please.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/945 Dated: : 9.5.2022

A copy of the above is forwarded to the District Development & Panchayat Officer, Department of Rural Development of Panchayat, Sri Muktsar Sahib for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/946 Dated: : 9.5.2022

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CMC/2022/947 Dated: : 9.5.2022

A copy of the above is forwarded to the Executive Engineer, Punjab Water Supply & Sewerage Board, Sri Muktsar Sahib for information and necessary action.

DA/-as above

(Dr. Babu Ram)
Technical Expert,

Minutes of the meeting held with the District level officers of District Sri Muktsar Sahib to review the action taken on the activities as mentioned in District Environment Plan of District Sri Muktsar Sahib in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and others on 6.5.2022 at 2:30 PM in the Committee Room, District Administration, Sri Muktsar Sahib.

A) Meeting with the District Level Officers of District Sri Muktsar Sahib

The following were present during meeting:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Jasbir Singh, Former Judge, Punjab and Haryana High Court	Chairman
2.	Sh. S. C. Agrawal, IAS (Retd), Former Chief Secretary, Punjab	Member
3.	Sant Balbir Singh Seechewal	Member
4.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present in the meeting, is as per **Annexure-1.**

1.0 Background

The Chairman of the Monitoring Committee apprised that the Hon'ble National Green Tribunal in its order dated 8.2.2022 in OA no. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India &Ors has directed in para no. 18 & 19 as under:

Para no. 18

We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally

sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

Para no. 19

We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

At the outset of the meeting, the Chairman of the Monitoring Committee apprised that soon after the fixing of date of meeting (to be held on 6.5.2022) with District Level Officers of District Sri Muktsar Sahib on 22.4.2022, the various sites of solid waste management were got inspected from the Regional Offices, PPCB, Bathinda on 28.04.2022 and the observations along with Photographs are mentioned as under:

1. M.C Sri Muktsar Sahib

The total quantity of solid waste generated by MC, Sri Muktsar Sahib is 26 TPD. There is no 100% source segregation of solid waste. Huge quantity of legacy waste was found dumped at legacy waste dump site. MC has provided boundary wall but no green belt, CCTV cameras and piezometer have been installed at solid waste dumping site. Burning of solid waste was found at the solid waste dumping site. No machinery has been installed for remediation of legacy waste. MRF site, provided with compartments were found collecting plastic waste and compost pits have been provided and fresh waste was found put into the compost pit and old wet waste was also found lying in the compost pit.

The Photographs showing legacy waste lying dumped at solid waste dumping site, compost pit with fresh wet waste, MRF containing manure and plastic waste are mentioned as per **Plates I to III.**

Plate-I: photograph showing legacy waste lying dumped at dumping site

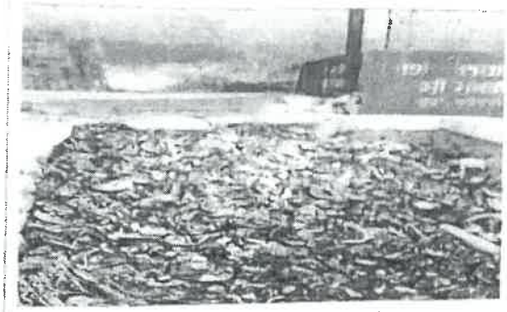


Plate-II: photograph showing Compost pit with fresh waste

Plate-III: photograph showing MRF containing manure and plastic waste

2. M.C. Malout

The total quantity of solid waste generated by MC, Malout is 24 TPD. There is no 100% source segregation of solid waste. Huge quantity of legacy waste is present at solid waste dumping site and burning of the solid waste was also found at site. MC has provided boundary wall but no green belt, CCTV cameras and piezometer have been provided at the solid waste dumping site. No machinery has been installed for remediation of legacy waste. MRF site, provided with compartments were found containing multi layer plastic and compost pits have been provided and fresh waste was found put into the compost pits.

The Photographs showing legacy waste lying dumped at solid waste dumping site with burning of solid waste, compost pits with fresh wet waste, MRF containing manure and plastic waste are mentioned as per **Plates IV to VI.**

Plate IV: Photograph showing legacy waste lying dumped at solid waste dumping site with burning of solid waste

Plate V: Photograph showing MRF containing manure and plastic waste

Plate VI: Photograph showing compost pits with fresh wet waste

3. M.C. Gidderbaha

The total quantity of solid waste generated by MC is 10 TPD. There is no 100% source segregation of solid waste. Mixed (unsegregated) solid waste was found dumped at solid waste dumping site. Huge quantity of legacy waste is present at solid waste dumping site and animals were found eating solid waste. MC has provided boundary wall but no green belt, CCTV cameras and piezometer have been provided at the solid waste dumping site. No machinery has been installed for remediation of legacy waste. MC has provided 15 compost pits for management of wet waste which were not in operation and no shed has been provided over these pits and lot of wild grass was found grown in these pits. For management of dry waste, MC has provided MRF site but no compartments have been provided for storing of different dry waste. 10 compost pits, provided at MRF site, were in operation and fresh wet waste was found put into these compost pits and old waste was also lying in these pits. Fresh dry waste was found stored in the MRF.

The photographs showing the mixed (un-segregated) solid waste lying dumped at legacy waste dump site and animals found eating solid waste, compost pits found grown with wild grass and compost pits which were found damaged and not in operation at solid waste dump site are mentioned as per **Plates VII to IX**.

Plate-VII: Photograph showing mixed (un-segregated) solid waste lying dumped at legacy waste dump site and animals found eating solid waste

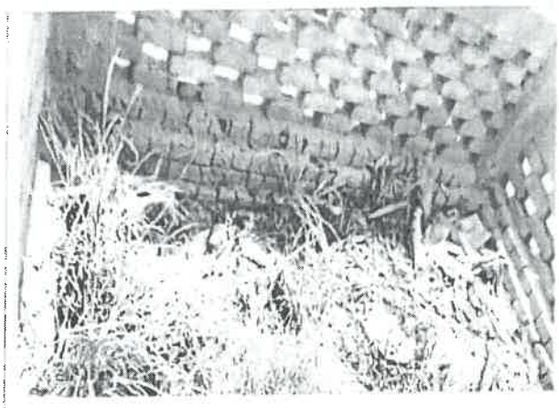


Plate-VIII: Photograph showing compost pits found grown with wild grass.

Plate-IX: Photograph showing compost pits which were found damaged and not in operation at solid waste dump site

4. M.C. Bariwala

The total quantity of solid waste generated by MC is 3 TPD. There is no 100% source segregation of solid waste. Huge quantity of legacy waste is present at solid waste dumping site. MC has provided boundary wall but no green belt, CCTV cameras and piezometer have been provided at the solid waste dumping site. Machinery has been installed for remediation of legacy waste but the same was not in operation due to non availability of electric connection. MRF has been provided at solid waste dumping site and fresh dry waste was found lying at MRF. For management of wet waste, compost pits have been provided and fresh wet waste was found put into the pits and old waste was also found lying in these pits..

The photographs showing legacy waste dump site, compost pits containing fresh wetwaste and non operational machinery installed for remediation of legacy waste are mentioned as per **Plates X to XII.**

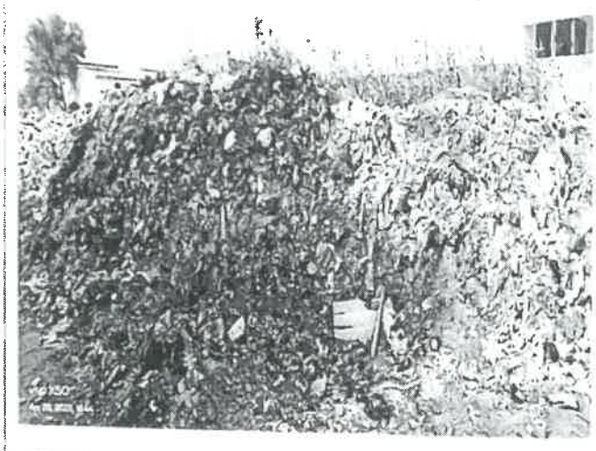


Plate X: Photograph showing legacy waste dump site

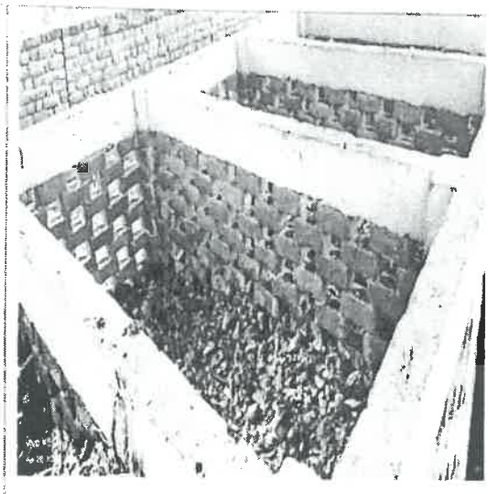


Plate XI: Photograph showing compost pits containing fresh wet waste

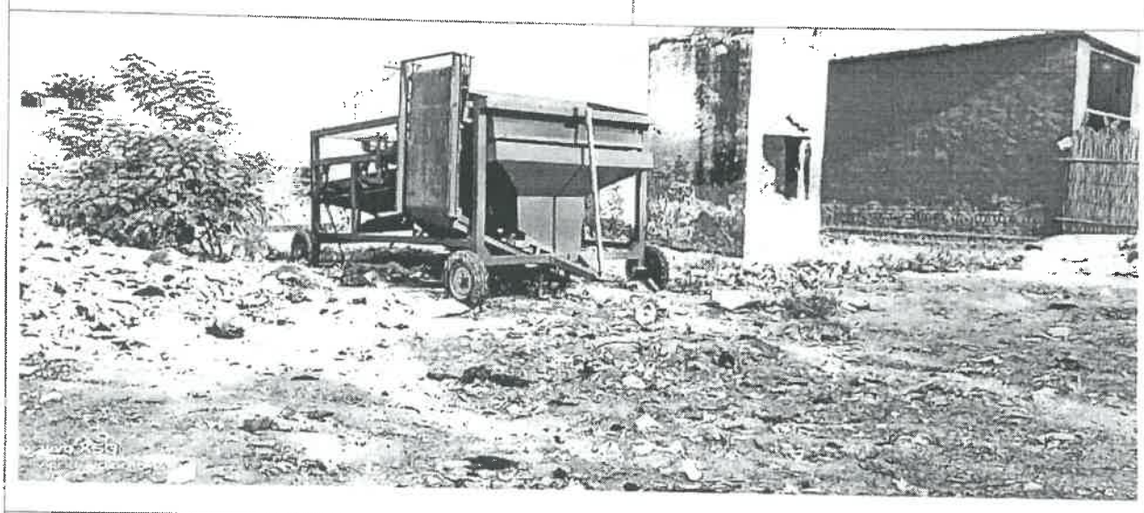


Plate XII: Photograph showing non operational machinery installed for remediation of legacy waste

The above gross violations caused by the various MCs were also seen by the Chairman of the Monitoring Committee online (through Whatsapp) and the position w.r.t management of solid waste by these MCs was found too alarming and miserable.

The above violations along with photographs showing facts in the case of all the 04 MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala were brought into the notice of District Administration, Executive Officers of MCs and officer of the other departments concerning to the matter, who were present in the meeting, and it was informed that there is miserable condition w.r.t. management of Solid Waste by all the MCs for which Monitoring Committee has taken a serious view. District Administration assured that all the issues shall be looked into on priority basis and effort shall be made to rectify all the violations within 15 days.

Thereafter, the District Environment Plan of district Sri Muktsar Sahib was taken up for discussion. It was informed that in the District Environment Plan, the timelines for completion of the various activities i.e. management of solid waste, plastic waste, e-waste, C&D waste, bio-medical waste, hazardous waste, air quality, water quality, industrial wastewater, mining activities and noise pollution have been mentioned.

The following activities, as mentioned in District Environment Plan of Distt. Sri Muktsar Sahib, whose timelines have been expired on 31/3/2022 or going to expire on 30.6.2022/30.9.2022, were taken up for discussion.

1. Solid waste management:

1.1 Segregation of Solid Waste

The MCs namely Sri Muktsar Sahib and Malout informed that 100% source segregation has not been achieved and requested that timeline mentioned as 31.12.2021 in the District Environment Plan may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by the MCs and directed that 100% source segregation of solid waste by MCs Sri Muktsar Sahib and Malout may be achieved by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.2 Sweeping (manual sweeping)

MCs namely Sri Muktsar Sahib and Malout informed that manual sweeping in 100% of the area within MC limit shall be achieved by 30.06.2022 as per timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by the MCs Sri Muktar Sahib and Malout and directed that sweeping in 100% area may be achieved by 30.06.2022 and further directed that manual sweeping may be carried out by all the MCs twice in day time and once in night time in the residential and commercial areas, respectively.

1.3. Waste Collection trollies with separate compartments

MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala informed that adequate number of trollies with separate compartments shall be provided by 31.12.2022 as per the timeline mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by all the MCs.

1.4 Waste Deposition Centre (For domestic Hazardous waste)

MC, Gidderbaha informed that adequate number of waste deposition centre for domestic hazardous waste could not be provided by 31.03.2022 and requested that the timeline for completion of activity may be extended to 30.06.2022.

The Monitoring Committee accepted the request made by MC Gidderbaha and directed that waste deposition centers for domestic hazardous waste may be provided by said MC by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan. For door to door collection of domestic hazardous waste, additional cabin in all the waste collection vehicles may be provided by 30.6.2022

1.5 Waste Transport : Bulk Waste Trucks

MCs namely Sri Muktsar Sahib and Bariwala informed that the required number of bulk waste trucks for transportation of solid waste shall be provided by 30.06.2022 and requested that the timeline may be extended accordingly.

The Monitoring Committee accepted the request made by MCs Sri Muktsar Sahib and Bariwala and directed that adequate number of bulk waste trucks for transportation of solid waste may be provided by 30.06.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.6 Wet-waste management: On-site composting by bulk waste generators (BWGs)

The Monitoring Committee was informed that the bulk waste generators existing within MC limits of MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala have been identified and wet and dry waste of these bulk waste generator is lifted and treated in the compost pits and Material Recovery Facilities, respectively, provided by them. Necessary agreement for collection and treatment of both the wastes has been made by all the MCs with bulk waste generators with suitable user charges to be paid by BWGs to the concerned MCs.

The Monitoring Committee noted the compliance.

1.7 Wet Waste Management: Composting of wet waste

MCs namely Sri Muktsar Sahib, Malout and Gidderbaha informed that the required number of compost pits for treatment of wet waste shall be provided by 31.08.2022 and requested that the timeline may be extended accordingly. MC, Bariwala informed that it has provided adequate number of compost pits for management of wet waste.

The Monitoring Committee accepted the request made by MCs Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala and directed that adequate number of compost pits for treatment of wet waste may be provided by 31.08.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.8 Dry Waste Management: Material Recovery Facilities (MRFs)

MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala informed that the required number of material recovery facilities for treatment of dry waste shall be provided by 31.12.2022 and requested that the timeline may be extended accordingly.

The Monitoring Committee accepted the request made by MCs Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala and directed that adequate number of material recovery facilities for treatment of dry waste may be provided by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.9 Disposal of inert and non-recyclable wastes : Sanitary Landfill Site

It was apprised that all the MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala may not be able to provide sanitary landfill site for the disposal of inert and non-recyclable waste within the time frame mentioned as 30.6.2022 in the District Environment Plan.

The Executive Officers of all the MCs requested that the timelines for providing sanitary landfill site by all the MCs may be extended to 31.12.2022.

The Monitoring Committee accepted the request made by the all the MCs and directed that sanitary landfill site may be constructed by all the MCs by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.10 Remediation of historic/ legacy dump site

MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala informed that 100% treatment of legacy waste shall be completed by 31.12.2022 and requested that timeline may be extended accordingly.

The Monitoring Committee accepted the request made by the all the MCs and directed that 100% remediation of legacy waste shall be completed by all the MCs by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

1.11 Providing Compartments and GPS tracking in garbage carry vehicles

The Monitoring Committee informed that all the mechanical vehicles available with the MCs have been provided with GPS system for tracking the movement of vehicles carrying solid waste.

The Monitoring Committed noted the compliance.

1.12 Action Plan for treatment of leachate generated from legacy waste dump site.

The Monitoring Committee observed that none of the MCs have provided effluent treatment plant for treatment of leachate generated from legacy waste dump site. However, as per the District Environment Plan, the timelines for completion of said activity has been mentioned as 30.06.2022.

The Monitoring Committee directed that Deputy Commissioner, Sri Muktsar Sahib shall review the issue regarding installation of effluent treatment plant for treatment of leachate generated from the legacy waste dump sites of each MCs either in the cluster form or individually in the monthly meeting and issue may be sorted out within 1½ months.

1.13 CCTV cameras and Piezometers to be installed at dumping sites.

All the MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala informed that CCTV cameras and piezometers at legacy waste dump site shall be provided to 30.06.2022 and timeline for the same may be extended accordingly.

The Monitoring Committee accepted the request made by the all the MCs and directed that CCTV cameras and piezometers at legacy waste dump site shall be provided by all the MCs by 30.06.2022 and the CCTV cameras may have their connectivity with District Administration and timelines for completion of the said activity may be mentioned in the revised District Environment Plan.

1.14 Carcass should be utilized by adopting rendering process or incineration and priority may be given to carcass utilization plants.

As per the District Environment Plan, the short term measures for management of carcass disposal sites, boundary wall, green belt, plantation and hedges etc were required to be provided by MCs/village Panchayat 31.03.2022 and long term measures for utilization of carcasses by adopting rendering process or incineration, have been mentioned to be provided by 31.10.2024. It was further informed that proposal for installation of rendering plant has been prepared at district level and the same shall be provided within the time frame as mentioned in District Environment Plan.

The Executive Officers of the all MCs and DDPO, Sri Muktsar Sahib assured that the short term measures like provision of boundary wall, green belt, plantation and hedges etc at the carcasses disposal sites shall be provided by 31.08.2022 and steps may be taken for installation of carcasses utilization plants adopting the process of rendering as per the proposal prepared at District level and the same may be completed within time frame as mentioned in the District Environment Plan.

The Monitoring Committee noted the submission made by all the MCs and DDPO.

1.15 Management of wastewater and solid waste by the unauthorized colonies/ residential complex/ commercial complex developed by Private Colonizers.

The Executive Officer of all the MCs informed that all the unauthorized colonies / residential complex/ commercial complex developed by private colonizers have been identified.

The Monitoring Committee observed that there is need to provide sewerage system and sewage treatment plant for treatment of wastewater and solid waste management system for treatment of solid waste by all the MCs for the unauthorized colonies/residential complex/commercial complex existing within MCs limits and by BDA/PUDA for the unauthorized colonies/residential complex/commercial complex existing outside MC limits.

The Chairman of the Monitoring Committee directed that all the MCs shall get install individual STPs along the sewerage system for treatment of wastewater discharged by the unauthorized colonies located within MC limits. For the management of solid waste generated by these unauthorized colonies, MCs shall make agreement with these unauthorized colonies for management of solid waste with suitable user charges to be paid by unauthorized colonies to the concerned MCs. Similarly, Development authority (BDA/PUDA) shall pursue the unauthorized colonies/commercial complex existing outside MC areas to install individual STPs and sewerage system for treatment of wastewater and for management of solid waste, the necessary agreement shall be got made with the concerned MCs for scientific disposal of solid waste with suitable user charges to be paid to concerned MCs.

1.16 Management of Horticulture waste

The Monitoring Committee was informed that the required number of compost pit in the parks existing within MC limits of MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala for management of horticulture waste have been provided.

The Monitoring Committee noted the compliance made by MCs.

2.0 Plastic Waste Management:

2.1 Framing of bye-laws incorporating the provisions of Plastic Waste Management Rules, 2016

All the MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala informed that bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 have been framed, whereas, DDPO requested that the timeline for framing bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 may be extended to 30.06.2022.

The Monitoring Committee noted the submission made by MCs and DDPO and directed that bye laws incorporating the provisions of Plastic Waste Management Rules, 2016 may be framed by DDPO for village Panchayats by 30.06.2022.

3.0 C & D Waste Management

3.1. Arrangements for separate collection of C&D waste to C&D waste deposition point and C&D waste recycling facility.

All the MCs informed that the site for collection C&D waste has been identified and C&D waste recycling facility is yet to be provided by them for which it was requested that the timeline for the same may be extended to 30.09.2022.

The Monitoring Committee accepted the request made by all the MCs and directed that C&D waste recycling facility may be provided by 30.09.2022 and the said timelines may be mentioned in the revised District Environment Plan.

4.0 Bio-Medical Waste Management

4.1 Tracking of Bio medical waste

PPCB informed that all the health care facilities have adopted barcode system for tracking the disposal of bio-medical waste.

The Monitoring Committee noted the submission made by PPCB.

4.2 Wastewater Treatment Plant

PPCB informed that out of total 96 beded HCFs of District Sri Muktsar Sahib, effluent treatment plants have been installed by 3 Govt. hospitals and 2 private hospitals. For the installation of ETPs by the remaining HCFs, PPCB had given time upto 31/03/2022. For extending the time period for installation of ETPs by the remaining HCFs, the matter shall be taken up with the higher authorities of the Board.

The Monitoring Committee noted the submission made by PPCB and directed that the ETPs for the remaining HCFs may be got installed in a time bound manner. In the mean time, PPCB may explore the possibility of getting join the small HCFs for treatment of their wastewater in the effluent treatment plant installed by the nearby big hospital with suitable user charges to be paid to the big hospital by 30.06.2022.

The possibility of providing Common Effluent Plant for all the HCFs of the District may also be explored by PPCB by 31.07.2022.

Also, PPCB shall impart training to the personnel of Govt. HCFs dealing with the operation of effluent treatment plant and management of bio-medical waste and the said training may be given by 30.06.2022.

5.0 E-Waste Management

5.1 Inventory / generation of E-waste/ bulk-waste generators

It was apprised that the inventory of generation of e-waste/ bulk- waste generators has been completed.

The Monitoring Committee noted the compliance made by PPCB.

5.2 E-Waste Collection Centre and Linkage among stakeholders to channelize e-waste.

All the MCs namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala requested that E-Waste Collection Centres and Linkage among stakeholders to channelize e-waste shall be made by 31.12.2022 for which the Monitoring Committee was requested to extend the timeline accordingly.

The Monitoring Committee accepted the request made by all the MCs and directed that E-waste collection centre and Linkage among stakeholders to channelize e-waste shall be provided / made by all the MCs by 31.12.2022 and the said timelines may be mentioned in the revised District Environment Plan.

6.0 Air Quality Management

6.1 Ambient air quality data

PPCB informed that 01 no. ambient air quality monitoring station has been set up in District Sri Muktsar Sahib and the data is being sent to CPCB and one more ambient air quality monitoring station shall be installed by 30.06.2022.

The Monitoring Committee noted the submission made by PPCB and directed that ambient air quality data ascertained from one ambient air quality monitoring station may be made available on PPCB website for the facilitation of the public. One more ambient air quality monitoring station shall be setup by PPCB by 30.06.2022.

6.2 Conversion of natural draft Brick Kilns to induced draft kiln technology.

PPCB informed that out of total 126 BKOs, 71 BKOs have adopted induced draft technology and the remaining BKOs which are yet to convert their kilns into induced draft kilns.

The Chairman of the Monitoring Committee directed that PPCB shall ensure that no brick kiln without conversion their BKO into induced draft system is allowed to operate. Also, PPCB shall check the BKOs on surprise basis to ensure that no Brick

Kiln may use any unauthorized fuel in the brick kiln. Action under the provisions of the Air Act, 1981 may be taken against the violating BKOs.

6.3 Procurement of mechanical sweeping machines

MCs Malout informed that one mechanical sweeping machine is available with the Municipal Council and the same is in operation.

The Monitoring Committee noted the submission made by MC, Malout and directed that the mechanical sweeping machine may be operated on the road to sweep and for suppression of dust generated during sweeping of roads, treated waste water of STPs may be used for sprinkling purposes. The said mechanical sweeping machine may also be deployed for the other towns of District on rotation basis.

7.0 Water Quality Management

7.1 Inventory of Water Bodies

The Department of Irrigation and Department of Rural Development and Panchayat informed that inventory of water bodies has been prepared and same is available on public domain.

The Monitoring Committee noted the compliance.

7.2 Rejuvenation of ground water and setting up of additional water bodies / water harvesting structure

The Chairman of the Monitoring Committee informed that the Hon'ble NGT vide its order dated 1.06.2020 in OA No. 325 of 2015 in the matter of Lt Col. Sarvadaman Singh Oberoi vs Union of India & Ors, has directed in para No. 6 that harvesting surplus water during excessive rains from any areas of catchment needs to be optimized by enhancing the capacity of the existing ponds, water bodies, creation of water harvesting structures in the sub-watersheds to the extent possible. In the said order, it has also been directed that District Magistrate may also ensure that as far as possible at least one pond/water body must be restored in every village, apart from creation of any new pond/water body.

Further, it was informed that while approving the building plan of the houses/commercial projects by the concerned MCs, the conditions for constructing the rain water harvesting structure in the premises of said houses/commercial projects are imposed. These conditions are required to be implemented by getting providing rainwater harvesting structures to recharge the groundwater.

Public institutions have large roof area which may be utilized for channelizing the roof rainwater and it may be injected underground through rainwater harvesting system.

The Monitoring Committee directed that Deputy Commissioner, Sri Muktsar Sahib shall hold meetings with concerned departments within 15 days and prepare a proposal/scheme for rejuvenation of the groundwater based on the points as discussed above and the same may be started implementing by 31.07.2022.

7.3 Sewage Treatment Plants

The Monitoring Committee was informed as under:

- 3 STPs of capacity 8.7 MLD, 5.7 MLD and 3.5 MLD installed for treatment of sewage of Sri Muktsar Sahib are lying defunct and for modification / upgradation of these STPs, DPR has been prepared and the same has been cleared technically and tender has been floated. The modification / upgradation of these STPs shall be completed by 31.12.2022.
- For treatment of sewage of Malout town, 2 STPs of capacity 10 MLD and 3 MLD are in operation. The total sewage generation of the town is 20 MLD and for installation of STP of capacity 7 MLD, DPR has been prepared and the same has been sent to Govt. for sanction of funds. 7 MLD capacity STP shall be completed by 31.12.2022.
- For treatment of sewage of Gidderbaha town, STP of capacity 7 MLD has been installed and is in operation.
- For installation of STP of capacity 2 MLD for Bariwala town, tender is yet to be called. There is a land issue for STP and the same is under process. STP is likely to be completed by 31.12.2022.

The Monitoring Committee noted the submission made by PWSSB / MCs w.r.t. installation of STPs / upgradation of STPs for the said towns and directed that 3 STPs of capacity 8.7 MLD, 5.7 MLD and 3.5 MLD of Sri Muktsar Sahib shall be upgraded / modified by 31.12.2022 and additional STP of adequate capacity for the remaining quantity of sewage of Sri Muktsar Sahib may be set up by 31.12.2022. New STP of capacity 7 MLD for Malout town shall be completed by 31.12.2022. For treatment of wastewater of Bariwala town, STP of capacity 2 MLD shall be completed by 31.12.2022.

7.4 Underground sewerage network

The Monitoring Committee was informed that 100% sewerage network for the towns namely Sri Muktsar Sahib, Malout, Gidderbaha and Bariwala shall be completed by 31.12.2022.

The Monitoring Committee noted the submission made by PWSSB and directed that sewerage network for the towns may be laid within the time schedule as mentioned above.

7.5 Reuse of water for agriculture purpose in villages

The Chairman of the Monitoring Committee informed that the treated wastewater of village ponds may be utilized for agriculture purpose for which the department of Rural Panchayat shall prepare comprehensive scheme including all the activities w.r.t. management of waste by 30.06.2022 and all the activities w.r.t. management of waste may be completed in a phased manner.

7.6 Constitution of Monitoring Committee to monitor the extraction of ground water

The Monitoring Committee requested to District Administration to constitute Monitoring Committee to monitor the extraction of ground water by 30.06.2022.

7.7 In-situ remediation technology installed in Bariwala area

The Monitoring Committee was informed that in-situ remediation technology installed in Sarainaga drain is functioning properly.

The Chairman of Monitoring Committee directed that PPCB shall monitor the performance of in-situ remediation technology installed in the said drain by 30.06.2022.

8.0 Noise Pollution Management Plan

8.1 Availability of sound/ noise level meters

PPCB informed that only 01 noise level meter is available with the Regional Office, Bathinda, whereas, no noise meters have been procured by Department of Police.

The Monitoring Committee noted the observations and directed that the Department of Police shall procure requisite number of noise level meters by 31.12.2022.

8.2 Sign boards in Noise Zone

It was informed that appropriate number of sign boards have been installed at the appropriate locations in noise/sensitive zones.

The Monitoring Committee noted the compliance and directed that adequate number of sign boards may be provided at appropriate places/zones by 30.06.2022.

9.0 Preparation of Action Plan for Waste Management (Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management) of villages of the Distt by District Development and Panchayat Officer.

The Chairman of the Monitoring Committee informed that ADC (D) of Fazilka area has prepared action plan for some of the activities relating to waste management of rural area and the copy of the same was submitted to the Monitoring Committee. The said plan has been appreciated by the Monitoring Committee.

The Chairman of the Monitoring Committee directed that District Development and Panchayat Officer, District Sri Muktsar Sahib shall also prepare scheme / proposal for management of all the activities covering all the major activities like Solid Waste Management, Plastic Waste Management, C&D Waste Management, E-waste Management, Water quality management and Noise pollution management in consultation with ADC(D), Fazilka by 31.07.2022 and the same may be implemented in a phased manner.

10.0 Submission of revised/modified/amended District Environment Plan of District Sri Muktsar Sahib.

The Chairman of the Monitoring Committee directed that District Environment Plan of District Sri Muktsr Sahib may be revised/amended/modified in view of its observations made on the various points as discussed in the meeting and mentioned in the aforesaid paras and other activities, which may be updated / modified by the concerned departments along with timelines for completion of the said activities and in compliance to order dated 8.2.2022 of Hon'ble National Green Tribunal as mentioned in para no.18 of said order in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of Indian and Ors and the same may be submitted to the Monitoring Committee within 15 days. Also, the revised/ amended/modified District Environment Plan of district Sri Muktsar Sahib may be uploaded on the website of PPCB as well as department of Environment, State of Punjab.

11.0 Overall conclusions and recommendations of the Monitoring Committee

During the meeting held with the Executive Officers of all MCs of District Sri Muktsar Sahib and officers of other Departments w.r.t implementation of various activities as mentioned in the District Environment Plan, the Monitoring Committee has observed that there is poor progress regarding compliance of the various activities as mentioned in the District Environment Plan.

Besides, as per the directions of the Chairman of the Monitoring Committee, various sites of solid waste management of all MCs namely Sri Muktsar Sabib, Malout, Gidderbaha and Bariwala was got inspected from the officers of Punjab Pollution Control Board, Regional Office, Bathinda on 28.4.2022 and it was observed that there is poor progress w.r.t. segregation of solid waste and mixed solid waste was found thrown at solid waste dumping site. No steps have been taken to treat the legacy waste lying dumped at dumping sites of MCs. The status of non compliance by all the 04 MCs has been mentioned at pages 2 to 6 of the report.

Therefore, the Monitoring Committee recommends that Punjab Pollution Control Board shall initiate the process of imposing environmental compensation of suitable amount as mentioned in OA no. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 on each MC (Sri Muktsar Sabib, Malout, Gidderbaha and Bariwala).

Dr. Babu Ram

Sant Balbir Singh Seechewal

S.C. Agrawal

Justice Jasbir Singh
Former Judge, Punjab & Haryana
High Court now as Chairman of the
Monitoring Committee

Annexure - I

ATTENDANCE SHEET

Meeting with District Level Officers of District District Sri Muktsar Sahib under the Chairmanship of Justice Jasbir Singh, Former Judge, Punjab & Haryana High Court, now as Chairman of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, on 6.5.2022 at 02.30 PM at Sri Muktsar Sahib in the committee room, District Administration, Sri Muktsar Sahib, to review the action taken on the activities as mentioned in the District Environment Plan of District Sri Muktsar

S.No.	Name & Designation of Official	Department	Mobile / e-mail ID	Signatures
1	Deputy Director XEN PWD	Panchayat	9781220002	
2	Rajwinder Kaur SDO	Envt & water conservation	9988286935	
3	[illegible] JE	PUDA	9780246[illegible]	
4	Navjot Singh S.D.E(PH)	PUDA	94651-38966	
5	PARAMJIT SINGH	DTP	92166/0028	
6	R.M. MALIK	PWSSB	97800 30757	
7	Ashwani kuma	xen PWSS	94175-[illegible]2	
8	[illegible]	ASP/H&I/SMS	78141[illegible]55	
9	DR BANDNA	Health Deptt	97810 22024	
10	Dr. Seema Goyal	Dist Epid	9855772725	
11	Suraj kr. A.E.	PWD B&R	98724 17200	
12	VISHAL DEEP	EO MALOUT	98880 44888	
13	Rajkumar	SI Malout	79868 55115	
14	BIPAN KUMAR	Eo Sahibzada	96467-09[illegible]	
15	Jagsir Singh	EO PWSB	94171 72653	
16	Parmanjit Singh	S.I Bathinda	93163-23775	
17	Jasvinder Singh	Ex Eng. W/S	76962 55352	
18	Rakesh Bishnoi	BDPO Lambi Edn	95991-33972	Rakesh
19	Harinder Jeet Singh SDE	S.D.E W/S Sub Div	98142-91515	
20	Kamaldeep Kaur	ADC (UD)	92631-00005	
21	[illegible]	Food Safety Officer	9780[illegible]4175	
22				
23	JASWANT SINGH "BRAICH"	DDPO	9988435333	
24				
25				

ANNEXURE-14

23/04/2022

SNo	Slip No	V.No	IN	OUT	Gr.WT	TWT	NETWT	S/g	Point
1	4231	PB10BV 2459	8:20	8:44	18130	9650	8480	S	Kashmir nagar
2	4232	PB12L 4833	8:22	8:48	22020	11230	10790	S	Kashmir nagar
3	4233	PB23H 9931	8:26	8:46	21735	10770	10965	S	kakkar Hotel
4	4234	PB10CV 4751	8:49	8:59	20980	10950	10030	S	Kashmir nagar
5	4235	PB65K 3025	8:51	9:01	22270	10660	11610	S	Books market
6	4236	PB65S 6895	8:53	9:04	21740	10470	11270	S	old court
7	4237	PB10D2 9168	9:02	9:15	21530	10220	11310	S	"
8	4238	PB10CS 7286	9:06	9:20	21750	11290	10460	S	Gill nehar
9	4239	PB12K 5845	9:08	9:22	19980	10150	9830	S	middle chowk
10	4240	PB10CD 7122	9:10	9:24	19265	9620	9645	S	Books market
11	4241	PB10CB 9579	9:17	9:38	20600	10550	10050	S	Books market
12	4242	PB10CL 2459	9:28	9:31	20010	10220	9790	S	Gill nehar
13	4243	PB10DD 8370	9:35	9:34	19310	10010	9300	S	old court
14	4244	PB10CV 1453	9:37	9:50	23020	10960	12060	G	Gill nehar
15	4245	PB10CV 5436	9:38	9:53	21610	10870	10740	S	Bus stand
16	4246	PB10D2 9147	9:39	9:54	22510	10890	11620	S	Kashmir nagar
17	4247	PB29L 9372	9:42	9:56	23010	11800	11210	S	"
18	4248	PB12B 4798	9:58	10:11	22475	11250	11225	S	muradghat
19	4249	PB29K 9166	10:13	10:29	22150	10850	11300	S	old court
20	4250	UP81AF 2459	10:14	10:37	17790	9650	8140	S	ROAD
21	4251	PB12L 4833	10:17	10:33	20160	11240	9020	S	mustak cars
22	4252	PB10BV 2459	10:21	10:36	19310	9550	9760	S	mustak bags
23	4253	PB65K 3025	10:31	10:48	21000	10610	10390	S	muradghat
24	4254	PB65S 6895	10:32	10:49	21480	10420	11060	S	Pricket packing
25	4255	MH12MR 0650	10:38	11:17	20700	14110	6590	S	manmadhan gate
26	4256	PB10CD 7122	10:44	11:00	19570	9450	10120	S	muradghat
27	4257	PB10CS 7286	10:51	11:04	22250	11420	10830	S	Gill nehar
28	4258	PB10CV 4751	10:55	11:10	21550	11120	10430	S	mickey carrom lodhi club
29	4259	PB23H 9931	10:57	11:13	20940	10740	10200	S	Pricket packing
30	4260	PB10D2 9168	10:58	11:15	21680	10370	11310	S	Pricket packing
31	4261	PB10CB 9579	11:07	11:21	20905	10710	10195	S	muradghat
32	4262	PB29L 9372	11:23	11:35	23250	11750	11500	S	Milkay Ambala
33	4263	PB10DD 8370	11:25	11:40	19700	10190	9510	S	Pricket Packing

23/04/2022

Sno	Slip No	V.No	IN	OUT	Gwt	Twt	Nwt	S/Ss	party
54	4264	PB12K 5845	11:26	11:41	20710	10270	10440	S	Lodhi
55	4265	PB12R 4798	11:44	12:01	21905	11130	10775	S	Ghat mohalla
56	4266	PB10D2 9147	11:51	12:10	21420	10950	10470	S	military camp
57	4267	PB12L 4833	11:54	12:12	21970	11180	10790	S	military camp
58	4268	PB10CV 5436	11:56	12:14	22710	10950	11760	S	Lodhi Colony
59	4269	PB10CL 2459	11:59	12:15	19920	10310	9610	S	Civil Hospital
60	4270	PB10CV 1453	12:03	12:17	22660	11110	11550	S	Civil Hospital
61	4271	PB 29K 9166	12:04	12:20	21950	11000	10250	S	Dyke Pace
62	4272	PB65K3025	12:09	12:22	22360	10630	11730	S	civil Hospital
63	4273	PB10BV 2459	12:25	12:38	18390	9740	8650	S	military camp
64	4274	PB10CD 7122	12:34	12:50	18950	9750	9200	S	civil Hospital
65	4275	PB10CS 7256	12:47	13:05	22290	11390	10900	S	Pakka Hospital
66	4276	PB10CD 9579	12:51	13:10	21180	10590	10590	S	civil Hospital
67	4277	PB10CV 4751	12:56	13:11	22600	11090	11510	S	military camp
68	4278	PB65K8825	12:58	13:13	22040	10530	11510	S	Harbans
69	4279	PB93H 9931	12:59	13:16	21960	10800	11160	S	Dugri
70	4280	PB29L 9322	13:08	13:26	22900	11830	11070	S	military camp
71	4281	PB10 DZ9168	13:19	13:32	21210	10370	10840	S	Harbans
72	4282	PB12R 4798	13:28	13:44	22540	11500	11040	S	murahgh
73	4283	PB12L 4833	13:37	13:55	21740	11250	10490	S	100ft Road
74	4284	PB10DD 8370	13:43	13:58	20170	10060	10110	S	Harbans
75	4285	PB65K 3025	14:00	14:18	22210	10650	11560	S	murahgh
76	4286	PB10CV 5436	14:01	14:19	22530	10990	11540	S	Dugri
77	4287	PB10D2 9147	14:08	14:26	22050	10930	11120	S	100ft Road
78	4288	PB10BV 2459	14:08	14:32	19860	9670	10190	S	military camp
79	4289	PB10CV 1453	14:37	14:48	22470	11200	11270	S	Pakka Hospital
80	4290	PB10CD 7122	14:39	14:50	19500	9700	9800	S	murahgh
81	4291	PB65 6825	14:40	14:53	21250	10530	10720	S	Pumpkin
82	4292	PB10 CL 2459	14:41	14:56	21905	10250	11655	S	Pakka Hospital
83	4293	PB10CV 4751	14:48	14:59	22605	11170	11435	S	military camp
84	4294	PB10DZ 9168	14:58	15:05	20820	10150	10670	S	Pumpkin
85	4295	PB 23H 9931	15:04	15:21	20530	10850	9680	S	Dugri
86	4296	PB10C & 9579	15:07	15:23	20010	10610	9400	S	Gaheed

23/04/2022

S.No	Slip No	V.No	IN	OUT	Gr.Wt	Tr.Wt	Net Wt	Sym	Point
67	4297	PB29K-9166	15:08	15:38	20640	10890	9750	S	Harbour
68	4298	PB10CS 7236	15:10	15:33	21980	11330	10650	S	vishkarma chowk
69	4299	PB12L 4833	15:12	15:30	23390	11280	12110	S	100 ft Road
70	4300	PB12L 4798	15:35	15:46	20550	11190	9360	S	Gole ki
71	4301	PB29L 9322	15:36	15:48	22470	11680	10790	S	100 ft Road
72	4302	PB10C2 6921	15:37	15:53	22310	11020	11290	S	pump mand
73	4303	PB10BV 2459	15:42	1557	18010	9460	8550	S	mustak ganj
74	4304	UP81AF 2459	15:50	1559	16500	9420	7080	S	zone 0
75	4305	PB65E3025	16:06	16:36	21900	10850	11050	S	Gole ki
76	4306	PB10CK 4757	16:09	16:22	21360	10950	10410	S	mustak ganj
77	4307	PB10CV 5436	16:11	16:27	21850	11000	10850	S	Dhuri
78	4308	PB10DD 8370	16:13	16:30	18330	9850	8480	S	old court
79	4309	PB10CL 2459	16:15	16:33	19330	10100	9230	S	vishkarma chowk
80	4310	PB10CD 7122	16:37	16:47	19500	9660	9840	S	Gole ki
81	4311	PB65E6825	16:38	17:00	22700	10340	12360	S	old court
82	4312	PB10CA 9579	16:50	17:03	22020	10630	11390	S	Gole ki
83	4313	PB10D2 9147	16:52	17:18	22500	10780	11720	S	vishkarma mandir
84	4314	PB12L 4833	16:56	17:22	22060	11130	10930	S	"
85	4315	PB10CS 7236	17:05	17:24	21600	11070	10530	S	kashmir nagar
86	4316	PB10[illegible]	17:09	17:26	21650	10760	11390	S	old court
87	4317	PB10BV 2459	17:12	17:29	19400	9460	9940	S	vishkarma mandir
88	4318	PB29K 9166	17:13	17:32	22920	10660	12260	S	old court
89	4319	PB23H 9931	17:16	17:34	22100	10720	11380	S	Bus stand
90	4320	PB10CV 1453	17:36	17:50	21730	11030	10700	S	kashmir nagar
91	4321	PB29L 9322	17:38	17:55	22805	11670	11135	S	vishkarma mandir
92	4322	PB10CV 5436	17:57	18:08	21475	10780	10695	S	Bus stand

TOTAL DAY → 956.035

TOTAL WEST → 12060

TOTAL TRANS → 968.095

24/04/2022

SN	Sl.No	VEH	TIME	OUT	OUT	TIME	TIME	CS	PASSENGER
1	4323	UP80HP2459	8:58	9:18	17210	9760	7450	S	ZONED
2	4324	PB10CS 7236	9:00	9:15	22320	11350	10970	S	Private Hospital
3	4325	PB65T 6825	9:01	9:16	21500	10450	11050	S	Railway Station
4	4326	PB10CV 4751	9:03	9:20	21870	11150	10720	S	Mustafa Sons
5	4327	PB2371 9931	9:04	9:22	21930	10880	11050	S	Jagdeep Hotel
6	4328	MH12EM 0650	9:07	10:04	21330	13870	7460	S	Mannargudi Cell
7	4329	PB10DZ 9168	9:09	9:23	20755	10360	10395	S	Accountant
8	4330	PB10CZ 6924	9:10	9:25	21830	11200	10630	S	"
9	4331	PB10DZ 9147	9:12	9:26	20690	10870	9820	S	Jagadeesan Nagar
10	4332	PB10CH 7101	9:13	9:29	20635	10290	10345	S	"
11	4333	PB10CS 7209	9:31	9:42	22020	10560	11460	S	Gillmenon
12	4334	PB29K 9166	9:32	9:46	21915	10920	10995	S	Accountant
13	4335	PB10CC 5436	9:34	9:52	20870	10900	9970	S	Mama Chowk
14	4336	PB32L 4833	9:36	9:53	21860	11220	10580	S	Mustafa Sons
15	4337	PB10DW 8320	9:37	9:55	20520	10060	10460	S	Accountant
16	4338	PB10CH 1453	9:40	9:58	21470	10970	10500	S	Gillmenon
17	4339	PB10CC 9579	9:48	10:00	20230	10510	9720	S	Bus Stop
18	4340	PB29L 9322	9:49	10:12	23210	11870	11340	S	Bismitty Colony
19	4341	PB65K 3075	9:57	10:16	20860	10600	10260	S	Accountant
20	4342	PB10CZ 2459	10:01	10:18	20020	10130	9890	S	Gillmenon
21	4343	PB10CD 7122	10:07	10:22	19650	9810	9840	S	Bus Stop
22	4344	PB10CV 4751	10:27	10:38	21395	11150	10175	S	Bismitty Memorial
23	4345	PB65T 6825	10:36	10:48	21700	10500	11200	S	Accountant
24	4346	PB10CS 7236	10:44	10:57	22125	11270	10855	S	Gillmenon
25	4347	PB32L 4833	10:54	11:16	21680	11225	10455	S	Bismitty Memorial
26	4348	PB10CH 7101	10:56	11:17	20125	10310	9815	S	Jagadeesan Nagar
27	4349	PB10DZ 9147	11:00	11:19	21070	10840	10230	S	Footwear
28	4350	PB10DZ 9168	11:01	11:21	20660	10330	10330	S	Accountant
29	4351	PB10CZ 6924	11:14	11:25	21570	11120	10450	S	"
30	4352	PB10CS 7209	11:27	11:38	22200	10580	11620	S	Gillmenon
31	4353	PB2371 9931	11:28	11:40	20940	10720	10220	S	Lockwood
32	4354	PB29L 9322	11:37	11:43	24120	11790	12330	S	Bismitty Memorial
33	4355	PB10CV 4751	11:46	11:54	22220	11060	11160	S	Dhanalakshmi

24/04/2022.

Sl.	Salip	VN	IN	out	Gross	Tare	Net	Rate	Party
34	4356	PB10DD 8370	11:47	12:01	19900	9960	9940	S	Papanna
35	4357	PB10CV 1453	11:51	12:04	20500	11120	9380	S	Gurusamy
36	4358	PB10AE 9166	11:52	12:11	23720	10830	12290	S	Balakumar
37	4359	PB10CD 7122	11:54	12:14	20320	9510	10730	S	Ghani Mohamed
38	4360	PB10CC 9579	11:56	12:16	21380	10590	10790	S	Lodhuddeen
39	4361	MH12PM0650	11:57	12:42	22005	13930	8070	G1	Mammootty
40	4362	PB10CL 2459	12:07	12:27	20180	10250	9930	S	Gurusamy
41	4363	PB65E 3025	12:10	12:25	21220	10570	10650	S	Mundshot
42	4364	PB10CV 5436	12:17	12:31	21690	10830	10860	S	Lochui Club
43	4365	PBM 4833	12:19	12:32	21555	11250	10305	S	Dhanarasu
44	4366	PB10CH 7101	12:21	12:36	20320	10190	10130	S	Poonthi
45	4367	PB10DZ 9147	12:38	12:51	20815	10780	10035	S	"
46	4368	PB65J 6825	12:39	12:52	21955	10440	11515	S	Haibosaf
47	4369	PB10BU 9459	12:44	12:56	19540	9560	9980	S	Poonthi
48	4370	PB10CS 7236	12:46	12:58	22410	11340	11070	G1	Gurusamy
49	4371	PB10DZ 9168	13:00	13:11	20635	10250	10385	S	Treibocaf
50	4372	PB10AZ 9322	13:02	13:14	22985	11840	11145	S	Dhanarasu
51	4373	PB07HF 7067	13:07	13:19	22315	10810	11505	S	Dhana
52	4374	PB10CS 7209	13:21	13:32	21850	10560	11290	S	Gurusamy
53	4375	PB10CD 6971	13:22	13:34	21315	11130	10185	S	Treibocaf
54	4376	PB10CD 7122	13:24	13:37	20025	9660	10365	S	Mundshot
55	4377	PB10CV 4951	13:26	13:39	21890	11070	10820	S	Dhanarasu
56	4378	PB03AT 9981	13:35	14:00	21860	10800	11060	S	Dhana
57	4379	PB10CQ 9579	13:44	14:02	19740	10490	9250	S	Murugan
58	4380	PB10CV 5436	13:45	14:15	22740	10880	11860	S	Dhayee
59	4381	PB10DD 8370	14:03	14:17	20450	10000	10450	S	Anbu Pachay
60	4382	UP14AF 2455	13:04	14:14	17220	9370	7850	S	Zone D
61	4383	PB10BV 2459	14:06	14:19	18300	9600	8700	S	Mustak Ezay
62	4384	PB10L 4833	14:07	14:21	20490	11250	9240	S	Praveen Dhanarasu
63	4385	PB29K 9166	14:10	14:24	21190	10670	10520	S	Dhanarasu Pandi
64	4386	PB65K 3025	14:36	14:42	20420	10540	9880	S	Murugan
65	4387	PB10DZ 9147	14:28	14:45	19500	10820	8680	S	Dhanarasu Pandi
66	4388	PB10CD 2457	14:30	14:48	19980	10080	9900	S	Ponnusamy Pasupathi

24/04/2022

Sr	SLIP.No	V.NO	IN	OUT	GROT	TWT	NETWT	S/T	Party
63	4389	PB1ECS 7036	14:32	14:51	22120	11240	10880	S	Pallavi Hospital
64	4390	PB29L 9322	14:33	14:54	22310	11820	10490	S	Sagar Nagar
65	4391	PB07AL 7067	14:34	14:56	21730	10840	10890	S	Dhanji
70	4392	PB65J - 6825	14:58	15:11	20825	10520	10305	S	Punj Mandi
71	4393	PB10DZ - 9168	15:00	15:40	20640	10310	10330	S	"
72	4394	PB10DS 9209	15:01	15:13	21660	10620	11040	S	Vishwakarma Chowk
73	4395	PB10CV 4751	15:02	15:15	22700	11040	11660	S	Jhanjeras
74	4396	PB10CV - 7102	15:05	15:20	19870	9770	10100	S	Mansarpur
75	4397	PB23H - 9931	15:18	15:38	21095	10840	10255	S	Dhanji
76	4398	PB1ECZ 6971	15:22	15:34	21000	11150	9850	S	Pimpharwadi
77	4399	PB10DM - 2459	15:25	15:41	18905	9530	9375	S	Jhanjeras
78	4400	PB29K 9166	15:45	16:09	21400	11420	9980	S	Pimpri Tractor
79	4401	PB122 - 4833	15:47	16:32	22120	11180	10940	S	Jhanjeras
80	4402	PB10CV 5436	15:49	16:18	21115	10930	10185	S	Dhanji
81	4403	PB10CGC 9579	16:00	16:30	20650	10540	10110	S	Pimpri Tractor
82	4404	PB10CS - 7236	16:27	16:47	21440	11390	10050	S	Vishwakarma Chowk
83	4405	PB10DD 8370	18:27	18:48	20300	10120	10180	S	Pimpri Tractor
84	4406	PB07HP 7067	18:32	18:51	22120	10840	11280	S	Dhanji
85	4407	PB10DZ 9147	18:34	19:00	21120	10900	10220	S	Jhanjeras
86	4408	PB29Z - 9322	18:35	18:58	23650	11890	11760	S	"
87	4409	PB65J - 6825	18:37	18:53	21100	10470	10630	S	Pimpri Tractor
88	4410	PB10CV - 4751	18:38	19:02	22110	11150	10960	S	Jhanjeras
89	4411	PB10CV - 7101	18:40	19:03	20010	10400	9610	S	Chikhali Hospital
90	4412	PB10DZ - 9168	18:44	19:05	20540	10290	10250	S	Pimpri Tractor
91	4413	PB10CS - 7209	18:46	19:06	21715	10550	11165	S	Sant Tukaram Nagar
92	4414	PB65K - 3025	18:47	19:08	21900	10790	11110	S	Chikhali Hospital
93	4415	PB10DL - 2459	19:10	19:32	20580	10050	10530	S	Chikhali Chowk
94	4416	PB10CZ - 6971	19:11	19:35	21940	10840	11100	S	Talawade
95	4417	PB10DM - 2459	19:14	19:30	19000	9650	9350	S	Talawade
96	4418								
97	4419								
98	4420								

Total Tons - 985.595

ANNEXURE-15

Status report of Municipal Solid Waste Dump site, Municipal Corporation, Ludhiana.

The Municipal Solid Waste dump site of Municipal Corporation, Ludhiana was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Approximately 1100 TPD of Municipal Solid Waste is disposed on daily basis at the dump site located at Village Kakka, Tajpur Road, Ludhiana. Legacy waste is lying at dump site in an area of more than 50 acres.
2. Un-segregated Municipal Solid Waste consisting biodegradable and non-biodegradable material and lot of plastic waste is disposed at dump site.
3. MC has not provided boundary wall along the entire dump site. No Green belt provided. CCTV Cameras also not installed at dump site.
4. Only one piezometer is provided at dump site near processing plant.
5. The processing plant provided at dump site is not operational.
6. The MRF facilities provided by the MCL are not operational.
7. During visit, fire was observed at the dump site in three pockets.
8. Vehicles which were earlier on contractwith M/s A2Z Waste Management Ltd pass through weighing bridge side and all other vehicles of MCL are dumping waste from processing plant side without any weighing of the vehicles.
9. During visit to the dump site it was observed that during unloading of unsegregated waste from a truck at site, leachate (water) in large quantity was flowing from backside of truck and 4-5 children were present at site. During dumping of waste, children started playing with leachate (water) (Photographs attached). After unloading of truck all children started collecting valuable materials from waste.

AEE
PO-3, LDH

DA/- Photographs of the Dump Site and unloading truck.

ANNEXURE-16

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Doraha.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Doraha was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016 as per directions given by the Competent Authority. During visit, it was observed as under:

1. The dumpsite of Municipal Council, Doraha was in operation during visit, Legacy waste was founded present at the dump site.
2. Municipal Council, Doraha has not properly earmarked its dump site and heaps of mixed waste was observed at different locations of site.
3. Mixed solid waste consisting biodegradable and non-biodegradable material was found at the site
4. Municipal Council, Doraha has not provided boundary wall and green belt.
5. Municipal Council, Doraha has provided 01 no. piezometer & CCTV cameras at the site.
6. Municipal Council, Doraha has provided 1 no. Screening machine at dump site.
7. Municipal Council, Doraha operating MRF manually and 1 no. bailing machine has been provided at site.
8. The MC has not provided compartments pits for storage of segregated waste.
9. The MC has provided 33 no. of composting pits out of which 4 no. composting pits were verified and same were found mixed with dry and wet waste.

This is for your information, please.

DA/Photographs of the Dumping Site and MRF facility.

Bailing machine

Composting pits with mixed waste

No boundary wall and green belt provided

24.4.22

ANNEXURE-17

Status Report of Municipal Solid Waste Dump site, Municipal Council, Jagraon.

The Municipal Solid Waste dump site of Municipal Council, Jagraon was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. MC Jagraon has converted its previous dump site near Bhadar kali Mandir into a park. Presently no waste is disposed off at this site.
2. MC, Jagraon is disposing off its unsegregated waste at new dump site located at a distance of about 7 Km from main city in the revenue estate of Agwar Dala, Near Jagraon Rajbahaja of Abohar Canal.
3. New dump site was previously an unauthorized sand mining site and was about 20 ft deep from nearby fields. Unsegregated waste is dumped into 20 ft deep site having an area of about 6.5 kanals.
4. No boundary wall and roof at site is provided. No piezometer installed at site. Site is open from all sides. MSW was found scattered on the kacha rasta connecting the site with city. Moreover plastic waste was found in the Jagraon Rajbaha of Abohar Canal.
5. No weight bridge provided at site. Further, no lighting arrangements were provided at the dump site.
6. Daily waste generation of Jagraon City is about 23 TPD.
7. There are total 78 pits are required as per waste generation and MC has provided 78 pits in the city.
8. MC, Jagraon has provided 134 compartmental vehicles for collection of waste. Further, the MC, Jagraon has provided 01 JCB, 04 tractor-trolly, 02 fire brigades at the site.
9. MC, Jagraon has also provided 02 MRFs, one at MC office and another at Rani Jhansi Chowk. Both MRF are in working condition.

AEE
20-3, LDH

DA/Photographs of the Dump Site and Secondary Collection Points.

New Dump site near Canal

New Dump site near Canal

Waste in Canal

New Dump site near Canal

Secondary Collection Point at Disposal Road

Secondary Collection Point at Disposal Road

Secondary Collection Point at Rani Jhansi Road

Secondary Collection Point at Hira Bagh

ANNEXURE-18

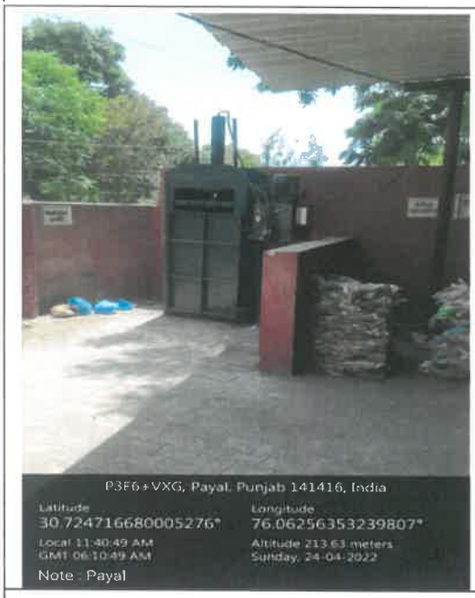
Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Payal.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Payal was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Presently approx. 0.2 TPD of Municipal Solid Waste is being disposed on daily basis at the dumping site. Legacy waste was found present at dump site.
2. Heaps of waste were observed at differentsides/locations of the dump site.
3. Mixed Municipal Solid Waste consisting biodegradable and non- biodegradable material, lot of plastic waste found disposed at dump site.
4. MC has provided boundary wall but gate, Green belt, CCTV Cameras & Piezometers at the dumpsite are not provided.
5. MC has not installed any trammel machine at dumpsite during visit.
6. MC has provided one MRF. One no. bailing machine has installed in MRF shed and also provided compartments for storage of segregated waste.
7. MC has provided 12 compost pits near the dump site area and organic waste found in these compost pits.

DA/Photographs of the Dumping Site and MRF facility.

Organic waste lying in Pits	Heaps of waste at different sides/locations of the dump site

	
Balling machine installed by MC	Compartments made in MRF shed

ANNEXURE-19

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Raikot.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Raikot was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Presently approx. 07 TPD of Municipal Solid Waste is being disposed on daily basis at the dumping site. Legacy waste was found present at dump site.
2. MC has provided boundary wall along all the four side of the dump site and one layer of plantation has also been provided as green belt.
3. MC has not provided CCTV Cameras & Piezometers at the dumpsite.
4. Mixed Municipal Solid Waste consisting biodegradable and non- biodegradable material, lot of plastic waste found disposed at dump site.
5. MC has provided MRF facility near its office. Compost pits has been provided however, only waste from local juice vendors was dumped alongwith waste glasses.
6. No segregation of domestic solid waste was observed near the MRF facility and stray cattle were also observed at the MRF.
7. MC has one no. bailing machine, which is non-operational and no bailed material was observed at the MRF facility.
8. The MC has provided one no. mechanical separator which was found to be non functional and kept at vehicle godown of the MC.
9. **DA/Photographs of the Dumping Site and MRF facility.**

Mixed fresh solid waste at dump site

Heaps of legacy waste at dump site

AEE

Mixed waste in compost pits

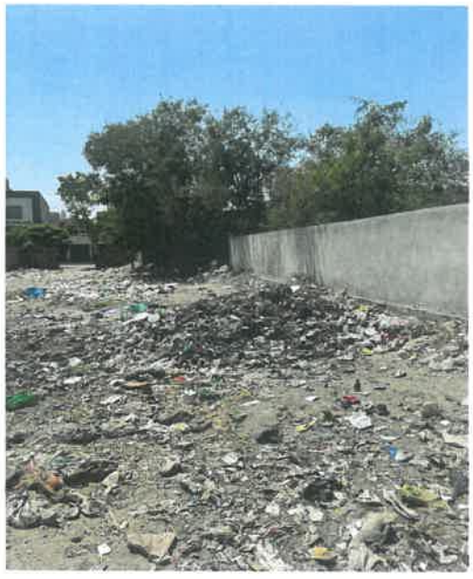
Rubber Waste mixed with glass waste

Stray cattle at MRF facility

Bailing machine

AEE

Mechanical separator at vehicle godown



Mixed Solid Waste at MRF facility

AEE

ANNEXURE-20

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Samrala.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Samrala was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016 as per directions given by the Competent Authority. During visit, it was observed as under:-

1. Municipal Council, Samrala has earmarked its dump site along Ludhiana-Chandigarh highway and heaps of mixed waste was observed at different locations of site.
2. Legacy waste was lying at the dump site.
3. Mixed solid waste consisting biodegradable and non-biodegradable material was found at the site
4. Municipal Council, Samrala has not provided boundary wall and proper green belt.
5. Municipal Council, Samrala has provided 01 no. piezometer & CCTV cameras at the site.
6. Municipal Council, Samrala has not provided MRF and bailing machine.
7. Municipal Council, Samrala has not provided trammel machine, no segregation of solid waste is carrying out by MC Samrala.
8. Compartment for storage of segregated waste was found vacant.
9. The MC has provided 05 composting pits and same were found mixed with dry and wet waste viz-a-viz full of plastic waste, which indicated that MC, Samrala is not using the composting pits.

This is for your information, please.

DA/Photographs of the Dumping Site and MRF facility.

24.4.22

Heaps of mixed waste

Empty segregation pits

Composting pit

No boundary wall and green belt provided

24.4.22

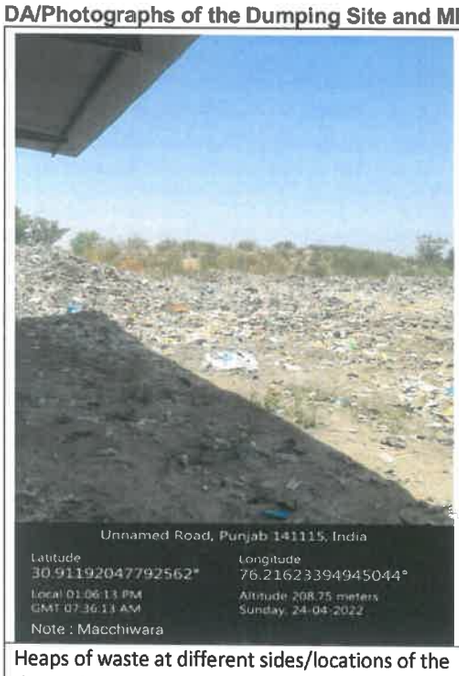
ANNEXURE-21

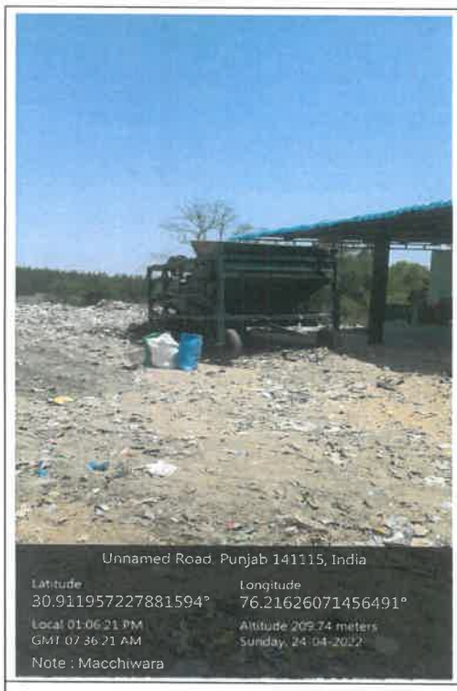
Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Macchiwara

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Macchiwara was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

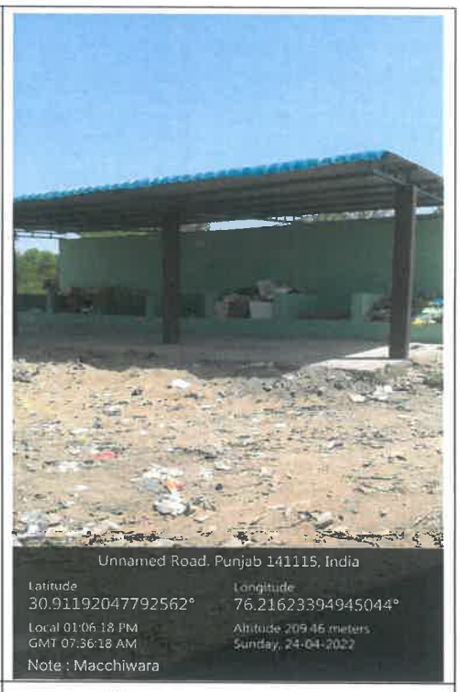
1. Presently approx. 10 TPD of Municipal Solid Waste is being generated of which 6-7 TPD of waste is being disposed on daily basis at the dumping site located at Lat. 30.911957 Long. 76.216260. Legacy waste was found present at dump site.
2. Mixed Municipal Solid Waste consisting biodegradable and non- biodegradable material, lot of plastic waste found disposed at dump site.
3. MC has not provided boundary wall, Green belt, CCTV Cameras & Piezometers at the dumpsite.
4. MC has installed 01 no. Seperator machine at the dump site and same was found non-operational during visit.
5. MC has provided MRF at dump site. Bailing machine was not installed at site and compartments for storage of segregated waste were provided. The MC Official informed telephonically that due to in-sufficient power load, the machine is placed at MC office and bails are produced there.
6. MC has provided 22 nos. compost pits near the dump site area and segregated municipal solid waste found in these compost pits.

DA/Photographs of the Dumping Site and MRF facility.

	
Heaps of waste at different sides/locations of the dump site	Compost pits with wet waste only



Seperator machine at dump site



MRF facility shed

Bailing machine installed at MC office

ANNEXURE-22

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Sahnewal.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Sahnewal was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016 as per directions given by the Competent Authority. During visit, it was observed as under:

1. The dumpsite of Municipal Council, Sahnewal was not in operation during visit, Legacy waste was founded present at the dump site.
2. Municipal Council, Sahnewal has not properly earmarked its dump site and heaps of mixed waste was observed at different locations of site.
3. Mixed solid waste consisting biodegradable and non-biodegradable material was found at the site
4. Municipal Council, Sahnewal has not provided boundary wall and green belt.
5. High tension voltage wires were also found crossing above the dump site.
6. Municipal Council, Sahnewal has provided 01 no. piezometer & CCTV cameras at the site.
7. Municipal Council, Sahnewal operating MRF manually and has provided 1 no. bailing machine.
8. The MC has provided compartments pits for storage of segregated waste, however same was found filled with mixed solid waste, no segregation of solid waste is carrying out by MC Sahnewal.
9. The MC has provided 20 composting pits at site and same were found mixed with dry and wet waste.

This is for your information, please.

DA/Photographs of the Dumping Site and MRF facility.

24.4.22

Heaps of mixed waste

Segregation pits with mixed waste

Composting pit mixed with wet and dry waste

No boundary wall and green belt provided

24.4.22

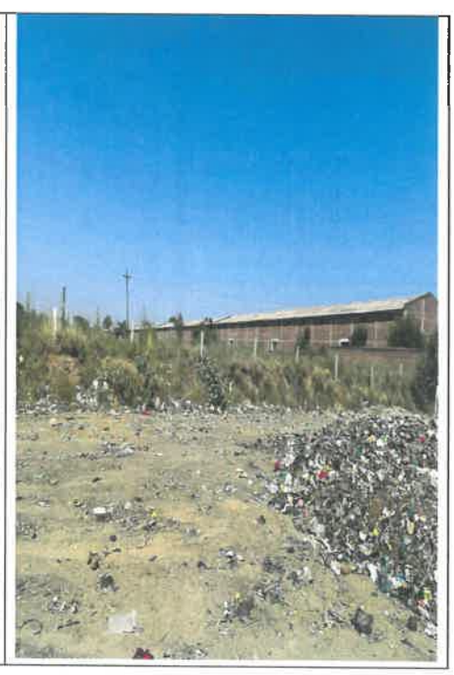
ANNEXURE-23

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Mullanpur.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Mullanpur was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Presently approx. 02 TPD of Municipal Solid Waste is being disposed on daily basis at the dumping site. Legacy waste was found present at dump site.
2. MC has not provided boundary wall, green belt, CCTV Cameras & Piezometers at the dump site.
3. Mixed Municipal Solid Waste consisting biodegradable and non- biodegradable material, lot of plastic waste was found disposed at dump site.
4. MC has provided MRF facility. Compost pits has been provided however, only waste from local juice vendors/mandis was dumped in the pits.
5. MC has one no. bailing machine, also some bailed material was also observed at site.
6. Mixed plastic, rubber and glass waste observed in the compartment meant for rubber waste at the MRF.
7. The MC has provided one no. mechanical separator which was found to be non functional.
8. **DA/Photographs of the Dumping Site and MRF facility.**

Mixed solid waste at dump site



No Boundary Wall

AEE

Waste from vegetable markets in the compost pits

Mixed plastic, rubber and glasses waste in the compartment meant for rubber waste

Plastic waste stored in open at MRF facility

Bailing Machine

Non functional Mechanical separator

AEE

ANNEXURE-24

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Khanna

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Khanna was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Presently Municipal Solid Waste is being disposed on daily basis at the dumping site located at village. Bahomajra. As per the last Annual Report filed by MC in the year 2021, 90 TPD of solid waste is being generated in the local body area.
2. MC has provided boundary wall on two sides of the dump site and heaps of waste were observed at different sides/locations of the dump site. Legacy waste was found present at dump site.
3. Burning of solid waste was observed at different locations.
4. Mixed Municipal Solid Waste consisting biodegradable and non-biodegradable material, lot of plastic waste found disposed at dump site.
5. MC has not provided Green belt, CCTV Cameras & Piezometers at the dumpsite.
6. The tractor-trolley carrying solid waste to the dump site was checked and it was observed that no compartments have been provided in the vehicles for storage of different kind of waste. The vehicles were carrying mixed solid waste to the dump site.
7. 2 nos. mechanical separators were found lying at the dump site and same was found non-operational.
8. Honey comb compost pits have been provided at front side of the dump site. The wall of the compost pits was found damaged. The compost pits were empty and no biodegradable waste was found in the pits.
9. MC has provided MRF near the meat market in the city. The facility was found locked from outside. As observed from the outside, compartments for storage of different kinds of waste have been provided and also honey comb compost pits have been provided inside the MRF facility .Mixed solid waste was found lying outside these pits.
10. The pictures of various arrangements made by MC are attached herewith for perusal.

It is pertinent to mention here that solid waste kept at the land fill site at village Bahomajra had caught fire at night on 15/04/2022. The matter was verified by this office on 16/04/2022 and it was found that smoke was being emitted from burning of large quantity of waste from the landfill site.

As per Hon'ble NGT orders dated 22/12/2016 in OA no. 199/2014 Smt. Amitra H Patel Vs. Union of India & Ors., SDM Khanna vide this office letter no. 819 dated 18/04/2022 has been asked to recover EC amounting to Rs. 25000/- as arrears of land revenue, due to burning of bulk solid waste from the ULB.

Further the site was again visited on 19/04/2022 and the above said non-compliance w.r.t SWM Rules, 2016 have been reported to higher authorities of the Board. The report in this regard has already been sent by this office vide e-office note dated 22/04/2022.

DA/Photographs of the Dumping Site and MRF facility

Burning of Solid waste at the site

Heaps of solid waste at dump site

Mixed solid waste lying at dump site

Mixed solid waste in tractor trolley coming at dump site

Empty honey comb compost pits at dump site

Non-functional mechanical separators lying at the dump site

Locked MRF facility

Compartment inside MRF facility

Mixed solid waste lying outside honey comb compost pits at the MRF facility

ANNEXURE-25

Brief Report of Municipal Solid Waste Dumping site of Municipal Council, Maloudh.

It is intimated that the Municipal Solid Waste dump site of Municipal Council, Maloudh was visited by the AEE on 24.04.2022 to verify the compliance of the provisions of the Municipal Solid Waste Management Rules, 2016. During visit, it was observed as under:

1. Presently approx. 0.08 TPD of Municipal Solid Waste is being disposed on daily basis at the dumping site. Legacy waste was found present at dump site.
2. Heaps of waste were observed at differentsides/locations of the dump site.
3. Mixed Municipal Solid Waste consisting biodegradable and non- biodegradable material, lot of plastic waste found disposed at dump site.
4. Boundary wall provided but was found broken from one side. The MC is required to provide more plantation, gate, CCTV Cameras & Piezometers at the dumpsite.
5. MC has installed one trammel machine at dumpsite and same was found not in operation during visit.
6. MC has provided one MRF. One no. bailing machine has installed in MRF shed and also provided compartments for storage of segregated waste.
7. MC has provided 11 compost pits near the dump site area and organic waste found in these compost pits.

DA/Photographs of the Dumping Site and MRF facility.

Organic waste lying in Pits

Heaps of waste at different sides/locations of the dump site

Trammel machine installed by MC and found not in operation.	Compartments made in MRF shed

ANNEXURE-26

ਡੇਡੇ(EPA)
ਨਵੀਂ ਡਾਕ
ਸੀ: ਵਾ: ਇੰਜੀ:/ਵਾ: ਇੰਜੀ: Kindly put up vmj 31/03/2021 ADEO
ਈ: ਐਨ: ਈ:
30/3/21

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਯੰਤਰਣ ਬੋਰਡ
ਈ. ਪੀ. ਈ., ਪਟਿਆਲਾ
ਡਾਕਖਾਨਾ ਨੰ: 383
ਮਿਤੀ 30-3-21

No. ..... 1/2/ਸੀ: ਸਹਾ: ਡੇਡੇ(EPA) Dated. .....

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh.

Subject: Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016.

Reference: Order dated 10.1.2020 and 17.9.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018

and

Endst. no. DECC/2021/945 dated 16/17.3.2021 issued by Secretary to Government of Punjab, Department of Science, Technology and Environment.

Please refer to the subject cited above.

2) It is brought to your kind notice that the Hon'ble National Green Tribunal vide order dated 10.1.2020 passed in O.A No. 606 of 2018 has directed that continued failure of compliance of Solid Waste Management Rules, 2016 after 31.3.2020 will result in liability of every Local Body to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.

3) It is further directed in the said order dated 10.1.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 1.4.2020 till compliance will result in liability to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001
Vatavaran Bhawan, Nabha Road, Patiala - 147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

4) The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory time lines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the said Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain un-executed. It is further mentioned in the said order dated 10.1.2020 passed in O.A No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5) The Hon'ble Tribunal, however, vide order dated 17.9.2020 passed in O.A No. 606 of 2018 has reviewed the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of three months in view of Covid-19.

6) That there are 167 ULBs in the State of Punjab. 2 ULBs namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 164 ULBs are having the population of less than 5 lakhs as per 2011 census.

7) Since, all the ULBs of the State have failed to achieve the timelines for compliance of Solid Waste Management Rules, 2016 as well as legacy waste remediation fixed by the Hon'ble National Green Tribunal, therefore in compliance to the above orders of the Hon'ble National Green Tribunal, Environmental Compensation amounting to Rs. 17.01 Crores each for non-compliance of Solid Waste Management Rules, 2016 and legacy waste remediation is calculated to be imposed upon the ULBs of the State. Total amount of Environmental Compensation payable by the ULBs for violation on the above two counts is calculated to be Rs. 34.02 Crores w.e.f 1.7.2020 upto 31.3.2021. The details of the Environmental Compensation imposed upon separate ULBs is attached herewith as **Annexure-1** for non-compliance of Solid Waste Management Rules, 2016 and as **Annexure-2** for non-compliance of legacy waste remediation.

8) It is, therefore, requested that all the ULBs of the State may please be directed to deposit the calculated amount of Environmental Compensation as per Annexure-1 and 2 with the office of the Punjab Pollution Control Board (A/c no. 50100313112162 for EC Solid Waste, IFSC code HDFC 0001311, Bank HDFC Limited) in compliance to orders dated 10.1.2020 and 17.9.2020 of the Hon'ble National Green Tribunal passed in O.A No. 606 of 2018.

Sd/-
Member Secretary

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh in reference to Endst. no. DECC/2021/945 dated 16/17.3.2021 on the subject cited above for information please.

Sd/-
Member Secretary

Endst. No. _____ Dated _____

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh in reference to Endst. no. DECC/2021/945 dated 16/17.3.2021 on the subject cited above for information and necessary action please.

Sd/-
Member Secretary

Endst. No. 7271 Dated 23/3/2021

A copy of the above is forwarded to the Chief Environmental Engineer (MSW), Punjab Pollution Control Board, Patiala for information and necessary action please.

Regd
23/3/2021
Member Secretary

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Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 09 months w.e.f 01-07-2020 till 31-03-2021 i.e 09 months (in lacs)
1	Amritsar	Amritsar	Municipal Corporation	1,132,761	10	90
2	Amritsar	Jandiala	Municipal Council	29,232	1	9
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	9
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	9
5	Amritsar	Majitha	Municipal Council	14,503	1	9
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	9
7	Amritsar	Ramdas	Municipal Council	6,398	1	9
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	9
9	Tarn Taran	Patti	Municipal Council	40,976	1	9
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	9
11	Tarn Taran	Khem Karan	Nagar Panchayat	13,446	1	9
12	Gurdaspur	Batala	Municipal Corporation	156,619	1	9
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	9
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	9
15	Gurdaspur	Qadian	Municipal Council	23,632	1	9
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	9

17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	9
18	Gurdaspur	Sri Hargobindpur	Municipal Council	8,241	1	9
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	9
20	Pathankot	Pathankot	Municipal Corporation	148,937	1	9
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	9
22	Pathankot	Sujanpur	Municipal Council	28,270	1	9
23	Bathinda	Bathinda	Municipal Corporation	285,788	1	9
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	9
25	Bathinda	Maur	Municipal Council	31,849	1	9
26	Bathinda	Raman	Municipal Council	22553	1	9
27	Bathinda	Talwandi Sabo	Nagar Panchayat	20,589	1	9
28	Bathinda	Mehraj	Nagar Panchayat		1	9
29	Bathinda	Goniana	Municipal Council	15,208	1	9
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	9
31	Bathinda	Bhai Rupa	Nagar Panchayat	14,841	1	9
32	Bathinda	Bhagta Bhai Ka	Nagar Panchayat	14467	1	9
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	9
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	9
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	9
36	Bathinda	Chaoke	Nagar Panchayat	9,354	1	9
37	Bathinda	Mandi Kalan	Nagar Panchayat	9,098	1	9
38	Bathinda	Rampura	Nagar Panchayat	51,010	1	9
39	Bathinda	Balian Wali	Nagar Panchayat	5,935	1	9
40	Bathinda	Nathana	Nagar Panchayat	7738	1	9
41	Bathinda	Kot Fatta	Municipal Council	7,412	1	9
42	Bathinda	Maluka	Nagar Panchayat	6,985	1	9

43	Bathinda	Sangat	Municipal Council	2,744	1	9
44	Mansa	Mansa	Municipal Council	82956	1	9
45	Mansa	Budhlada	Municipal Council	26,172	1	9
46	Mansa	Sardulgarh	Nagar Panchayat	19219	1	9
47	Mansa	Bhikhi	Nagar Panchayat	17,825	1	9
48	Mansa	Bareta	Municipal Council	17,432	1	9
49	Mansa	Boha	Nagar Panchayat	12,170	1	9
50	Mansa	Joga	Nagar Panchayat	10,180	1	9
51	Muktsar	Muktsar	Municipal Council	116,747	1	9
52	Muktsar	Malout	Municipal Council	81,406	1	9
53	Muktsar	Gidderbaha	Municipal Council	45,370	1	9
54	Muktsar	Bariwala	Nagar Panchayat	8,668	1	9
55	Faridkot	Kot Kapura	Municipal Council	91,979	1	9
56	Faridkot	Faridkot	Municipal Council	87,695	1	9
57	Faridkot	Jaitu	Municipal Council	37,377	1	9
58	Fazilka	Abohar	Municipal Corporation	145,302	1	9
59	Fazilka	Fazilka	Municipal Council	76,492	1	9
60	Fazilka	Jalalabad	Municipal Council	39,525	1	9
61	Fazilka	Arniwala Sheikh	Nagar Panchayat	9,353	1	9
62	Firozpur	Firozpur	Municipal Council	110,313	1	9
63	Firozpur	Zira	Municipal Council	37,498	1	9
64	Firozpur	Talwandi Bhai	Municipal Council	17,285	1	9
65	Firozpur	Guru Har Sahai	Municipal Council	17,192	1	9
66	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	9
67	Firozpur	Makhu	Nagar Panchayat	14,658	1	9
68	Firozpur	Mudki	Nagar Panchayat	10,415	1	9

69	Firozpur	Mamdot	Nagar Panchayat	6,242	1	9
70	Moga	Moga	Municipal Corporation	150,411	1	9
71	Moga	Bagha Purana	Municipal Council	25,206	1	9
72	Moga	Dharamkot	Municipal Council	19,057	1	9
73	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	9
74	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	9
75	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	9
76	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	9
77	Hoshiarpur	Hoshiarpur	Municipal Corporation	168,653	1	9
78	Hoshiarpur	Mukerian	Municipal Council	29,841	1	9
79	Hoshiarpur	Dasua	Municipal Council	25,192	1	9
80	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	9
81	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	9
82	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	9
83	Hoshiarpur	Mahilpur	Nagar Panchayat	11,360	1	9
84	Hoshiarpur	Hariana	Municipal Council	8,928	1	9
85	Hoshiarpur	Gardhiwala	Municipal Council	7,593	1	9
86	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	9
87	Nawan Shahr	Banga	Municipal Council	20,906	1	9
88	Nawan Shahr	Rahon	Municipal Council	15,676	1	9
89	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	9
90	Jalandhar	Jalandhar	Municipal Corporation	862,886	5	45
91	Jalandhar	Nakodar	Municipal Council	36,973	1	9
92	Jalandhar	Kartarpur	Municipal Council	25,662	1	9
93	Jalandhar	Phillaur	Municipal Council	24,688	1	9
94	Jalandhar	Adampur	Municipal Council	20,922	1	9

95	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	9
96	Jalandhar	Goraya	Nagar Panchayat	16,462	1	9
97	Jalandhar	Nurmahal	Municipal Council	14,560	1	9
98	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	9
99	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	9
100	Jalandhar	Alawalpur	Municipal Council	7,815	1	9
101	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	9
102	Jalandhar	Bilga	Nagar Panchayat	10,125	1	9
103	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	9
104	Kapurthala	Phagwara	Municipal Corporation	117,954	1	9
105	Kapurthala	Sultanpur	Municipal Council	107,640	1	9
106	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	9
107	Kapurthala	Begowal	Nagar Panchayat	10,116	1	9
108	Kapurthala	Dhilwan	Nagar Panchayat	8,157	1	9
109	Kapurthala	Nadala	Nagar Panchayat	6,733	1	9
110	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	9
111	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	9
112	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	9
113	Fatehgarh Sahib	Amloh	Municipal Council	14,696	1	9
114	Ludhiana	Khanna	Municipal Council	128,137	1	9
115	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	9
116	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	9
117	Ludhiana	Payal	Municipal Council	7,923	1	9
118	Ludhiana	Malaud	Nagar Panchayat	7,567	1	9
119	Ludhiana	Doraha	Municipal Council	25,424	1	9
120	Ludhiana	Sahnewal	Municipal Council	22,484	1	9

121	Ludhiana	Samrala	Municipal Council	19,678	1	9
122	Ludhiana	Ludhiana	Municipal Corporation	1,618,879	10	90
123	Ludhiana	Jagraon	Municipal Council	65,240	1	9
124	Ludhiana	Raikot	Municipal Council	28,734	1	9
125	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	9
126	Patiala	Patiala	Municipal Corporation	446,246	1	9
127	Patiala	Rajpura	Municipal Council	92,301	1	9
128	Patiala	Nabha	Municipal Council	67,972	1	9
129	Patiala	Samana	Municipal Council	54,072	1	9
130	Patiala	Patran	Municipal Council	27,963	1	9
131	Patiala	Sanaur	Municipal Council	21,201	1	9
132	Patiala	Ghagga	Nagar Panchayat	10,162	1	9
133	Patiala	Bhadson	Nagar Panchayat	7,260	1	9
134	Patiala	Ghanaur	Nagar Panchayat	6,985	1	9
135	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	166,864	1	9
136	S.A.S. Nagar	Zirakpur	Municipal Council	95,553	1	9
137	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	9
138	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	9
139	S.A.S. Nagar	Kurali	Municipal Council	31,060	1	9
140	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	9
141	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	9
142	S.A.S. Nagar	Banur	Municipal Council	18,775	1	9
143	Rupnagar	Rupnagar	Municipal Council	56,038	1	9
144	Rupnagar	Nangal	Municipal Council	48,497	1	9
145	Rupnagar	Morinda	Municipal Council	24,022	1	9
146	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	9

147	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	9
148	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	9
149	Nawan Shahr	Balachaur	Municipal Council	21,631	1	9
150	Sangrur	Malerkotla	Municipal Council	135,424	1	9
151	Sangrur	Sangrur	Municipal Council	88,043	1	9
152	Sangrur	Sunam Udham Singh	Municipal Council	69,069	1	9
153	Sangrur	Dhuri	Municipal Council	55,225	1	9
154	Sangrur	Ahmedgarh	Municipal Council	31,302	1	9
155	Sangrur	Longowal	Municipal Council	23,851	1	9
156	Sangrur	Lehragaga	Municipal Council	22,588	1	9
157	Sangrur	Bhawanigarh	Municipal Council	22,320	1	9
158	Sangrur	Moonak	Nagar Panchayat	18,141	1	9
159	Sangrur	Dirba	Nagar Panchayat	16,952	1	9
160	Sangrur	Khanauri	Nagar Panchayat	14,096	1	9
161	Sangrur	Cheema	Nagar Panchayat	11,615	1	9
162	Sangrur	Amargarh	Nagar Panchayat	7,339	1	9
163	Barnala	Barnala	Municipal Council	116,449	1	9
164	Barnala	Tapa	Municipal Council	23,248	1	9
165	Barnala	Dhanaula	Municipal Council	19,920	1	9
166	Barnala	Bhadaur	Municipal Council	18,561	1	9
167	Barnala	Handiaya	Nagar Panchayat	12,507	1	9
Total					**189**	**1701**

Annexure-2

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 09 months w.e.f 01-07-2020 till 31-03-2021 i.e 09 months (in lacs)
1	Amritsar	Amritsar	Municipal Corporation	1,132,761	10	90
2	Amritsar	Jandiala	Municipal Council	29,232	1	9
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	9
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	9
5	Amritsar	Majitha	Municipal Council	14,503	1	9
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	9
7	Amritsar	Ramdas	Municipal Council	6,398	1	9
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	9
9	Tarn Taran	Patti	Municipal Council	40,976	1	9
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	9
11	Tarn Taran	Khem Karan	Nagar Panchayat	13,446	1	9
12	Gurdaspur	Batala	Municipal Corporation	156,619	1	9
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	9
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	9
15	Gurdaspur	Qadian	Municipal Council	23,632	1	9
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	9

17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	9
18	Gurdaspur	Sri Hargobindpu	Municipal Council	8,241	1	9
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	9
20	Pathankot	Pathankot	Municipal Corporation	148,937	1	9
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	9
22	Pathankot	Sujanpur	Municipal Council	28,270	1	9
23	Bathinda	Bathinda	Municipal Corporation	285,788	1	9
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	9
25	Bathinda	Maur	Municipal Council	31,849	1	9
26	Bathinda	Raman	Municipal Council	22553	1	9
27	Bathinda	Talwandi Sabo	Nagar Panchayat	20,589	1	9
28	Bathinda	Mehraj	Nagar Panchayat		1	9
29	Bathinda	Goniana	Municipal Council	15,208	1	9
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	9
31	Bathinda	Bhai Rupa	Nagar Panchayat	14,841	1	9
32	Bathinda	Bhagta Bhai Ka	Nagar Panchayat	14467	1	9
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	9
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	9
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	9
36	Bathinda	Chaoke	Nagar Panchayat	9,354	1	9
37	Bathinda	Mandi Kalan	Nagar Panchayat	9,098	1	9
38	Bathinda	Rampura	Nagar Panchayat	51,010	1	9
39	Bathinda	Balian Wali	Nagar Panchayat	5,935	1	9
40	Bathinda	Nathana	Nagar Panchayat	7738	1	9
41	Bathinda	Kot Fatta	Municipal Council	7,412	1	9
42	Bathinda	Maluka	Nagar Panchayat	6,985	1	9

43	Bathinda	Sangat	Municipal Council	2,744	1	9
44	Mansa	Mansa	Municipal Council	82956	1	9
45	Mansa	Budhlada	Municipal Council	26,172	1	9
46	Mansa	Sardulgarh	Nagar Panchayat	19219	1	9
47	Mansa	Bhikhi	Nagar Panchayat	17,825	1	9
48	Mansa	Bareta	Municipal Council	17,432	1	9
49	Mansa	Boha	Nagar Panchayat	12,170	1	9
50	Mansa	Joga	Nagar Panchayat	10,180	1	9
51	Muktsar	Muktsar	Municipal Council	116,747	1	9
52	Muktsar	Malout	Municipal Council	81,406	1	9
53	Muktsar	Gidderbaha	Municipal Council	45,370	1	9
54	Muktsar	Bariwala	Nagar Panchayat	8,668	1	9
55	Faridkot	Kot Kapura	Municipal Council	91,979	1	9
56	Faridkot	Faridkot	Municipal Council	87,695	1	9
57	Faridkot	Jaitu	Municipal Council	37,377	1	9
58	Fazilka	Abohar	Municipal Corporation	145,302	1	9
59	Fazilka	Fazilka	Municipal Council	76,492	1	9
60	Fazilka	Jalalabad	Municipal Council	39,525	1	9
61	Fazilka	Arniwala Sheikh	Nagar Panchayat	9,353	1	9
62	Firozpur	Firozpur	Municipal Council	110,313	1	9
63	Firozpur	Zira	Municipal Council	37,498	1	9
64	Firozpur	Talwandi Bhai	Municipal Council	17,285	1	9
65	Firozpur	Guru Har Sahai	Municipal Council	17,192	1	9
66	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	9
67	Firozpur	Makhu	Nagar Panchayat	14,658	1	9
68	Firozpur	Mudki	Nagar Panchayat	10,415	1	9

69	Firozpur	Mamdot	Nagar Panchayat	6,242	1	9
70	Moga	Moga	Municipal Corporation	150,411	1	9
71	Moga	Bagha Purana	Municipal Council	25,206	1	9
72	Moga	Dharamkot	Municipal Council	19,057	1	9
73	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	9
74	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	9
75	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	9
76	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	9
77	Hoshiarpur	Hoshiarpur	Municipal Corporation	168,653	1	9
78	Hoshiarpur	Mukerian	Municipal Council	29,841	1	9
79	Hoshiarpur	Dasua	Municipal Council	25,192	1	9
80	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	9
81	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	9
82	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	9
83	Hoshiarpur	Mahilpur	Nagar Panchayat	11,360	1	9
84	Hoshiarpur	Hariana	Municipal Council	8,928	1	9
85	Hoshiarpur	Gardhiwala	Municipal Council	7,593	1	9
86	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	9
87	Nawan Shahr	Banga	Municipal Council	20,906	1	9
88	Nawan Shahr	Rahon	Municipal Council	15,676	1	9
89	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	9
90	Jalandhar	Jalandhar	Municipal Corporation	862,886	5	45
91	Jalandhar	Nakodar	Municipal Council	36,973	1	9
92	Jalandhar	Kartarpur	Municipal Council	25,662	1	9
93	Jalandhar	Phillaur	Municipal Council	24,688	1	9
94	Jalandhar	Adampur	Municipal Council	20,922	1	9

95	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	9
96	Jalandhar	Goraya	Nagar Panchayat	16,462	1	9
97	Jalandhar	Nurmahal	Municipal Council	14,560	1	9
98	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	9
99	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	9
100	Jalandhar	Alawalpur	Municipal Council	7,815	1	9
101	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	9
102	Jalandhar	Bilga	Nagar Panchayat	10,125	1	9
103	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	9
104	Kapurthala	Phagwara	Municipal Corporation	117,954	1	9
105	Kapurthala	Sultanpur	Municipal Council	107,640	1	9
106	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	9
107	Kapurthala	Begowal	Nagar Panchayat	10,116	1	9
108	Kapurthala	Dhilwan	Nagar Panchayat	8,157	1	9
109	Kapurthala	Nadala	Nagar Panchayat	6,733	1	9
110	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	9
111	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	9
112	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	9
113	Fatehgarh Sahib	Amloh	Municipal Council	14,696	1	9
114	Ludhiana	Khanna	Municipal Council	128,137	1	9
115	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	9
116	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	9
117	Ludhiana	Payal	Municipal Council	7,923	1	9
118	Ludhiana	Malaud	Nagar Panchayat	7,567	1	9
119	Ludhiana	Doraha	Municipal Council	25,424	1	9
120	Ludhiana	Sahnewal	Municipal Council	22,484	1	9

121	Ludhiana	Samrala	Municipal Council	19,678	1	9
122	Ludhiana	Ludhiana	Municipal Corporation	1,618,879	10	90
123	Ludhiana	Jagraon	Municipal Council	65,240	1	9
124	Ludhiana	Raikot	Municipal Council	28,734	1	9
125	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	9
126	Patiala	Patiala	Municipal Corporation	446,246	1	9
127	Patiala	Rajpura	Municipal Council	92,301	1	9
128	Patiala	Nabha	Municipal Council	67,972	1	9
129	Patiala	Samana	Municipal Council	54,072	1	9
130	Patiala	Patran	Municipal Council	27,963	1	9
131	Patiala	Sanaur	Municipal Council	21,201	1	9
132	Patiala	Ghagga	Nagar Panchayat	10,162	1	9
133	Patiala	Bhadson	Nagar Panchayat	7,260	1	9
134	Patiala	Ghanaur	Nagar Panchayat	6,985	1	9
135	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	166,864	1	9
136	S.A.S. Nagar	Zirakpur	Municipal Council	95,553	1	9
137	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	9
138	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	9
139	S.A.S. Nagar	Kurali	Municipal Council	31,060	1	9
140	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	9
141	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	9
142	S.A.S. Nagar	Banur	Municipal Council	18,775	1	9
143	Rupnagar	Rupnagar	Municipal Council	56,038	1	9
144	Rupnagar	Nangal	Municipal Council	48,497	1	9
145	Rupnagar	Morinda	Municipal Council	24,022	1	9
146	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	9

147	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	9
148	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	9
149	Nawan Shahr	Balachaur	Municipal Council	21,631	1	9
150	Sangrur	Malerkotla	Municipal Council	135,424	1	9
151	Sangrur	Sangrur	Municipal Council	88,043	1	9
152	Sangrur	Sunam Udham	Municipal Council	69,069	1	9
153	Sangrur	Dhuri	Municipal Council	55,225	1	9
154	Sangrur	Ahmedgarh	Municipal Council	31,302	1	9
155	Sangrur	Longowal	Municipal Council	23,851	1	9
156	Sangrur	Lehragaga	Municipal Council	22,588	1	9
157	Sangrur	Bhawanigarh	Municipal Council	22,320	1	9
158	Sangrur	Moonak	Nagar Panchayat	18,141	1	9
159	Sangrur	Dirba	Nagar Panchayat	16,952	1	9
160	Sangrur	Khanauri	Nagar Panchayat	14,096	1	9
161	Sangrur	Cheema	Nagar Panchayat	11,615	1	9
162	Sangrur	Amargarh	Nagar Panchayat	7,339	1	9
163	Barnala	Barnala	Municipal Council	116,449	1	9
164	Barnala	Tapa	Municipal Council	23,248	1	9
165	Barnala	Dhanaula	Municipal Council	19,920	1	9
166	Barnala	Bhadaur	Municipal Council	18,561	1	9
167	Barnala	Handiaya	Nagar Panchayat	12,507	1	9
Total					**189**	**1701**

ANNEXURE-27

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 107 Dated. 29/4/2022

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Punjab Civil Secretariat, Chandigarh.

Subject: **Imposition of Environmental Compensation upon the ULBs for violation of Solid Waste Management Rules, 2016 for the period from 01.04.2021 to 28.02.2022 (Eleven months).**

Reference: **Order dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in O.A No. 606 of 2018.**

Please refer to the subject cited above.

2. It is brought to your kind notice that the Hon'ble National Green Tribunal vide order dated 10.1.2020 passed in O.A No. 606 of 2018 has directed that continued failure in compliance of Solid Waste Management Rules, 2016 after 31.3.2020 will result in liability of every Local Body to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.

3. It is further directed in the said order dated 10.1.2020 that continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 1.4.2020 till compliance will result in liability to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body.

4. The above compensation scale was laid down by the Hon'ble Tribunal after observing that most of the statutory time lines have expired and the directions of the Hon'ble Supreme Court of India and that of the Tribunal to comply with the said Solid Waste Management Rules, 2016 and Legacy Waste Remediation remain un executed. It is further mentioned in the said order dated 10.1.2020 passed in O.A No. 606 of 2018 that if the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against erring Local Bodies.

5. The Hon'ble Tribunal, however, vide order dated 17.9.2020 passed in O.A No. 606 of 2018 has reviewed the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of three months in view of Covid-19.

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ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001
Vatavaran Bhawan, Nabha Road, Patiala - 147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

PUNJAB

6. That there are 163 ULBS in the State of Punjab. 2 ULBS namely Municipal Corporation, Amritsar and Municipal Corporation, Ludhiana are having population of more than 10 lakhs, One ULB namely Municipal Corporation, Jalandhar has population of more than 5 lakh but less than 10 lakh and the remaining 160 ULBS are having the population of less than 5 lakhs as per 2011 census.

7. The status of compliance of Rule 22 of the Solid Waste Management Rules, 2016 as per the activities mentioned in the templates of the CPCB at serial no. 1 to 10 and 11 for all the 163 ULBs of the State was checked and verified by the Board through its Regional Offices and it is observed that the ULBs have still not complied with the activities of Solid Waste Management Rules, 2016 as well as the directions and orders of the Hon'ble National Green Tribunal. The continuous violation and non-compliance of the activities mentioned at serial no. 1 to 10 and separately at serial no. 11 of the template i.e. non-compliance of Solid Waste Management Rules, 2016 and failure for commencement of bio-remediation of legacy waste has made the ULBs liable to pay Environmental Compensation on the basis of Polluter Pay's Principle and the orders dated 10.01.2020 and 17.09.2020 of the Hon'ble NGT at Rs. 20.35 Crore and 14.91 Crore respectively for the period of violation of eleven months from 01.04.2021 to 28.02.2022.

8. Thus, the total amount of Environmental Compensation payable by the ULBs for violation on two counts (non-compliance of Solid Waste Management Rules, 2016 and continuous failure for commencement for bio-remediation of legacy waste) is calculated to be Rs. 35.26 Crores (Rs. 20.35 Crores + 14.91 Crores) for the period from 01.04.2021 upto 28.02.2022. The details of the Environmental Compensation imposed upon separate ULBs are attached herewith as **Annexure-1 & Annexuer-2** for perusal.

9. It is, therefore, requested that all the ULBs of the State may please be directed to deposit the calculated amount of Environmental Compensation @ **Rs. 35.26 Crores** as per **Annexure-1 and 2** with the office of the Punjab Pollution Control Board in A/c no. 50100313112162 for EC Solid Waste having IFSC code HDFC 0001311, HDFC Bank Limited in compliance to orders dated 10.1.2020 and 17.9.2020 of the Hon'ble National Green Tribunal passed in O.A No. 606 of 2018.

Regard

Member Secretary

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PUNJAB POLLUTION CONTROL BOARD

Endst. No 108 **Dated** 28.4.2022

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information, please.

Member Secretary

Endst. No 109 **Dated** 28.4.2022

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sec-26, Chandigarh for information and necessary action, please.

Member Secretary

Endst. No 110 **Dated** 28.4.2022

A copy of the above is forwarded to the Chief Environmental Engineer (WM), Punjab Pollution Control Board, Patiala for information and necessary action, please.

Member Secretary

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
1	Amritsar	Amritsar	Municipal Corporation	11,32,761	10	110
2	Amritsar	Jandiala	Municipal Council	29,232	1	11
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	11
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	11
5	Amritsar	Majitha	Municipal Council	14,503	1	11
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	11
7	Amritsar	Ramdas	Municipal Council	6,398	1	11
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	11
9	Tarn Taran	Patti	Municipal Council	40,976	1	11
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	11
11	Tarn Taran	Khem Karan	Nagar Panchayat	13,446	1	11
12	Gurdaspur	Batala	Municipal Corporation	1,56,619	1	11
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	11
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	11
15	Gurdaspur	Qadian	Municipal Council	23,632	1	11
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	11
17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	11
18	Gurdaspur	Sri Hargobindpur	Municipal Council	8,241	1	11
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	11
20	Pathankot	Pathankot	Municipal Corporation	1,48,937	1	11

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Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	11
22	Pathankot	Sujanpur	Municipal Council	28,270	1	11
23	Bathinda	Bathinda	Municipal Corporation	2,85,788	1	11
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	11
25	Bathinda	Maur	Municipal Council	31,849	1	11
26	Bathinda	Raman	Municipal Council	22553	1	11
27	Bathinda	Talwandi Sabo	Nagar Panchayat	20,589	1	11
28	Bathinda	Mehraj	Nagar Panchayat	16,784	1	11
29	Bathinda	Goniana	Municipal Council	15,208	1	11
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	11
31	Bathinda	Bhai Rupa	Nagar Panchayat	14,841	1	11
32	Bathinda	Bhagta Bhai Ka	Nagar Panchayat	14467	1	11
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	11
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	11
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	11
36	Bathinda	Nathana	Nagar Panchayat	7738	1	11
37	Bathinda	Kot Fatta	Municipal Council	7,412	1	11
38	Bathinda	Maluka	Nagar Panchayat	6,985	1	11
39	Bathinda	Sangat	Municipal Council	2,744	1	11
40	Mansa	Mansa	Municipal Council	82956	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
41	Mansa	Budhlada	Municipal Council	26,172	1	11
42	Mansa	Sardulgarh	Nagar Panchayat	19219	1	11
43	Mansa	Bhikhi	Nagar Panchayat	17,825	1	11
44	Mansa	Bareta	Municipal Council	17,432	1	11
45	Mansa	Boha	Nagar Panchayat	12,170	1	11
46	Mansa	Joga	Nagar Panchayat	10,180	1	11
47	Muktsar	Muktsar	Municipal Council	1,16,747	1	11
48	Muktsar	Malout	Municipal Council	81,406	1	11
49	Muktsar	Gidderbaha	Municipal Council	45,370	1	11
50	Muktsar	Bariwala	Nagar Panchayat	8,668	1	11
51	Faridkot	Kot Kapura	Municipal Council	91,979	1	11
52	Faridkot	Faridkot	Municipal Council	87,695	1	11
53	Faridkot	Jaitu	Municipal Council	37,377	1	11
54	Fazilka	Abohar	Municipal Corporation	1,45,302	1	11
55	Fazilka	Fazilka	Municipal Council	76,492	1	11
56	Fazilka	Jalalabad	Municipal Council	39,525	1	11
57	Fazilka	Arniwala Sheikh Subhan	Nagar Panchayat	9,353	1	11
58	Firozpur	Firozpur	Municipal Council	1,10,313	1	11
59	Firozpur	Zira	Municipal Council	37,498	1	11
60	Firozpur	Talwandi Bhai	Municipal Council	17,285	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
61	Firozpur	Guru Har Sahai	Municipal Council	17,192	1	11
62	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	11
63	Firozpur	Makhu	Nagar Panchayat	14,658	1	11
64	Firozpur	Mudki	Nagar Panchayat	10,415	1	11
65	Firozpur	Mamdot	Nagar Panchayat	6,242	1	11
66	Moga	Moga	Municipal Corporation	1,50,411	1	11
67	Moga	Bagha Purana	Municipal Council	25,206	1	11
68	Moga	Dharamkot	Municipal Council	19,057	1	11
69	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	11
70	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	11
71	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	11
72	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	11
73	Hoshiarpur	Hoshiarpur	Municipal Corporation	1,68,653	1	11
74	Hoshiarpur	Mukerian	Municipal Council	29,841	1	11
75	Hoshiarpur	Dasua	Municipal Council	25,192	1	11
76	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	11
77	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	11
78	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	11
79	Hoshiarpur	Mahilpur	Nagar Panchayat	11,360	1	11
80	Hoshiarpur	Hariana	Municipal Council	8,928	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
81	Hoshiarpur	Gardhiwala	Municipal Council	7,593	1	11
82	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	11
83	Nawan Shahr	Banga	Municipal Council	20,906	1	11
84	Nawan Shahr	Rahon	Municipal Council	15,676	1	11
85	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	11
86	Jalandhar	Jalandhar	Municipal Corporation	8,62,886	5	55
87	Jalandhar	Nakodar	Municipal Council	36,973	1	11
88	Jalandhar	Kartarpur	Municipal Council	25,662	1	11
89	Jalandhar	Phillaur	Municipal Council	24,688	1	11
90	Jalandhar	Adampur	Municipal Council	20,922	1	11
91	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	11
92	Jalandhar	Goraya	Nagar Panchayat	16,462	1	11
93	Jalandhar	Nurmahal	Municipal Council	14,560	1	11
94	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	11
95	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	11
96	Jalandhar	Alawalpur	Municipal Council	7,815	1	11
97	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	11
98	Jalandhar	Bilga	Nagar Panchayat	10,125	1	11
99	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	11
100	Kapurthala	Phagwara	Municipal Corporation	1,17,954	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
101	Kapurthala	Sultanpur	Municipal Council	1,07,640	1	11
102	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	11
103	Kapurthala	Begowal	Nagar Panchayat	10,116	1	11
104	Kapurthala	Dhilwan	Nagar Panchayat	9,157	1	11
105	Kapurthala	Nadala	Nagar Panchayat	6,733	1	11
106	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	11
107	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	11
108	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	11
109	Fatehgarh Sahib	Amloh	Municipal Council	14,696	1	11
110	Ludhiana	Khanna	Municipal Council	1,28,137	1	11
111	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	11
112	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	11
113	Ludhiana	Payal	Municipal Council	7,923	1	11
114	Ludhiana	Malaud	Nagar Panchayat	7,567	1	11
115	Ludhiana	Doraha	Municipal Council	25,424	1	11
116	Ludhiana	Sahnewal	Municipal Council	22,484	1	11
117	Ludhiana	Samrala	Municipal Council	19,678	1	11
118	**Ludhiana**	**Ludhiana**	**Municipal Corporation**	**16,18,879**	**10**	**110**
119	Ludhiana	Jagraon	Municipal Council	65,240	1	11
120	Ludhiana	Raikot	Municipal Council	28,734	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
121	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	11
122	Patiala	Patiala	Municipal Corporation	4,46,246	1	11
123	Patiala	Rajpura	Municipal Council	92,301	1	11
124	Patiala	Nabha	Municipal Council	67,972	1	11
125	Patiala	Samana	Municipal Council	54,072	1	11
126	Patiala	Patran	Municipal Council	27,963	1	11
127	Patiala	Sanaur	Municipal Council	21,201	1	11
128	Patiala	Ghagga	Nagar Panchayat	10,162	1	11
129	Patiala	Bhadson	Nagar Panchayat	7,260	1	11
130	Patiala	Ghanaur	Nagar Panchayat	6,985	1	11
131	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	1,66,864	1	11
132	S.A.S. Nagar	Zirakpur	Municipal Council	93,553	1	11
133	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	11
134	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	11
135	S.A.S. Nagar	Kurali	Municipal Council	31,060	1	11
136	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	11
137	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	11
138	S.A.S. Nagar	Banur	Municipal Council	18,775	1	11
139	Rupnagar	Rupnagar	Municipal Council	56,038	1	11
140	Rupnagar	Nangal	Municipal Council	48,497	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
141	Rupnagar	Morinda	Municipal Council	24,022	1	11
142	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	11
143	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	11
144	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	11
145	Nawan Shahr	Balachaur	Municipal Council	21,631	1	11
146	Sangrur	Malerkotla	Municipal Council	1,35,424	1	11
147	Sangrur	Sangrur	Municipal Council	88,043	1	11
148	Sangrur	Sunam Udham Singh Wala	Municipal Council	69,069	1	11
149	Sangrur	Dhuri	Municipal Council	55,225	1	11
150	Sangrur	Ahmedgarh	Municipal Council	31,302	1	11
151	Sangrur	Longowal	Municipal Council	23,851	1	11
152	Sangrur	Lehragaga	Municipal Council	22,588	1	11
153	Sangrur	Bhawanigarh	Municipal Council	22,320	1	11
154	Sangrur	Moonak	Nagar Panchayat	18,141	1	11
155	Sangrur	Dirba	Nagar Panchayat	16,952	1	11
156	Sangrur	Khanauri	Nagar Panchayat	14,096	1	11
157	Sangrur	Cheema	Nagar Panchayat	11,615	1	11
158	Sangrur	Amargarh	Nagar Panchayat	7,339	1	11
159	Barnala	Barnala	Municipal Council	1,16,449	1	11
160	Barnala	Tapa	Municipal Council	23,248	1	11

Annexure-I

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 1 to 10 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
161	Barnala	Dhanaula	Municipal Council	19,920	1	11
162	Barnala	Bhadaur	Municipal Council	18,561	1	11
163	Barnala	Handiaya	Nagar Panchayat	12,507	1	11
Total					**185**	**2035**

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
1	Amritsar	Amritsar	Municipal Corporation	11,32,761	10	110
2	Amritsar	Jandiala	Municipal Council	29,232	1	11
3	Amritsar	Ajnala	Nagar Panchayat	21,107	1	11
4	Amritsar	Rayya	Nagar Panchayat	14,506	1	11
5	Amritsar	Majitha	Municipal Council	14,503	1	11
6	Amritsar	Raja Sansi	Nagar Panchayat	14,298	1	11
7	Amritsar	Ramdas	Municipal Council	6,398	1	11
8	Tarn Taran	Tarn Taran	Municipal Council	66,847	1	11
9	Tarn Taran	Patti	Municipal Council	40,976	1	11
10	Tarn Taran	Bhikhiwind	Nagar Panchayat	20,526	1	11
11	Tarn Taran	Khem Karan	Nagar Panchayat	13,446	1	11
12	Gurdaspur	Batala	Municipal Corporation	1,56,619	1	11
13	Gurdaspur	Gurdaspur	Municipal Council	77,928	1	11
14	Gurdaspur	Dina Nagar	Municipal Council	23,976	1	11
15	Gurdaspur	Qadian	Municipal Council	23,632	1	11
16	Gurdaspur	Dhariwal	Municipal Council	16,772	1	11
17	Gurdaspur	Fatehgarh Churian	Municipal Council	13,070	1	11
18	Gurdaspur	Sri Hargobindpur	Municipal Council	8,241	1	11
19	Gurdaspur	Dera Baba Nanak	Municipal Council	6,394	1	11
20	Pathankot	Pathankot	Municipal Corporation	1,48,937	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
21	Gurdaspur	Narot Jaimal Singh	Nagar Panchayat		1	11
22	Pathankot	Sujanpur	Municipal Council	28,270	1	11
23	Bathinda	Bathinda	Municipal Corporation	2,85,788	1	0
24	Bathinda	Rampura Phul	Municipal Council	51,010	1	11
25	Bathinda	Maur	Municipal Council	31,849	1	11
26	Bathinda	Raman	Municipal Council	22553	1	11
27	Bathinda	Talwandi Sabo	Nagar Panchayat	20,589	1	0
28	Bathinda	Mehraj	Nagar Panchayat	16,784	1	11
29	Bathinda	Goniana	Municipal Council	15,208	1	11
30	Bathinda	Bhucho Mandi	Municipal Council	14,961	1	11
31	Bathinda	Bhai Rupa	Nagar Panchayat	14,841	1	11
32	Bathinda	Bhagta Bhai Ka	Nagar Panchayat	14467	1	11
33	Bathinda	Kot Shamir	Nagar Panchayat	10,945	1	0
34	Bathinda	Lehra Mohabbat	Nagar Panchayat	9,792	1	11
35	Bathinda	Kotha Guru	Nagar Panchayat	9748	1	11
36	Bathinda	Nathana	Nagar Panchayat	7738	1	11
37	Bathinda	Kot Fatta	Municipal Council	7,412	1	11
38	Bathinda	Maluka	Nagar Panchayat	6,985	1	11
39	Bathinda	Sangat	Municipal Council	2,744	1	11
40	Mansa	Mansa	Municipal Council	82956	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
41	Mansa	Budhlada	Municipal Council	26,172	1	0
42	Mansa	Sardulgarh	Nagar Panchayat	19219	1	11
43	Mansa	Bhikhi	Nagar Panchayat	17,825	1	0
44	Mansa	Bareta	Municipal Council	17,432	1	0
45	Mansa	Boha	Nagar Panchayat	12,170	1	0
46	Mansa	Joga	Nagar Panchayat	10,180	1	11
47	Muktsar	Muktsar	Municipal Council	1,16,747	1	0
48	Muktsar	Malout	Municipal Council	81,406	1	0
49	Muktsar	Gidderbaha	Municipal Council	45,370	1	0
50	Muktsar	Bariwala	Nagar Panchayat	8,668	1	0
51	Faridkot	Kot Kapura	Municipal Council	91,979	1	11
52	Faridkot	Faridkot	Municipal Council	87,695	1	0
53	Faridkot	Jaitu	Municipal Council	37,377	1	0
54	Fazilka	Abohar	Municipal Corporation	1,45,302	1	0
55	Fazilka	Fazilka	Municipal Council	76,492	1	0
56	Fazilka	Jalalabad	Municipal Council	39,525	1	0
57	Fazilka	Arniwala Sheikh Subhan	Nagar Panchayat	9,353	1	0
58	Firozpur	Firozpur	Municipal Council	1,10,313	1	0
59	Firozpur	Zira	Municipal Council	37,498	1	3
60	Firozpur	Talwandi Bhai	Municipal Council	17,285	1	0

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
61	Firozpur	Guru Har Sahai	Municipal Council	17,192	1	8
62	Firozpur	Mallanwala	Nagar Panchayat	16,183	1	11
63	Firozpur	Makhu	Nagar Panchayat	14,658	1	5
64	Firozpur	Mudki	Nagar Panchayat	10,415	1	4
65	Firozpur	Mamdot	Nagar Panchayat	6,242	1	0
66	Moga	Moga	Municipal Corporation	1,50,411	1	0
67	Moga	Bagha Purana	Municipal Council	25,206	1	3
68	Moga	Dharamkot	Municipal Council	19,057	1	11
69	Moga	Kot Ise Khan	Nagar Panchayat	13,000	1	11
70	Moga	Nihal Singh Wala	Nagar Panchayat	10,852	1	11
71	Moga	Fatehgarh Panjtoor	Nagar Panchayat	5,162	1	1
72	Moga	Badhni Kalan	Nagar Panchayat	6,786	1	0
73	Hoshiarpur	Hoshiarpur	Municipal Corporation	1,68,653	1	11
74	Hoshiarpur	Mukerian	Municipal Council	29,841	1	11
75	Hoshiarpur	Dasua	Municipal Council	25,192	1	11
76	Hoshiarpur	Urmar Tanda	Municipal Council	23,419	1	11
77	Hoshiarpur	Talwara	Nagar Panchayat	19,485	1	11
78	Hoshiarpur	Garhshankar	Municipal Council	16,955	1	11
79	Hoshiarpur	Mahilpur	Nagar Panchayat	11,360	1	11
80	Hoshiarpur	Harlana	Municipal Council	8,928	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
81	Hoshiarpur	Gardhiwala	Municipal Council	7,593	1	11
82	Nawan Shahr	Nawanshahr	Municipal Council	46,024	1	11
83	Nawan Shahr	Banga	Municipal Council	20,906	1	11
84	Nawan Shahr	Rahon	Municipal Council	15,676	1	11
85	Hoshiarpur	Sham Chaurasi	Municipal Council	4,426	1	11
86	Jalandhar	Jalandhar	Municipal Corporation	8,62,886	5	55
87	Jalandhar	Nakodar	Municipal Council	36,973	1	11
88	Jalandhar	Kartarpur	Municipal Council	25,662	1	11
89	Jalandhar	Phillaur	Municipal Council	24,688	1	11
90	Jalandhar	Adampur	Municipal Council	20,922	1	6
91	Jalandhar	Bhogpur	Nagar Panchayat	17,549	1	6
92	Jalandhar	Goraya	Nagar Panchayat	16,462	1	11
93	Jalandhar	Nurmahal	Municipal Council	14,560	1	11
94	Jalandhar	Shahkot	Nagar Panchayat	25,449	1	11
95	Jalandhar	Lohian Khass	Nagar Panchayat	10,362	1	11
96	Jalandhar	Alawalpur	Municipal Council	7,815	1	6
97	Jalandhar	Mehatpur	Nagar Panchayat	9,218	1	11
98	Jalandhar	Bilga	Nagar Panchayat	10,125	1	11
99	Kapurthala	Kapurthala	Municipal Corporation	98,916	1	11
100	Kapurthala	Phagwara	Municipal Corporation	1,17,954	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
101	Kapurthala	Sultanpur	Municipal Council	1,07,640	1	11
102	Kapurthala	Bhulath	Nagar Panchayat	10,548	1	11
103	Kapurthala	Begowal	Nagar Panchayat	10,116	1	11
104	Kapurthala	Dhilwan	Nagar Panchayat	6,157	1	11
105	Kapurthala	Nadala	Nagar Panchayat	6,733	1	11
106	Fatehgarh Sahib	Gobindgarh	Municipal Council	82,266	1	0
107	Fatehgarh Sahib	Sirhind	Municipal Council	58,097	1	11
108	Fatehgarh Sahib	Bassi Pathana	Municipal Council	20,288	1	11
109	Fatehgarh Sahib	Amloh	Municipal Council	14,696	1	0
110	Ludhiana	Khanna	Municipal Council	1,28,137	1	11
111	Fatehgarh Sahib	Khamano	Nagar Panchayat	10,135	1	0
112	Ludhiana	Machhiwara	Nagar Panchayat	24,916	1	0
113	Ludhiana	Payal	Municipal Council	7,923	1	0
114	Ludhiana	Malaud	Nagar Panchayat	7,567	1	0
115	Ludhiana	Doraha	Municipal Council	25,424	1	11
116	Ludhiana	Sahnewal	Municipal Council	22,484	1	11
117	Ludhiana	Samrala	Municipal Council	19,678	1	11
118	Ludhiana	Ludhiana	Municipal Corporation	16,18,879	10	110
119	Ludhiana	Jagraon	Municipal Council	65,240	1	0
120	Ludhiana	Raikot	Municipal Council	28,734	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
121	Ludhiana	Mullanpur Dakha	Nagar Panchayat	16,356	1	11
122	Patiala	Patiala	Municipal Corporation	4,46,246	1	0
123	Patiala	Rajpura	Municipal Council	92,301	1	11
124	Patiala	Nabha	Municipal Council	67,972	1	11
125	Patiala	Samana	Municipal Council	54,072	1	11
126	Patiala	Patran	Municipal Council	27,963	1	11
127	Patiala	Sanaur	Municipal Council	21,201	1	11
128	Patiala	Ghagga	Nagar Panchayat	10,162	1	0
129	Patiala	Bhadson	Nagar Panchayat	7,260	1	0
130	Patiala	Ghanaur	Nagar Panchayat	6,985	1	0
131	S.A.S. Nagar	S.A.S. Nagar	Municipal Corporation	1,66,864	1	0
132	S.A.S. Nagar	Zirakpur	Municipal Council	95,553	1	11
133	S.A.S. Nagar	Kharar	Municipal Council	74,460	1	0
134	S.A.S. Nagar	Naya Gaon	Nagar Panchayat	50,869	1	11
135	S.A.S. Nagar	Kurali	Municipal Council	31,060	1	11
136	S.A.S. Nagar	Dera Bassi	Municipal Council	26,295	1	11
137	S.A.S. Nagar	Lalru	Nagar Panchayat	25,000	1	11
138	S.A.S. Nagar	Banur	Municipal Council	18,775	1	11
139	Rupnagar	Rupnagar	Municipal Council	56,038	1	11
140	Rupnagar	Nangal	Municipal Council	48,497	1	0

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
141	Rupnagar	Morinda	Municipal Council	24,022	1	11
142	Roopnagar	Anandpur Sahib	Municipal Council	16,282	1	11
143	Roopnagar	Chamkaur Sahib	Nagar Panchayat	13,920	1	11
144	Rupnagar	Kiratpur Sahib	Nagar Panchayat	2,348	1	11
145	Nawan Shahr	Balachaur	Municipal Council	21,631	1	11
146	Sangrur	Malerkotla	Municipal Council	1,35,424	1	3
147	Sangrur	Sangrur	Municipal Council	88,043	1	11
148	Sangrur	Sunam Udham Singh Wala	Municipal Council	69,069	1	3
149	Sangrur	Dhuri	Municipal Council	55,225	1	3
150	Sangrur	Ahmedgarh	Municipal Council	31,302	1	11
151	Sangrur	Longowal	Municipal Council	23,851	1	3
152	Sangrur	Lehragaga	Municipal Council	22,588	1	3
153	Sangrur	Bhawanigarh	Municipal Council	22,320	1	3
154	Sangrur	Moonak	Nagar Panchayat	18,141	1	3
155	Sangrur	Dirba	Nagar Panchayat	16,952	1	11
156	Sangrur	Khanauri	Nagar Panchayat	14,096	1	3
157	Sangrur	Cheema	Nagar Panchayat	11,615	1	11
158	Sangrur	Amargarh	Nagar Panchayat	7,339	1	3
159	Barnala	Barnala	Municipal Council	1,16,449	1	2
160	Barnala	Tapa	Municipal Council	23,248	1	11

Annexure-II

Sr. No.	District	Name of ULB	MC/NP/Municipal Council	Population (as per census 2011)	Environmental Compensation Calculated per month for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 (in lacs) per month	Environmental Compensation (Calculated for non-compliance of Sr.No. 11 of Rule 22 of SWM Rules, 2016 for 11 months w.e.f 01-04-2021 till 28-02-2022 (in lacs)
161	Barnala	Dhanaula	Municipal Council	19,920	1	6
162	Barnala	Bhadaur	Municipal Council	18,561	1	11
163	Barnala	Handiaya	Nagar Panchayat	12,507	1	6
Total					**185**	**1491**

ANNEXURE-28

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 2849 Dated. 17-02-2022

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Chandigarh-160019.

Subject: Imposition of Environmental Compensation upon ULBs for non-adoption of in situ remediation of drains, non-commencement and non-commissioning of STPs.

Reference: The orders dated 6.12.2019 of Hon'ble NGT passed in OA. no. 673/2018 and PPCB letter no. 7272 dated 23.03.2021.

Please refer to the subject cited above.

2) It is brought to your kind notice that the Hon'ble National Green Tribunal vide order dated 6.12.2019 passed in O.A No. 673 of 2018 had issued directions to the following effect:

i) 100% treatment of sewage may be ensured as directed by the Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.

ii) Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of the Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Vatavaran Bhawan, Nabha Road. Patiala -147001
Phone : Chairman. : 0175-2215793. Member Secretary : 0175-2215802 (O)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

3) That the Hon'ble National Green Tribunal, however, vide order dated 21.5.2020 passed in O.A No.593 of 2017 has revised the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of 3 months in view of Covid-19 pandemic.

4) That in compliance to the orders dated 6.12.2019 of the Hon'ble National Green Tribunal passed in O.A No. 673 of 2018, the levy of Environmental Compensation for non-adoption of in-situ remediation of drains and non-commencement of STPs by the Local Bodies Department was calculated in accordance with the data and the information available with the office of the Board. In the cases of default beyond 1.7.2020, the number of months for which Environmental Compensation was imposed upto 31.3.2021 was conveyed to the Department of Local Government vide Board letter no. 7272 dated 23.3.2021 (copy enclosed) as under:

S.No.	Description of EC	Total Amount of Environmental Clearance
1	Non-adoption of in-situ remediation of drains	Rs. 4815.00 lakhs
2	Non-commencement of STPs	Rs. 4507.50 Lakhs
Total		Rs. 9322.50 Lakhs

However, the amount of Environmental Compensation has not been deposited by the Department till date, with the office of the Board.

5) The matter has been further enquired by the Board through its Regional Offices and as per the data and information gathered by the Board Officers, most of the STPs have not yet been commissioned and in-situ remediation of drains has not been adopted till date by the Municipal Authorities. Accordingly, in-compliance to the orders of the Hon'ble National Green Tribunal, the amount of Environmental Compensation has been further calculated by the Board from 1.4.2021 onwards upto 31.12.2021 and the details are given herein below:

S.No.	Description of EC	Total Amount of EC	Details of calculation
1	Non-adoption of in-situ remediation of drains	Rs. 4530 lakhs	Annexure-1

2	Non-commencement of STPs	Rs. 3835 Lakhs	Annexure-II
3	Non-commissioning of STPs	Rs. 6840 Lakhs	Annexure-III
	Total	Rs. 15205 Lakhs	

6) The Department of Local Government, as such, is liable to pay and deposit the amount of Environmental Compensation with the office of the Punjab Pollution Control Board for non-adoption of in-situ remediation of drains and non-commencement of STPs with effect from 1.7.2020 to 31.3.2021 and for non-adoption of in-situ remediation of drains, non-commencement of STPs and non-commissioning of STPs from 1.4.2021 to 31.12.2021 as per the calculations tabulated herein below:

Sr. No.	Description of EC	Period and amount of EC (In Lakhs)		Total amount of EC (In Lakhs)
		1.7.2020 to 31.3.2021	1.4.2021 to 31.12.2021	
1	Non-adoption of in-situ remediation of drains	4815.00	4530.00	9345.00
2	Non-commencement of STPs	4507.50	3835.00	8342.00
3	Non-commissioning of STPs	-	6840.00	6840.00
	Total	9322.50	15205.00	24527.00

7) It is, therefore, requested that the requisite amount of Environmental Compensation may please be deposited with the office of the Punjab Pollution Control Board for making compliance of order dated 6.12.2019 of the Hon'ble National Green Tribunal passed in O.A No. 673 of 2018 as per details given below:

i) Environmental Compensation amounting to Rupees 9345 Lakh (Rs. 4815+4530) for non-adoption of in-situ remediation of drains in A/c no. 0160201012374 maintained for EC Bio remediation having IFSC code ICIC 0000162 with ICICI Bank Limited.

ii) Environmental Compensation amounting to Rs.8342.50 Lakhs (Rs.4507.50+Rs.3835) for non-commencement of STPs and

iii) Environmental Compensation amounting to Rs. 6840 Lakhs for non-commissioning of STPs in A/c no. 50100315990872 maintained for EC Sewage Treatment Plant having IFSC code HDFC 0001311 with HDFC Bank Limited.

8) It is, further brought to your kind notice that if the requisite amount of Environmental Compensation is not deposited by the Department of Local Government with the office of the Punjab Pollution Control Board within one month as per the details given above, the Board shall be constrained to charge interest on the pending amount of Environmental Compensation.

O/C Member Secretary

Endst. No. 2850-52 Dated 17-02-2022

A copy of the above is forwarded to the following for information and necessary action please:

1) The Director, Local Government, Municipal Bhawan, Plot No. 3, Dakshin Marg, Sector-35-A, Chandigarh.
2) The Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh.
3) The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.

O/C Member Secretary

Endst. No. 2853 Dated 17-02-2022

A copy of the above is forwarded to the Principal Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh for information please.

O/C Member Secretary

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 7272 Dated. 23/3/2021

To

The Principal Secretary to Government of Punjab,
Department of Local Government,
Chandigarh-160019.

Subject: Imposition of Environmental Compensation upon ULBs for non-adoption of in situ remediation of drains and for non-commencement of STPs

Reference: The orders dated 6.12.2019 of Hon'ble NGT passed in OA. no. 673/2018

and

D.O no. DECC / 2021 / 832 dated 11.2.2021 issued by Secretary, Department of Science, Technology and Environment.

Please refer to the D.O letter dated 11.2.2021 of the Secretary, Department of Science, Technology and Environment on the subject matter of payment of compensation in compliance of various orders of the NGT.

2) It is brought out to kind notice that the Hon'ble National Green Tribunal vide order dated 6.12.2019 passed in O.A No. 673 of 2018 had directed that by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States / UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.

3) That the Hon'ble National Green Tribunal, however, vide order dated 21.5.2020 passed in O.A No.593 of 2017 has revised the timelines for levy of compensation from 1.4.2020 to 1.7.2020 by giving extension of 3 months in view of Covid-19.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001
Vatavaran Bhawan, Nabha Road, Patiala - 147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

4) That in compliance to the orders dated 6.12.2019 of the Hon'ble National Green Tribunal passed in O.A No. 673 of 2018, the levy of Environmental Compensation for non-adoption of in-situ remediation of drains and non-commencement of STPs on the upon the Local Bodies Department has been calculated in accordance with the data and the information available with the office of the Board and the Environmental Compensation so calculated by the Board is mentioned herein below:

S.No.	Description of EC	Total Amount of EC	Details of calculation
1	Non-adoption of in-situ remediation of drains	Rs. 4815.00 lakhs	Annexure-1
2	Non-commencement of STPs	Rs. 4507.50 Lakhs	Annexure-II
Total		Rs. 9322.50 Lakhs	

5) It is, therefore, requested that Environmental Compensation amounting to Rs. 4815.00 Lakh for non-adoption of in-situ remediation of drains may please be deposited with the office of the Punjab Pollution Control Board (A/c no. 0160201012374 for EC Bio remediation, IFSC code ICIC 0000162 Bank ICICI Limited) and Environmental Compensation amounting to Rs. 4507.50 Lakhs for non-commencement of STPs may please be deposited in (A/c no. 50100315990872 for EC STP, IFSC code HDFC 0001311 Bank HDFC Limited) for making compliance of order dated 6.12.2019 of the Hon'ble National Green Tribunal passed in O.A No. 673 of 2018.

23/3/2021

o/c Member Secretary

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Endst. No. 7273 Dated 23/3/2021

A copy of the above is forwarded to the Secretary to Government of Punjab, Department of Science, Technology and Environment, Chandigarh in reference to D.O letter no. DECC/2021/832 dated 11.2.2021 for information please.

23/3/2021
O/C Member Secretary

Endst. No. 7274 Dated 23/3/2021

A copy of the above is forwarded to the Director, Directorate of Environment and Climate Change, MGSIPA, Sector-26, Chandigarh in reference to D.O letter no. DECC/2021/832 dated 11.2.2021 of Secretary, STE for information and necessary action please.

23/3/2021
O/C Member Secretary

Endst. No. 7275 Dated 23/3/2021

A copy of the above is forwarded to the Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana for information and necessary action please.

23/3/2021
O/C Member Secretary

Annexure-I

Performa for Calculation of EC w.r.t. In-Situ remediation of drains from 1.4.2021 to 31.12.2021

Sr.No.	Name of Regional Office	District	Name of ULB	Name of the River	Name of Drains	Whether in-situ remediation of drain completed (Y/N)	If yes, date of completion of in –situ remediation	In case of default, number of months for which EC to be imposed from 01.04.2021 to 31.12.2021	Amount of EC (Rs. 5 Lacs per month, per drain)
1	2	3	4	5	6	7	8	9	10
1	Batala	Pathankot	Sujanpur	Beas & Ravi	UBDC	N	N.A.	9	45
2	Batala	Pathankot	Narot Jaimal Singh	Ravi	Local Drain	N	N.A.	9	45
3	Batala	Pathankot	Pathankot	Beas	Local Drain	N	N.A.	9	45
4	Batala	Pathankot	Pathankot	Beas	Local Drain	N	N.A.	9	45
5	Batala	Gurdaspur	Batala	-	Hansli Drain	N	N.A.	9	45
6	Batala	Gurdaspur	Ghuman	-	Village Pond	N	N.A.	9	45
7	Batala	Gurdaspur	Dhariwal		Local Drain	N	N.A.	9	45
8	Batala	Gurdaspur	Dina Nagar	-	Nabipur Drain	N	N.A.	9	45
9	Batala	Gurdaspur	Fatehgarh Churian	-	Local Drain	N	N.A.	9	45
10	Batala	Gurdaspur	Gurdaspur	-	Nabipur Drain	N	N.A.	9	45
11	Batala	Gurdaspur	Quadian	-	Local Drain	N	N.A.	9	45
12	Bathinda	Bathinda	Maluka	Sutlej	Chand Bhan	N	N.A.	9	45
13	Bathinda	Muktsar	Barriwala	Sutlej	Sarai Naga to Chand Bhan Drain	N	N.A.	9	45
14	Bathinda	Bathinda	Bhagta Bhaike	Sutlej	Chand Bhan	N	N.A.	9	45
15	Bathinda	Bathinda	Bhai Roopa	Sutlej	Chand Bhan	N	N.A.	9	45
16	Bathinda	Bathinda	Kotha Guru	Sutlej	Chand Bhan	N	N.A.	9	45
17	Bathinda	Muktsar Sahib	Muktsar Sahib	Sutlej	Chand Bhan	N	N.A.	9	45
18	Bathinda	Bathinda	Raman Mandi	-	Into Lissara Drain, which has been blocked by Haryana Govt. near Dabwali and no effluent of drain goes into river Satluj / Ghagger	N	N.A.	9	45

19	Bathinda	Bathinda	Kot Shamir	-	Into Pond	N	N.A.	9	45
20	Bathinda	Bathinda	Lehra Mohabbat	-	Into Pond / Lissara drain	N	N.A.	9	45
21	Bathinda	Bathinda	Nathana	-	Into Pond	N	N.A.	9	45
22	Bathinda	Mansa	Joga	-	Into Pond	N	N.A.	9	45
23	Sas Nagar	Sas Nagar	Zirakpur	Ghaggar	Sukhna Choe	N	N.A.	9	45
24	Sas Nagar	Sas Nagar	Zirakpur	Ghaggar	Singh Nallah	N	N.A.	9	45
25	Sas Nagar	Sas Nagar	Zirakpur	Ghaggar		N	N.A.	9	45
26	Sas Nagar	Sas Nagar	Zirakpur	Ghaggar	Gazipur Drain	N	N.A.	9	45
27	Sas Nagar	Sas Nagar	DeraBassi	Ghaggar	DeraBassi Choe	N	N.A.	9	45
28	Sas Nagar	Sas Nagar	DeraBassi	Ghaggar	Jharmal Choe	N	N.A.	9	45
29	Sas Nagar	Sas Nagar	Lalru	Ghaggar	Jharmal Choe	N	N.A.	9	45
30	Sas Nagar	Sas Nagar	Lalru	Ghaggar	Hassanpura Drain	N	N.A.	9	45
31	Sas Nagar	Sas Nagar	Kharar	Sutlej	Jayanti Ki Rao	N	N.A.	9	45
32	Sas Nagar	Sas Nagar	Nayagaon	Sutlej	Patiala Ki Rao	N	N.A.	9	45
33	Patiala	Patiala	Nabha	Ghaggar	Nabha Drain (Barsaati drain)	N	N.A.	9	45
34	Patiala	Patiala	Patiala	Ghaggar	Jacob drain (Carrying effluent of model town drain after convergence near Vill. Main)	N	N.A.	9	45
35	Patiala	Patiala	Patiala	Ghaggar	Patiala Nadi (Carrying effluent of Chotti Nadi after convergence near Bir Patiala)	N	N.A.	9	45
36	Patiala	Patiala	Ghanour	-	Mirapur Choe	N	N.A.	9	45

37	Faridkot	Faridkot	MC Faridkot	Sutlej	Pacca Diversion drain leading to Langiana drain leading to Jalalabad Mauzam drain falls into river sutlej in district Fazilka	N	N.A.	9	45
38	Faridkot	Faridkot	MC Kotkapura	Sutlej	Devi wala drain leading to langiana drain leading to Jalalabad mauzam drain falls into river sutlej in district Fazilka	N	N.A.	9	45
39	Faridkot	Faridkot	MC Jaitu	Sutlej	Chandbhan drain leading to Jalalabad mauzam drain falls into river sutlej in district Fazilka	Y	STP installed June, 2021	3	15
40	Faridkot	Ferozepur	MC Guruharsahai	Sutlej	Jalalabad drain leading to jalalabad mauzam drain falls into river sutlej in district Fazilka	N	N.A	9	45
41	Faridkot	Ferozepur	NP Mudki	Sutlej	Mudki drain leading Jalalabad mauzam drain falls into river sutlej in district Fazilka	N	N.A.	9	45
42	Faridkot	Ferozepur	NP Mamdot		Untreated sewage does not fall into any drain and stagnated in a pond.	Y	Sep, 2021	6	30
43	Faridkot	Ferozepur	NP Mallanwala	Sutlej	Sukkar Nalah drain having outfall into river sutlej at village Maste Ke in district Ferozepur	N	N.A.	9	45
44	Faridkot	Fazilka	NP Arniwala	Sutlej	Bham drain leading to aspal drain leading to ditch Channel-cum-Aspal Extension drain falls into river Sutlej Creek at Village Muhar Jamsher in district Fazilka	Y	Sep, 2021	6	30

45	Faridkot	Moga	MC Baghapurana	Sutlej	Kale Ke drain leading to langiana drain leading to Jalalabad Muazzam drain falls into river Sutlej Creek in district Fazilka	N	N.A.	9	45
46	Faridkot	Moga	NP Nihal Singh Wala	Sutlej	Adjoining drain leading to langiana drain leading to Chandbhan drain falls into river Sutlej in district Fazilka	N	N.A.	9	45
47	Faridkot	Moga	NP Badhni Kalan		Untreated sewage does not fall into any drain and stagnated in a pond.	N	N.A.	9	45
48	Faridkot	Moga	NP Fatehgarh Panjtaur		Untreated sewage does not fall into any drain and stagnated in a pond.	N	N.A.	9	45
49	Faridkot	Moga	NP Kot Ise Khan	-	Untreated sewage does not fall into any drain and stagnated in a pond.	N	N.A.	9	45
50	Sangrur	Sangrur	Malerkotla	Ghaggar	Lissara Drain*	N	N.A.	9	45
51	Sangrur	Sangrur	Amargarh	Ghaggar	Bhagwanpura drain	N	N.A.	9	45
52	Sangrur	Sangrur	Amargarh	Ghaggar	Bahadur Singh Wala drain	N	N.A.	9	45
53	Sangrur	Sangrur	Ahmedgarh	-	Into Ponds	N	N.A.	9	45
54	Sangrur	Sangrur	Dirba	Ghaggar	L-5 drain	N	N.A.	9	45
55	Sangrur	Sangrur	Dirba	Ghaggar	Lehragaga main drain	N	N.A.	9	45
56	Sangrur	Sangrur	Sangrur	Ghaggar	Baalian Drain	N	N.A.	9	45
57	Sangrur	Sangrur	Dhuri	Ghaggar	Bahadur Singh Wala Drain	N	N.A.	9	45
58	Sangrur	Sangrur	Longowal	Ghaggar	Bahadur Singh Wala Drain	N	N.A.	9	45

59	Sangrur	Sangrur	Cheema	Ghaggar	Bahadur Singh Wala Drain	N	N.A.	9	45
60	Sangrur	Barnala	Bhadaur	Ghaggar	Lissara drain*	N	N.A.	9	45
61	Sangrur	Barnala	Tapa	Ghaggar	Lissara drain*	N	N.A.	9	45
62	Sangrur	Barnala	Handiaya	Ghaggar	Dhanaula drain	N	N.A.	9	45
63	Sangrur	Barnala	Dhanaula	Ghaggar	Dhanaula drain	N	N.A.	9	45
64	Roopnagar	Roopnagar	Kiratpur Sahib	Sutlej	Lohund Khud/ kiratpur choe	N	N.A.	9	45
65	Roopnagar	SBS Nagar	Balachaur	Sutlej	Mehmood pur drain(starting point- Village Bela Tajiwal)	N	N.A.	9	45
66	Fatehgarh Sahib	Fatehgarh Sahib	Khamanon	-	Village ponds	N	N.A.	9	45
67	Fatehgarh Sahib	Fatehgarh Sahib	Bassi Pathana	-	Sirhind Choe	N	N.A.	9	45
68	Fatehgarh Sahib	Fatehgarh Sahib	Sirhind	-	Sirhind Choe	N	N.A.	9	45
69	Fatehgarh Sahib	Fatehgarh Sahib	Amloh	-	Sirhind Choe	N	N.A.	9	45
70	Jalandhar	Jalandhar	Jalandhar	Sutlej	Kala Sanghian drain	N	N.A.	9	45
71	Jalandhar	Jalandhar	Jalandhar	Sutlej	Garha	N	N.A	9	45
72	Jalandhar	Kapurthala	Kapurthala	Beas	Bhulana drain	N	N.A.	9	45
73	Jalandhar	Kapurthala	Kapurthala	Beas	Holy Bein	N	N.A.	9	45
74	Jalandhar	Jalandhar	Adampur	Sutlej	East Bein	N	N.A.	9	45
75	Jalandhar	Jalandhar	Bhogpur	-	Pond	N	N.A.	9	45
76	Jalandhar	Jalandhar	Alawalpur	-	Pond	N	N.A.	9	45
77	Jalandhar	Jalandhar	Kartarpur	-	Beas pind drain	N	N.A.	9	45
78	Jalandhar	Jalandhar	Goraya	-	Pond	N	N.A.	9	45
79	Jalandhar	Jalandhar	Bilga	-	Pond	N	N.A.	9	45
80	Jalandhar	Kapurthala	Nadala	-	Pond	N	N.A.	9	45
81	Jalandhar	Kapurthala	Dhilwan	-	Pond	N	N.A.	9	45
82	Jalandhar	Jalandhar	Lohian	-	Pond	N	N.A.	9	45
83	Jalandhar	Jalandhar	Mehatpur	-	Pond	N	N.A	9	45

84	RO-3, Ludhiana	Ludhiana	225 MLD STP Jamalpur, Municipal Corporation, Ludhiana	Sutlej	Buddha Nallah	N	N.A	9	45
85	RO-3, Ludhiana	Ludhiana	60 MLD STP Balloke, Municipal Corporation, Ludhiana	Sutlej	Buddha Nallah	N	N.A	9	45
86	Regional Office-2, Ludhiana	Ludhiana	Municipal Council, Samrala	-	Pond	N	N.A.	9	45
87	Amritsar	Tarn Taran	Patti	Sutlej	Kasur Drain	N	N.A.	9	45
88	Amritsar	Amritsar	Ajnala	-	Saki Drain	N	N.A.	9	45
89	Amritsar	Amritsar	Jandiala Guru	-	Manawala Drain	N	N.A.	9	45
90	Amritsar	Amritsar	Majitha		Dadupur Nakhasu	N	N.A.	9	45
91	Amritsar	Amritsar	Raja Sansi		Local Drain	N	N.A.	9	45
92	Amritsar	Amritsar	Ramdass	-	Saki Drain	N	N.A.	9	45
93	Amritsar	Amritsar	Rayya	-	Baba Bakala Drain	N	N.A.	9	45
94	Amritsar	Tarn Taran	Bhikhiwind		Kasur Drain	N	N.A.	9	45
95	Amritsar	Tarn Taran	Khem Karan	-	Kasur Drain	N	N.A.	9	45
96	Hoshiarpur	Hoshiarpur	Municipal Council Garshankar	Sutlej	Choe	N	N.A.	9	45
97	Hoshiarpur	Hoshiarpur	Nagar Panchayat Mahilpur	Sutlej	Mahilpur Drain	N	N.A.	9	45
98	Hoshiarpur	Hoshiarpur	Municipal Council, Hariana	-	Pond	N	N.A	9	45

99	Hoshiarpur	Hoshiarpur	Municipal Council, Garhdiwala	-	Pond	N	N.A.	9	45
100	Hoshiarpur	Hoshiarpur	Nagar Panchayat, Talwara	-	Pond	N	N.A.	9	45
101	Hoshiarpur	Shaheed Bhagat Singh Nagar	Municipal Council, Rahon	-	Pond	N	N.A.	9	45
102	Ludhiana-4	Ludhiana	Raikot	Sutlej	Bassian Drain	N	N.A.	9	45
Total (Lacs)								906	4530

Annexure II

Performa for Calculation of EC w.r.t Commencement of Setting up of STPs From 1.4.2021 to 31.12.2021

Sr. No.	Name of Regional Office	District	Name of ULB	Capacity of STP to be installed (MLD)	Whether construction of STP commenced (Y/N)	If yes, Date of commencement of construction	In case of default Number of months for which EC to be imposed from 01.04.2021 to 31.12.2021	Amount (Lacs) of EC (Rate of Compensation Rs. 5 Lacs per month, per STP.)
1	2	3	4	5	6	7	8	9
1	Batala	Pathankot	Sujanpur	5.5	N	N A.	9	45
2	Batala	Pathankot	Narot Jaimal Singh	3	N	N.A.	9	45
3	Batala	Pathankot	Pathankot	2	N	N.A.	9	45
4	Batala	Pathankot	kothi pandita	1.2	N	N.A.	9	45
5	Batala	Gurdaspur	Ghuman	1.25	Y	November, 2021	8	40
6	Batala	Gurdaspur	Dhariwal	3	N	N.A.	9	45
7	Batala	Gurdaspur	Dina Nagar	4	Y	Sep-21	6	30
8	Batala	Gurdaspur	Fatehgarh Churian	3.5	N	N.A.	9	45
9	Batala	Gurdaspur	Gurdaspur	20	N	N.A.	9	45
10	Batala	Gurdaspur	Quadian	4	N	N.A.	9	45
11	Bathinda	Bathinda	Maluka	1	N	N.A.	9	45
12	Bathinda	Muktsar	Barriwala	2	N	N.A.	9	45
13	Bathinda	Bathinda	BhagtaBhaike	3	N	N.A.	9	45

14	Bathinda	Bathinda	Bhai Roopa	4	N	N A	9	45
15	Bathinda	Bathinda	Kotha Guru	3	N	N A	9	45
16	Bathinda	Muktsar Sahib	Muktsar Sahib	15	N	N A	9	45
17	Bathinda	Bathinda	Rama Mandi	3	N	N A	9	45
18	Bathinda	Bathinda	Kotshamir	1.5	N	N A.	9	45
19	Bathinda	Bathinda	Tehra Mohabbat	1.5	N	N.A	9	45
20	Bathinda	Bathinda	Nathana	1	N	N.A.	9	45
21	Bathinda	Mansa	Joga	0.5	N	N.A	9	45
22	SAS NAGAR	SAS NAGAR	DERABASSI	2	N	N A	9	45
23	SAS NAGAR	SAS NAGAR	DERABASSI	2	N	N.A	9	45
24	SAS NAGAR	SAS NAGAR	LALRU	1	N	N A.	9	45
25	SAS NAGAR	SAS NAGAR	LALRU	1.5	N	N.A.	9	45
26	SAS NAGAR	SAS NAGAR	LALRU	0.15	N	N.A.	9	45
27	SAS NAGAR	SAS NAGAR	LALRU	0.35	N	N.A.	9	45
28	SAS NAGAR	SAS NAGAR	LALRU	0.35	N	N A	9	45
29	SAS NAGAR	SAS NAGAR	ZIRAKPUR	17	Y	11/10/2021	7	35
30	SAS NAGAR	SAS NAGAR	BANUR	0.15	N	N.A.	9	45

31	SAS NAGAR	SAS NAGAR	NAYANGAON	8	N	N.A.	9	45
32	Patiala	Patiala	Bahadurgarh (Non-ULB)	4	Y	31.05.2021	2	10
33	Patiala	Patiala	Sanour	4	N	N.A.	9	45
34	Patiala	Patiala	Bhadson	3	N	N.A.	9	45
35	Patiala	Patiala	Ghanaur	2	N	N.A.	9	45
36	Patiala	Patiala	Ghagga	2	N	N.A.	9	45
37	Faridkot	Ferozepur	NP Mudki	3	N	N.A.	9	45
38	Faridkot	Ferozepur	NP Mamdot	3	N	N.A.	9	45
39	Faridkot	Ferozepur	NP Mallanwala	3	N	N.A.	9	45
40	Faridkot	Fazilka	NP Arniwala	2	N	N.A.	9	45
41	Faridkot	Fazilka	MC Fazilka	13	Y	August, 2021	5	25
42	Faridkot	Moga	NP Nihal Singh Wala	3	N	N.A.	9	45
43	Faridkot	Moga	NP Badhni Kalan	2	N	N.A.	9	45
44	Faridkot	Moga	NP Fatehgarh Panjtoor	1	N	N.A.	9	45
45	Faridkot	Moga	NP Kot Ise Khan	3	N	N.A.	9	45
46	Sangrur	Sangrur	Sangrur	11	N	N.A.	9	45
47	Sangrur	Sangrur	Dhuri	6	N	N.A.	9	45

48	Sangrur	Sangrur	Dirba	3	N	N.A.	9	45
49	Sangrur	Sangrur	Cheema	2	N	N.A.	9	45
50	Sangrur	Sangrur	Amargarh	1.5	N	N.A.	9	45
51	Sangrur	Barnala	Bhadaur	3	N	N.A.	9	45
52	Sangrur	Barnala	Handiaya	2	N	N.A.	9	45
53	Sangrur	Barnala	Dhanaula	5	N	N.A.	9	45
54	Roopnagar	Roopnagar	Kiratpur Sahib	2	N	N.A.	9	45
55	Roopnagar	SBS Nagar	Balachaur	4	Y	23.12.2021	9	45
56	Fatehgarh Sahib	Fatehgarh Sahib	BassiPathana	0.2	N	N.A.	9	45
57	Fatehgarh Sahib	Fatehgarh Sahib	Sirhind	2	N	N.A.	9	45
58	Fatehgarh Sahib	Fatehgarh Sahib	Amloh	3	N	N.A.	9	45
59	Fatehgarh Sahib	Fatehgarh Sahib	Khamano	2	N	N.A.	9	45
60	Jalandhar	Jalandhar	Jalandhar	15	Y	01/03/2021	1	5
61	Jalandhar	Kapurthala	Sultanpur Lodhi	4	N	N.A.	9	45
62	Jalandhar	Kapurthala	Sultanpur Lodhi	1	N	N.A.	9	45
63	Jalandhar	Jalandhar	Kartapur	4	N	N.A.	9	45
64	Jalandhar	Kapurthala	Dhilwan	2.5	N	N.A.	9	45

65	Jalandhar	Kapurthala	Rawal and its colonies	3	N	N.A.	9	45
66	Jalandhar	Jalandhar	Alawalpur	1	N	N.A.	9	45
67	Jalandhar	Jalandhar	Bhogpur	2.5	N	N.A.	9	45
68	Jalandhar	Jalandhar	Goraya	4	N	N.A.	9	45
69	Jalandhar	Jalandhar	Lohian	2	N	N.A.	9	45
70	Jalandhar	Jalandhar	Mahitpur	3	N	N.A.	9	45
71	Jalandhar	Jalandhar	Bilga	2	N	N.A.	9	45
72	Jalandhar	Kapurthala	Nadala	1	N	N.A.	9	45
73	Jalandhar	Jalandhar	Adampur	3	N	N.A.	9	45
74	RO-3, Ludhiana	Ludhiana	Municipal Corporation, Ludhiana(STP Balloke)	60	Y	Dec-21	9	45
75	Amritsar	Tarn Taran	Patti	8	N	N.A.	9	45
76	Amritsar	Amritsar	Ajnala	4	N	N.A.	9	45
77	Amritsar	Amritsar	Jandiala Guru	5	N	N.A.	9	45
78	Amritsar	Amritsar	Majitha	2	N	N.A.	9	45
79	Amritsar	Amritsar	Raja Sansi	2	N	N.A.	9	45
80	Amritsar	Amritsar	Ramdass	1.5	N	N.A.	9	45
81	Amritsar	Amritsar	Rayya	3.5	N	N.A.	9	45

82	Amritsar	Tarn Taran	Bhikhiwind	2	N	N.A.	9	45
83	Amritsar	Tarn Taran	Khem Karan	2	N	N.A.	9	45
84	Hoshiarpur	Hoshiarpur	Municipal Council Garshankar	3	N	N.A.	9	45
85	Hoshiarpur	Hoshiarpur	N.P Mahilpur	2	N	N.A.	9	45
86	Hoshiarpur	Hoshiarpur	Talwara	1	N	N.A.	9	45
87	Hoshiarpur	Shaheed Bhagat Singh Nagar	Rahon	3	N	N.A.	9	45
88	Ludhiana-4	Ludhiana	Raikot	7	N	N.A.	9	45
Total							**767**	**3835**

Annexure-III

Performa for Calculation of EC w.r.t Commissioning of STPs 1.7.2021 to 31.12.2021

Sr. No.	Name of Regional Office	District	Name of ULB	Capacity of STP to be installed (MLD)	Whether STP commissioned (Y/N)	If yes, Date of Commissioning	In case of default beyond 1.7.2021, Number of months for which EC to be imposed upto 31.12.2021	Total Amount (Lacs) of EC upto 31.12.2021 (Rate of Compensation Rs. 10 Lacs per month, per STP.)
1	2	3	4	5	6	7	8	9
1	Batala	Pathankot	Sujanpur	5.5	N	NA	6	60
2	Batala	Pathankot	Narot Jaimal Singh	3	N	NA	6	60
3	Batala	Pathankot	Pathankot	2	N	NA	6	60
4	Batala	Pathankot	kothi pandita	1.2	N	NA	6	60
5	Batala	Gurdaspur	Ghuman	1.25	N	NA	6	60
6	Batala	Gurdaspur	Dhariwal	3	N	NA	6	60
7	Batala	Gurdaspur	Dina Nagar	4	N	NA	6	60
8	Batala	Gurdaspur	Fatehgarh Churian	3.5	N	NA	6	60
9	Batala	Gurdaspur	Gurdaspur	20	N	NA	6	60
10	Batala	Gurdaspur	Quadian	4	N	NA	6	60
11	Bathinda	Bathinda	Maluka	1	N	NA	6	60
12	Bathinda	Muktsar	Barriwala	2	N	NA	6	60
13	Bathinda	Bathinda	BhagtaBhaike	3	N	NA	6	60
14	Bathinda	Bathinda	Bhai Roopa	4	N	NA	6	60
15	Bathinda	Bathinda	Kotha Guru	3	N	NA	6	60
16	Bathinda	Muktsar Sahib	Muktsar Sahib	15	N	NA	6	60

17	Bathinda	Bathinda	Rama Mandi	3	N	NA	6	60
18	Bathinda	Bathinda	Kotshamir	1.5	N	NA	6	60
19	Bathinda	Bathinda	Lehra Mohabbat	1.5	N	NA	6	60
20	Bathinda	Bathinda	Nathana	1	N	NA	6	60
21	Bathinda	Mansa	Joga	0.5	N	NA	6	60
22	Sas Nagar	Sas Nagar	Derra Bassi	2	N	NA	6	60
23	Sas Nagar	Sas Nagar	Derra Bassi	2	N	NA	6	60
24	Sas Nagar	Sas Nagar	Lalru	1	N	NA	6	60
25	Sas Nagar	Sas Nagar	Lalru	1.5	N	NA	6	60
26	Sas Nagar	Sas Nagar	Lalru	0.15	N	NA	6	60
27	Sas Nagar	Sas Nagar	Lalru	0.35	N	NA	6	60
28	Sas Nagar	Sas Nagar	Lalru	0.35	N	NA	6	60
29	Sas Nagar	Sas Nagar	Zirakpur	17	N	NA	6	60
30	Sas Nagar	Sas Nagar	Banur	0.15	N	NA	6	60
31	Sas Nagar	Sas Nagar	Nayagaon	8	N	NA	6	60
32	Patiala	Patiala	Bahadurgarh (Non-ULB)	4	N	NA	6	60
33	Patiala	Patiala	Sanour	4	N	NA	6	60
34	Patiala	Patiala	Bhadson	3	N	NA	6	60
35	Patiala	Patiala	Ghanaur	2	N	NA	6	60
36	Patiala	Patiala	Ghagga	2	N	NA	6	60

37	Fandkot	Ferozepur	NP Mudki	3	N	NA	6	60
38	Faridkot	Ferozepur	NP Mamdot	3	N	NA	6	60
39	Fandkot	Ferozepur	NP Mallanwala	3	N	NA	6	60
40	Faridkot	Fazilka	NP Arniwala	2	N	NA	6	60
41	Faridkot	Fazilka	MC Fazilka	13	N	NA	6	60
42	Fandkot	Moga	NP Nihal Singh Wala	3	N	NA	6	60
43	Faridkot	Moga	NP Badhni Kalan	2	N	NA	6	60
44	Faridkot	Moga	NP Fatehgarh Panjtoor	1	N	NA	6	60
45	Faridkot	Moga	NP Kot Ise Khan	3	N	NA	6	60
46	Sangrur	Sangrur	Sangrur	11	N	NA	6	60
47	Sangrur	Sangrur	Dhuri	6	N	NA	6	60
48	Sangrur	Sangrur	Dirba	3	N	NA	6	60
49	Sangrur	Sangrur	Cheema	2	N	NA	6	60
50	Sangrur	Sangrur	Amargarh	1.5	N	NA	6	60
51	Sangrur	Barnala	Bhadaur	3	N	NA	6	60
52	Sangrur	Barnala	Handiaya	2	N	NA	6	60
53	Sangrur	Barnala	Dhanaula	5	N	NA	6	60
54	Roopnagar	Roopnagar	Kiratpur Sahib	2	N	NA	6	60
55	Roopnagar	SBS Nagar	Balachaur	4	N	NA	6	60
56	Fatehgarh Sahib	Fatehgarh Sahib	BassiPathana	0.2	N	NA	6	60

57	Fatehgarh Sahib	Fatehgarh Sahib	Sirhind	2	N	NA	6	60
58	Fatehgarh Sahib	Fatehgarh Sahib	Amloh	3	N	NA	6	60
59	Fatehgarh Sahib	Fatehgarh Sahib	Khamano	2	N	NA	6	60
60	Jalandhar	Jalandhar	Jalandhar	15	N	NA	6	60
61	Jalandhar	Kapurthala	Sultanpur Lodhi	4	N	NA	6	60
62	Jalandhar	Kapurthala	Sultanpur Lodhi	1	N	NA	6	60
63	Jalandhar	Jalandhar	Kartapur	4	N	NA	6	60
64	Jalandhar	Kapurthala	Dhilwan	2.5	N	NA	6	60
65	Jalandhar	Kapurthala	Rawal and its colonies	3	N	NA	6	60
66	Jalandhar	Jalandhar	Alawalpur	1	N	NA	6	60
67	Jalandhar	Jalandhar	Bhogpur	2.5	N	NA	6	60
68	Jalandhar	Jalandhar	Goraya	4	N	NA	6	60
69	Jalandhar	Jalandhar	Lohian	2	N	NA	6	60
70	Jalandhar	Jalandhar	Mahitpur	3	N	NA	6	60
71	Jalandhar	Jalandhar	Bilga	2	N	NA	6	60
72	Jalandhar	Kapurthala	Nadala	1	N	NA	6	60
73	Jalandhar	Jalandhar	Adampur	3	N	NA	6	60
74	RO-3, Ludhiana	Ludhiana	Municipal Corporation, Ludhiana(STP Balloke)	60	N	NA	6	60
75	Amritsar	Tarn Taran	Patti	8	N	NA	6	60
76	Amritsar	Amritsar	Ajnala	4	N	NA	6	60

77	Amritsar	Amritsar	Jandiala Guru	5	N	NA	6	60
78	Amritsar	Amritsar	Majitha	2	N	NA	6	60
79	Amritsar	Amritsar	Raja Sansi	2	N	NA	6	60
80	Amritsar	Amritsar	Ramdass	1.5	N	NA	6	60
81	Amritsar	Amritsar	Rayya	3.5	N	NA	6	60
82	Amritsar	Tarn Taran	Bhikhiwind	2	N	NA	6	60
83	Amritsar	Tarn Taran	Khem Karan	2	N	NA	6	60
84	Hoshiarpur	Hoshiarpur	Municipal Council Garshankar	3	N	NA	6	60
85	Hoshiarpur	Hoshiarpur	N.P Mahilpur	2	N	NA	6	60
86	Hoshiarpur	Hoshiarpur	Talwara	1	N	NA	6	60
87	Hoshiarpur	Shaheed Bhagat Singh Nagar	Rahon	3	N	NA	6	60
88	Ludhiana-4	Ludhiana	Raikot	7	N	NA	6	60
89	Batala	Gurdaspur	Batala	30	N	NA	6	60
90	SAS NAGAR	SAS NAGAR	BANUR	0.5	N	NA	6	60
91	Patiala	Patiala	Nabha	12	N	NA	6	60
92	Faridkot	Faridkot	MC Faridkot	14	N	NA	6	60
93	Sangrur	Sangrur	Longowal	5	N	NA	6	60
94	Sangrur	Sangrur	Malerkotla	22	N	NA	6	60
95	Sangrur	Sangrur	Ahmedgarh	5	N	NA	6	60
96	Sangrur	Barnala	Tapa	5	N	NA	6	60

97	Jalandhar	Jalandhar	Pholriwal	50	N	NA	6	60
98	RO-3, Ludhiana	Ludhiana	Municipal Corporation Ludhiana(STP Jamalpur)	225	N	NA	6	60
99	Regional Office 2, Ludhiana	Ludhiana	Municipal Council, Samrala	4	N	NA	6	60
100	Faridkot	Faridkot	MC Kotkapura	6	N	NA	6	60
101	Faridkot	Ferozepur	MC Guruharsahai	4	N	NA	6	60
102	Faridkot	Ferozepur	MC Guruharsahai	1	N	NA	6	60
103	Amritsar	Tarn Taran	Goindwal Sahib	1.3	N	NA	6	60
104	Bathinda	Mansa	Boha	2	N	NA	6	60
105	Sangrur	Sangrur	Dhuri	5	N	NA	6	60
106	Sangrur	Sangrur	Sangrur	4	N	NA	6	60
107	Fatehgarh Sahib	Fatehgarh Sahib	Bassi Pathana	3	N	NA	6	60
108	Fatehgarh Sahib	Fatehgarh	Sirhind	4	N	NA	6	60
109	Fatehgarh Sahib	Fatehgarh Sahib	Sirhind	5	N	NA	6	60
110	Hoshianpur	-	Hariana	2	N	NA	6	60
111	Amritsar	FP,Goindwal Sahib	FP, Goindwal Sahib	2	N	NA	6	60
112	Patiala	Patiala	Patiala	6	N	NA	6	60
113	Hoshianpur	Hoshiarpur	Gardhiwala	2	N	NA	6	60
114	Amritsar	Amritsar	Budha Theh	2.8	N	NA	6	60
Total							**684**	**6840**